

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A. No.150 of 2022

IN THE MATTER OF:

PI VANRAMCHHUANGI

... APPLICANT

VERSUS

UOI & ORS

... RESPONDENT(S)

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Date: 29.07.2023
New Delhi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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O.A. No.150 of 2022

IN THE MATTER OF:

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**REPLY TO APPLICATION ON BEHALF OF RESPONDENTS NO. 2 TO 5-
STATE OF MIZORAM**

1. The present Application pertains to allegations regarding illegal construction of a 'Mini Sports Academy' by the Sports and Youth Department, Mizoram in the Reserved Forest known as 'Tlawngnar Reserve Forests' Mizoram, for want of Forest Clearance for the said construction.
2. At the outset, it is submitted that the answering respondents deny every allegation, contentions raised and the averments made by the Applicant in the instant application its entirety unless not specifically admitted to. All grounds raised by the Applicant not in consonance with the present reply are specifically denied.

PRELIMINARY SUBMISSIONS

3. It is submitted that in the year 2010, Sports and Youth Services Department, State of Mizoram (“**Respondent no. 4**”)” sent Detailed Project Report (“**DPR**”) to the Government of India (G.O.I) for approval and grant of funds for construction of “*State Sports Academy at Zobawk, Mizoram*” which was intended to be a Mini Sports Academy complex for the purpose of indoor and outdoor sporting activities under the project of “*Construction of State Sports Academy at Zobawk, Lunglei*”. The DPR was granted administrative and financial approval on 02.08.2010 and was subsequently undertaken and implemented by the Mizoram Public Works Department (“**PWD**”).

A copy of the Letter dated 02.08.2010 by G.O.I giving administrative and financial approval to the DPR is annexed and marked herewith as **ANNEXURE R/1**.

4. That, on 29.07.2011, the PW Department began the construction in phases for the facilities namely site development and improvement, outdoor games pitch preparation and buildings for accommodation, establishment and indoor stadium. The details of the project undertaken are as follows:

S. N	Name of works/project	Source of Fund	Sanctioned amount	Implementing agency	Commencement date	Completion dated	Completion %
1	Construction of State Sports Academy at Zobawk.	NLCPR	1751.24 lakhs	PWD Mizoram	29.07.2011	30.10.2017	91%
2	Construction	New	100.00	MSSC	05.10.2018	18.03.2020	100%

	of Compound Fencing (Brick Wall) for State Sports Academy at Zobawk, Lunglei.	Economic Dev. Policy	lakhs				
3	Implementation of Various Infrastructure for State Sports Academy Zobawk.	State Priority Project	83.03 lakhs	MSSC	03.08.2020	07.05.2021	
4	Construction of Residential School at Lunglei	PMJKV	3430.98 lakhs	MSSC	12.04.2021	Work was stayed w.e.f 29.11.2022 (vide Stay Order No.B.14016/1/20 20-RO(L)/102 dated 24.11.2022)	80%

It is humbly submitted that the PWD had undertaken the project and had effectively begun the construction of the said project in 2011 itself, and it is reiterated that PWD had completed the majority of the construction work in 2017, which was 91% of the entire project. Thereafter, after the year 2017 the implementing agency for the said project was the Sports and Youth Services Department, State of Mizoram (“**Respondent no. 4**”). A copy of the Utilization Certificate of the funds granted for the DPR is annexed and marked herewith as **ANNEXURE R/2**.

5. That, the present Original Application which filed under Sections 14 of the National Green Tribunal Act, 2010 (“**NGT Act, 2010**”) on 15.10.2022 is not in consonance with the law of limitation. That as per Section 14(3) of the NGT Act, 2010 an *original application made beyond the period of six*

months from the date on which the cause of action for such dispute first arose cannot be entertained; even under the proviso to Section 14(3), this Hon'ble Tribunal is empowered to entertain an application only within a further period not exceeding sixty days, that too only after recording its satisfaction that the applicant was prevented by sufficient cause from filing the application within the period of six months.

6. That further, even as per *Section 15 (3) an application made beyond the period of 5 years from the date on which the cause of action for such compensation first arose shall not be entertained.* That as proviso to Section 15(3), this Hon'ble Tribunal is empowered to entertain an application only within a further period not exceeding sixty days, that too only after recording its satisfaction that the applicant was prevented by sufficient cause from filing the application within the period of five years.
7. That, admittedly, as per the Applicant, the cause of action in the present case arose in the year 2011 itself, when the construction in the said construction land was begun by PWD, whereas the present application was preferred belatedly only in the year 2022. It is submitted that the present Applicant has slept over the alleged issue and has not explained the delay. Hence, the preference of the Application under Reply is impermissible by the law of limitation and is thus barred by limitation.

8. That, as per the DPR, it was clearly mentioned that the land which was allotted for the project was “partly levelled land” and was intended for effective implementation of sporting activities and providing training grounds and was not a part of any forest land. It is submitted that as per the verification and inspection done before the acquisition of land for the said project, as well as the time when construction of the project began, it was found that the construction land did not fall within the purview of “Reserved Forest” land and came under the category of “partly levelled land”, which admittedly, did not require any Forest Clearance to be obtained by the PWD and Respondent No 4. On the bare perusal of the DPR, there is no mention of any funds provided for obtaining any requisite Forest clearance, as the acquired land was partly levelled land. Thus, the implementing agency for the project did not apply for any Forest Clearance.

A copy of the Detailed Project Report approved on 02.08.2010 is annexed and marked herewith as **ANNEXURE R/3**.

9. It is submitted that, the process of acquisition of the land for the said project was through obtaining Land Settlement Certificates (“LSC’s”) from 40 owners who were in occupation of the land at the construction site of the project, and thus the construction land amounted to being “Revenue Land” belonging to the State of Mizoram. That, it is germane to note that as per the LSC’s as well, it was clear that the construction land was “partly levelled

land” and falls outside the purview and limits of “TlawngHnar Reserve Forest”. It is submitted that on a bare perusal of the map of the surrounding areas of the construction land, it is clear that the construction land falls outside the areas of “ TlawngHnar Reserved Forest” land.

A copy of the map showing TlawngHnar Reserve Forest & the construction land is annexed and marked herewith as **ANNEXURE R/4**.

10. That, it is humbly submitted that the PWD and Respondent No. 4 was under the bona fide and legitimate impression that the construction land where the construction was to be undertaken was “levelled land” and not “Reserved Forest land”, and was under the impression that the Forest Clearance was not to be obtained for any construction activity on “Revenue lands”.

11. That, without prejudice to the afore-mentioned, it is submitted that it may be the case of the Applicant herein that the construction land falls within the category of “Riverine Forest land” and “ Reserved/ Recorded land” as per the Notification dated 28.01.1965 issued under Section 21 of the Mizo District (Forest) Act 1955, which mandated the requirement of Forest Clearance. In this regard it is pertinent note that, as of today, the said notification has been struck down and set aside by Final Judgment and Order dated 27.01.2021 passed by the Hon'ble High Court of Assam, Arunachal Pradesh, Nagaland, Mizoram, Aizawl Bench, Aizawl in WP(C) No. 45/2017. The relevant findings of the said judgement as follows:

“... [40]. A perusal of the Notification dated 28.01.1965 published in the Assam Gazette dated 19.05.1965 reveals that the Chief Executive Officer, Mizo District Council declared forests located within half a mile on either side of the river Tuirial and 15 other rivers to be the Council Reserved Forest. This Notification was issued under Section 14 read with Section 21 of The Mizo District (Forest) Act, 1955. However, it is noticed that before making the final Notification under Section 21 of the said Act, no preliminary notification as required under Section 15 of the said Act, quoted above, was ever published in the official bulletin of the Council "Zoram Hriattirna". As such, the impugned Notification cannot be accepted to be a legally valid notification declaring the Tuirial riverine area as the Council Reserved Forest, where LSCs of the petitioners were issued in favour of the petitioners for no fault of them or their misrepresentation of facts

[48.] Accordingly, directions are made as follows-

(A). The impugned Order dated 05.08.2016 issued by the Chief Secretary to the Government of Mizoram and the impugned Notification dated 28.01.1965 made under Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955 are hereby set aside and quashed as prayed for in WP(C) No. 45/2017 and WP(C) No. 51/2017...”

That vide Order dated 17.01.2023 in Writ Appeal No. 274/2022, the Hon’ble High Court has been pleased to pass directions that the status quo as regards the condition of the Forests qua the notification dated 21.01.1965 which has been set aside, shall be maintained till the next

returnable date.

A copy of the Final Judgment and Order dated 27.01.2021 passed by the Hon'ble High Court of Assam, Arunachal Pradesh, Nagaland Mizoram, Aizawl Bench, Aizawl in WP(C) No. 45/2017 is annexed and marked herewith as **ANNEXURE R/5**.

12. That the position as of today is there is a dispute between the Land Revenue and Settlement Department, Mizoram and the Forest Department regarding the nature of the construction land. Nevertheless, out of abundant caution, Respondent No.4, which is the current implementing agency of the project has applied for the Prior Approval (Forest Clearance) to the Central Government under section 2 of the Forest (Conservation) Act, 1981 for diversion of Forest area and has duly submitted the “Parivesh Form A” Application in regard to “Zobawk Mini Complex Lunglei” on 25.02.2022. It is submitted that the said Application is pending processing as the present Respondents are actively pursuing the demarcation of land for compensatory afforestation in compliance with the Forest (Conservation) Act,1980.

A copy of the “*Parivesh Form A*” dated 25.02.2022 is annexed and marked herewith as **ANNEXURE R/6**.

13. It is humbly submitted that the State of Mizoram always is and has been ready and willing to comply and act in consonance with all the rules and

regulations and all Orders and directions laid down by this Hon'ble Tribunal.

14. That, this Hon'ble Tribunal vide Order dated 21.11.2022 directed stay on all construction activities in respect of the 'Mini Sports Academy' in the Tlwan Protected Forest at Zobawk, Lungai, District-Aizwal, Mizoram.

15. That, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to vacate the direction passed vide Order dated 21.11.2022 regarding stay on all construction activities in respect of the 'Mini Sports Academy' in the Tlwan Protected Forest at Zobawk, Lungai, District-Aizwal, Mizoram.

16. That, it is humbly submitted that the present application is devoid of merits and is barred by the law of limitation and hence is liable to be dismissed in the interest of justice.

PARAWISE REPLY ON MERITS

17. The Contents of **Para 1-3** of the are a matter of record and do not merit a specific response by the answering Respondents.

18. In reply to **Para 4** of the application, it is most respectfully submitted that the present application does not raise any substantial questions of law in

Para 4 of this application, before this Hon'ble Tribunal. The alleged substantial questions of law framed by the Applicant are misconceived and the application is devoid of any merit, and does not therefore, deserve any consideration by this Hon'ble Tribunal.

19. In reply to the paras in **point no. 5** of the application regarding jurisdiction of this Hon'ble Tribunal, it is submitted that the contents of these paras in point 5 are baseless and devoid of merits.

20. In reply of **Para 6** of the application, the present Respondents submit the following –

- a. With regards to **Para 6 ((i) to (ii))**, it is submitted that the contents of these paras are false, baseless and devoid of merits. It is submitted that as per the verification and inspection done by the concerned departments of the State of Mizoram, before the acquisition of land for the said project, as well as the time when construction of the project began, it was found that the construction land which was adjacent to the River Twalang, did not fall within the purview of “Reserved Forest” land and came under the category of “partly levelled land”, which admittedly, did not require any Forest Clearance to be obtained by the PWD and Respondent No 4, as per the stipulated Conditions of the In-Principle Approval (Forest Clearance) by the Ministry of Environment Forest and Climate Change,

Government of India. On the bare perusal of the DPR, there is no mention of any funds provided for obtaining any requisite Forest clearance, as the acquired land was partly levelled land. Thus, the implementing agency for the project did not apply for any Forest Clearance. It is further submitted that, it may be the case of the Applicant herein that the construction land falls within the category of “Riverine Forest land” and “ Reserved/ Recorded land” as per the Notification dated 28.01.1965 issued under Section 21 of the Mizo District (Forest) Act 1955, which mandated the requirement of Forest Clearance, it is pertinent note that, as of today, the said notification has been struck down and set aside by Final Judgment and Order dated 27.01.2021 passed by the Hon'ble High Court of Assam, Arunachal Pradesh, Nagaland, Mizoram, Aizawl Bench, Aizawl in WP(C) No. 45/2017. That vide Order dated 17.01.2023 in Writ Appeal No. 274/2022, the Hon'ble High Court has been pleased to pass directions that the status quo as regards the condition of the Forests qua the notification dated 21.01.1965 which has been set aside, shall be maintained till the next returnable date. That, the position as of today is there is a dispute between the Land Revenue and Settlement Department, Mizoram and the Forest Department regarding the nature of the construction land. Nevertheless, out of abundant caution, Respondent No.4, which is the current implementing agency of the project has applied for the Prior

Approval (Forest Clearance) to the Central Government under section 2 of the Forest (Conservation) Act, 1981 for diversion of Forest area and has duly submitted the “Parivesh Form A” Application in regard to “Zobawk Mini Complex Lunglei” on 25.02.2022. It is submitted that the said Application is pending processing as the present Respondents are actively pursuing the demarcation of land for compensatory afforestation in compliance with the Forest (Conservation) Act, 1980.

- b. With regards to **Para 6 ((iii) to (xii))**, it is submitted that the contents of these paras are admitted only to the extent of the correspondences mentioned therein were made between the concerned departments of the State of Mizoram. However, the consolidated position of the State of Mizoram, without prejudice to any stand taken herein, is that it was found that the construction land which was adjacent to the River Twalang, did not fall within the purview of “Reserved Forest” land and came under the category of “partly levelled land”, which admittedly, did not require any Forest Clearance. On the bare perusal of the DPR, there is no mention of any funds provided for obtaining any requisite Forest Clearance, as the acquired land was partly levelled land. Thus, the implementing agency for the project did not apply for any Forest Clearance. It is submitted that, the process of acquisition of the land for the said project was through obtaining Land Settlement Certificates (“LSC’s”) from 40 owners prior to who were in occupation of the land at

the construction site of the project, and thus the construction land amounted to being “Revenue Land” belonging to the State of Mizoram. That, it is germane to note that as per the LSC’s as well, it was clear that the construction land was “partly levelled land” and falls outside the purview and limits of “TlawngHnar Reserve Forest”. It is submitted that on bare perusal of the map of the surrounding areas of the construction land, it is clear that the construction land falls outside the areas of “Reserved Forest” land. It is further submitted that ,it may be the case of the Applicant herein that the construction land falls within the category of “Riverine Forest land” and “Reserved/ Recorded land ” as per the Notification dated 28.01.1965 issued under Section 21 of the Mizo District (Forest) Act 1955, which mandated the requirement of Forest Clearance, it is pertinent note that, as of today, the said notification has been struck down and set aside by Final Judgment and Order dated 27.01.2021 passed by the Hon'ble High Court of Assam, Arunachal Pradesh, Nagaland, Mizoram, Aizawl Bench, Aizawl in WP(C) No. 45/2017. That vide Order dated 17.01.2023 in Writ Appeal No. 274/2022, the Hon’ble High Court has been pleased to pass directions that the status quo as regards the condition of the Forests qua the notification dated 21.01.1965 which has been set aside, shall be maintained till the next returnable date. That, the position as of today is there is a dispute between the Land Revenue and Settlement Department,

Mizoram and the Forest Department regarding the nature of the construction land. Nevertheless, out of abundant caution, Respondent No.4, which is the current implementing agency of the project has applied for the Prior Approval (Forest Clearance) to the Central Government under section 2 of the Forest (Conservation) Act, 1981 for diversion of Forest area and has duly submitted the “Parivesh Form A” Application in regard to “Zobawk Mini Complex Lunglei” on 25.02.2022. It is submitted that the said Application is pending processing as the present Respondents are actively pursuing the demarcation of land for compensatory afforestation in compliance with the Forest (Conservation) Act,1980.

- c. With regards to the contents of **Para 6(xiii and xiv)**, the stand taken by the State of Mizoram in the afore-mentioned paragraphs of this reply is reiterated. That, it is humbly submitted that the State of Mizoram was under the bona fide and legitimate impression that the construction land where the construction was to be undertaken was “levelled land” and not “Reserved Forest land”, and was under the impression that the Forest Clearance was not to be obtained for any construction activity on “Revenue lands” and in light of the legal position that the construction land falls outside the areas of “Reserved Forest” land .It is further submitted that the Applicant herein has tried to conjure up multiple causes of action by way of the present application to seek multiple reliefs

and has brought out vague, omnibus and unsubstantiated allegations for the same. However, the State of Mizoram craves leave to give a specific reply on the averments of these paras, at a later stage.

- d. With regard to the contents of Para 6(xv), the same are denied as baseless and devoid of merit. It is further submitted that the Applicant herein has tried to conjure up multiple causes of action by way of the present application to seek multiple reliefs and has brought out vague, omnibus and unsubstantiated allegations for the same. However, the State of Mizoram craves time to take a comprehensive stand in response to the same.
- e. The contents of para 6 (xvi to xviii) are denied as false, baseless and devoid of merits.

21. The contents of the paras dealing with the **Grounds (A to F)** are highly misconceived and misleading and are denied in toto. The case laws mentioned therein do not come to the aid of Applicant. Furthermore, the same have been dealt with in the foregoing paragraphs and hence are not repeated herein for the sake of brevity and to avoid prolixity.

22. The contents of para 7 and 8 are denied as false, baseless and devoid of merits.

23. The contents of para dealing with **Limitation** are denied are highly misconceived, misleading and are denied in toto. It is submitted that the present Original Application which filed under Sections 14 of the National Green Tribunal Act, 2010 (“**NGT Act, 2010**”) on 15.10.2022 is not in consonance with the law of limitation. That Section 14(3) of the NGT Act, 2010 provides that an original application made beyond the period of six months from the date on which the cause of action for such dispute first arose shall not be entertained; even under the proviso to Section 14(3), this Hon’ble Tribunal is empowered to entertain an application only within a further period not exceeding sixty days, that too only after recording its satisfaction that the applicant was prevented by sufficient cause from filing the application within the period of six months. That, admittedly, as per the Applicant, the cause of action in the present case arose in the year 2011 itself, when the construction in the said construction land was begun by PWD, whereas the present application was preferred belatedly only in the year 2022. It is submitted that the present Applicant has slept over the alleged issue and has not explained the delay. Hence, the preference of the Application under Reply is impermissible by the law of limitation and is thus barred by limitation.

24. The contents of the Paras 6 – 8, dealing with the **Prayer** clause are highly misconceived and misleading and are denied in toto. Furthermore, the same

have been dealt with in the foregoing paragraphs and hence are not repeated herein for the sake of brevity and to avoid prolixity.

25. In the facts and circumstances of the present case, there is no need for the interference of this Hon'ble Tribunal, and this present Application needs to be dismissed.

26. That, it is humbly prayed that the present application is devoid of merits and is barred by the law of limitation and hence is liable to be dismissed in the interest of justice.

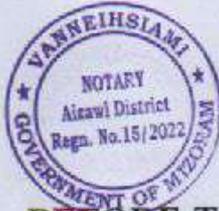
27. That, the answering Respondent herein further seeks liberty to file additional Reply in course of litigation as and when directed by this Hon'ble Tribunal or required in the facts and circumstances of the case.



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NEW DELHI
DATED: 31.07.2023



**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA**

Original Application No. 150 of 2022/EZ

IN THE MATTER OF:

PI Vanramchhuangi

... Petitioner

Vs

Union of India & Ors

... Respondents

AFFIDAVIT

I, Dr. Lalrozama, IAS presently working as Secretary, Sports & Youth Services, Government of Mizoram, with office as MINECO, Aizawl do hereby solemnly affirm, and state as follows:

- 1) That I am the Representative of Respondent No. 4 in the above captioned Application and as such I am authorized to file a consolidated Reply on behalf of Respondent No. 2-5, in the captioned matter. I am competent to swear, affirm and file the instant affidavit based on my knowledge as derived from the official records maintained by the State in this regard and believed by me to be true and correct.
- 2) That I have read and understood the contents of the accompanying Reply Affidavits and I say that the contents mentioned therein are true and correct to my knowledge and belief the same has been drafted as per my instructions.
- 3) That the annexures filed along with the Reply Affidavit are true and correct copies of its originals.

DEPONENT

JONATHAN L. SAILO
Advocate
Aizawl, Mizoram

Secretary
Sports & Youth Services Deptt.
Government of Mizoram



VERIFICATION:

I, the deponent above named do hereby solemnly affirm and verify that what is stated in the foregoing Affidavit is true to my knowledge and belief based on the records of the case and I believe the same to be true.

Verified at _____ on this _____ day of July, 2023

Identified by:-

JONATHAN L. SAILO
Advocate
Aizawl, Mizoram

DEPONENT

Secretary
Sports & Youth Services Deptt.
Government of Mizoram

Sworn before me:-

31/7/23

VANNEIHSIAMI
Advocate & Notary Public
Aizawl : Mizoram

Notarial Registration
No. 40/7
Date 31/7/23

Notarial Registration
No.
Date

ANNEXURE-R/1

116

NO.B.13012/68/2001-SYS
GOVERNMENT OF MIZORAM
SPORTS & YOUTH SERVICES DEPARTMENT

Dated Aizawl, the 17th Aug, 2010.

To,

1. The Director,
Sports & Youth Services,
2. The Secretary,
Mizoram State Sports Council
Mizoram, Aizawl.

Subject : Administrative and financial approval for Central financial assistance from Non-lapsable Central Pool of Resources (NLCPR) towards the project, " State Sports Academy, Zobawk in Mizoram".

Sir,

I am directed to enclosed herewith a copy of letter F.No.DNER/NLP/MIZ/81/2008 dated 2.8.2010 received from Govt. of India, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi for favour of your information and necessary action.

Enclo : As above.

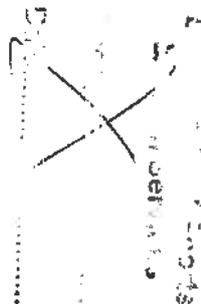
Yours faithfully,


(LALTHUAMLUAIA SAILO)
Joint Secretary to the Govt. Mizoram,
Sports & Youth Services Department.

Directorate of Sports
& Youth Services

Receipt. 2628

Date. 18/8/10



By Regd./Speed Post

F.No. DNER/NLP/MIZ/81/2008
Government of India
Ministry of Development of North Eastern Region
Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi - 110011

Dated: 02 August 2010.

To
Shri Vanhela Pachuau
Chief Secretary
Government of Mizoram
Aizawl

Subject: Administrative and financial approval for Central financial assistance from Non-lapsable Central Pool of Resources (NLCPR) towards the project, "State Sports Academy, Zobawk in Mizoram".

Sir,

I am directed to convey administrative and financial approval of Government of India for central financial assistance from Non-Lapsable Central Pool of Resources (NLCPR) to the Government of Mizoram towards the project, "State Sports Academy, Zobawk in Mizoram" of Rs.1576.12 lac, which is 90% of the project cost of Rs. 1751.24 lac as per break - ups given below:

(Rs. in lakh)			
Sl. No.	Items	Approved cost	Admissible Grant (90%)
1	Site Development & Improvement		
	(i) Levelling of Site (Earth work)	74.75	67.27
	(ii) Masonry protection works	43.00	38.70
	(iii) Ground Fencing & Compound Fencing	5.83	5.25
	(iv) Drainage	97.24	87.52
	(v) Construction of internal road & footpath	122.53	110.28
2	Outdoor games pitch preparation		
	(i) Football ground with grass top (105mx68m)	7.60	6.84
	(ii) Hokey Ground with grass top (92m x 55m)	6.20	5.58
	(iii) Tennis (23.77 x 10.97 m)	7.39	6.65
	(iv) Volley ball (18.28 m x 9.14m)	4.13	3.72
	(v) Running Track 400m (8 lanes, 4ft width each)	4.85	4.36
	(vi) High jump (Runway 15.24, pit 5, Take off area 3m radius)	0.08	0.07
	(vii) Long jump and Triple jump (Runway 39.62x1.22, Landing pit 10x2.75)	0.40	0.36
	(viii) Pole vault (Runway 38.10x1.22, Vault pit 5x3.66)	0.26	0.23
	(ix) Shooting range (Pistols and revolvers) (Range 25m, Overall 40m)	12.83	11.55
	(x) Archery (Range 91.44)	2.64	2.38
3	Building - Accommodation, establishment & Indoor stadium		

P.B. of Joint Secretary,
Sports & Youth Services Deptt.
Receipt No. 906
Date 11/8/10
Aizawl

(i) (B) Academic / Administrative Block	64.53	58.08
(ii) (C) Canteen /Retail Stall	32.22	29.00
(iii) (D1) Boys Hostel	193.56	174.20
(iv) (D2) Girls Hostel	193.56	174.20
(v) (E) Quarters:- Type-IV, One unit	14.80	13.32
(E) Quarters:- Type-III (18 unit in three block)	249.71	224.74
(E) Quarters:- Type - I (6 unit in One block)	54.80	49.32
(vi) Guest house	59.12	53.21
(vii) Construction of indoor stadium	324.51	292.06
(viii) internal electrification	74.17	66.75
(ix) electric connection	11.87	10.68
4 Services		
(i) External electrical works & solar street light system	61.53	55.38
(ii) External water supply	15.73	14.16
(iii) Pumps	11.40	10.26
Total	1751.24	1576.12

2. The approval of Ministry of Development of North Eastern Region (M/o DoNER) is subject to the following conditions:

- a. The State Government should get the structural drawings checked by their technical sanctioning authority keeping in view relevant IS Codes.
- b. The Sports & Youth Services Department, Government of Mizoram should follow all codal formalities while executing the project.
- c. The State Government should ensure that the tender has been called on competitive basis by giving wide publicity in print media like Newspapers & Trade Journal and web based publicity etc. and the works have been awarded within three months of its sanction, even without waiting for the release of funds from State Government to implementing agency.
- d. Transparency should be maintained in tendering process.
- e. State Government should communicate the tendered cost of the project immediately after finalization of tender.
- f. The construction agency should adhere to the time schedule given by them in the estimate for completion of the project.
- g. The time frame for completion of the project is 24 months. The date of this sanction letter would be reckoned as the date of start of the project. Target date of completion of the project would be 31 July, 2012. Time frame is to be followed strictly.
- h. The project implementation by the State Government will be governed by the rules/conditions stipulated in NLCPR guidelines issued on 06.08.2009.
- i. M/o DoNER will release only 90% of the project cost as Grant in installments to the State Government for implementation/ execution of the project.

RF
02/8/2010

Balance 10% being loan component, would be authorized by the Ministry of Finance (Plan Finance Division I) to be raised by the State in consultation with Reserve Bank of India. In the case of the State being fiscally weak and not able to raise loan component from the market, Ministry of Finance would make appropriate arrangement to raise the same and lend to the State.

- j. Immediately on receipt of this sanction letter, the State Government, keeping in view the target date, would firm up the quarterly physical and financial targets and convey them within one month to this Ministry. Thereafter, quarterly report on the physical and financial progress of the project shall be furnished to the M/o DoNER within two weeks of close of the quarter.
 - k. The project shall be implemented strictly in time and with the help of PERT and CPM.
 - l. The funds shall be utilized within specified time and strictly for the purpose for which they are being sanctioned. No diversion of fund is allowed.
 - m. Any escalation towards cost of the project has to be borne by the State Government from their own resources.
 - n. If the project is unduly delayed without sufficient valid reasons, it would remain open to M/o DoNER to adjust the entire amount so released against some other sanctioned project under NLCPR and close this project under NLCPR scheme.
 - o. The State Finance Department/Planning Department shall ensure transmission of the released amount to the Department / Implementing Agency concerned within 15 days from the date of release by the Government of India and submit certificate in this behalf to Ministry of Development of North Eastern Region.
 - p. The State Government shall properly utilize funds and submit utilization certificate on prescribed proforma to Joint Secretary, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi-110011 within a period of twelve months from the date of release. In case the funds are not utilized within the stipulated time, the Planning Department of the State Government should approach the Ministry of Development of North Eastern Region with sound reasoning for revalidation.
 - q. The State Government shall nominate a nodal officer for the project who would be responsible for timely implementation of the sanctioned works, within the approved costs. The name and designation of the Nodal Officer with full address along with his contact telephone number would be communicated to this Ministry.
 - r. The State Government shall get the projects inspected on ground at least once in a quarter and submit physical progress report in prescribed proforma within two weeks after the close of the quarter of the year to Joint Secretary, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi-110011.
3. The release of next and subsequent installments for the project would be governed by the specific clause mentioned in the NLCPR Guidelines dated 06.08.2009.

RA
01/2/18/2022

4. This sanction issues with the concurrence of the Integrated Finance Division vide their Dy. No.548/Dir(IFD), dated 27.07.2010

Yours faithfully


02/8/2010
(P.R. Meshram)
Director
Phone: 011-23015184
Fax: 011-23015360

Copy to:

1. The Secretary (Planning), Government of Mizoram, Aizawl.
2. The Secretary (Finance), Government of Mizoram, Aizawl.
3. ✓ The Secretary, Sports & Youth Service Department, Government Mizoram, Aizawl.
4. The Director, Integrated Finance Division, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, New Delhi.


02/8/2010
(P.R. Meshram)
Director

TRUE COPY

ANNEXURE-R/2

UTILISATION CERTIFICATE

121

Name of the Project : Construction of State Sports Academy at Zobawk

Approved Support from NLCPR : ₹ 1751.24 lakhs

(Releases made till date (breakup in the following order) :

Sl. No	Letter No. & Date		Amount (in lakhs)
1.	DoNER/NLP/MIZ/81/2008	Dt.02.08.2010	₹ 630.45
2.	DoNER/NLP/MIZ/81/2008	Dt.26.08.2015	₹ 554.27
3.	NLCPR-17017(11)/10/2017	Dt.12.09.2017	₹ 296.18
TOTAL			₹ 1480.90

(Current release/releases for which the U.C is being furnished) :

Sl. No	Letter No. & Date		Amount (in lakhs)
1.	NLCPR-17017(11)/10/2017	Dt.12.09.2017	₹ 296.18
TOTAL			₹ 296.18

Certified that out of ₹ 296.18 lakhs (*Rupees Two Hundred Ninety Six Lakh Eighteen Thousand*) only made available as assistance under the Non-lapsable Central Pool of Resources sanctioned by Department of Development of North Eastern Region during the Financial Year 2017-2018 vide letter No. NLCPR-17017(11)/ 10/2017 Dt.12.09.2017 and ₹ NIL on account of unspent balance of the previous year, a sum of ₹ 296.18 lakhs (*Rupees Two Hundred Ninety Six Lakh Eighteen Thousand*) only has been utilized for the following works :

Name of the Project : Construction of State Sports Academy at Zobawk

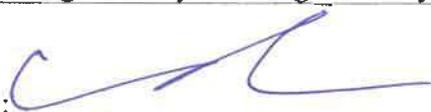
Sl. No.	Components /items of works	Amount utilized (in lakhs)
1.	Site Development & Improvement	-
2.	Outdoor games pitch preparation	-
3.	Building - Accommodations	296.18
4.	Service	-
TOTAL :		296.18

Further certified that I have satisfied myself that the conditions on which the assistance from the Non-Lapsable Central Pool of Resources was sanctioned have been duly fulfilled/are being fulfilled and that I have exercised the following checks to see that the money was actually utilized for the purpose for which it was sanctioned.

Kinds of Checks exercised:

1. Vouchers and Books of Accounts.
2. Measurement Books.
3. Grant-in-aid/Loan Register
4. Expenditure Statement

The balance of ₹ Nil (*Rupees Nil*) only is remaining unutilized as on December 2017.

Signature by the Departmental Secretary	Counter Signature by Planning Secretary
Name:	Name: 
Date: 	Date: 6/3/18
Place: Aizawl, Mizoram Secretary Sports & Youth Services Deptt.	Place: Aizawl, Mizoram Secretary Planning & Prog. Implementation Deptt.
Office Seal: Govt. of Mizoram	Office Seal: Government of Mizoram

**QUARTERLY PROGRESS REPORT FOR QUARTER ENDING DECEMBER 2017
PROJECTS UNDER NON-LAPSABLE CENTRAL POOL OF RESOURCES SCHEME**

A. Identification of particulars:

1. Name of Project : Construction of State Sports Academy at Zobawk.
2. Location State : Mizoram.
District : Lunglei.
3. Approved Cost (₹ in lakh) : ₹ 1751.24 lakhs
4. Date of Approval of Project/Scheme : 02.08.2010
5. Tendered Cost (₹ in lakh) : ₹ 1751.24 lakhs
6. Date of award of Contract
[Copy of Work Order to be attached
(only once for the quarter in which it
was issued. Need not be submitted if
submitted in earlier quarter)] : 07.06.2012
7. Whether Contract awarded on Turnkey basis: No.
8. Whether awarded work is being executed
based on PERT/CPM : Yes.
9. Original Date of Completion of Project/scheme: 04.07.2014.
10. Re-scheduled Date of Completion of Project/Scheme: 31.03.2018
11. Executing Agency(State Govt./PSU
/Other Agency (specify) : State P.W.D

B. Over all Progress

	Items	Physical Progress (%)			Total Expenditure incurred (₹ in lakh)
		Beginning of Quarter	During Quarter	End of Quarter (Cumulative)	
1.	Site Development & Improvement				
	i) Levelling of site (Earth work)	97%	0%	97%	337.00
	ii) Masonry Protection work	100%	0%	100%	
	iii) Ground Fencing	-	-	-	
	iv) Drainage	90%	10%	100%	
	v) Construction of internal road and footpath	82%		82%	
2.	Outdoor games pitch Preparation				
	i) Football ground	94%	2%	96%	39.29
	ii) Hockey ground	90%	3%	93%	
	iii) Tennis	77%	5%	82%	
	iv) Volley Ball	80%	6%	86%	
	v) Running track	87%	2%	89%	
	vi) High jump	87%	7%	94%	
	vii) Long jump	87%	4%	91%	
	viii) Pole Vault	87%	6%	93%	
	ix) Shooting range	80%	7%	87%	
	x) Archery range	80%	3%	83%	

3.	Building – Accommodations				
	i) Academic / Administrative Block	90%	3%	93%	1269.18
	ii) Canteen/Retail Stall	90%	4%	94%	
	iii) Boys Hostel	95%	2%	97%	
	iv) Girls Hostel	95%	2%	97%	
	v) Type – IV Quarter	96%	2%	98%	
	vi) Type – III Quarters	96%	2%	98%	
	vii) Type – I Quarter	96%	2%	98%	
	viii) Guest House	-	-	-	
	ix) Indoor Stadium	60%	30%	90%	
	x) Internal Electrification	-	-	-	
	xi) Electric Connection	-	-	-	
4.	Service				
	i) External Electrification works & Solar Street light system	-	-	-	
	ii) External Water Supply	-	-	-	
	iii) Pumps	-	-	-	
	Over all Physical Progress /Total Expenditure	86%	5%	91%	1645.47

C. Progress of Release of State Share

Sl. No.	Release of Funds /Payment	Date	Amount (₹ in lakh)
a.	Against 1 st Installment vide B. 12019/31/2012-PWC	29.03.2012	70.05
b.	Against 2 nd Installment vide B.13011/20/2012-PWD(T)	28.03.2017	61.59
c.	Against 2 nd Installment vide B.13011/20/2012-PWD(T)	05.12.2017	32.91
Total State Released			164.55

D. No of Photographs attached : 24 (twenty four) Nos.

Signature by the Nodal Officer :	
Name :	(LALRUATKIMA)
Designation :	Superintending Engineer, P.W.D., Project Circle, Aizawl.
Place :	Aizawl
Date	12 th January 2018
Office Seal :	Superintending Engineer, PWD, Project Circle, Aizawl

Signature by Chief Engineer of implementing Department :	
Name :	(LALMUANKIMA HENRY)
Designation :	Chief Engineer, P.W.D (Buildings), Mizoram, Aizawl
Place :	Aizawl
Date	
Office Seal :	Chief Engineer, PWD Buildings Aizawl: Mizoram

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(ACADEMIC/ADMINISTRATIVE BLOCK)**

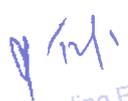


FRONT VIEW



SIDE VIEW


**Executive Engineer, PWD
Building Division, Lunglei**


**Superintending Engineer, PWD,
Project Circle, Aizawl.**

CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK(GIRLS HOSTEL)



FRONT VIEW



SIDE VIEW


Executive Engineer, PWD
Building Division, Lunglei


Superintending Engineer, PWD,
Project Circle, Aizawl.

CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK(BOYS HOSTEL)



FRONT VIEW



SIDE VIEW

Executive Engineer, PWD
Building Division, Lunglei

Superintending Engineer, PWD,
Project Circle, Aizawl.

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(HOCKEY GROUND)**




**Executive Engineer, PWD
Building Division, Lunglei**


Superintending Engineer, PWD,
Project Circle, Aizawl

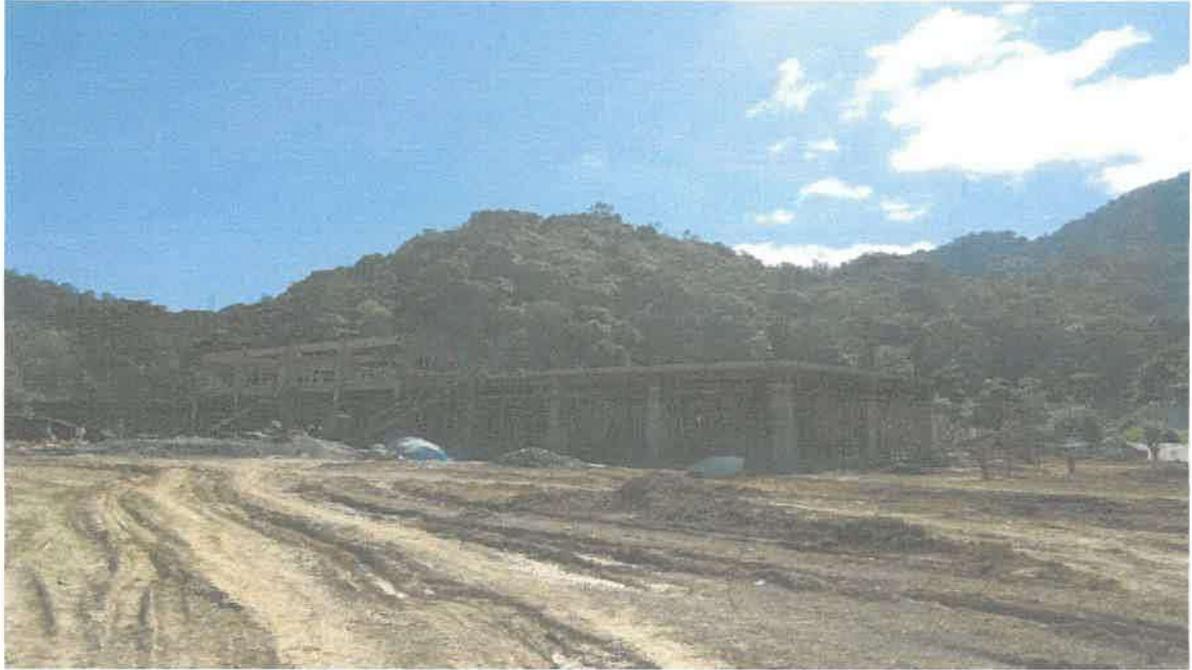
**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(FOOTBALL GROUND)**




**Executive Engineer, PWD
Building Division, Lunglei**


Superintending Engineer, PWD,
Project Circle, Aizawl.

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(INDOOR STADIUM)**



FRONT VIEW

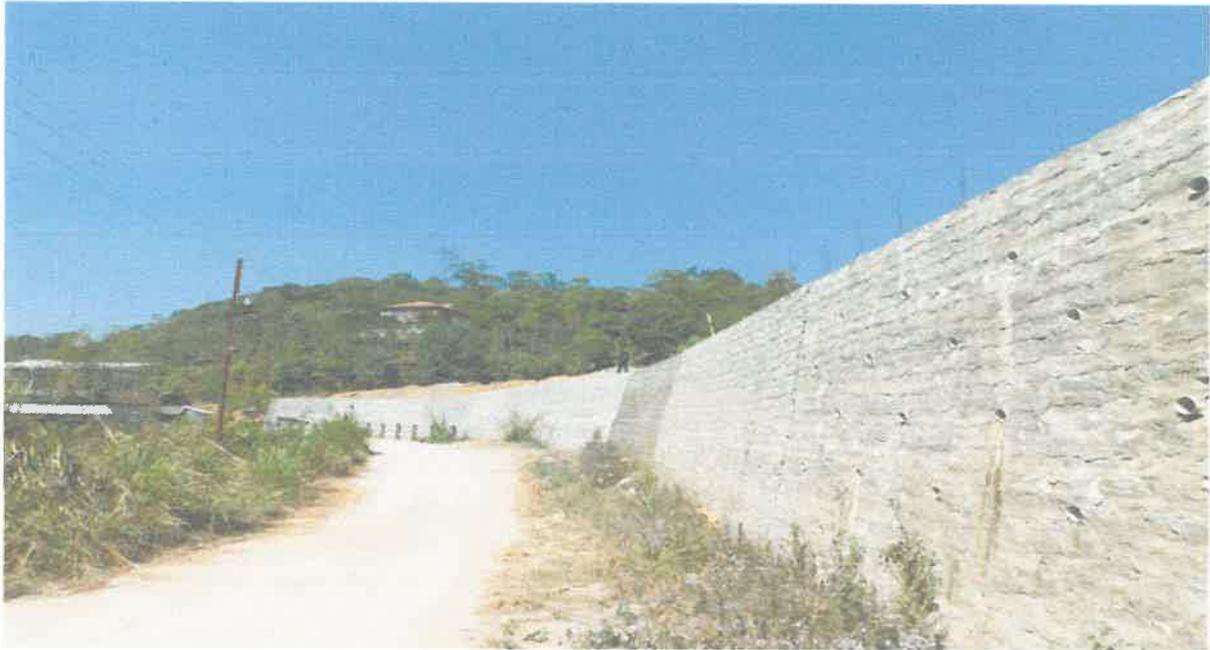


SIDE VIEW

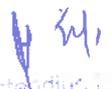

**Executive Engineer, PWD
Building Division, Lunglei**


**Superintendent Engineer, PWD,
Project Circle, Aizawl.**

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(PROTECTION WORK)**




**Executive Engineer, PWD
Building Division, Lunglei**


**Superintending Engineer, PWD,
Project Circle, Aizawl.**

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(ARCHERY & SHOOTING GALLERY)**




**Executive Engineer, PWD
Building Division, Lunglei**


**Superintending Engineer, PWD,
Project Circle, Aizawl.**

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(APPROACH ROAD)**




**Executive Engineer, PWD
Building Division, Lunglei**


Superintending Engineer, PWD,
Project Circle, Aizawl.

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(TYPE-I QUARTER)**



FRONT VIEW



SIDE VIEW


**Executive Engineer, PWD
Building Division, Lunglei**


**Superintending Engineer, PWD,
Project Circle, Aizawl.**

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(TYPE-III QUARTER)**



FRONT VIEW



SIDE VIEW


**Executive Engineer, PWD
Building Division, Lunglei**


Superintending Engineer, PWD,
Project Circle, Aizawl.

**CONSTRUCTION OF STATE SPORTS ACADEMY AT ZOBAWK
(TYPE-IV QUARTER)**



FRONT VIEW



SIDE VIEW


**Executive Engineer, PWD
Building Division, Lunglei**


**Superintending Engineer, PWD,
Project Circle, Aizawl.**

INSPECTION REPORT

- Name of Work** : Construction of State Sports Academy at Zobawk, Mizoram.
- A/A Amount** : ₹ 1751.24 lakhs.
- Date of Inspection** : Dt. 11.12.2017.
- Observations** : The main works in progress at the time of inspection are Building accommodation. The progress of civil works is found satisfactory. Works are executed generally to specification.
- Suggestions** : The contractor shall speed up progress of electrical works.
- Proposals** : Release of balance fund is required for completion of the project within the target date.

Signature by the Nodal Officer


Superintending Engineer, P.W.D.,
Project Circle : Aizawl.

TRUE COPY



ANNEXURE-R/3

**GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT**

WORKING ESTIMATE FOR

**Construction of State Sports Academy at Zobawk,
Mizoram**

Estimated Amount : ₹. 175,124,000.00

**(Rupees seventeen crore fifty one lakh twenty four
thousand) only.**



PREPARED BY MIZORAM PWD

FEBRUARY 2011

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work
Construction of State Sports Academy at Zobawk, Mizoram

INDEX

Sl No	Particulars	Page No
1	Estimate Report	i - iii
2	Annexure (Photo copy of Cost Index Circular)	-
3	Annexure (Photo copy of Aministrative Approval)	-
4	Abstract of Site Development	2
5	Levelling of Site (Earth work)	3 - 13
6	Construction of Protection work near Tlawng River	19 - 40
7	Play Ground Fencing with Brick and Barbed wire Fencing	41 - 42
8	Construction of Drainage (Nulla)	43 - 50
9	Construction of Internal Road & Footpath	51 - 57
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11	Abstract of Outdoor Games Pitch	60 -
12	Football Ground including Dressing & Compaction (105m x 68m)	61 -
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15	Construction of Volleyball Court, (18.28m x 9.14m)	64 -
16	Construction of Running Track 400m, 8Lanes	65 -
17	Construction of Pit for High Jump (Pit 5.00x2.5m, RW 15.24m))	66 -
18	Construction of Pit for Long Jump & Triple Jump (10.00x2.75m)	67 -
19	Construction of Pit for Pole Voult (5.00m x 3.66m)	68 -
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PROJECT: CONSTRUCTION OF
STATE SPORTS ACADEMY
AT ZOBAWK, MIZORAM

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33	External Electrical works & Solar street light system	102 -
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**GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT**

STATE : MIZORAM
 DEPARTMENT : PUBLIC WORKS DEPARTMENT
 CHIEF ENGINEER : BUILDINGS
 CIRCLE : PROJECT CIRCLE
 DIVISION : BUILDING DIVISION, LUNGLEI
 SUB-DIVISION : BUILDING SUB-DIVISION-I, LUNGLEI
 NAME OF WORK : WORKING ESTIMATE FOR CONSTRUCTION OF STATE
 SPORTS ACADEMY AT ZOBAWK, MIZORAM.
 ESTIMATED AMOUNT : Rs. 17,51,24,000.00

This detailed working estimate, amounting to Rs. 17,51,24,000.00 (*Rupees seventeen crore fifty one lakh twenty four thousand*) only has been framed by **Er. Laluan Zuala**, Executive Engineer, PWD, Building Division, Lunglei to show the probable cost of the above mentioned work.

REPORT

1. HISTORY & NECESSITY :

Being a hilly land, Mizoram do not have sufficient land for construction of playgrounds. The available playgrounds on the hill slopes with their limitations provides training ground for the youths. Nowadays, there are several players among the Mizo boys who joined the top football clubs in the country. Due to this, there is a great tendency to take up football as a profession among the youngsters.

In today's highly competitive world of sports, it is practically impossible to compete even on the national level without proper training and coaching in well equipped sports academy. Although many of the states in India are already equipped with such latest facilities, there is still lack of such facility in Mizoram. Unbelievably, Mizo players today often have to practice and prepare themselves on muddy grounds to compete at the national level.

The project will provide the much needed improvement of sports training facility for different parts of Mizoram. Once this project is completed, it will be a centre of excellence for training young talented youths of the region in different fields of sports.

The selected site, Zobawk is situated at about 25 km from Lunglei, the district headquarter of Lunglei District. The National Highway No. 54 running from Aizawl to Lunglei passes right through it. The area of the site is 88,403.34 sqm. The proposed site is a combination of partly level ground and a hillock. There is a stream running adjacent to the site, which is in fact the source of River Tlawng, the longest river in Mizoram.

Not to mention the southern part of Mizoram, the whole of Mizoram do not have standard Sports Academy. Many young talented Mizos are not facilitated with any training facility. It is, therefore, the desire of the Government to provide systematic and scientific training facility to these talented young Mizos by providing an Academy of Sports.

To promote the young generation, to lift up their talents and to bring them to the national level, training is utmost important. It is, therefore, necessary to provide at least one training centre, for which the Government of Mizoram could not provide by itself due to its acute financial problem. A central assistance is necessary to establish this Sports Academy.

Detail Project Report for the above mentioned project amounting to Rs. 34.00 crore was submitted to the Ministry of Development of North Eastern Region (DoNER). The project proposal includes 8-lane synthetic track for Athletics, Football and Hockey grounds with artificial grass, Shooting Range for Air Pistol and .22 Rifle, Archery Range, Volleyball and Tennis Courts. It also includes Indoor Stadium for Badminton, Basketball, Table Tennis, Boxing and Martial Arts, Academic Block, separate Hostel for Boys and Girls, Canteen and Guest House. The DPR also envisages external lighting, rain water harvesting, fire fighting system, sewerage and drainage system. However, the Ministry regrettably sanctioned only half of the estimated amount vide Director, DoNER No. DNER/NLP/MIZ/81/2008 dt. 02 August, 2010 (*photocopy enclosed*) curtailing most of the items of work simply by half the amount, without assigning the reason whatsoever. For instance, an amount of Rs. 4,77,71,271.27 was earmarked for ground preparation of Football Ground which includes sub-surface treatment of ground, underground drainage and laying of artificial turf. However, an amount of Rs. 7.60 lakh only has been sanctioned by the Ministry which is barely sufficient for levelling of the ground. Due to this, the entire estimate needs to be recasted and various works curtailed or completely excluded in order to contain the works within the sanctioned amount.

Hence, this Detail Working Estimate have been casted based on the detailed survey and architectural drawings amounting to Rs. 17.5124 crore for according sanction from the competent authority.

2. SCOPE :

This working estimate envisages Construction of State Sports Academy at Zobawk, Mizoram with the following facilities :

1. Site Development & Improvement

- (1) Levelling of Site (Earthwork)
- (2) Masonry Protection works
- (3) Ground Fencing & Compound Fencing
- (4) Drainage
- (5) Construction of Internal Road & Footpaths

2. **Outdoor Games Pitch Preparation**

- (1) Football Ground
- (2) Hockey Ground
- (3) Tennis Court
- (4) Volley Ball Court
- (5) Running Track
- (6) High Jump Pit
- (7) Long Jump and Tripple Jump Pit
- (8) Pole Vault Pit
- (9) Shooting Range
- (10) Archery Range

3. **Building - Accomodation, Establishment & Indoor Stadium**

- (1) Academic/ Administrative Block
- (2) Canteen/Retail Stall
- (3) Boys' Hostel
- (4) Girls' Hostel
- (5) Type-IV Quarter - 1 no.
- (6) Type-III Quarter - 1 no.
- (7) Type-I Quarter - 1 no.
- (8) Guest House
- (9) Indoor Stadium
- (10) Internal and External Electrification
- (11) External Water Supply

3. **FUND PROVISION :**

An amount of Rs. 1751.24 lakh have been sanctioned by the Ministry of Development of North Eastern Region (DoNER) vide vide Director, DoNER No. DNER/NLP/MIZ/81/2008 dt. 02 August, 2010 for the work.

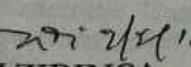
4. **SPECIFICATIONS** : As per Mizoram PWD Specifications.

5. **RATE** : As per Mizoram PWD Schedule of Rates, 2007 enhanced with 39.88% cost index admissible as per Chief Engineer (Buildings), PWD, Mizoram Circular No. B-17024/16/CE-BD/PW/SOR/03/130 dt. 25.01.2011 (photocopy enclosed).

6. **LAND** : Available with the client department.

7. **TIME** : 12 (twelve) months from the date of transfer of the fund to State PWD.

8. **AMOUNT** : Rs. 17,51,24,000.00
(Rupees seventeen crore fifty one lakh twenty four thousand) only


R. LALZIDINGA
Sub-Divisional Officer, PWD
Building Sub-Division-I
Lunglei, Mizoram


LALTHAN ZUALA
Executive Engineer, PWD
Building Division
Lunglei, Mizoram

No. B-17024/16/CE-BD/PW//SOR/03/130
GOVERNMENT OF MIZORAM
OFFICE OF THE CHIEF ENGINEER : PWD : BUILDINGS : MIZORAM : AIZAWL

CIRCULAR

Dated Aizawl, the 25th January, 2011.

This is to notify to all concerned that the cost indices for building works have been worked out for various places in Mizoram. These cost indices shall be added over SOR 2007 as given below.

Sl. No.	Name of Headquarters/Places	Cost index to be added
1.	Aizawl	26.06 %
2.	Kolasib	17.62 %
3.	Hmuifang	29.70 %
4.	Saitual	25.69 %
5.	Khawzawl	22.35 %
6.	Serchhip	24.18 %
7.	Mamit	24.29 %
8.	Kawrbah	23.80 %
9.	Champhai	29.34 %
10.	Tlabung	38.81 %
11.	Lunglei	39.88 %
12.	Lawngtlai	50.78 %
13.	Saiha	53.95 %

The above cost indices shall be effective from 25th January, 2011 until further cost indices, if any, are worked out.

self
(R.VANLALTLUANGA)
 Chief Engineer, PWD, Buildings,
 Mizoram : Aizawl.

Memo No. B-17024/16/CE-BD/PW//SOR/03/130 : Dated Aizawl, the 25th January, 2011.

Copy to:-

1. P.S. to Hon'ble Chief Minister, Mizoram, for favour of kind information.
2. P.S. to Hon'ble Parliamentary Secretary, PWD, Govt. of Mizoram for favour of kind information.
3. The Engineer-in-Chief, for favour of kind information.
4. All Chief Engineers, PWD., for favour of kind information.
5. All Head of Departments for favour of kind information.
6. All Superintending Engineer's, PWD., under Chief Engineer, PWD., Buildings for information and necessary action.
7. All Executive Engineer's, PWD., for information and necessary action.
8. All sections under Chief Engineer., Buildings Office for information and necessary action.

Handwritten signature
 Chief Engineer, PWD, Buildings,
 Mizoram : Aizawl.

SECP/11/1

By Regd./Speed Post

F.No. DNER/NLP/MIZ/81/2008
 Government of India
 Ministry of Development of North Eastern Region
 Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi - 110011

Dated: 02 August 2010.

To
 Shri Vanhela Pachuau
 Chief Secretary
 Government of Mizoram
 Aizawl

Subject: Administrative and financial approval for Central financial assistance from Non-lapsable Central Pool of Resources (NLCPR) towards the project, "State Sports Academy, Zobawk in Mizoram".

Sir,
 I am directed to convey administrative and financial approval of Government of India for central financial assistance from Non-Lapsable Central Pool of Resources (NLCPR) to the Government of Mizoram towards the project, "State Sports Academy, Zobawk in Mizoram" of Rs.1576.12 lac, which is 90% of the project cost of Rs. 1751.24 lac as per break - ups given below:

(Rs. in lakh)

Sl. No.	Items	Approved cost	Admissible Grant (90%)
1	Site Development & Improvement		
	(i) Levelling of Site (Earth work)	74.75	67.27
	(ii) Masonry protection works	43.00	38.70
	(iii) Ground Fencing & Compound Fencing	5.83	5.25
	(iv) Drainage	97.24	87.52
	(v) Construction of internal road & footpath	122.53	110.28
2	Outdoor games pitch preparation		
	(i) Football ground with grass top (105mx68m)	7.60	6.84
	(ii) Hokey Ground with grass top (92m x 55m)	6.20	5.58
	(iii) Tennis (23.77 x 10.97 m)	7.39	6.65
	(iv) Volley ball (18.28 m x 9.14m)	4.13	3.72
	(v) Running Track 400m (8 lanes, 4ft width each)	4.85	4.36
	(vi) High jump (Runway 15.24, pit 5, Take off area 3m radius)	0.08	0.07
	(vii) Long jump and Triple jump (Runway 39.62x1.22, Landing pit 10x2.75)	0.40	0.36
	(viii) Pole vault (Runway 38.10x1.22, Vault pit 5x3.66)	0.26	0.23
	(ix) Shooting range (Pistols and revolvers) (Range 25m, Overall 40m)	12.83	11.55
	(x) Archery (Range 91.44)	2.64	2.38
3	Building - Accommodation, establishment & Indoor stadium		

P.B. of Joint. Secretary
 Planning Department

S.P.B. Planning & Programme
 Implementation Dept.
 No. 1551

	(i) (B) Academic / Administrative Block	64.53	58.08
	(ii) (C) Canteen /Retail Stall	32.22	29.00
	(iii) (D1) Boys Hostel	193.56	174.20
	(iv) (D2) Girls Hostel	193.56	174.20
	(v) (E) Quarters:- Type-IV, One unit	14.80	13.32
	(E) Quarters:- Type-III (18 unit in three block)	249.71	224.74
	(E) Quarters:- Type - I (6 unit in One block)	54.80	49.32
	(vi) Guest house	59.12	53.21
	(vii) Construction of indoor stadium	324.51	292.06
	(viii) internal electrification	74.17	66.75
	(ix) electric connection	11.87	10.68
4	Services		
	(i) External electrical works & solar street light system	61.53	55.38
	(ii) External water supply	15.73	14.16
	(iii) Pumps	11.40	10.26
	Total	1751.24	1576.12

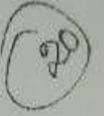
2. The approval of Ministry of Development of North Eastern Region (M/o DoNER) is subject to the following conditions:

- a. The State Government should get the structural drawings checked by their technical sanctioning authority keeping in view relevant IS Codes.
- b. The Sports & Youth Services Department, Government of Mizoram should follow all codal formalities while executing the project.
- c. The State Government should ensure that the tender has been called on competitive basis by giving wide publicity in print media like Newspapers & Trade Journal and web based publicity etc. and the works have been awarded within three months of its sanction, even without waiting for the release of funds from State Government to implementing agency.
- d. Transparency should be maintained in tendering process.
- e. State Government should communicate the tendered cost of the project immediately after finalization of tender.
- f. The construction agency should adhere to the time schedule given by them in the estimate for completion of the project.
- g. The time frame for completion of the project is 24 months. The date of this sanction letter would be reckoned as the date of start of the project. Target date of completion of the project would be 31 July, 2012. Time frame is to be followed strictly.
- h. The project implementation by the State Government will be governed by the rules/conditions stipulated in NLCPR guidelines issued on 06.08.2009.
- i. M/o DoNER will release only 90% of the project cost as Grant in installments to the State Government for implementation/ execution of the project.

Balance 10% being loan component, would be authorized by the Ministry of Finance (Plan Finance Division I) to be raised by the State in consultation with Reserve Bank of India. In the case of the State being fiscally weak and not able to raise loan component from the market, Ministry of Finance would make appropriate arrangement to raise the same and lend to the State.

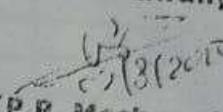
- j. Immediately on receipt of this sanction letter, the State Government, keeping in view the target date, would firm up the quarterly physical and financial targets and convey them within one month to this Ministry. Thereafter, quarterly report on the physical and financial progress of the project shall be furnished to the M/o DoNER within two weeks of close of the quarter.
- k. The project shall be implemented strictly in time and with the help of PERT and CPM.
- l. The funds shall be utilized within specified time and strictly for the purpose for which they are being sanctioned. No diversion of fund is allowed.
- m. Any escalation towards cost of the project has to be borne by the State Government from their own resources.
- n. If the project is unduly delayed without sufficient valid reasons, it would remain open to M/o DoNER to adjust the entire amount so released against some other sanctioned project under NLCPR and close this project under NLCPR scheme.
- o. The State Finance Department/Planning Department shall ensure transmission of the released amount to the Department / Implementing Agency concerned within 15 days from the date of release by the Government of India and submit certificate in this behalf to Ministry of Development of North Eastern Region.
- p. The State Government shall properly utilize funds and submit utilization certificate on prescribed proforma to Joint Secretary, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi-110011 within a period of twelve months from the date of release. In case the funds are not utilized within the stipulated time, the Planning Department of the State Government should approach the Ministry of Development of North Eastern Region with sound reasoning for revalidation.
- q. The State Government shall nominate a nodal officer for the project who would be responsible for timely implementation of the sanctioned works, within the approved costs. The name and designation of the Nodal Officer with full address along with his contact telephone number would be communicated to this Ministry.
- r. The State Government shall get the projects inspected on ground at least once in a quarter and submit physical progress report in prescribed proforma within two weeks after the close of the quarter of the year to Joint Secretary, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, Maulana Azad Road, New Delhi-110011.

The release of next and subsequent installments for the project would be governed by the specific clause mentioned in the NLCPR Guidelines dated 06.08.2009.



4. This sanction issues with the concurrence of the Integrated Finance Division vide their Dy. No.548/Dir(IFD), dated 27.07.2010

Yours faithfully


(P.R. Meshram)

Director

Phone: 011-23015184

Fax: 011-23015360

Copy to:

1. The Secretary (Planning), Government of Mizoram, Aizawl.
2. The Secretary (Finance), Government of Mizoram, Aizawl.
3. The Secretary, Sports & Youth Service Department, Government Mizoram, Aizawl.
4. The Director, Integrated Finance Division, Ministry of Development of North Eastern Region, Vigyan Bhawan Annexe, New Delhi.

(P.R. Meshram)

Director

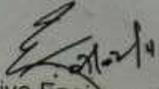
STATE SPORTS ACADEMY AT ZOBAWK

Name of Project : -
Construction of State Sports Academy at Zobawk, Mizoram

FINAL ABSTRACT OF COST

SINo	Sub Head	Amount in Rs
1	2	3
1	SITE DEVELOPMENT & IMPROVEMENT	
1	Levelling of Site (Earth work)	37,204,000.00
2	Construction of Protection work near Tlawng River	9,373,000.00
3	Play Ground Fencing with Brick and Barbed wire Fencing	583,000.00
4	Construction of Drainage (Nulla)	9,724,000.00
5	Construction of Internal Road & Footpath	11,370,000.00
	TOTAL of SI No -1	68,254,000.00
2	OUTDOOR GAMES PITCH PREPARATION	
1	Football Ground including Dressing & Compaction (105m x 68m)	520,000.00
2	Hokey Ground including Dressing & Compaction (92m x 55m)	424,000.00
3	Construction of Tennis Court, (23.77mx10.97m)	692,000.00
4	Construction of Volleyball Court, (18.28m x 9.14m)	401,000.00
5	Construction of Running Track 400m, 8Lanes	332,000.00
6	Construction of Pit for High Jump (Pit 5.00x2.5m, RW 15.24m))	8,000.00
7	Construction of Pit for Long Jump & Triple Jump (10.00x2.75m)	40,000.00
8	Construction of Pit for Pole Vault (5.00m x 3.66m)	26,000.00
9	Construction of Shooting Range (Pistol & Revolver) Range 25.00m	1,242,000.00
10	Construction of Archery Range (91.44m)	167,000.00
	TOTAL of SI No - 2	3,852,000.00
3	BUILDING:- ACCOMODATION, ESTABLISHMENT & INDOOR STADIUM	
1	Academic / Administrative building	4,781,000.00
2	Canteen / Retail stall	2,391,000.00
3	Boys Hostel	11,953,000.00
4	Girls Hostel	11,953,000.00
5	Type iv Quarters	2,400,000.00
6	Type III Quarters	1,731,000.00
7	Type I Quarters	3,510,000.00
8	Guest House	4,184,000.00
9	Construction of Indoor Stadium	43,011,000.00
10	Internal Electrification	7,417,000.00
11	Electric connection	1,187,000.00
	TOTAL of SI No - 3	94,518,000.00
4	SERVICES	
1	External Electrical works & Solar street light system	6,000,000.00
2	External Water supply	1,500,000.00
	(a) Water supply Pump	1,000,000.00
	TOTAL of SI No - 3	8,500,000.00
	GRAND TOTAL ₹	175,124,000.00

(Rupees seventeen crore fifty one lakh twenty four thousand) only.


Executive Engineer, PWD.
Lunglei Building Division.

Superintending Engineer, PWD.
Project Circle Mizoram Aizawl.

Chief Engineer, PWD., (B)
Mizoram, Aizawl.

SPA ZOBAWK

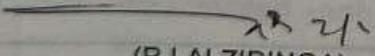
STATE SPORTS ACADEMY AT ZOBAWK

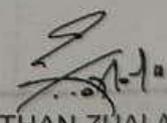
Name of Project :-

Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF SITE DEVELOPMENT & IMPROVEMENT

SI No.	Sub-Head / Name of Building	Building portion (Civil works)
1	2	3
1	Levelling of Site (Earth work)	37,204,000.00
2	Construction of Protection work near Tlawng River	9,373,000.00
3	Play Ground Fencing with Brick and Barbed wire Fencing	583,000.00
4	Construction of Drainage (Nulla)	9,724,000.00
5	Construction of internal Road & Footpath	11,370,000.00
	TOTAL Rs.	68,254,000.00


 (R LALZIDINGA)
 Sub-Divisional Officer PWD
 Lunglei Building Sub-Division -I


 (LALTHAN ZUALA)
 Executive Engineer PWD
 Lunglei Building Division

STATE SPORTS ACADEMY AT ZOBAWK

Name of Project :-
Construction of State Sports Academy at Zobawk, Mizoram

Sub Head :- Levelling of Site (Earth work)

Sl. No	Sor No	Name of work / Sub Head	Quantity	Unit	Rate	Amount in Rs
1		2	3	4	5	6
1	2.06	Earthwork in excavation over areas (exceeding 30cm in depth, 1.5m in width as well as 10sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed.				
		(a) Ordinary and Hard Soil	134099.32	cum	149.00	19,980,798.68
		(b) Soft Rock (blasting work).	1012.68	cum	264.90	268,258.93
		(c) Hard Rock (blasting work). Hard Rock (blasting	0.00	cum	353.40	0.00
		(d) prohibited).	0.00	cum	519.80	0.00
2	1	Carriage of materials by mechanical transport				
		(b) Earth for 1.00kms 30% of Excavated earth Qty as above	40533.60	cum	149.04	6,041,127.74
2	2.18	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer				
		Qty as per Earthwork abstract	6568.00	cum	46.70	306,725.60

Total (A) ₹.	26,596,910.95
Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	10,606,848.09
Total 'B' ₹.	37,203,759.04
SAY ₹.	37,204,000.00

(R LALZIDINGA)
Sub-Divisional Officer, PWD,
Lunglei Building, Sub-Division-I.

(LALTHAN ZUALA)
Executive Engineer, PWD,
Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Project : -
Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF EARTH WORK QUANTITY (LEVELLING)

Sl.No	Brief description of Pit	Unit	Earth work in Filling	Earth work in cutting			
				(a)	(b)	(c)	(d)
				Ordinary and Hard Soil	Soft Rock (blasting work).	Hard Rock (blasting work).	Hard Rock (blasting prohibited).
1	2	3	4	5	6	7	
1	PLOT :- AB	cum	-5380.00	223.20	24.80	0.00	0.00
2	PLOT :- BC	cum	-1188.00	3633.00	75.00	0.00	0.00
3	PLOT :- CD	cum		3286.40	57.60	0.00	0.00
4	PLOT :- DE	cum		4314.00	138.00	0.00	0.00
5	PLOT :- EF	cum		6100.40	151.60	0.00	0.00
6	PLOT :- FG	cum		6386.60	229.40	0.00	0.00
7	PLOT :- GH	cum		22673.40	94.60	0.00	0.00
8	PLOT :- HI	cum		42130.40	25.60	0.00	0.00
9	PLOT :- IJ	cum		45351.92	216.08	0.00	0.00
Total			-6568.00	134099.32	1012.68	0.00	0.00
			-7120.00	176264.60	2015.40	0.00	0.00

(R LALZIDINGA)
Sub-Divisional Officer, PWD.
Lunglei Building, Sub-Division-I.

(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

PLOT NAME :- A B

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No. Horiz	Height of cut in metre			Mean Height	Volume 4x9 in cum		Classification of Soil as per S.O.R. 2007 (2.06) in cut						
					Grit No. Vertical		In Filling		In Cutting	(a)		(b)		(c)		(c)	
					Mean	Mean				A	B	%	Volume	%	Volume	%	Volume
1	2	3	4		5	6	9	10	11	12	13	14	15	16	17	18	19
1	20.00	20.00	400.00	2	-4.80	-3.64	-4.22	-1688.00									
2	20.00	20.00	400.00	3	-5.11	-2.23	-3.67	-1468.00									
3	20.00	20.00	400.00	4	-4.42	-0.06	-2.24	-896.00									
4	20.00	20.00	400.00	5	-3.41	0.36	-1.53	-612.00									
5	20.00	20.00	400.00	6	-1.66	0.29	-0.69	-276.00									
6	20.00	20.00	400.00	7	-0.34	0.39	0.03		12.00	90	10.80	10	1.20				0.00
7	20.00	20.00	400.00	8	-0.28	0.87	0.30		120.00	90	108.00	10	12.00				0.00
8	20.00	20.00	400.00	9	-0.70	1.28	0.29		116.00	90	104.40	10	11.60				0.00
9	20.00	20.00	400.00	10	-1.50	1.47	-0.02	-8.00									
10	20.00	20.00	400.00	11	-2.00	1.68	-0.16	-64.00									
11	20.00	20.00	400.00	12	-2.11	1.92	-0.10	-40.00									
12	20.00	20.00	400.00	13	-2.07	1.76	-0.16	-64.00									
13	20.00	20.00	400.00	14	-2.45	1.13	-0.66	-264.00									
Total								-5380.00	248.00		223.20		24.80		0.00		0.00

STATE SPORTS ACADEMY AT ZOBABWK

Name of Work

Construction of State Sports Academy at Zobabwk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

PLOT NAME :- B C

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No Horz	Height of cut in metre			Mean Height	Volume 4x9 in cum		Classification of Soil as per S.O.R. 2007 (2.06)						
					Grit No. Vertical		In Filling		In Cuting	(a)		(b)		(c)			
					Mean	C				%	Volume	%	Volume	%	Volume	%	Volume
1	2	3	4		5	6	9		10	11	12	13	14	15	16	17	18
1	20.00	20.00	400.00	2	-3.64	-0.10	-1.87	-748.00		100	-440.00						
2	20.00	20.00	400.00	3	-2.23	0.03	-1.10	-440.00	40.00	100	40.00						
3	20.00	20.00	400.00	4	-0.06	0.26	0.10		176.00	100	176.00						
4	20.00	20.00	400.00	5	0.36	0.52	0.44		176.00	100	176.00						
5	20.00	20.00	400.00	6	0.29	0.58	0.44		208.00	95	197.60	5	10.40				
6	20.00	20.00	400.00	7	0.39	0.64	0.52		344.00	95	326.80	5	17.20				
7	20.00	20.00	400.00	8	0.87	0.85	0.86		456.00	95	433.20	5	22.80				
8	20.00	20.00	400.00	9	1.28	1.00	1.14		492.00	95	467.40	5	24.60				
9	20.00	20.00	400.00	10	1.47	0.98	1.23		552.00	100	552.00						
10	20.00	20.00	400.00	11	1.68	1.08	1.38		700.00	100	700.00						
11	20.00	20.00	400.00	12	1.92	1.57	1.75		644.00	100	644.00						
12	20.00	20.00	400.00	13	1.76	1.46	1.61		360.00	100	360.00						
13	20.00	20.00	400.00	14	1.13	0.66	0.90			100	3633.00		75.00				
Total								-1188.00	4148.00								

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No. Horiz	Height of cut in metre			Mean Height	Volume 4x9 in cum		Classification of Soil as per S.O.R. 2007 (2.06) in cut						
					Grit No. Vertical		In Filling		In Cutting	(a)		(b)		(c)		(c)	
					Mean	D				ordinary & Hard soil	Soft rock (Blasting)	hard rock (Blasting)	hard rock (Blasting Prohibited)	%	Volume	%	Volume
					C	D	%		Volume	%	Volume	%	Volume	%	Volume	%	Volume
1	2	3	4	5	6	9	10	11	12	13	14	15	16	17	18	19	
1	20.00	20.00	400.00	-0.10	0.08	-0.01	-4.00		100	28.00		0.00				0.00	
2	20.00	20.00	400.00	0.03	0.10	0.07			100	72.00		0.00				0.00	
3	20.00	20.00	400.00	0.26	0.09	0.18			100	148.00		0.00				0.00	
4	20.00	20.00	400.00	0.52	0.21	0.37			100	168.00		0.00				0.00	
5	20.00	20.00	400.00	0.58	0.26	0.42			95	174.80	5	9.20				0.00	
6	20.00	20.00	400.00	0.64	0.27	0.46			95	254.60	5	13.40				0.00	
7	20.00	20.00	400.00	0.85	0.48	0.67			95	315.40	5	16.60				0.00	
8	20.00	20.00	400.00	1.00	0.66	0.83			95	349.60	5	18.40				0.00	
9	20.00	20.00	400.00	0.98	0.85	0.92			100	448.00		0.00				0.00	
10	20.00	20.00	400.00	1.08	1.16	1.12			100	480.00		0.00				0.00	
11	20.00	20.00	400.00	1.57	0.83	1.20			100	376.00		0.00				0.00	
12	20.00	20.00	400.00	1.46	0.41	0.94			100	472.00		0.00				0.00	
13	20.00	20.00	400.00	0.66	1.70	1.18			100	3286.40		57.60				0.00	
							Total	-4.00	3344.00								

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

PLOT NAME :- D E

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No	Height of cut in metr		Mean Height	Volume		Classification of Soil as per S.O.R. 2007 (2.06) in cut								
					Grit No. Mean	Vertical Mean		In Filling	In Cutting	(a)	(b)	(c)	(c)	(c)	(c)			
					D	E	9	10	11	12	13	14	15	16	17	18	19	
1	20.00	20.00	400.00	2	0.08	0.21	0.15		60.00	100	60.00		0.00		0.00		0.00	
2	20.00	20.00	400.00	3	0.10	0.48	0.29		116.00	100	116.00		0.00		0.00		0.00	
3	20.00	20.00	400.00	4	0.09	0.66	0.38		152.00	100	152.00		0.00		0.00		0.00	
4	20.00	20.00	400.00	5	0.21	0.66	0.44		176.00	100	176.00		0.00		0.00		0.00	
5	20.00	20.00	400.00	6	0.26	0.70	0.48		192.00	100	192.00		0.00		0.00		0.00	
6	20.00	20.00	400.00	7	0.27	0.90	0.59		236.00	100	236.00		0.00		0.00		0.00	
7	20.00	20.00	400.00	8	0.48	1.18	0.83		332.00	100	332.00		0.00		0.00		0.00	
8	20.00	20.00	400.00	9	0.66	1.48	1.07		428.00	100	428.00		0.00		0.00		0.00	
9	20.00	20.00	400.00	10	0.85	1.87	1.36		544.00	95	516.80	5	27.20		0.00		0.00	
10	20.00	20.00	400.00	11	1.16	2.03	1.60		640.00	95	608.00	5	32.00		0.00		0.00	
11	20.00	20.00	400.00	12	0.83	2.03	1.43		572.00	95	543.40	5	28.60		0.00		0.00	
12	20.00	20.00	400.00	13	0.41	2.08	1.25		500.00	95	475.00	5	25.00		0.00		0.00	
13	20.00	20.00	400.00	14	0.37	2.14	1.26		504.00	95	478.80	5	25.20		0.00		0.00	
Total									4452.00		4314.00		138.00		0.00		0.00	

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No Horz	Height of cut in metre			Mean Height	Volume 4x9 in cum		Classification of Soil as per S.O.R. 2007 (2.06) in cut							
					Grit No. Vertical		In Filling		In Cutting	(a)		(b)		(c)				
					Mean	Mean				%	Volume	%	Volume	%	Volume	%	Volume	
					E	F	10		11	12	13	14	15	16	17	18	19	
1	20.00	20.00	400.00	2	0.21	0.32	0.27	108.00	108.00	100	108.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
2	20.00	20.00	400.00	3	0.48	0.34	0.41	164.00	164.00	100	164.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
3	20.00	20.00	400.00	4	0.66	0.55	0.61	244.00	244.00	100	244.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
4	20.00	20.00	400.00	5	0.66	0.77	0.72	288.00	288.00	100	288.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
5	20.00	20.00	400.00	6	0.70	0.78	0.74	296.00	296.00	100	296.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
6	20.00	20.00	400.00	7	0.90	0.83	0.87	348.00	348.00	95	330.60	5	17.40	0.00	0.00	0.00	0.00	0.00
7	20.00	20.00	400.00	8	1.18	1.14	1.16	464.00	464.00	95	440.80	5	23.20	0.00	0.00	0.00	0.00	0.00
8	20.00	20.00	400.00	9	1.48	1.76	1.62	648.00	648.00	95	615.60	5	32.40	0.00	0.00	0.00	0.00	0.00
9	20.00	20.00	400.00	10	1.87	2.13	2.00	800.00	800.00	95	760.00	5	40.00	0.00	0.00	0.00	0.00	0.00
10	20.00	20.00	400.00	11	2.03	1.83	1.93	772.00	772.00	95	733.40	5	38.60	0.00	0.00	0.00	0.00	0.00
11	20.00	20.00	400.00	12	2.03	1.49	1.76	704.00	704.00	100	704.00		0.00	0.00	0.00	0.00	0.00	0.00
12	20.00	20.00	400.00	13	2.08	1.39	1.74	696.00	696.00	100	696.00		0.00	0.00	0.00	0.00	0.00	0.00
13	20.00	20.00	400.00	14	2.14	1.46	1.80	720.00	720.00	100	720.00		0.00	0.00	0.00	0.00	0.00	0.00
Total								6252.00	6100.40		151.60							

PLOT NAME :- E F

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

PLOT NAME :- F G

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No Horz	Height of cut in metr		Mean Height	Volume		Classification of Soil as per S.O.R. 2007 (2.06) in cut								
					F	G		In Filling	In Cutting	(a)	(b)	(c)			(c)			
					Mean	Vertical Mean				% ordinary & Hard soil	Volume	% Soft rock (Blasting)	Volume	% hard rock (Blasting)	Volume	% hard rock (Blasting Prohibited)	Volume	
1	2	3	4		5	6	9	10	11	12	13	14	15	16	17	18	19	
1	20.00	20.00	400.00	2	0.32	0.56	0.44		176.00	100	176.00		0.00		0.00		0.00	
2	20.00	20.00	400.00	3	0.34	0.60	0.47		188.00	100	188.00		0.00		0.00		0.00	
3	20.00	20.00	400.00	4	0.55	0.66	0.61		244.00	100	244.00		0.00		0.00		0.00	
4	20.00	20.00	400.00	5	0.77	0.76	0.77		308.00	100	308.00		0.00		0.00		0.00	
5	20.00	20.00	400.00	6	0.78	0.95	0.87		348.00	95	330.60	5	17.40		0.00		0.00	
6	20.00	20.00	400.00	7	0.83	1.30	1.07		428.00	95	406.60	5	21.40		0.00		0.00	
7	20.00	20.00	400.00	8	1.14	1.79	1.47		588.00	95	558.60	5	29.40		0.00		0.00	
8	20.00	20.00	400.00	9	1.14	1.79	1.47		844.00	95	801.80	5	42.20		0.00		0.00	
9	20.00	20.00	400.00	10	1.76	2.45	2.11		912.00	95	866.40	5	45.60		0.00		0.00	
10	20.00	20.00	400.00	11	2.13	2.42	2.28		780.00	95	741.00	5	39.00		0.00		0.00	
11	20.00	20.00	400.00	11	1.83	2.07	1.95		688.00	95	653.60	5	34.40		0.00		0.00	
12	20.00	20.00	400.00	12	1.49	1.94	1.72		568.00	100	568.00		0.00		0.00		0.00	
13	20.00	20.00	400.00	13	1.39	1.44	1.42		544.00	100	544.00		0.00		0.00		0.00	
13	20.00	20.00	400.00	14	1.46	1.26	1.36		6616.00	100	6386.60		229.40		0.00		0.00	
Total											6386.60		229.40				0.00	

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No. Horiz	height of cut in metre			Mean Height	Volume 4x9 in cum		Classification of Soil as per S.O.R. 2007 (2.06) in cut						
					Grit No. Vertical		In Filling		In Cutting	(a)		(b)		(c)			
					Mean	Mean				ordinary & Hard soil	Soft rock (Blasting)	hard rock (Blasting)	hard rock (Blasting)	hard rock (Blasting Prohibited)			
					G	H	%		Volume	%	Volume	%	Volume	%	Volume	%	Volume
1	2	3	4	5	6	9	10	11	12	13	14	15	16	17	18	19	
1	20.00	20.00	400.00	0.56	0.48	0.52	208.00	100	208.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
2	20.00	20.00	400.00	0.60	0.58	0.59	236.00	100	236.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
3	20.00	20.00	400.00	0.66	7.22	3.94	1576.00	100	1576.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
4	20.00	20.00	400.00	0.75	12.91	6.84	2736.00	100	2736.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
5	20.00	20.00	400.00	0.95	10.49	5.72	2288.00	100	2288.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
6	20.00	20.00	400.00	1.30	10.77	6.04	2416.00	100	2416.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
7	20.00	20.00	400.00	1.79	13.39	7.59	3036.00	100	3036.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
8	20.00	20.00	400.00	2.45	11.69	7.07	2828.00	100	2828.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
9	20.00	20.00	400.00	2.42	8.68	5.55	2220.00	100	2220.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
10	20.00	20.00	400.00	2.07	6.98	4.53	1812.00	100	1812.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
11	20.00	20.00	400.00	1.94	5.65	3.80	1520.00	100	1520.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	
12	20.00	20.00	400.00	1.44	4.20	2.82	1128.00	95	1071.60	5	56.40	0.00	0.00	0.00	0.00	0.00	
13	20.00	20.00	400.00	1.26	2.55	1.91	764.00	95	725.80	5	38.20	0.00	0.00	0.00	0.00	0.00	
							Total		22768.00		22673.40		94.60		0.00		0.00

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work
Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No	Height of cut in metre			Mean Height	Volume 4x9 in cum		Classification of Soil as per S.O.R. 2007 (2.06) in cut						
					Grit No. Vertical		In Filling		In Cutting	(a)		(b)		(c)			
					Mean	Mean				ordinary & Hard soil	Soft rock (Blasting)	hard rock (Blasting)	hard rock (Blasting Prohibited)				
					H	I	%		Volume	%	Volume	%	Volume	%	Volume		
1	2	3	4	5	6	9	10	11	12	13	14	15	16	17	18	19	
1	20.00	20.00	400.00	2	0.48	-1.03	-0.28	-112.00									
2	20.00	20.00	400.00	3	0.58	2.22	1.40		560.00	100	560.00		0.00				0.00
3	20.00	20.00	400.00	4	7.22	9.02	8.12		3248.00	100	3248.00		0.00				0.00
4	20.00	20.00	400.00	5	12.91	14.88	13.90		5560.00	100	5560.00		0.00				0.00
5	20.00	20.00	400.00	6	10.49	18.07	14.28		5712.00	100	5712.00		0.00				0.00
6	20.00	20.00	400.00	7	10.77	19.23	15.00		6000.00	100	6000.00		0.00				0.00
7	20.00	20.00	400.00	8	13.39	20.81	17.10		6840.00	100	6840.00		0.00				0.00
8	20.00	20.00	400.00	9	11.69	21.07	16.38		6552.00	100	6552.00		0.00				0.00
9	20.00	20.00	400.00	10	8.68	10.34	9.51		3804.00	100	3804.00		0.00				0.00
10	20.00	20.00	400.00	11	6.98	0.00	3.49		1396.00	100	1396.00		0.00				0.00
11	20.00	20.00	400.00	12	5.65	0.00	2.83		1132.00	100	1132.00		0.00				0.00
12	20.00	20.00	400.00	13	4.20	0.00	2.10		840.00	100	840.00		0.00				0.00
13	20.00	20.00	400.00	14	2.55	0.00	1.28		512.00	95	486.40	5	25.60				0.00
Total								-112.00	42156.00		42130.40		25.60		0.00		0.00

STATE SPORTS ACADEMY AT ZOBAWK

Name of Work

Construction of State Sports Academy at Zobawk, Mizoram

EARTH WORK STATEMENT FOR LEVELLING OF GROUND

PLOT NAME :- I J

Bay No.	Length of Cut in Metre	Width of Cut in Metre	Horizontal Area in Sqm	Grit No	Height of cut in metr		Mean Height	Volume		Classification of Soil as per S.O.R. 2007 (2.06) in cut									
					Grit No. Mean	Vertical Mean		In Filling	In Cutting	(a)			(b)			(c)			
					I	J	9	10	11	%	Volume	%	Volume	%	Volume	%	Volume	%	Volume
1	20.00	20.00	400.00	2	-1.03	0.61	-0.21	-84.00	11	98	1144.64	2	23.36		0.00				0.00
2	20.00	20.00	400.00	3	2.22	3.62	2.92		1168.00	98	3610.32	2	73.68		0.00				0.00
3	20.00	20.00	400.00	4	9.02	9.40	9.21		3684.00	98	5832.96	2	119.04		0.00				0.00
4	20.00	20.00	400.00	5	14.88	14.88	14.88		5952.00	98	7604.00		0.00		0.00				0.00
5	20.00	20.00	400.00	6	18.07	19.94	19.01		7604.00	100	8696.00		0.00		0.00				0.00
6	20.00	20.00	400.00	7	19.23	24.25	21.74		8696.00	100	9436.00		0.00		0.00				0.00
7	20.00	20.00	400.00	8	20.81	26.36	23.59		9436.00	100	6960.00		0.00		0.00				0.00
8	20.00	20.00	400.00	9	21.07	13.73	17.40		6960.00	100	2068.00		0.00		0.00				0.00
9	20.00	20.00	400.00	10	10.34	0.00	5.17		2068.00	100	0.00		0.00		0.00				0.00
10	20.00	20.00	400.00	11	0.00	0.00	0.00		0.00	100	0.00		0.00		0.00				0.00
11	20.00	20.00	400.00	12	0.00	0.00	0.00		0.00	100	0.00		0.00		0.00				0.00
12	20.00	20.00	400.00	13	0.00	0.00	0.00		0.00	100	0.00		0.00		0.00				0.00
13	20.00	20.00	400.00	14	0.00	0.00	0.00		0.00	100	0.00		0.00		0.00				0.00
Total								-84.00	45568.00		45351.92		216.08		0.00				0.00

Name of Project : -

Construction of State Sports Academy at Zobawk, Mizoram

HEIGHT DETERMINATION OF CUT AND FILL

Sl No	Point Location	Reduced Level	Proposed R.L.	Height of Cut and Fill	Mean Height of Cut	Mean Height of Fill	Remarks
1	A 1	92.75	97.14	-4.39			
2	A 2	91.93	97.14	-5.21	-4.80		
3	A 3	92.14	97.14	-5.00	-5.11		
4	A 4	93.30	97.14	-3.84	-4.42		
5	A 5	94.16	97.14	-2.98	-3.41		
6	A 6	96.81	97.14	-0.33	-1.66		
7	A 7	96.78	97.14	-0.36	-0.34		
8	A 8	96.93	97.14	-0.21	-0.28		
9	A 9	95.96	97.14	-1.18	-0.70		
10	A 10	95.32	97.14	-1.82	-1.50		
11	A 11	94.97	97.14	-2.17	-2.00		
12	A 12	95.10	97.14	-2.04	-2.11		
13	A 13	95.04	97.14	-2.10	-2.07		
14	A 14	94.34	97.14	-2.80	-2.45		

15	B 1	93.83	97.14	-3.31			
16	B 2	93.18	97.14	-3.96	-3.64		
17	B 3	96.64	97.14	-0.50	-2.23		
18	B 4	97.51	97.14	0.37	-0.06		
19	B 5	97.49	97.14	0.35	0.36		
20	B 6	97.37	97.14	0.23	0.29		
21	B 7	97.69	97.14	0.55	0.39		
22	B 8	98.33	97.14	1.19	0.87		
23	B 9	98.50	97.14	1.36	1.28		
24	B 10	98.71	97.14	1.57	1.47		
25	B 11	98.92	97.14	1.78	1.68		
26	B 12	99.20	97.14	2.06	1.92		
27	B 13	98.60	97.14	1.46	1.76		
28	B 14	97.93	97.14	0.79	1.13		

29	C 1	96.92	97.14	-0.22			
30	C 2	97.15	97.14	0.01	-0.10		
31	C 3	97.18	97.14	0.04	0.03		
32	C 4	97.61	97.14	0.47	0.26		
33	C 5	97.70	97.14	0.56	0.52		
34	C 6	97.74	97.14	0.60	0.58		
35	C 7	97.82	97.14	0.68	0.64		
36	C 8	98.16	97.14	1.02	0.85		
37	C 9	98.12	97.14	0.98	1.00		
38	C 10	98.13	97.14	0.99	0.98		
39	C 11	98.31	97.14	1.17	1.08		
40	C 12	99.10	97.14	1.96	1.57		
41	C 13	98.10	97.14	0.96	1.46		
42	C 14	97.50	97.14	0.36	0.66		

43	D 1	97.14	97.14	0.00		
44	D 2	97.29	97.14	0.15	0.08	
45	D 3	97.19	97.14	0.05	0.10	
46	D 4	97.28	97.14	0.14	0.09	
47	D 5	97.42	97.14	0.28	0.21	
48	D 6	97.38	97.14	0.24	0.26	
49	D 7	97.45	97.14	0.31	0.27	
50	D 8	97.78	97.14	0.64	0.48	
51	D 9	97.82	97.14	0.68	0.66	
52	D 10	98.16	97.14	1.02	0.85	
53	D 11	98.43	97.14	1.29	1.16	
54	D 12	97.50	97.14	0.36	0.83	
55	D 13	97.60	97.14	0.46	0.41	
56	D 14	97.42	97.14	0.28	0.37	

57	E 1	97.30	97.14	0.16		
58	E 2	97.40	97.14	0.26	0.21	
59	E 3	97.83	97.14	0.69	0.48	
60	E 4	97.77	97.14	0.63	0.66	
61	E 5	97.83	97.14	0.69	0.66	
62	E 6	97.84	97.14	0.70	0.70	
63	E 7	98.24	97.14	1.10	0.90	
64	E 8	98.40	97.14	1.26	1.18	
65	E 9	98.83	97.14	1.69	1.48	
66	E 10	99.19	97.14	2.05	1.87	
67	E 11	99.14	97.14	2.00	2.03	
68	E 12	99.20	97.14	2.06	2.03	
69	E 13	99.24	97.14	2.10	2.08	
70	E 14	99.32	97.14	2.18	2.14	

71	F 1	97.41	97.14	0.27		
72	F 2	97.52	97.14	0.38	0.32	
73	F 3	97.45	97.14	0.31	0.34	
74	F 4	97.93	97.14	0.79	0.55	
75	F 5	97.89	97.14	0.75	0.77	
76	F 6	97.95	97.14	0.81	0.78	
77	F 7	97.99	97.14	0.85	0.83	
78	F 8	98.57	97.14	1.43	1.14	
79	F 9	99.24	97.14	2.10	1.76	
80	F 10	99.29	97.14	2.15	2.13	
81	F 11	98.65	97.14	1.51	1.83	
82	F 12	98.60	97.14	1.46	1.49	
83	F 13	98.45	97.14	1.31	1.39	
84	F 14	98.75	97.14	1.61	1.46	

85	G 1	97.69	97.14	0.55		
86	G 2	97.72	97.14	0.58	0.56	
87	G 3	97.77	97.14	0.63	0.60	
88	G 4	97.84	97.14	0.70	0.66	
89	G 5	97.95	97.14	0.81	0.76	
90	G 6	98.22	97.14	1.08	0.95	
91	G 7	98.66	97.14	1.52	1.30	
92	G 8	99.20	97.14	2.06	1.79	
93	G 9	99.97	97.14	2.83	2.45	

94	G 10	99.14	97.14	2.00	2.42		
95	G 11	99.28	97.14	2.14	2.07		
96	G 12	98.88	97.14	1.74	1.94		
97	G 13	98.28	97.14	1.14	1.44		
98	G 14	98.51	97.14	1.37	1.26		

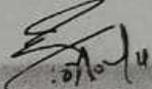
99	H 1	97.84	97.14	0.70			
100	H 2	97.39	97.14	0.25	0.48		
101	H 3	98.05	97.14	0.91	0.58		
102	H 4	110.67	97.14	13.53	7.22		
103	H 5	109.42	97.14	12.28	12.91		
104	H 6	105.83	97.14	8.69	10.49		
105	H 7	109.99	97.14	12.85	10.77		
106	H 8	111.07	97.14	13.93	13.39		
107	H 9	106.59	97.14	9.45	11.69		
108	H 10	105.05	97.14	7.91	8.68		
109	H 11	103.18	97.14	6.04	6.98		
110	H 12	102.39	97.14	5.25	5.65		
111	H 13	100.28	97.14	3.14	4.20		
112	H 14	99.10	97.14	1.96	2.55		

113	I 1	96.79	97.14	-0.35			
114	I 2	95.44	97.14	-1.70	-1.03		
115	I 3	103.27	97.14	6.13	2.22		
116	I 4	109.04	97.14	11.90	9.02		
117	I 5	114.99	97.14	17.85	14.88		
118	I 6	115.43	97.14	18.29	18.07		
119	I 7	117.30	97.14	20.16	19.23		
120	I 8	118.60	97.14	21.46	20.81		
121	I 9	117.82	97.14	20.68	21.07		
122	I 10				10.34		
123	I 11				0.00		
124	I 12				0.00		
125	I 13				0.00		
126	I 14				0.00		

127	J 1	96.79	97.14	-0.35			
128	J 2	98.71	97.14	1.57	0.61		
129	J 3	102.81	97.14	5.67	3.62		
130	J 4	110.27	97.14	13.13	9.40		
131	J 5	113.77	97.14	16.63	14.88		
132	J 6	120.38	97.14	23.24	19.94		
133	J 7	122.40	97.14	25.26	24.25		
134	J 8	124.60	97.14	27.46	26.36		
135	J 9				13.73		
136	J 10				0.00		
137	J 11				0.00		
138	J 12				0.00		
139	J 13				0.00		
140	J 14				0.00		

141	K 1	97.53	97.14	0.39		
142	K 2	98.64	97.14	1.50	0.95	
143	K 3	105.11	97.14	7.97	4.74	
144	K 4	110.31	97.14	13.17	10.57	
145	K 5	117.87	97.14	20.73	16.95	
146	K 6	120.13	97.14	22.99	21.86	
147	K 7	123.10	97.14	25.96	24.48	
148	K 8				12.98	
149	K 9				0.00	
150	K 10				0.00	
151	K 11				0.00	
152	K 12				0.00	
153	K 13				0.00	
154	K 14				0.00	


 (R. LALZIDINGA)
 Sub-Divisional Officer, PWD
 Lunglei Building Sub-Div - I

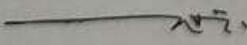

 (LALTHAN ZUALA)
 Executive Engineer PWD
 Building Division, Lunglei

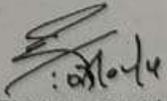
STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF COST FOR
Construction of Protection work near Tlawng River

Sl.No	Sub Head	Length (M)	Amount in (₹)
1	2	3	4
1	Retaining Wall at Down Hill Side Block No. 1	10.00	255,366.48
2	Retaining Wall at Down Hill Side Block No. 2	30.00	1,480,702.02
3	Retaining Wall at Down Hill Side Block No. 2	40.00	1,974,249.00
4	Retaining Wall at Down Hill Side Block No. 4	20.00	987,157.42
5	Retaining Wall at Down Hill Side Block No. 5	30.00	1,480,702.02
6	Retaining Wall at Down Hill Side Block No. 6	50.00	2,885,875.62
7	Retaining Wall at Down Hill Side Block No. 7	10.00	309,421.19
GRAND TOTAL		190.00	9,373,473.75
		SAY ₹.	9,373,000.00


 (R. LALZIDINGA)
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 Building Division, Lunglei

Name of Estimate
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head :- Retaining Wall at Down Hill Side Block No. 1

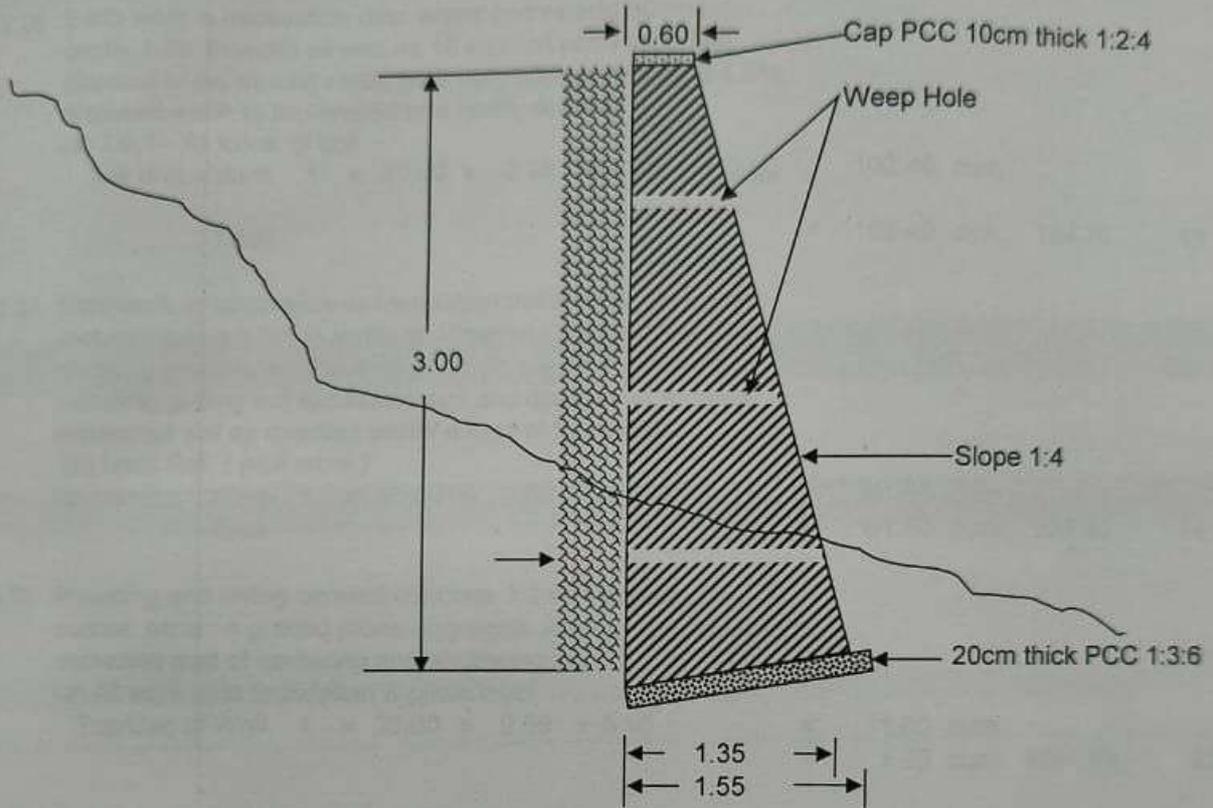
Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
<p style="text-align: center;"><i>Field Data :- No 1 = Length :- 10.00 = Height :- 3.00 Top width 0.60 Slope 1: 4</i></p>										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth. 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed. (a) 2.6.1 - All kinds of soil Site preparation 1 x 10.00 x 1.55 x $\frac{2.00}{2} \pm 0.00$ = 15.50 cum								
		Total					= 15.50 cum	134.70	2,087.85	
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (<i>pick work</i>) Foundation cutting 1 x 10.00 x 1.55 x 0.60 = 15.50 cum								
		Total					= 15.50 cum	227.80	3,530.90	
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in - (a) All work upto foundation & plinth level : Top/Cap of Wall 1 x 10.00 x 0.60 x 0.10 = 0.60 cum								
							= 0.60 cum	4744.70	2,846.82	
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in - (a) All work upto foundation & plinth level : Foundation Bed 1 x 10.00 x 1.55 x 0.20 = 3.10 cum								
		Total					= 3.10 cum	3991.60	12,373.96	
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete. (a) in cement mortar 1 : 3 (1cement : 3 fine sand) Rec Portion 1 x 10.00 x ($\frac{1.35}{2} \pm \frac{0.60}{2}$) x 3.00 = 29.25 cum Tri Portion 1 x 10.00 x ($\frac{1.35}{2} \pm \frac{0.60}{2}$) x 0.12 = 1.17 cum								
		Total					30.42 cum	3936.70	119,754.41	
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall (a) Gravelly material. Behind wall 1 x 10.00 x 3.00 x 0.60 = 18.00 cum								
		Total					= 18.00 cum	562.90	10,132.20	

7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall					
		1st row	5 x 1.05	=	5.25		
		2nd row	5 x 0.85	=	4.25		
		3rd row	5 x 0.65	=	3.25		
		Total		=	12.75	Rm	662.40 8,445.60
8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.					
		Face	1 x 10.00 x 2.40	=	24.00	sqm	
		Total		=	24.00	sqm	100.40 2,409.60
9	1.00	Carriage of construction materials from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)					
	1(e)	Carriage of Sand, Aggregate 40mm nominal size					
		i) Sand	As per requirement of Materials	=	11.37	cum	
		Cost of initial 5km	5.00 Km		11.37	cum	196.01 2227.65
		Cost of Additional lead beyon 5.00km	5.00 km		11.37	cum	8.46 480.74
		ii) Aggregate	As per requirement of Materials	=	3.14	cum	
		Cost of initial 5km	5.00 km		3.14	cum	196.01 615.08
		Cost of Additional lead beyon 5.00km	5.00 km		3.14	cum	8.46 132.74
	1(g)	Carriage of Stone boulder	As per requirement of Materials	=	19.80	cum	
		Cost of initial 5km	5.00 Km		19.80	cum	230.60 4565.88
		Cost of Additional lead beyon 5.00km	5.00 km		19.80	cum	9.96 986.04
	2(d)	Carriage of Cement	As per requirement of Materials	=	5.53	ton	
		Cost of initial 5km	5.00 Km		5.53	ton	140.00 773.92
		Cost of Additional lead beyon 5.00km	5.00 km		5.53	ton	6.05 167.22
		Carriage of Size Stone	As per requirement of Materials	=	64.79	ton	
		Cost of initial 5km	5.00 Km		64.79	ton	140.00 9070.60
		Cost of Additional lead beyon 5.00km	5.00 km		64.79	ton	6.05 1959.90
					Total (A) ₹.		182561.11
					Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.		72,805.37
					Total 'B' ₹.		255366.48

(R LALZIDINGA)
Sub-Divisional Officer, PWD.
Lunglei Building, Sub-Division-I.

(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK
Retaining Wall at Down Hill Side Block No. 1



CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m

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Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram

Sub-Head :- Retaining Wall at Down Hill Side Block No. 2

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
Field Data :- No 1 = Length :- 30.00 = Height :- 5.00 Top width 0.60 Slope 1: 4										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth. 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed. (a) 2.6.1 - All kinds of soil Site preparation 1 x 30.00 x 2.05 x $\frac{3.33}{2} + 0.00$	1	30.00	2.05	$\frac{3.33}{2} + 0.00$	102.40	cum		
Total							=	102.40 cum	134.70	13,793.28
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting 1 x 30.00 x 2.05 x 0.60	1	30.00	2.05	0.60	61.50	cum		
Total							=	61.50 cum	227.80	14,009.70
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in - (a) All work upto foundation & plinth level : Top/Cap of Wall 1 x 30.00 x 0.60 x 0.10	1	30.00	0.60	0.10	1.80	cum		
Total							=	1.80 cum	4744.70	8,540.46
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in - (a) All work upto foundation & plinth level : Foundation Bed 1 x 30.00 x 2.05 x 0.20	1	30.00	2.05	0.20	12.30	cum		
Total							=	12.30 cum	3991.60	49,096.68
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete. (a) in cement mortar 1 : 3 (1 cement : 3 fine sand) Rec Portion 1 x 30.00 x ($\frac{1.85}{2} + \frac{0.60}{2}$) x 5.00 = Tri Portion 1 x 30.00 x ($\frac{1.85}{2} + \frac{0.60}{2}$) x 0.17 =	1	30.00	$\frac{1.85}{2} + \frac{0.60}{2}$	5.00	183.75	cum		
Total							=	6.25 cum		
Total							=	190.00 cum	3936.70	747,973.00
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall (a) Gravelly material. Behind wall 1 x 30.00 x 5.00 x 0.60	1	30.00	5.00	0.60	90.00	cum		
Total							=	90.00 cum	562.90	50,661.00

7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall					
	1st row	15 x 1.55	=	23.25			
	2nd row	15 x 1.35	=	20.25			
	3rd row	15 x 1.15	=	17.25			
	Total		=	60.75	Rm	662.40	40,240.80

8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.					
	Face	1 x 30.00 x 4.40	=	132.00	sqm		
	Total		=	132.00	sqm	100.40	13,252.80

9	1.00	Carriage of construction materials from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)					
	1(e)	Carriage of Sand, Aggregate 40mm nominal size					
	i)	Sand	As per requirement of Materials =	67.08	cum		
		Cost of initial 5km	5.00 Km	67.08	cum	196.01	13148.35
		Cost of Additional lead beyond 5.00km	5.00 km	67.08	cum	8.46	2837.48
	ii)	Aggregate	As per requirement of Materials =	11.93	cum		
		Cost of initial 5km	5.00 km	11.93	cum	196.01	2339.18
		Cost of Additional lead beyond 5.00km	5.00 km	11.93	cum	8.46	504.81
	1(g)	Carriage of Stone boulder	As per requirement of Materials =	99.00	cum		
		Cost of initial 5km	5.00 Km	99.00	cum	230.60	22829.40
		Cost of Additional lead beyond 5.00km	5.00 km	99.00	cum	9.96	4930.20
	2(d)	Carriage of Cement	As per requirement of Materials =	32.35	ton		
		Cost of initial 5km	5.00 Km	32.35	ton	140.00	4529.28
		Cost of Additional lead beyond 5.00km	5.00 km	32.35	ton	6.05	978.65
		Carriage of Size Stone	As per requirement of Materials =	404.62	ton		
		Cost of initial 5km	5.00 Km	404.62	ton	140.00	56646.80
		Cost of Additional lead beyond 5.00km	5.00 km	404.62	ton	6.05	12239.76

	Total (A) ₹.	1058551.63
Add 39.88% cost Index over SOR 2007 for Lunglei on	Total (A) ₹.	422,150.39
	Total 'B' ₹.	1480702.02

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Sub-Divisional Officer, PWD.
Lunglei Building, Sub-Division-I.

(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall						
		1st row	20 x	1.55	=	31.00		
		2nd row	20 x	1.35	=	27.00		
		3rd row	20 x	1.15	=	23.00		
		Total			=	81.00	Rm	662.40 53,654.40
8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.						
		Face	1 x	40.00 x 4.40	=	176.00	sqm	
		Total			=	176.00	sqm	100.40 17,670.40
9	1.00	Carriage of construction materials from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)						
		1(e) Carriage of Sand, Aggregate 40mm nominal size						
		i) Sand		As per requirement of Materials	=	89.44	cum	
		Cost of initial 5km	5.00	Km		89.44	cum	196.01 17530.94
		Cost of Additional lead beyond 5.00km	5.00	km		89.44	cum	8.46 3783.27
		ii) Aggregate		As per requirement of Materials	=	15.91	cum	
		Cost of initial 5km	5.00	km		15.91	cum	196.01 3118.91
		Cost of Additional lead beyond 5.00km	5.00	km		15.91	cum	8.46 673.08
		1(g) Carriage of Stone boulder		As per requirement of Materials	=	132.00	cum	
		Cost of initial 5km	5.00	Km		132.00	cum	230.60 30439.20
		Cost of Additional lead beyond 5.00km	5.00	km		132.00	cum	9.96 6573.60
		2(d) Carriage of Cement		As per requirement of Materials	=	43.14	ton	
		Cost of initial 5km	5.00	Km		43.14	ton	140.00 6038.90
		Cost of Additional lead beyond 5.00km	5.00	km		43.14	ton	6.05 1304.83
		Carriage of Size Stone		As per requirement of Materials	=	539.49	ton	
		Cost of initial 5km	5.00	Km		539.49	ton	140.00 75528.60
		Cost of Additional lead beyond 5.00km	5.00	km		539.49	ton	6.05 16319.57
								Total (A) ₹. 1411387.62
								Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 562,861.38
								Total 'B' ₹. 1974249.00

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Sub-Divisional Officer, PWD.
Lunglei Building, Sub-Division-I.

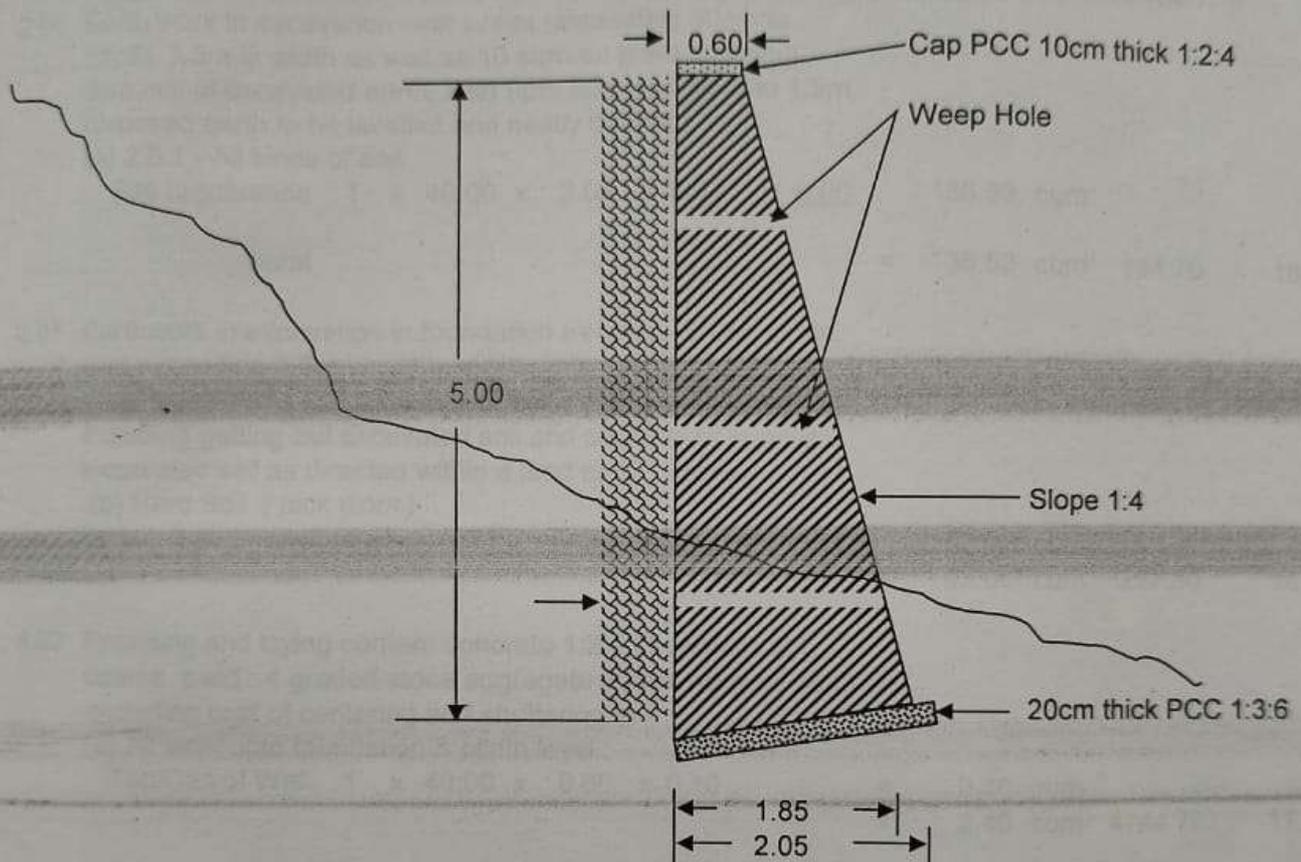
(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head :- Retaining Wall at Down Hill Side Block No. 2

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
Field Data :- No 1 = Length :- 40.00 = Height :- 5.00 Top width 0.60 Slope 1: 4										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth. 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed. (a) 2.6.1 - All kinds of soil Site preparation 1 x 40.00 x 2.05 x $\frac{3.33}{2} + 0.00$	1	40.00	2.05	3.33	136.53	cum		
Total							=	136.53 cum	134.70	18,390.59
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting 1 x 40.00 x 2.05 x 0.60	1	40.00	2.05	0.60	82.00	cum		
Total							=	82.00 cum	227.80	18,679.60
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in - (a) All work upto foundation & plinth level : Top/Cap of Wall 1 x 40.00 x 0.60 x 0.10	1	40.00	0.60	0.10	2.40	cum		
Total							=	2.40 cum	4744.70	11,387.28
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in - (a) All work upto foundation & plinth level : Foundation Bed 1 x 40.00 x 2.05 x 0.20	1	40.00	2.05	0.20	16.40	cum		
Total							=	16.40 cum	3991.60	65,462.24
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete. (a) in cement mortar 1 : 3 (1cement : 3 fine sand) Rec Portion 1 x 40.00 x $(\frac{1.85}{2} + \frac{0.60}{2}) \times 5.00$ Tri Portion 1 x 40.00 x $(\frac{1.85}{2} + \frac{0.60}{2}) \times 0.17$	1	40.00			245.00	cum		
Total							=	8.33 cum		
Total							=	253.33 cum	3936.70	997,284.21
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall (a) Gravelly material. Behind wall 1 x 40.00 x 5.00 x 0.60	1	40.00	5.00	0.60	120.00	cum		
Total							=	120.00 cum	562.90	67,548.00

STATE SPORTS ACADEMY AT ZOBAWK
Retaining Wall at Down Hill Side Block No. 2



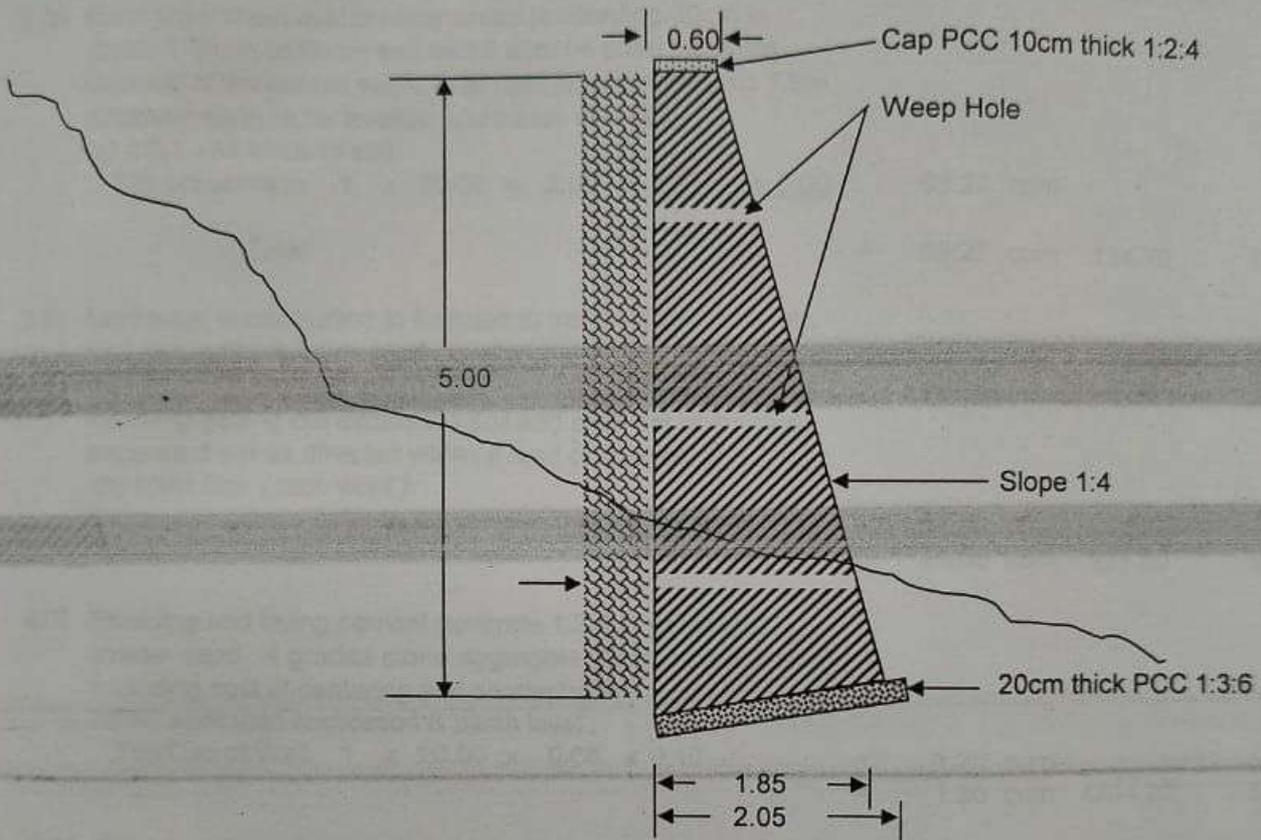
CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m

(Signature)
(R LALZIDINGA)
Sub-Divisional Officer, PWD.
Lunglei Building, Sub-Division-I.

(Signature)
(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK
Retaining Wall at Down Hill Side Block No. 2



CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m

(R LALZIDINGA)
Sub-Divisional Officer, PWD,
Lunglei Building, Sub-Division-I.

(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head :- Retaining Wall at Down Hill Side Block No. 4

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
Field Data :- No 1 = Length :- 20.00 = Height :- 5.00 Top width 0.60 Slope 1: 4										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth. 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed.								
		(a) 2.6.1 - All kinds of soil								
		Site preparation	1	x 20.00	x 2.05	x $\frac{3.33}{2} \pm 0.00$	= 68.27	cum		
		Total					= 68.27	cum	134.70	9,195.97
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.								
		(b) Hard Soil (pick work)								
		Foundation cutting	1	x 20.00	x 2.05	x 0.60	= 41.00	cum		
		Total					= 41.00	cum	227.80	9,339.80
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in -								
		(a) All work upto foundation & plinth level :								
		Top/Cap of Wall	1	x 20.00	x 0.60	x 0.10	= 1.20	cum		
		Total					= 1.20	cum	4744.70	5,693.64
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -								
		(a) All work upto foundation & plinth level :								
		Foundation Bed	1	x 20.00	x 2.05	x 0.20	= 8.20	cum		
		Total					= 8.20	cum	3991.60	32,731.12
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete.								
		(a) in cement mortar 1 : 3 (1cement : 3 fine sand)								
		Rec Portion	1	x 20.00	x $\frac{1.85 \pm 0.60}{2}$	x 5.00	= 122.50	cum		
		Tri Portion	1	x 20.00	x $\frac{1.85 \pm 0.60}{2}$	x 0.17	= 4.17	cum		
		Total					126.67	cum	3936.70	498,661.79
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall								
		(a) Gravelly material.								
		Behind wall	1	x 20.00	x 5.00	x 0.60	= 60.00	cum		
		Total					= 60.00	cum	562.90	33,774.00

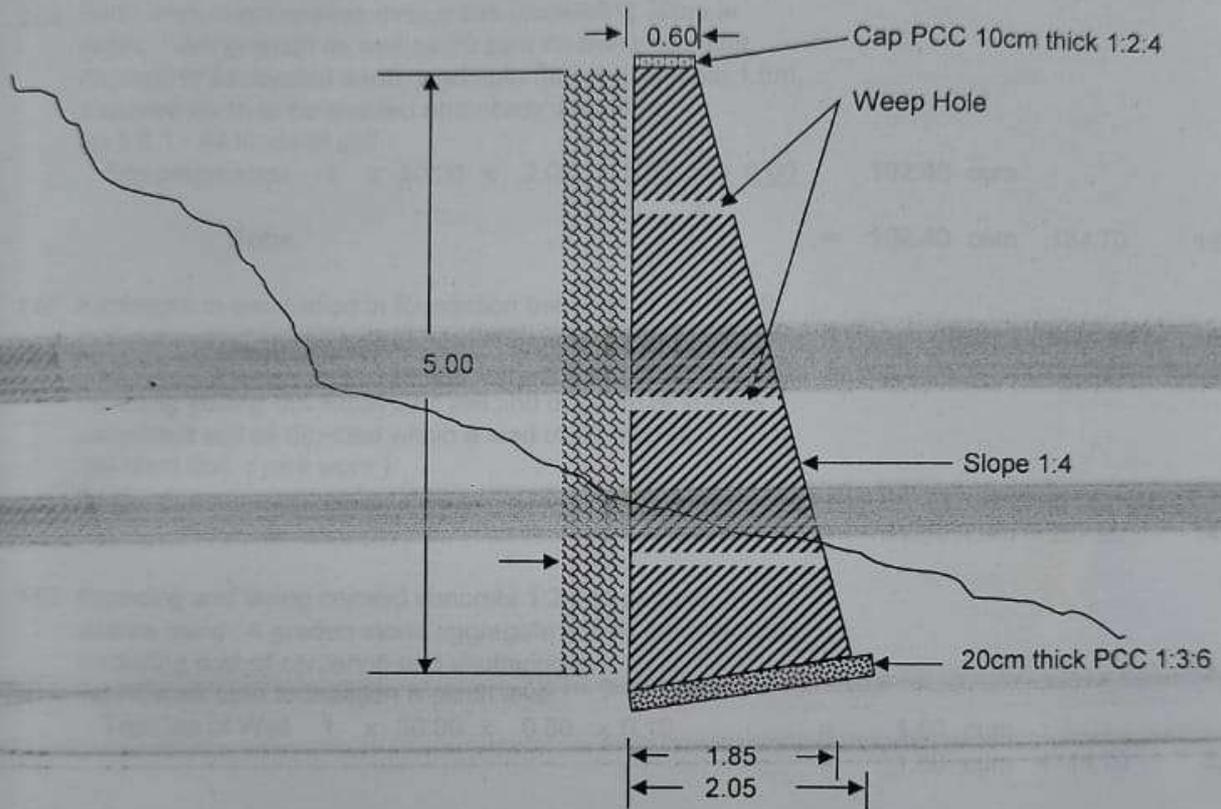
7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall				
		1st row	10 x 1.55	=	15.50	
		2nd row	10 x 1.35	=	13.50	
		3rd row	10 x 1.15	=	11.50	
		Total		=	40.50	Rm 662.40 26,827.20
8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.				
		Face	1 x 20.00 x 4.40	=	88.00	sqm
		Total		=	88.00	sqm 100.40 8,835.20
9	1.00	Carriage of construction materials from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)				
	1(e)	Carriage of Sand, Aggregate 40mm nominal size				
		i) Sand	As per requirement of Materials =	44.72	cum	
		Cost of initial 5km	5.00 Km	44.72	cum	196.01 8765.76
		Cost of Additional lead beyond 5.00km	5.00 km	44.72	cum	8.46 1891.70
		ii) Aggregate	As per requirement of Materials =	7.96	cum	
		Cost of initial 5km	5.00 km	7.96	cum	196.01 1559.46
		Cost of Additional lead beyond 5.00km	5.00 km	7.96	cum	8.46 336.54
	1(g)	Carriage of Stone boulder	As per requirement of Materials =	66.00	cum	
		Cost of initial 5km	5.00 Km	66.00	cum	230.60 15219.60
		Cost of Additional lead beyond 5.00km	5.00 km	66.00	cum	9.96 3286.80
	2(d)	Carriage of Cement	As per requirement of Materials =	21.57	ton	
		Cost of initial 5km	5.00 Km	21.57	ton	140.00 3019.66
		Cost of Additional lead beyond 5.00km	5.00 km	21.57	ton	6.05 652.46
		Carriage of Size Stone	As per requirement of Materials =	269.76	ton	
		Cost of initial 5km	5.00 Km	269.76	ton	140.00 37766.40
		Cost of Additional lead beyond 5.00km	5.00 km	269.76	ton	6.05 8160.24
						Total (A) ₹. 705717.34
						Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 281,440.08
						Total 'B' ₹. 987157.42

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STATE SPORTS ACADEMY AT ZOBAWK

Retaining Wall at Down Hill Side Block No. 4



CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m

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STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head :- Retaining Wall at Down Hill Side Block No. 5

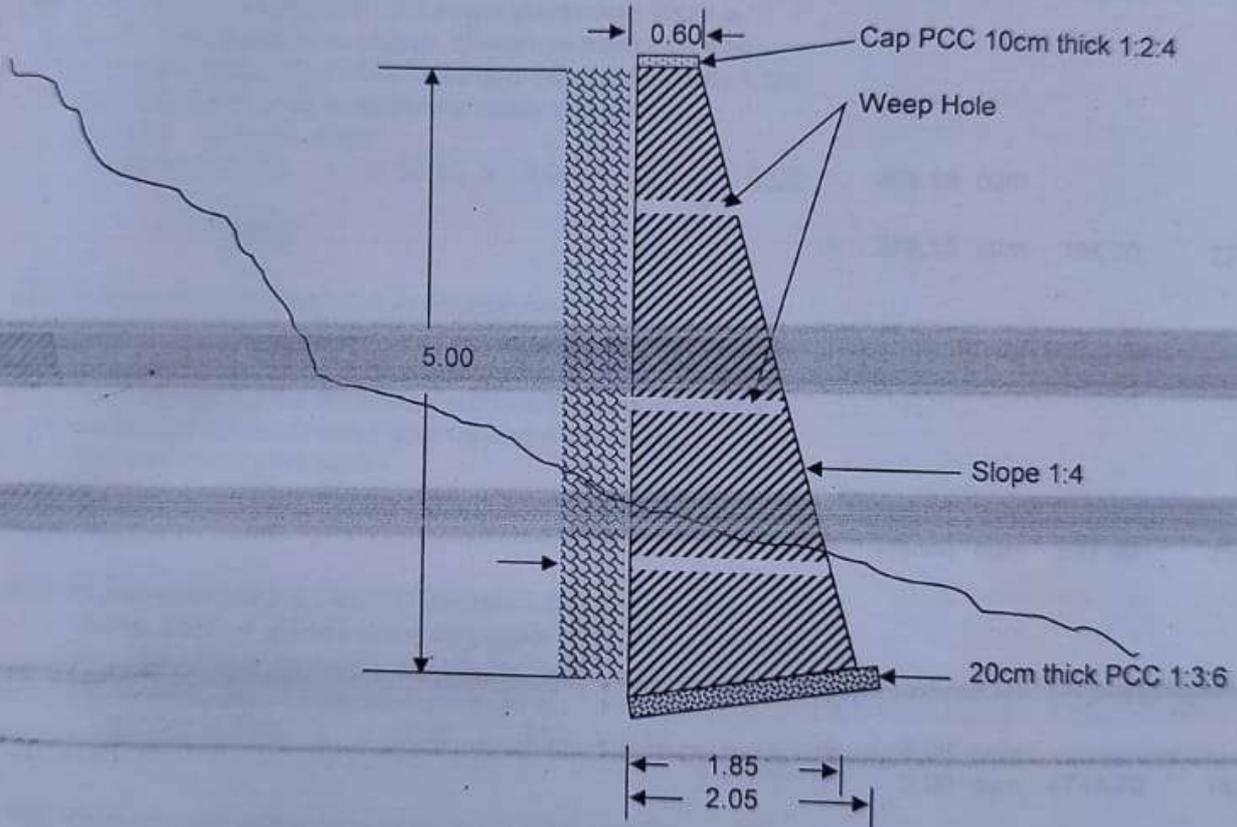
Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
Field Data :- No 1 = Length :- 30.00 = Height :- 5.00 Top width 0.60 Slope 1: 4										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth. 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed. (a) 2.6.1 - All kinds of soil Site preparation	1	30.00	2.05	$\frac{3.33}{2} \pm 0.00$	102.40	cum		
Total							= 102.40	cum	134.70	13,793.28
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting	1	30.00	2.05	0.60	61.50	cum		
Total							= 61.50	cum	227.80	14,009.70
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in - (a) All work upto foundation & plinth level : Top/Cap of Wall	1	30.00	0.60	0.10	1.80	cum		
Total							= 1.80	cum	4744.70	8,540.46
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in - (a) All work upto foundation & plinth level : Foundation Bed	1	30.00	2.05	0.20	12.30	cum		
Total							= 12.30	cum	3991.60	49,096.68
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete. (a) in cement mortar 1 : 3 (1 cement : 3 fine sand) Rec Portion	1	30.00	$\frac{1.85}{2} \pm \frac{0.60}{2}$	5.00	183.75	cum		
Tri Portion			1	30.00	$\frac{1.85}{2} \pm \frac{0.60}{2}$	0.17	6.25	cum		
Total							190.00	cum	3936.70	747,973.00
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall (a) Gravelly material. Behind wall	1	30.00	5.00	0.60	90.00	cum		
Total							= 90.00	cum	562.90	50,661.00

7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall					
		1st row	15 x	1.55	=	23.25	
		2nd row	15 x	1.35	=	20.25	
		3rd row	15 x	1.15	=	17.25	
		Total			=	60.75	Rm 662.40 40,240.80
8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.					
		Face	1 x	30.00 x 4.40	=	132.00	sqm
		Total			=	132.00	sqm 100.40 13,252.80
9	1.00	Carriage of construction materilas from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)					
		1(e) Carriage of Sand, Aggregate 40mm nominal size					
		i) Sand		As per requirement of Materials	=	67.08	cum
		Cost of initial 5km	5.00	Km		67.08	cum 196.01 13148.35
		Cost of Additional lead beyon 5.00km	5.00	km		67.08	cum 8.46 2837.48
		ii) Aggregate		As per requirement of Materials	=	11.93	cum
		Cost of initial 5km	5.00	km		11.93	cum 196.01 2339.18
		Cost of Additional lead beyon 5.00km	5.00	km		11.93	cum 8.46 504.81
		1(g) Carriage of Stone boulder		As per requirement of Materials	=	99.00	cum
		Cost of initial 5km	5.00	Km		99.00	cum 230.60 22829.40
		Cost of Additional lead beyon 5.00km	5.00	km		99.00	cum 9.96 4930.20
		2(d) Carriage of Cement		As per requirement of Materials	=	32.35	ton
		Cost of initial 5km	5.00	Km		32.35	ton 140.00 4529.28
		Cost of Additional lead beyon 5.00km	5.00	km		32.35	ton 6.05 978.65
		Carriage of Size Stone		As per requirement of Materials	=	404.62	ton
		Cost of initial 5km	5.00	Km		404.62	ton 140.00 56646.80
		Cost of Additional lead beyon 5.00km	5.00	km		404.62	ton 6.05 12239.76
						Total (A) ₹.	1058551.63
						Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	422,150.39
						Total 'B' ₹.	1480702.02

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Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK
Retaining Wall at Down Hill Side Block No. 5



CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m

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Lunglei Building, Sub-Division-I.

(LALTHAN ZUALA)
Executive Engineer, PWD.
Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head :- Retaining Wall at Down Hill Side Block No. 6

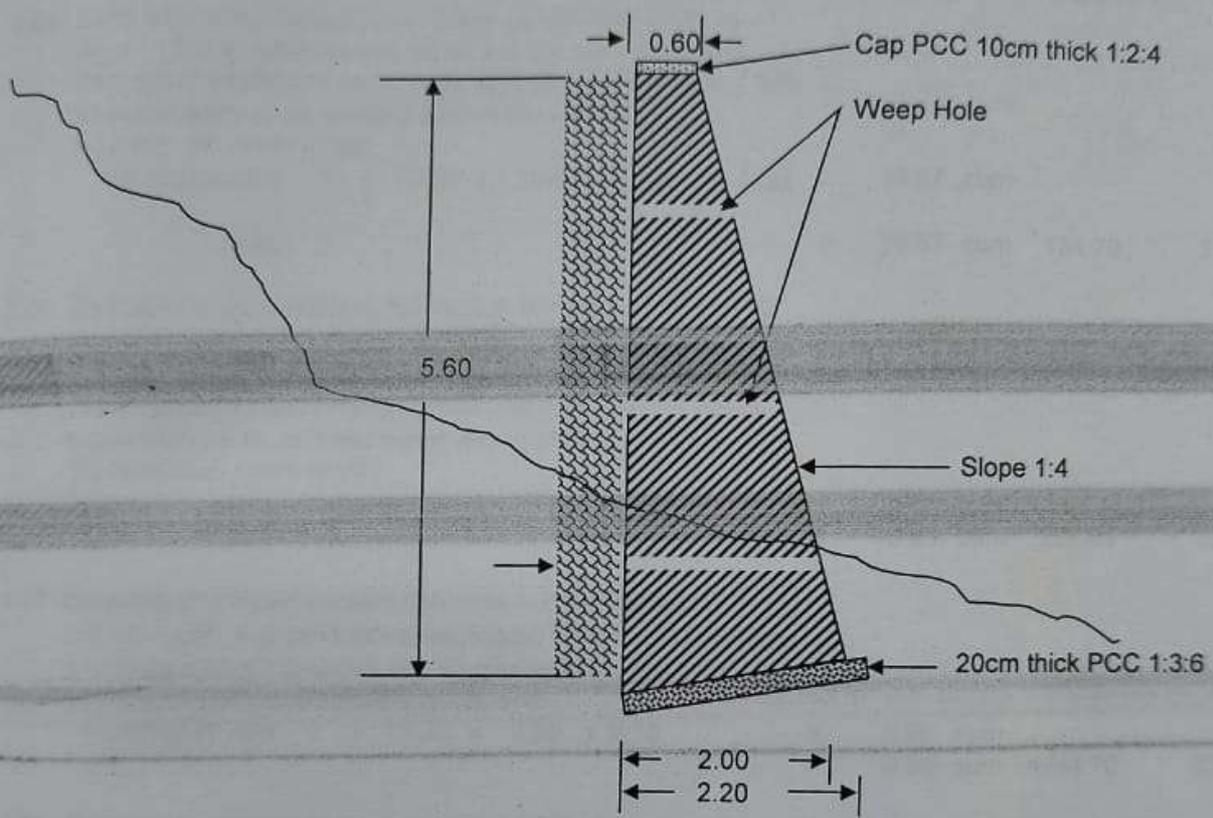
Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
Field Data :- No 1 = Length :- 50.00 = Height :- 5.60 Top width 0.60 Slope 1: 4										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth. 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed. (a) 2.6.1 - All kinds of soil Site preparation 1 x 50.00 x 2.20 x $\frac{3.73}{2} + 0.00$	1	50.00	2.20	$\frac{3.73}{2} + 0.00$	205.15	cum		
Total							= 205.15 cum	134.70	27,633.71	
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation-cutting 1 x 50.00 x 2.20 x 0.60	1	50.00	2.20	0.60	110.00	cum		
Total							= 110.00 cum	227.80	25,058.00	
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in - (a) All work upto foundation & plinth level : Top/Cap of Wall 1 x 50.00 x 0.60 x 0.10	1	50.00	0.60	0.10	3.00	cum		
Total							= 3.00 cum	4744.70	14,234.10	
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in - (a) All work upto foundation & plinth level : Foundation Bed 1 x 50.00 x 2.20 x 0.20	1	50.00	2.20	0.20	22.00	cum		
Total							= 22.00 cum	3991.60	87,815.20	
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete. (a) in cement mortar 1 : 3 (1cement : 3 fine sand) Rec Portion 1 x 50.00 x ($\frac{2.00}{2} + \frac{0.60}{2}$) x 5.60 = Tri Portion 1 x 50.00 x ($\frac{2.00}{2} + \frac{0.60}{2}$) x 0.18 =	1	50.00	$(\frac{2.00}{2} + \frac{0.60}{2})$	5.60	364.00	cum		
Total							11.70 cum	3936.70	1,479,018.19	
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall (a) Gravelly material. Behind wall 1 x 50.00 x 5.60 x 0.60	1	50.00	5.60	0.60	168.00	cum		
Total							= 168.00 cum	562.90	94,567.20	

7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall				
		1st row	25 x 1.70	=	42.50	
		2nd row	25 x 1.50	=	37.50	
		3rd row	25 x 1.30	=	32.50	
		Total		=	112.50	Rm 662.40 74,520.00
8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.				
		Face	1 x 50.00 x 5.00	=	250.00 sqm	
		Total		=	250.00 sqm	100.40 25,100.00
9	1.00	Carriage of construction materials from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)				
	1(e)	Carriage of Sand, Aggregate 40mm nominal size				
		i) Sand	As per requirement of Materials	=	131.40 cum	
		Cost of initial 5km	5.00 Km	=	131.40 cum	196.01 25754.73
		Cost of Additional lead beyon 5.00km	5.00 km	=	131.40 cum	8.46 5558.01
		ii) Aggregate	As per requirement of Materials	=	21.15 cum	
		Cost of initial 5km	5.00 km	=	21.15 cum	196.01 4145.61
		Cost of Additional lead beyon 5.00km	5.00 km	=	21.15 cum	8.46 894.65
	1(g)	Carriage of Stone boulder	As per requirement of Materials	=	184.80 cum	
		Cost of initial 5km	5.00 Km	=	184.80 cum	230.60 42614.88
		Cost of Additional lead beyon 5.00km	5.00 km	=	184.80 cum	9.96 9203.04
	2(d)	Carriage of Cement	As per requirement of Materials	=	63.28 ton	
		Cost of initial 5km	5.00 Km	=	63.28 ton	140.00 8859.48
		Cost of Additional lead beyon 5.00km	5.00 km	=	63.28 ton	6.05 1914.28
		Carriage of Size Stone	As per requirement of Materials	=	800.10 ton	
		Cost of initial 5km	5.00 Km	=	800.10 ton	140.00 112014.00
		Cost of Additional lead beyon 5.00km	5.00 km	=	800.10 ton	6.05 24203.03
					Total (A) ₹.	2063108.11
					Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	822,767.51
					Total 'B' ₹.	2885875.62

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Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK
Retaining Wall at Down Hill Side Block No. 6



CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m


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 Lunglei Building, Sub-Division-I.


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 Executive Engineer, PWD.
 Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head :- Retaining Wall at Down Hill Side Block No. 7

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
<p>Field Data :- No 1 = Length :- 10.00 = Height :- 3.50 Top width 0.60 Slope 1: 4</p>										
1	2.05	Earth work in excavation over areas (exceeding 30cm in depth, 1.5m in width as well as 10 sqm on plan) including disposal of excavated earth, lead upto 50m and lift upto 1.5m, disposed earth to be levelled and neatly dressed. (a) 2.6.1 - All kinds of soil Site preparation	1	10.00	1.68	$\frac{2.33}{2} + 0.00$	19.57	cum		
Total							= 19.57 cum		134.70	2,636.08
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting	1	10.00	1.68	0.60	16.80	cum		
Total							= 16.80 cum		227.80	3,827.04
3	4.02	Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in - (a) All work upto foundation & plinth level : Top/Cap of Wall	1	10.00	0.60	0.10	0.60	cum		
Total							= 0.60 cum		4744.70	2,846.82
4	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in - (a) All work upto foundation & plinth level : Foundation Bed	1	10.00	1.68	0.20	3.36	cum		
Total							= 3.36 cum		3991.60	13,411.78
5	7.01	Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete. (a) in cement mortar 1 : 3 (1cement : 3 fine sand) Rec Portion	1	10.00	$\frac{1.48}{2} + 0.60$	3.50	36.40	cum		
Tri Portion			1	10.00	$\frac{1.48}{2} + 0.60$	0.13	1.35	cum		
Total							37.75 cum		3936.70	148,610.43
6	7.15	Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification. For Protection wall (a) Gravelly material. Behind wall	1	10.00	3.50	0.60	21.00	cum		
Total							= 21.00 cum		562.90	11,820.90

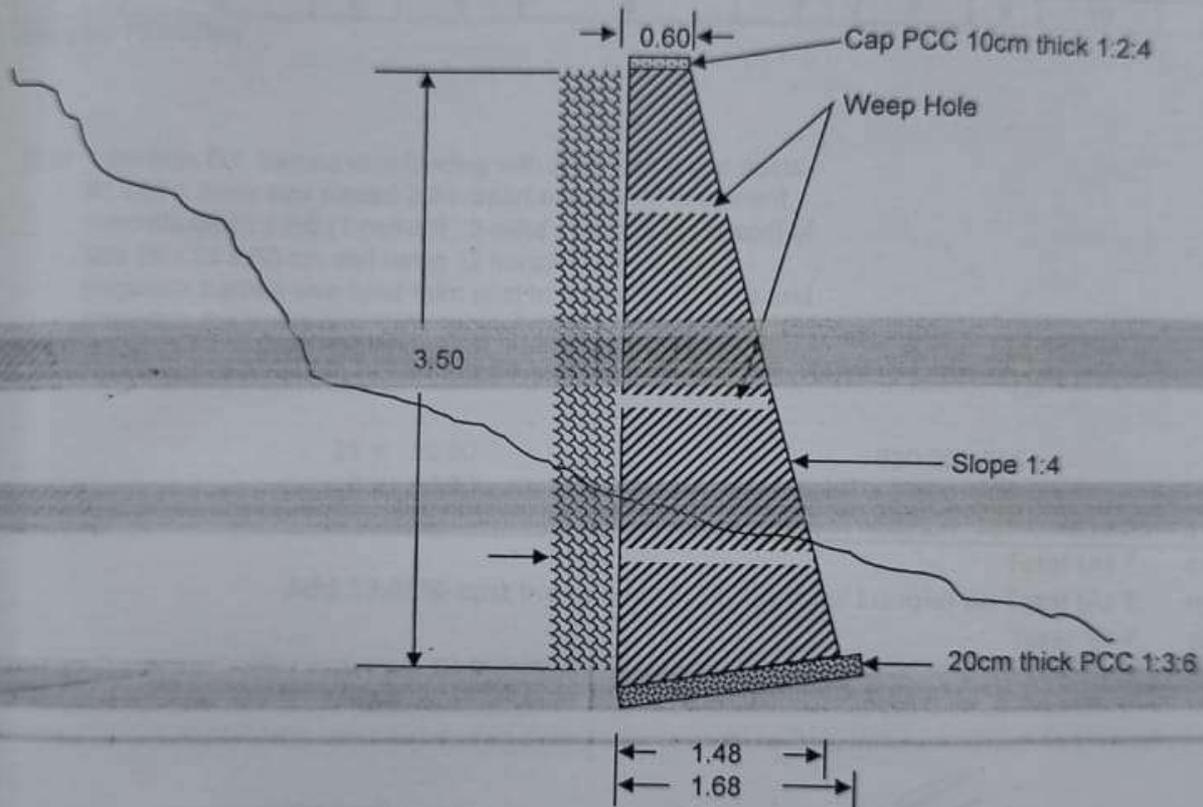
7	7.17	Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification. For Protection wall					
	1st row	5 x 1.18	=	5.90			
	2nd row	5 x 0.98	=	4.90			
	3rd row	5 x 0.78	=	3.90			
	Total		=	14.70	Rm	662.40	9,737.28
8	21.05	Pointing on stone work with cement mortar 1:3 (1 cement : 3 fine sand). (a) Ruled pointing.					
		Face 1 x 10.00 x 2.90	=	29.00	sqm		
		Total	=	29.00	sqm	100.40	2,911.60
9	1.00	Carriage of construction materials from Lunglei to Work site 10.00kms by Mechanical Transport including Loading unloading etc. (See Page MC-1)					
	1(e)	Carriage of Sand, Aggregate 40mm nominal size					
	i)	Sand	As per requirement of Materials =	13.83	cum		
		Cost of initial 5km	5.00 Km	13.83	cum	196.01	2710.82
		Cost of Additional lead beyon 5.00km	5.00 km	13.83	cum	8.46	585.01
	ii)	Aggregate	As per requirement of Materials =	3.36	cum		
		Cost of initial 5km	5.00 km	3.36	cum	196.01	657.81
		Cost of Additional lead beyon 5.00km	5.00 km	3.36	cum	8.46	141.96
	1(g)	Carriage of Stone boulder	As per requirement of Materials =	23.10	cum		
		Cost of initial 5km	5.00 Km	23.10	cum	230.60	5326.86
		Cost of Additional lead beyon 5.00km	5.00 km	23.10	cum	9.96	1150.38
	2(d)	Carriage of Cement	As per requirement of Materials =	6.71	ton		
		Cost of initial 5km	5.00 Km	6.71	ton	140.00	938.98
		Cost of Additional lead beyon 5.00km	5.00 km	6.71	ton	6.05	202.89
		Carriage of Size Stone	As per requirement of Materials =	80.40	ton		
		Cost of initial 5km	5.00 Km	80.40	ton	140.00	11256.00
		Cost of Additional lead beyon 5.00km	5.00 km	80.40	ton	6.05	2432.10
						Total (A) ₹.	221204.74
						Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	88,216.45
						Total 'B' ₹.	309421.19

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Lunglei Building, Sub-Division-I.

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Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Retaining Wall at Down Hill Side Block No. 7



CROSS SECTION OF RETAINING WALL

- 1 Drawing not to scale
- 2 Drawing to be read only
- 2 Length of Retaining wall = Top width m

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 Lunglei Building, Sub-Division-I.

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 Executive Engineer, PWD,
 Lunglei Building Division.

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram

Sub Head Play Ground Fencing with Brick and Barbed wire Fencing

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11

(A) GROUND FENCING

- 1 23.01 1.8m high G.I. barbed wire fencing with 2.4m angle iron posts 50 x 50 x 6mm size placed 2.0m apart embedded in cement concrete block 1:3:6 (1 cement : 3 sand : 6 stone aggregate) of size 25 x 25 x 60 cm and using 12 horizontal lines and 2 diagonals barbed wire fixed from post to post with 'U' nails and projecting the angle post 2cm above the top most wire including earthwork complete.

21 x 30.00

630.00 RM

2 x 13.50

27.00 RM

Total

657.00 RM

634.70 416,997.90

Total (A) ₹. 416,997.90

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 166,298.76

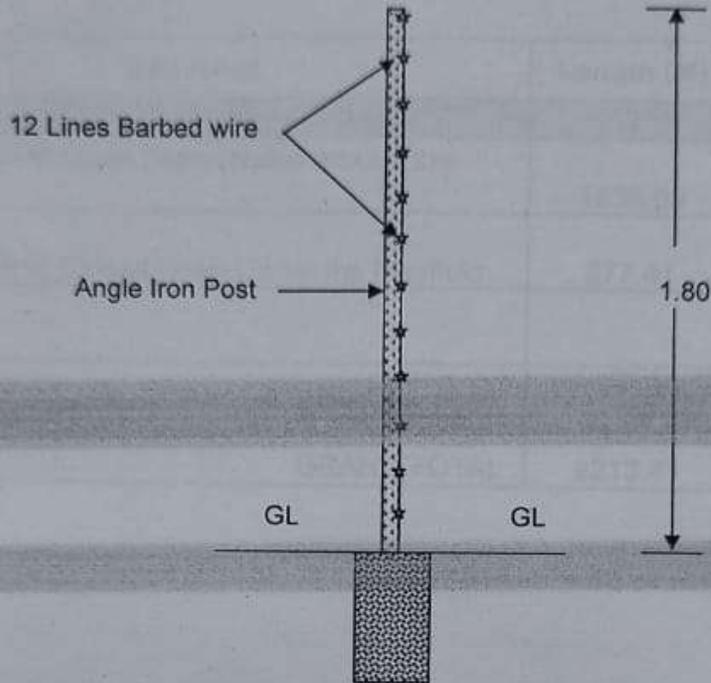
Total 'B' ₹. 583,296.66

SAY ₹. 583,000.00

(R. LALZIDINGA)
Sub-Divisional Officer, PWD
Lunglei Building Sub-Div - I

(LALTHAN ZUALA)
Executive Engineer PWD
Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK
Play Ground Fencing with Brick and Barbed wire Fencing



SKETCH : TYPICAL CROSS SECTION OF FENCING
TOTAL LENGTH 657.00 RM


(R. LALZIDINGA)
Sub-Divisional Officer, PWD
Lunglei Building Sub-Div - I
V.D.
on-l.


(LALTHAN ZUALA)
Executive Engineer PWD
Building Division, Lunglei

Drawing : Not to Scale
Date : 04.03.2009

STATE SPORTS ACADEMY AT ZOBAWK

Name of work

Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF COST FOR

Construction of Drainage (Nulla)

Sl.No	Sub Head	Length (M)	Amount in Rs
1	2	3	4
1	Construction of Open Drain (Nulla) around the Playfield	1836.00	6,732,000.00
2	Construction of Closed Drain Under the Playfield	377.41	2,992,000.00
	GRAND TOTAL	2213.41	9,724,000.00

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Lunglei Building Sub-Div - I

(LALTHAN ZUALA)
Executive Engineer PWD
Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram

Sub-Head :- Construction of Open Drain (Nulla) around the Playfield

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11

FIELD DATA :-
 Span at Top = 1.00 Top width = 0.25 Span at Bottom = 0.45
 Clear Height = 0.75 Filling = 0.10 Floor thickness = 0.15
 Base PCC1:3:6 = 0.10 Cap = 0.10 Wall Slope = 1:6

- 1 2.07 Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.

(b) Hard Soil (pick work)

Nothern side	1	x	240	x	1.70	x	1.10	448.80 cum		
Eastern side	1	x	840	x	1.70	x	1.10	1570.80 cum		
Total Length			1080							
Total								= 2019.60 cum	227.80	460,064.88

- 2 4.02 Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in -

(a) All work upto foundation & plinth level :

Cap of wall :-

Nothern side	1	x	240.00	x	0.25	x	0.10	6.00 cum		
Eastern side	1	x	840.00	x	0.25	x	0.10	21.00 cum		
Total								= 27.00 cum	4744.70	128,106.90

- 3 4.05 Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -

(a) All work upto foundation & plinth level :

Foundation Bed

Nothern side	1	x	240.00	x	0.95	x	0.10	22.80 cum		
Eastern side	1	x	840.00	x	0.95	x	0.10	79.80 cum		
Total								= 102.60 cum	3991.60	409,538.16

- 4 7.01 Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1 : 3 (1cement : 3 fine sand)

N	Side wall	1	x	240.00	x	$\frac{0.38 + 0.25}{2}$	x	0.75	=	56.70 cum	
	Floor	1	x	240.00	x	1.76	x	0.15	=	63.36	
E	Side wall	2	x	840.00	x	$\frac{0.38 + 0.25}{2}$	x	0.75	=	396.90 cum	
	Floor	1	x	840.00	x	1.76	x	0.15	=	221.76 cum	
	Total								=	738.72 cum	3936.70 2,908,119.02

- 5 7.15 Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification.

Behind the drain wall

(a) Gravelly material.	Behind wall			
Nothern side	2 x 240.00 x 0.10 x 1.10	=	52.80 cum	
Eastern side	2 x 840.00 x 0.10 x 1.10	=	184.80	
Total		=	237.60 cum	562.90 133,745.04

- 6 7.17 Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification.

Three raw along the wall

Nothern side	480 x 0.75	=	360.00 Rm	
Eastern side	1680 x 0.75	=	1260.00 Rm	
Total		=	360.00 Rm	662.40 238,464.00

- 7 21.24 20mm cement plaster 1 : 3 (1 cement : 3 fine sand) finished with a floating coat of neat cement.

Nothern side	1 x 2 x 240.00 x 0.75	=	360.00 sqm	
	1 x 1 x 240.00 x 0.50	=	120.00 sqm	
Eastern side	1 x 2 x 840.00 x 0.75	=	1260.00 sqm	
	1 x 1 x 840.00 x 0.50	=	420.00 sqm	
Total		=	2160.00 sqm	247.50 534,600.00

Total (A) ₹. 4812644.00

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 1919282.43

Total 'B' ₹. 6731926.43

SAY ₹. 6732000.00

(R. LALZIDINGA)

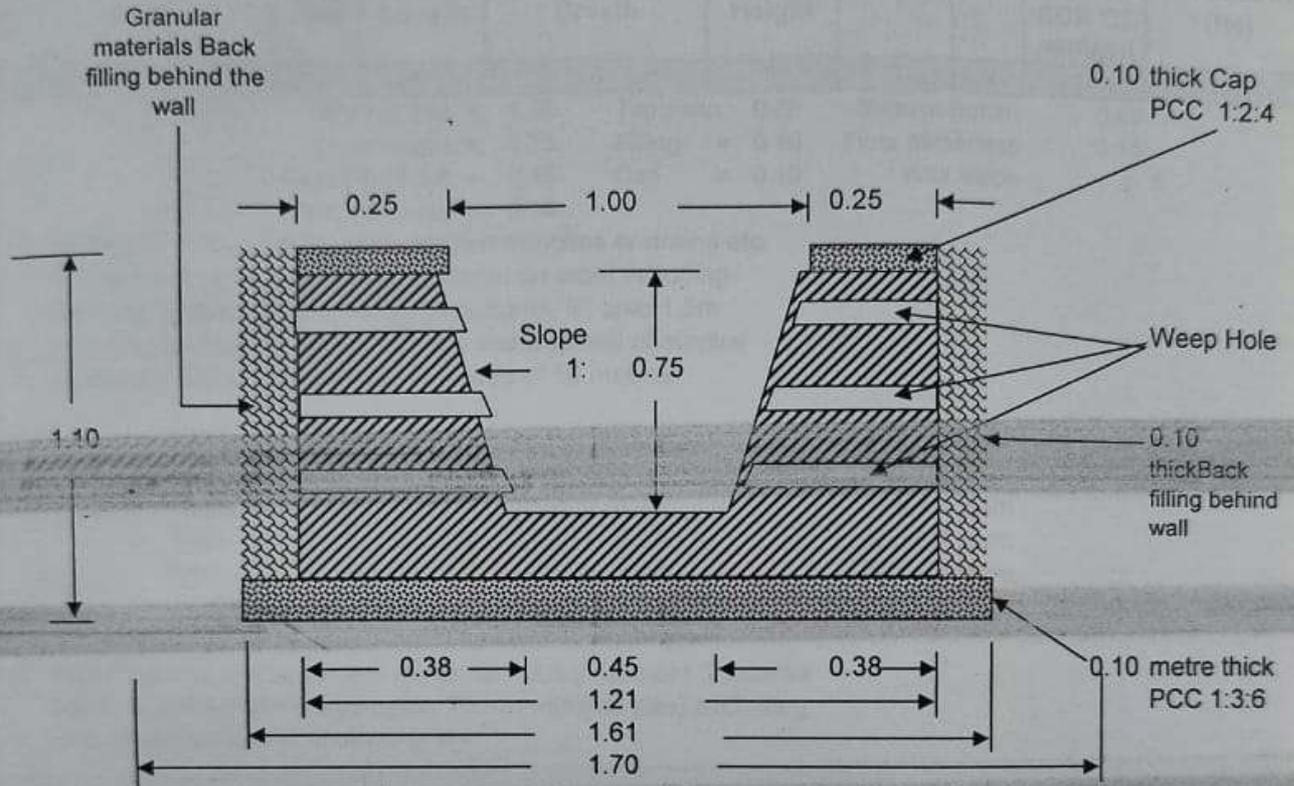
Sub-Divisional Officer, PWD
Lunglei Building Sub-Div - I

(LALTHAN ZUALA)

Executive Engineer PWD
Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Construction of Open Drain (Nulla) around the Playfield



TYPICAL CROSS SECTION OF OPEN DRAIN

- 1 Drawing not to scale
- 2 Drawing to be read only
- 3 All Dimension in metre

(R. LALZIDINGA)
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 Lunglei Building Sub-Div - I

(LALTHAN ZUALA)
 Executive Engineer PWD
 Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram

Sub-Head :- Construction of Closed Drain Under the Playfield

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07 (MPWD)	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11

FIELD DATA :-
 Span at Top = 1.00 Top width = 0.25
 Clear Height = 0.75 Filling = 0.10
 Base PCC 1:3:6 = 0.15 Cap = 0.10
 Slab thickness = 0.15
 Span at Bottom = 0.45
 Floor thickness = 0.15
 Wall Slope = 1:6

- 1 2.07 Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.

(b) Hard Soil (pick work)

Type - I	1	x	100	x	1.70	x	1.15	195.50	cum		
Type - II	1	x	67	x	1.70	x	1.15	130.99	cum		
Type - III	1	x	55	x	1.70	x	1.15	107.53	cum		
Total								= 434.02	cum	227.80	98,869.76

- 2 4.02 Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in -

(a) All work upto foundation & plinth level :

Cap / Bearing of wall :-

Type - I	1	x	100.00	x	0.25	x	0.10	2.50	cum		
Type - II	1	x	67.00	x	0.25	x	0.10	1.68	cum		
Type - III	1	x	55.00	x	0.25	x	0.10	1.38	cum		
Total								= 5.56	cum	4744.70	26,380.53

- 3 4.05 Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -

(a) All work upto foundation & plinth level :

Foundation Bed

Type - I	1	x	100.00	x	1.70	x	0.15	25.50	cum		
Type - II	1	x	67.00	x	1.70	x	0.15	17.09	cum		
Type - III	1	x	55.00	x	1.70	x	0.15	14.03	cum		
Total								= 56.62	cum	3991.60	226,004.39

- 4 5.42 Providing and laying in position machine batched, machine mixed and machine vibrated design mix M-20 grade reinforced cement concrete excluding cost of centering and shuttering and reinforcement in -

(c) Beams, plinth beams, girders, bressumers, cantilevers, suspended floors, lintels, roofs, staircases, spiral staircases, shelves, etc. upto floor two level or floor two below from the ground floor (as indicated in the drawing).

Type - I	1	x	100.00	x	1.50	x	0.15		22.50	cum		
Type - II	1	x	67.00	x	1.50	x	0.15		15.08	cum		
Type - III	1	x	55.00	x	1.50	x	0.15		12.38	cum		
Total								=	49.96	cum	5391.30	269,349.35

- 5 5.07 HYSD bars like TATA/SAIL (ISI/ISO certified) or equivalent reinforcement for RCC work including straightening, cutting, bending, placing in position and binding all complete.

Slab	49.96	x	100.00	kg/cum	=	4996.00	kg		
Total						4996.00	kg	54.30	271,282.80

- 6 5.08 Centering and shuttering including strutting, propping, etc. and removal of form works in -

(e) Suspended floors, roofs, landings, shelves and their support, balconies and chajja, etc.

Type - I	1	x	100.00	x	1.00		100.00	sqm		
Type - II	1	x	67.00	x	1.00		67.00	sqm		
Type - III	1	x	55.00	x	1.00		55.00	sqm		
Total						=	222.00	sqm	276.00	61,272.00

- 7 7.01 Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1 : 3 (1cement : 3 fine sand)

Type - I

$$\text{Side wall} \quad 2 \times 100.00 \times \left(\frac{0.38}{2} + \frac{0.25}{2} \right) \times 0.75 = 47.25 \text{ cum}$$

$$\text{Floor} \quad 1 \times 100.00 \times 1.76 \times 0.15 = 26.40 \text{ cum}$$

Type - II

$$\text{Side wall} \quad 2 \times 67.00 \times \left(\frac{0.38}{2} + \frac{0.50}{2} \right) \times 1.00 = 58.96 \text{ cum}$$

$$\text{Floor} \quad 1 \times 67.00 \times 1.76 \times 0.15 = 17.69 \text{ cum}$$

Type - III

$$\text{Side wall} \quad 2 \times 55.00 \times \left(\frac{0.38}{2} + \frac{0.50}{2} \right) \times 1.00 = 48.40 \text{ cum}$$

$$\text{Floor} \quad 1 \times 55.00 \times 1.76 \times 0.15 = 14.52 \text{ cum}$$

$$\text{Total} \quad 213.22 \text{ cum} \quad 3936.70 \quad 839,383.17$$

- 8 7.15 Back filling behind abutment, wing wall and return wall complete as per drawing and Technical Specification.

(a) Gravelly material.

Behind wall

$$\text{Type - I} \quad 2 \times 100.00 \times 0.10 \times 1.15 = 23.00 \text{ cum}$$

$$\text{Type - II} \quad 2 \times 67.00 \times 0.10 \times 1.15 = 15.41$$

$$\text{Type - III} \quad 2 \times 55.00 \times 0.10 \times 1.15 = 12.65$$

$$\text{Total} \quad 51.06 \text{ cum} \quad 562.90 \quad 28,741.67$$

- 9 7.17 Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification.
Three raw along the wall

	No	Both	Raw	Nos	L		
Type - I	1	x	2	x	4	x	67 x 0.35 = 187.60 Rm
Type - II	1	x	2	x	4	x	45 x 0.35 = 126.00 Rm
Type - III	1	x	2	x	4	x	37 x 0.35 = 103.60 Rm
Total							= 313.60 Rm

662.40 207,728.64

10 21.24 20mm cement plaster 1 : 3 (1 cement : 3 fine sand) finished with a floating coat of neat cement.

Type - I	1	x	2	x	100.00	x	0.75	= 150.00 sqm
	1	x	1	x	100.00	x	0.50	= 50.00 sqm
Type - II	1	x	2	x	67.00	x	0.75	= 100.50 sqm
	1	x	1	x	67.00	x	0.50	= 33.50 sqm
Type - III	1	x	2	x	55.00	x	0.75	= 82.50 sqm
	1	x	1	x	55.00	x	0.50	= 27.50 sqm
Total								= 444.00 sqm

247.50 109,890.00

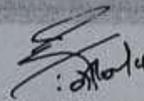
Total (A) ₹. 2138908.31

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 852,996.63

Total 'B' ₹. 2991904.94

SAY ₹. 2,992,000.00

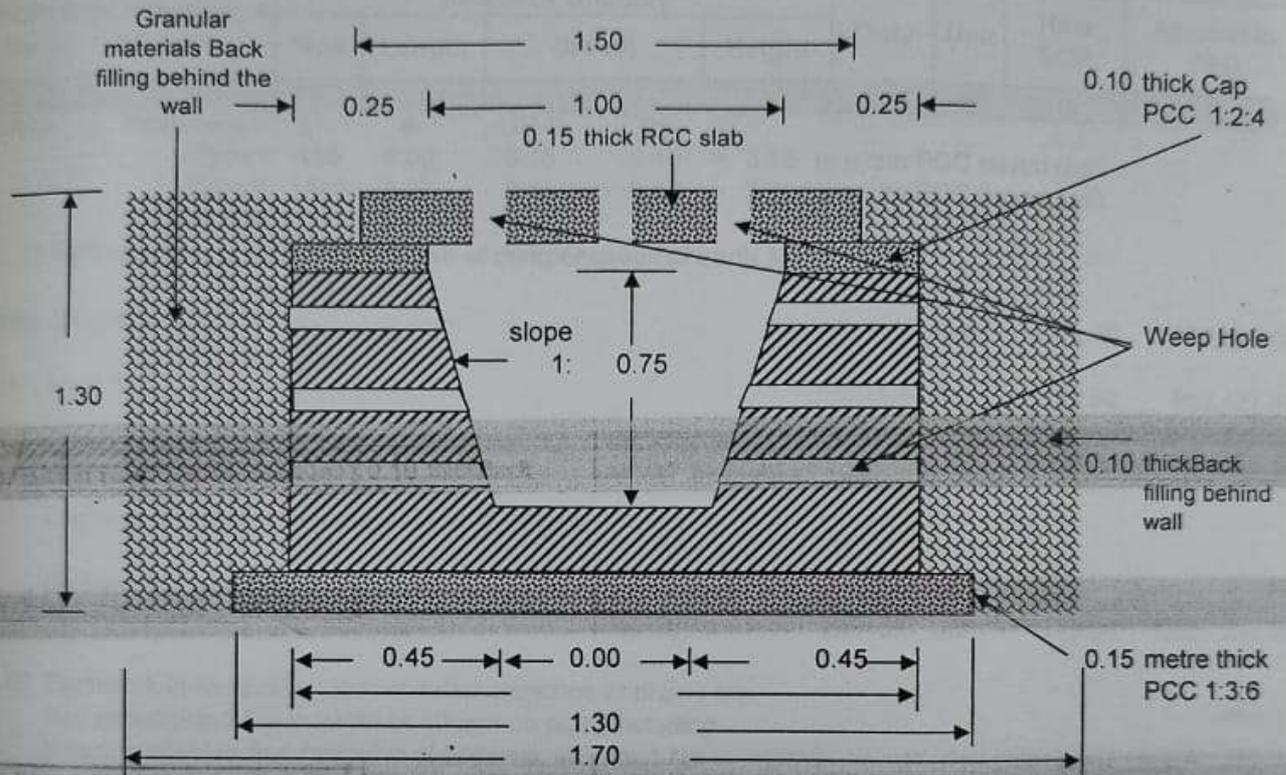

 (R. LALZIDINGA)
 Sub-Divisional Officer, PWD
 Lunglei Building Sub-Div - I


 (LALTHAN ZUALA)
 Executive Engineer PWD
 Building Division, Lunglei

TYPICAL CROSS SECTION OF CLOSED DRAIN

Scale: 1/4" = 1'-0"
 Drawing to be read in
 conjunction with the
 specifications.

STATE SPORTS ACADEMY AT ZOBAWK
Construction of Closed Drain Under the Playfield



TYPICAL CROSS SECTION OF CLOSED DRAIN

- 1 Drawing not to scale
- 2 Drawing to be read only
- 3 All Dimension in metre

(R. LALZIDINGA)
Sub-Divisional Officer, PWD
Lunglei Building Sub-DIV - I

(LALTHAN ZUALA)
Executive Engineer PWD
Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Internal Road & Footpath

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11

DATA	Pavement :-	L	B	GR-II	Top					
	Type I	450	6.00	0.15	0.10	= 3.75	m width PCC paved road			
	Type II	1440	3.00	0.15	0.10	= 3.00	m width PCC paved road			
	Type III									

1 2.03 Earthwork in excavation exclusive of compensation of earth in :-

(a)(ii) Ordinary Soil		4557.16	cum	55.40	252,466.66
(b) Hard Soil		10291.15	cum	83.90	863,427.49
(c) Soft Rock (blasting work)		1839.21	cum	206.90	380,532.55

2 1 Carriage of materials by mechanical transport

(b) Earth for 1.00kms					
75% of Excavated earth Qty as above		12515.6	cum	149.04	1,865,330.99

3 2.07 Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.

(b) Hard Soil (*pick work*)

Cutting of Road Side Drain :-

Type I	1	x	450	x	0.45	x	0.45	=	91.13	cum
Type II	1	x	1440	x	0.45	x	0.45	=	291.60	cum
Type III	1	x	0	x	0.45	x	0.45	=	0.00	cum
Total								=	382.73	cum
									227.80	87,185.89

4

Water Bound Macadam (Providing, laying, spreading and compacting stone aggregates of specific sizes to water bound macadam specification including spreading in uniform thickness, hand packing, rolling with vibratory roller 8-10 tonnes in stages to proper grade and camber, applying and brooming requisite type of screening/ binding Materials to fill up the interstices of coarse aggregate, watering and compacting to the required density.)

A By Manual Means

ii) Grading- II

b) Using Screening Type-A (13.2mm Agg.)

Type I	1	x	450	x	6.00	x	0.15	=	405	cum
Type II	1	x	1440	x	3.00	x	0.15	=	648	cum
Total								=	1053	cum
									1281.00	1,348,893.00

- 5 4.02 Providing and laying cement concrete 1:2:4 (1 cement :2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in -

(a) All work upto foundation & plinth level :

Type I	1 x 450 x 6.00 x 0.10	= 270.00 cum
Type II	1 x 1440 x 3.00 x 0.10	= 432.00 cum

Total = 702.00 cum 4744.70 3,330,779.40

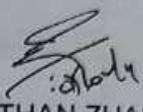
Total (A) ₹. 8,128,615.98

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 3,241,692.05

Total 'B' ₹. 11,370,308.03

SAY ₹. 11,370,000.00


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Building Division, Lunglei

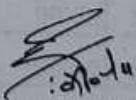
STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF EARTH WORK QUANTITY : INTERNAL ROAD

Sl.No	Location (Brief description of Internal Road)	Length in m	Unit	(a)	(b)	(c)
				Ordinary Soil	Hard Soil	Soft Rock (blasting work).
1	2		3	4	5	6
1	NH54 Junction to Junction No. 1	370	cum	1607.64	2301.13	96.57
2	Junction No.1 to Residential Colony	470	cum	1825.05	3036.06	129.44
3	Junction No.1 to Junction No.2	110	cum	502.92	973.18	0.00
4	Junction No.2 to Junction No.2 (Circular)	490	cum	621.55	3980.78	1613.20
	Total	1440		4557.16	10291.15	1839.21


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STATE SPORTS ACADEMY AT ZOBARK
Site Development & Improvement
EARTHWORK TABLE FOR INTERNAL ROAD
Junction No.1 to Residential Colony

Sl no	Chain age	Length	Width	Height of cut		Area	Mean Area	Volume	Soil Classification										
				L	W				H1	H2	(A)	(MA)	MA x L	(a) Ordinary soil		(b) Hard soil		(c) Soft rock	
				m	m				m	m	sqm	sqm	cum	%	cum	%	cum	%	cum
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15					
1	0	0	4.50	0.00	5.00	11.25													
2	20	20	4.50	0.00	3.20	7.20	9.23	184.50	40	73.80	55	101.48	5	9.23					
3	40	20	4.50	0.00	5.20	11.70	9.45	189.00	40	75.60	55	103.95	5	9.45					
4	60	20	4.50	0.00	3.90	8.78	10.24	204.80	40	81.92	55	112.64	5	10.24					
5	80	20	4.50	0.00	4.00	9.00	8.89	177.80	40	71.12	55	97.79	5	8.89					
6	100	20	4.50	0.00	3.60	8.10	8.55	171.00	45	76.95	55	94.05		0					
7	120	20	4.50	0.00	4.20	9.45	8.78	175.50	45	78.98	55	96.53		0					
8	140	20	4.50	0.00	4.50	10.13	9.79	195.80	40	78.32	60	117.48		0					
9	160	20	4.50	0.00	5.20	11.70	10.92	218.30	40	87.32	60	130.98		0					
10	180	20	4.50	0.00	4.90	11.03	11.37	227.30	35	79.56	60	136.38	5	11.37					
11	200	20	4.50	0.00	4.70	10.58	10.81	216.10	30	64.83	65	140.47	5	10.81					
12	220	20	4.50	0.00	4.50	10.13	10.36	207.10	30	62.13	65	134.62	5	10.36					
13	240	20	4.50	0.00	5.00	11.25	10.69	213.80	30	64.14	65	138.97	5	10.69					
14	260	20	4.50	0.00	5.20	11.70	11.48	229.50	35	80.33	65	149.18		0					
15	280	20	4.50	0.00	5.60	12.60	12.15	243.00	35	85.05	65	157.95		0					
16	300	20	4.50	0.00	3.50	7.88	10.24	204.80	35	71.68	65	133.12		0					
17	320	20	4.50	0.00	4.50	10.13	9.01	180.10	35	63.04	65	117.07		0					
18	340	20	4.50	0.00	5.20	11.70	10.92	218.30	35	76.41	65	141.90		0					
19	360	20	4.50	0.00	4.80	10.80	11.25	225.00	35	78.75	65	146.25		0					
20	380	20	4.50	0.00	5.30	11.93	11.37	227.30	40	90.92	60	136.38		0					
21	400	20	4.50	0.00	5.70	12.83	12.38	247.60	35	86.66	60	148.56	5	12.38					
22	420	20	4.50	0.00	5.40	12.15	12.49	249.80	35	87.43	60	149.88	5	12.49					
23	440	20	4.50	0.00	5.10	11.48	11.82	236.30	35	82.71	60	141.78	5	11.82					
24	460	20	4.50	0.00	5.30	11.93	11.71	234.10	35	81.94	60	140.46	5	11.71					
25	470	10	4.50	0.00	4.80	10.80	11.37	113.65	40	45.46	60	68.19		0					
Total L		470						TOTAL 4990.45		1825.05		3036.06		129.44					

STATE SPORTS ACADEMY AT ZOBAWK
Site Development & Improvement
EARTHWORK TABLE FOR INTERNAL ROAD
Junction No.2 to Junction No.2 (Circular)

Sl no	Chain age	Length	Width	Height of cut		Area	Mean Area	Volume	Soil Classification					
				H1	H2				(a) Ordinary soil		(b) Hard soil		(c) Soft rock	
				(A)	(MA)				MA x L	%	cum	%	cum	%
2	3	4	5	6	7	8	9	10	11	12	13	14	15	
1	0	0	4.50	0.00	5.00	11.25								
2	20	20	4.50	0.00	6.00	13.50	12.38	247.50	10	24.75	70	173.25	20	49.5
3	40	20	4.50	0.00	7.00	15.75	14.63	292.50	10	29.25	70	204.75	20	58.5
4	60	20	4.50	0.00	6.20	13.95	14.85	297.00	10	29.70	70	207.90	20	59.4
5	80	20	4.50	0.00	4.90	11.03	12.49	249.80	10	24.98	70	174.86	20	49.96
6	100	20	4.50	0.00	5.30	11.93	11.48	229.60	10	22.96	70	159.72	20	45.92
7	120	20	4.50	0.00	5.40	12.15	12.04	240.80	10	24.08	65	156.52	25	60.2
8	140	20	4.50	0.00	5.70	12.83	12.49	249.80	10	24.98	65	162.37	25	62.45
9	160	20	4.50	0.00	6.20	13.95	13.39	267.80	10	26.78	65	174.07	25	66.95
10	180	20	4.50	0.00	7.20	16.20	15.08	301.50	10	30.15	65	195.98	25	75.38
11	200	20	4.50	0.00	6.20	13.95	15.08	301.50	10	30.15	65	195.98	25	75.38
12	220	20	4.50	0.00	5.80	13.05	13.50	270.00	10	27.00	65	175.50	25	67.5
13	240	20	4.50	0.00	5.70	12.83	12.94	258.80	10	25.88	65	168.22	25	64.7
14	260	20	4.50	0.00	5.40	12.15	12.49	249.80	10	24.98	65	162.37	25	62.45
15	280	20	4.50	0.00	6.00	13.50	12.83	256.50	10	25.65	65	166.73	25	64.13
16	300	20	4.50	0.00	5.50	12.38	12.94	258.80	10	25.88	60	155.28	30	77.64
17	320	20	4.50	0.00	5.90	13.28	12.83	256.60	10	25.66	60	153.96	30	76.98
18	340	20	4.50	0.00	5.70	12.83	13.06	261.10	10	26.11	60	156.66	30	78.33
19	360	20	4.50	0.00	5.30	11.93	12.38	247.60	10	24.76	60	148.56	30	74.28
20	380	20	4.50	0.00	5.60	12.60	12.27	245.30	10	24.53	60	147.18	30	73.59
21	400	20	4.50	0.00	5.00	11.25	11.93	238.50	10	23.85	60	143.10	30	71.55
22	420	20	4.50	0.00	4.80	10.80	11.03	220.50	10	22.05	60	132.30	30	66.15
23	440	20	4.50	0.00	4.50	10.13	10.47	209.30	10	20.93	60	125.58	30	62.79
24	460	20	4.50	0.00	5.30	11.93	11.03	220.60	10	22.06	60	132.36	30	66.18
25	480	20	4.50	0.00	5.00	11.25	11.59	231.80	10	23.18	60	139.08	30	69.54
26	490	10	4.50	0.00	5.00	11.25	11.25	112.50	10	11.25	60	67.50	30	33.75
Total L		490						TOTAL 6215.50		621.55		3980.78		1613.2

STATE SPORTS ACADEMY AT ZOBAWK
Site Development & Improvement

TITLE :-

Construction of Footpath

SI No	SOR No	Brief description of	Details of Quantity				Qty	Unit	Rate SOR '07	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	5	6	7	8	9	10	11	

- 1 2.07 Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.

(b) Hard Soil (pick work)

Location -1	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Location -2	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Location -3	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Location -4	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Location -5	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Location -6	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Location -7	1	x	20.00	x	2.00	x	0.30	=	12.00	cum		
Total								=	84.000	cum	227.80	19135.20

- 2 4.05 Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -

(a) All work upto foundation & plinth level :

Location -1	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Location -2	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Location -3	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Location -4	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Location -5	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Location -6	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Location -7	1	x	20.00	x	2.00	x	0.10	=	4.00	cum		
Total								=	28.00	cum	3991.60	111764.80

- 3 7.01 Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1 : 3 (1cement : 3 fine sand)

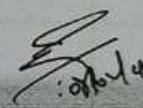
Location -1	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Location -2	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Location -3	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Location -4	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Location -5	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Location -6	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Location -7	1	x	20.00	x	0.15	x	0.30	=	0.90	cum		
Total								=	6.30	cum	3936.70	24801.21

4 21.08 12mm cement plaster 1 : 3 (1 cement : 3 fine sand).

Location -1	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Location -2	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Location -3	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Location -4	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Location -5	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Location -6	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Location -7	67 x 2.00 x 0.30	=	40.20 sqm		
	67 x 2.00 x 0.15	=	20.10 sqm		
Total		=	422.10 sqm	144.20	60866.82

	Total Rs.	216568.03
Add 22.40% cost Indices over SOR 2007 on Total 'A' Rs.		48,511.24
	Total 'B' Rs.	265,079.27


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SPA ZOBAWK

STATE SPORTS ACADEMY AT ZOBAWK

Name of work

Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF GAMES PITCH OUTDOOR

SI No.	Sub-Head / Name of Building	Building portion (Civil works)
1	2	3
1	Football Ground including Dressing & Compaction (105m x 68m)	520,000.00
2	Hokey Ground including Dressing & Compaction (92m x 55m)	424,000.00
3	Construction of Tennis Court, (23.77mx10.97m)	692,000.00
4	Construction of Volleyball Court, (18.28m x 9.14m)	401,000.00
5	Construction of Running Track 400m, 8Lanes	332,000.00
6	Construction of Pit for High Jump (Pit 5.00x2.5m, RW 15.24m))	8,000.00
7	Construction of Pit for Long Jump & Triple Jump (10.00x2.75m)	40,000.00
8	Construction of Pit for Pole Vault (5.00m x 3.66m)	26,000.00
9	Construction of Shooting Range (Pistol & Revolver) Range 25.00m	1,242,000.00
10	Construction of Archery Range (91.44m)	167,000.00
	TOTAL Rs.	3,852,000.00

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SPA ZOBAWK

STATE SPORTS ACADEMY AT ZOBAWK
OUTDOOR FOOTBALL GROUND

TITLE :- Football Ground including Dressing & Compaction (105m x 68m)

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
		FIELD DATA :	L	B	GR-I	GR-II	GR-III	Top		
		Foot Ball Ground	105	68	0.15	0.08	0.08	0.10	including shoulder	

- 1 2.20 Earthwork in surface excavation and dressing including cutting and filling upto 15 cm depth, disposal of excavated earth upto 50m and lift upto 1.5m.

Foot Ball Ground 1 x 105.00 x 68.00

= 7140 sqm

Total

7140 sqm

18.50

132,090.00

- 2 3.17 :Compacting original ground supporting embankment

Case II : Compacting original ground supporting subgrade (Loosening of the ground upto a level of 500 mm below the subgrade level, watered, graded and compacted in layers to meet requirement of table 300-2 for subgrade construction.)

Foot Ball Ground 1 x 105.00 x 68.00

= 7140 sqm

Total

7140 sqm

47.00

335,580.00

Note : Rate for this item is NHSOR 2010

Total (A) ₹.	467,670.00
Add 39.88% cost Index over SOR 2007 for Lunglei on item No 1 (A) ₹.	52,677.49
Total 'B' ₹.	520347.49
SAY ₹.	520,000.00

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STATE SPORTS ACADEMY AT ZOBAWK
OUTDOOR HOKEY GROUND

TITLE :- Hokey Ground including Dressing & Compaction (92m x 55m)

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
		FIELD DATA :- Hokey Ground	L 97	B 60	GR-I 0.15	GR-II 0.08	GR-III 0.08	Top 0.05		including shoulder

- 1 2.20 Earthwork in surface excavation and dressing including cutting and filling upto 15 cm depth, disposal of excavated earth upto 50m and lift upto 1.5m.

Foot Ball Ground 1 x 97.00 x 60.00

Total

= 5820 sqm

5820 sqm

18.50

107,670.00

- 2 3.17 :Compacting original ground supporting embankment

Case II : Compacting original ground supporting subgrade (Loosening of the ground upto a level of 500 mm below the subgrade level, watered, graded and compacted in layers to meet requirement of table 300-2 for subgrade construction.)

Foot Ball Ground 1 x 97.00 x 60.00

Total

= 5820 sqm

5820 sqm

47.00

273,540.00

Note : Rate for this item is NHSOR 2010

Total (A) ₹.	381,210.00
Add 39.88% cost Index over SOR 2007 for Lunglei on item No 1 (A) ₹.	42,938.80
Total 'B' ₹.	424,148.80
SAY ₹.	424,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Tennis Court, (23.77mx10.97m)

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
	DATA	Pavement :- Type I	L 36.59	B 18.29	GR-II 0.15	Top 0.10	(Including base & side space)			

- 1 4.9 **Water Bound Macadam** (Providing, laying, spreading and compacting stone aggregates of specific sizes to water bound macadam specification including spreading in uniform thickness, hand packing, rolling with vibratory roller 8-10 tonnes in stages to proper grade and camber, applying and brooming requisite type of screening/ binding Materials to fill up the interstices of coarse aggregate, watering and compacting to the required density.)

A By Manual Means

- ii) Grading- II
b) Using Screening Type-A (13.2mm Agg.)

$$\text{Type I } 1 \times 36.59 \times 18.29 \times 0.10 = 66.92 \text{ cum}$$

Total 66.92 cum 2076.00 138,925.92

Note : Rate for this item is NHSOR 2010

- 2 4.02 Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in -

(a) All work upto foundation & plinth level :

$$\text{Type I } 1 \times 36.59 \times 18.29 \times 0.08 = 53.54 \text{ cum } \underline{4744.70} \quad \underline{254,031.24}$$

- 3 21.16 20mm cement plaster 1 : 3 (1 cement : 3 fine sand).

$$1 \times 36.59 \times 18.29 = 669.23 \text{ cum } \underline{211.40} \quad \underline{141,475.22}$$

	Total (A) ₹.	534,432.38
Add 39.88% cost Index over SOR 2007 for Lunglei on Rate base on SOR 2007	Total 'B' ₹.	157,727.98
	Total 'B' ₹.	692,160.36
	SAY ₹.	692,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work

Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Volleyball Court, (18.28m x 9.14m)

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
	DATA	Pavement :- Type I	L 24.38	B 15.30	GR-II 0.15	Top 0.10				

- 1 4.9 **Water Bound Macadam** (Providing, laying, spreading and compacting stone aggregates of specific sizes to water bound macadam specification including spreading in uniform thickness, hand packing, rolling with vibratory roller 8-10 tonnes in stages to proper grade and camber, applying and brooming requisite type of screening/ binding Materials to fill up the interstices of coarse aggregate, watering and compacting to the required density.)

A By Manual Means

ii) Grading- II

b) Using Screening Type-A (13.2mm Agg.)

Type I	1	x	24.38	x	15.30	x	0.12	=	44.76 cum		
Total								=	44.76 cum	2076.00	92,921.76

Note : Rate for this item is NHSOR 2010

- 2 4.02 Providing and laying cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering in -

(a) All work upto foundation & plinth level :

Type I	1	x	24.38	x	15.30	x	0.08	=	29.84 cum		
Total								=	29.84 cum	4744.70	141,581.85

- 3 21.16 20mm cement plaster 1 : 3 (1 cement : 3 fine sand).

	1	x	24.38	x	15.30			=	373.01 cum	211.40	78,854.31
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Total (A) ₹.	313,357.92
Add 39.88% cost Index over SOR 2007 for Lunglei on Rate base on SOR 2007	87,909.94
Total 'B' ₹.	401,267.86
SAY ₹.	401,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Running Track 400m, 8Lanes

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
	DATA	Pavement :-	Av.L	B	GR-II	GR-III	Top	Area		
		Lane	436.62	1.2				4558.27		
		Starting	38.20	1.2						

A BASE

- 1 2.20 Earthwork in surface excavation and dressing including cutting and filling upto 15 cm depth, disposal of excavated earth upto 50m and lift upto 1.5m.

(b) Hard Soil (pick work)

Sub-Base preparation

Lane	8	x	436.6	x	1.20	=	4191.55	sqm		
Starting	8	x	38.2	x	1.20	=	366.72	sqm		
Total						=	4558.27	sqm	18.50	84,328.00

- 2 3.17 :Compacting original ground supporting embankment

Case II : Compacting original ground supporting subgrade (Loosening of the ground upto a level of 500 mm below the subgrade level, watered, graded and compacted in layers to meet requirement of table 300-2 for subgrade construction.)

Lane	8	x	436.62	x	1.20	=	4191.55	sqm		
Starting	8	x	38.20	x	1.20	=	366.72	sqm		
Total						=	4558.27	sqm	47.00	214,238.69

Note : Rate for this item is NHSOR 2010

Total (A) ₹.	298,566.69
Add 39.88% cost Index over SOR 2007 for Lunglei on Rate base on SOR 2007	33,630.01
Total 'B' ₹.	332196.70
SAY ₹.	332,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Pit for High Jump (Pit 5.00x2.5m, RW 15.24m))

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
	DATA	Description	L	B	LY-1		Top	Total		
		Size & Thickness in m	5	2.5	0.15		0.15	0.30		

1	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting 1 x 5.00 x 2.50 x 0.30 Total					=	3.75 cum		
							=	3.75 cum	227.80	854.25
2	1	Carriage of materials by mechanical transport. (b) Earth for 1.00kms 100% of Excavated earth Qty as above						3.75 cum	149.04	558.90
3	2.21	Providing and filling stone aggregates of size below 90mm in plinth, etc. in layers not exceeding 10 cms in depth, consolidating each layer by ramming and watering and dressing complete. First Layer (LY-1) 1 x 5.00 x 2.50 x 0.15 Total					=	1.88 cum		
							=	1.88 cum	1260.60	2,369.93
4	2.22	Providing and filling approved river sand in trenches, plinth, etc. in layers not exceeding 20 cms in depth, consolidating each layer by ramming and watering and dressing complete. Top Layer 1 x 5.00 x 2.50 x 0.10 Total					=	1.25 cum		
							=	1.25 cum	1319.60	1649.50
									Total (A) ₹.	5,432.58
									Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	2,166.51
									Total 'B' ₹.	7599.09
									SAY ₹.	8,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Pit for Long Jump & Triple Jump (10.00x2.75m)

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)	
			Nos	Length	Breath	Height					
1	2	3	4	5	6	7	8	9	10	11	
	DATA	Description	L	B	LY-1	LY-2	LY-3	Top	Total		
		Size & Thickness in m	10	2.75	0.20	0.20	0.20	0.40	1.00		

1	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting 1 x 10.00 x 2.75 x 1.00 Total						= 27.50 cum = 27.50 cum	227.80	6,264.50
2	1	Carriage of materials by mechanical transport (b) Earth for 1.00kms 100% of Excavated earth Qty as above						27.50 cum	149.04	4,098.60
3	2.21	Providing and filling stone aggregates of size below 90mm in plinth, etc. in layers not exceeding 10 cms in depth, consolidating each layer by ramming and watering and dressing complete. First Layer (LY-1), 1 x 10.00 x 2.75 x 0.20 Total						= 5.50 cum = 5.50 cum	1260.60	6,933.30
4	2.22	Providing and filling approved river sand in trenches, plinth, etc. in layers not exceeding 20 cms in depth, consolidating each layer by ramming and watering and dressing complete. Top Layer 1 x 10.00 x 2.75 x 0.32 Total						= 8.80 cum = 8.80 cum	1319.60	11612.48
									Total (A) ₹.	28,908.88
									Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	11,528.86
									Total 'B' ₹.	40,437.74
									SAY ₹.	40,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work

Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Pit for Pole Vault (5.00m x 3.66m)

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR	Amount in (Rs)	
			Nos	Length	Breath	Height					
1	2	3	4	5	6	7	8	9	10	11	
	DATA	Description	L	B	LY-1	LY-2	LY-3	Top	Total		
		Size & Thickness in m	5	3.66	0.20	0.20	0.20	0.40	1.00		

1	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. (b) Hard Soil (pick work) Foundation cutting 1 x 5.00 x 3.66 x 1.00 Total						= 18.30 cum = 18.30 cum		227.80	4,168.74
2	1	Carriage of materials by mechanical transport (b) Earth for 1.00kms 100% of Excavated earth Qty as above						18.30 cum		149.04	2,727.43
3	2.21	Providing and filling stone aggregates of size below 90mm in plinth, etc. in layers not exceeding 10 cms in depth, consolidating each layer by ramming and watering and dressing complete. First Layer (LY-1) 1 x 5.00 x 3.66 x 0.20 Total						= 3.66 cum = 3.66 cum		1260.60	4,613.80
##	2.22	Providing and filling approved river sand in trenches, plinth, etc. in layers not exceeding 20 cms in depth, consolidating each layer by ramming and watering and dressing complete. Top Layer 1 x 5.00 x 3.66 x 0.30 Total						= 5.49 cum = 5.49 cum		1319.60	7244.60
										Total (A) ₹.	18,754.57
										Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	7,479.32
										Total 'B' ₹.	26233.89
										SAY ₹.	26,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work

Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Shooting Range (Pistol & Revolver) Range 25.00m

SI No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
1	3.15	Construction of Embankment with Material Deposited from Roadway Cutting (Construction of embankment with approved materials deposited at site from roadway cutting and excavation from drain and foundation of other structures graded and compacted to meet requirement of table 300-2)								
		SIDE EMBANKMENT								
		Side	2	x 26.00	x 3.50	x $\frac{8.50}{2} + \frac{1.00}{2}$	= 864.50	cum		
		End	1	x 23.00	x 3.50	x $\frac{8.50}{2} + \frac{1.00}{2}$	= 382.38	cum		
		Total					= 1246.88	cum	144.00	179,550.72
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.								
		(b) Hard Soil (pick work)								
		Column Fdn :-								
		Column at firing area	6	x 0.90	x 0.90	x 1.50	= 7.29	cum		
		Column at Target area	5	x 0.90	x 0.90	x 1.50	= 6.08	cum		
		Column at Target area	5	x 0.90	x 0.90	x 1.50	= 6.08	cum		
		Total					= 19.45	cum	227.80	4,430.71
3	2.18	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and lift upto 1.5 m.								
		Site of fdn.	1	x $\frac{19.45}{3}$	x $\frac{2}{3}$		= 12.97	cum		
		Filling in Plinth 0.30 m thick								
		Firing area	1	x 6.00	x 6.45	x 0.30	= 11.61	cum		
		Total					= 24.58	cum	46.70	1,147.89
4	2.21	Providing and filling stone aggregates of size below 90mm in plinth, etc. in layers not exceeding 10 cms in depth, consolidating each layer by ramming and watering and dressing complete.								
		Filling in Plinth 0.15 m thick								
		Firing area	1	x 6.00	x 6.45	x 0.10	= 3.87	cum		
		Total					= 3.87	cum	1260.60	4,878.52
5	4.05	Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -								
		(a) All work upto foundation & plinth level :								
		Column Foundation bed :-								
		Column at firing area	6	x 0.90	x 0.90	x 0.10	= 0.49	cum		
		Column at Target area	5	x 0.90	x 0.90	x 0.10	= 0.41	cum		
		Column at Target area	5	x 0.90	x 0.90	x 0.10	= 0.41	cum		
		Apron :- All around the building								
		Length wise	2	x 6.00	x 0.60	x 0.08	= 0.58	cum		
		Short wise	2	x 6.45	x 0.60	x 0.08	= 0.62	cum		
		Total					= 2.51	cum	3991.60	10,018.92

SPA ZOBAWK

- 6 5.42 Providing and laying in position machine batched, machine mixed and machine vibrated design mix M-20 grade reinforced cement concrete excluding cost of centering and shuttering and reinforcement in -

(a) All work upto foundation & plinth level :

Colmn footing	6 x 0.90 x 0.90 x 0.10	=	0.49 cum		
	6 $\frac{0.90 \times 0.90 + 0.50 \times 0.55}{2}$ x 0.20	=	0.65 cum		
Colmn footing	5 x 0.90 x 0.90 x 0.10	=	0.41 cum		
	5 $\frac{0.90 \times 0.90 + 0.50 \times 0.55}{2}$ x 0.20	=	0.55 cum		
Colmn footing	5 x 0.90 x 0.90 x 0.10	=	0.41 cum		
	5 $\frac{0.90 \times 0.90 + 0.50 \times 0.55}{2}$ x 0.20	=	0.55 cum		
Colmn.below Ground	6 x 0.20 x 0.20 x 1.80	=	0.43 cum		
Colmn.below Ground	5 x 0.20 x 0.20 x 1.80	=	0.36 cum		
Colmn.below Ground	5 x 0.20 x 0.20 x 1.80	=	0.36 cum		
Tie beam L wise	2 x 6.00 x 0.20 x 0.20	=	0.48 cum		
Tie beam L wise	2 x 6.45 x 0.20 x 0.20	=	0.52 cum		
Tie beam L wise	1 x 14.50 x 0.20 x 0.20	=	0.58 cum		
Total			5.79 cum	5370.80	31,096.93

(b) Wall, Column, Pilller, Post, Abutment etc

Column -

Firing area	6 x 2.75 x 0.20 x 0.20	=	0.66 cum		
Target area	5 x 4.00 x 0.20 x 0.20	=	0.80 cum		
Target area	5 x 3.70 x 0.20 x 0.20	=	0.74 cum		
Total			2.20 cum	5317.00	11,697.40

(c) Beams, plinth beams, girders, bressumers, cantilevers, suspended floors, lintels, roofs, staircases, spiral staircases, shelves, etc. upto floor two level or floor two below from the ground floor (as indicated in the drawing).

(i) Beam,

Roof Beam (L)	2 x 6.00 x 0.20 x 0.35	=	0.84 cum		
Roof Beam (L)	2 x 6.45 x 0.20 x 0.35	=	0.90 cum		
Roof Beam (L)	2 x 14.50 x 0.20 x 0.35	=	2.03 cum		
Roof Beam (S)	2 x 4.75 x 0.20 x 0.35	=	0.67 cum		
Total			4.44 cum	5391.30	23,937.37

- 7 5.06 HYSD bars reinforcement for RCC work including straightening, cutting, bending, placing in position and binding all complete.

Foundation	5.79 x 100.00 kg/cum	=	579.00 kg		
Column	2.20 x 310.00 kg/cum	=	682.00 kg		
Beam	4.44 x 270.00 kg/cum	=	1198.80 kg		
Total			2459.80 kg	49.40	121,514.12

- 8 5.08 Centering and shuttering including strutting, propping, etc. and removal of form works in -

(a) Foundations, footings, bases of columns etc. for mass concrete.

Foundation	6 x 4 x 0.90 x 0.10	=	2.16 sqm		
	5 x 4 x 0.90 x 0.10	=	1.80 sqm		
	5 x 4 x 0.90 x 0.10	=	1.80 sqm		
Total			5.76 sqm	133.90	771.26

(c) Columns, pillars, piers, abutments, Post and struts

Below GF beam	6 x 4 x 1.80 x 0.20	=	8.64 sqm		
Below GF beam	5 x 4 x 1.80 x 0.20	=	7.20 sqm		
Below GF beam	5 x 4 x 1.80 x 0.20	=	7.20 sqm		
Column at firing area	6 x 4 x 3.30 x 0.20	=	15.84 sqm		
Column at Target area	5 x 4 x 3.30 x 0.20	=	13.20 sqm		
Column at Target area	6 x 4 x 3.30 x 0.20	=	15.84 sqm		
Total			67.92 sqm	241.60	16,409.47

SPA ZOBAWK

(d) Lintels, beams, plinth beams, girders, bressumers and cantilevers, etc.

Tie beam L wise	2	x	2	x	6.00	x	0.20	=	4.80	sqm		
Tie beam L wise	2	x	2	x	6.45	x	0.20	=	5.16	sqm		
Tie beam L wise	1	x	3	x	14.50	x	0.20	=	8.70	sqm		
Roof Beam (L)	2	x	2	x	6.00	x	0.35	=	8.40	sqm		
	2	x	1	x	6.00	x	0.20	=	2.40	sqm		
Roof Beam (L)	2	x	2	x	6.45	x	0.35	=	9.03	sqm		
	2	x	1	x	6.45	x	0.20	=	2.58	sqm		
Roof Beam (L)	2	x	2	x	14.50	x	0.35	=	20.30	sqm		
	2	x	1	x	14.50	x	0.20	=	5.80	sqm		
Roof Beam (L)	2	x	2	x	4.75	x	0.35	=	6.65	sqm		
	2	x	1	x	4.75	x	0.20	=	1.90	sqm		
Total								=	75.72	sqm	184.20	13,947.62

9 6.01 First class brickwork in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1: 3 (1 cement : 3 sand

Entrance step at firing area

Front	1	x	1.50	x	0.90	x	0.15	=	0.20	cum		
Front	1	x	1.50	x	0.60	x	0.15	=	0.14	cum		
Front	1	x	1.50	x	0.30	x	0.15	=	0.07	cum		

Side Drain :- All around the building of firing area

Length wise :-

Side	2	x	7.50	x	0.25	x	0.25	=	0.94	cum		
Bottom	1	x	7.50	x	0.80	x	0.10	=	0.60	cum		

Short wise :-

Side	2	x	7.95	x	0.25	x	0.25	=	0.99	cum		
Bottom	1	x	7.95	x	0.80	x	0.10	=	0.64	cum		

Total

3.58 cum 5456.90 19,535.70

10 6.05 Half brick masonry with first class brick in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1:3 (1 cement : 3 fine sand)

Walling :- Skirting wall at firing area

	1	x	6.45	x	0.90	=	5.81	sqm	631.10	3,666.69
--	---	---	------	---	------	---	------	-----	--------	----------

11 7.01 Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1 : 3 (1 cement : 3 fine sand)

Plinth wall 0.60m High from G. Level :-

Below All wall Facing outside (Perimetre of the Building)

Length wise :-

L Wise	2	x	6.00	x	0.25	x	0.45	=	1.35	cum		
S Wise	2	x	6.45	x	0.25	x	0.45	=	1.45	cum		

Total

2.80 cum 3936.70 11,022.76

12 9.08 Providing 1st class local wood in trusses etc, including hoisting fixing in position supplying necessary fittings such as spikes bolts and nuts, nails etc and applying wood preservative for unexposed surface etc. complete.

Firing area

Main Rafter	14	x	4.00	x	0.13	x	0.08	=	0.58	cum		
King Post	7	x	2.50	x	0.13	x	0.08	=	0.18	cum		
Strut	14	x	3.00	x	0.13	x	0.08	=	0.44	cum		
Collar	7	x	3.50	x	0.13	x	0.08	=	0.25	cum		
Tie	7	x	5.00	x	0.13	x	0.08	=	0.36	cum		
Purlin	12	x	7.00	x	0.05	x	0.08	=	0.34	cum		

Target Area

Main Rafter	15	x	4.00	x	0.13	x	0.08	=	0.62	cum		
Purlin	6	x	15.50	x	0.05	x	0.08	=	0.37	cum		

Total

3.14 cum 13579.80 42,640.57

SPA ZOBAWK

- 13 10.14 Supplying and fixing M.S. decorative railing 80cm high in staircase consisting of 25mm aluminium square sections inserted into 20mm dia. M.S. bars @ 30 cm centres 60 x 60 x 4mm thick plate at the base fixed with wooden wedge by I.W. screws to receive the wooden handrails 12.5cm x 10cm including cost of polishing the wooden rail.
- | | | | | | |
|-------------|----------|---|----------|---------|-----------|
| Firing Area | 2 x 6.00 | = | 12.00 Rm | | |
| | 1 x 6.45 | = | 6.45 Rm | | |
| Total | | = | 18.45 Rm | 1036.60 | 19,125.27 |
- 14 12.21 Providing & laying Ceramic tiles of approved quality, size, shape (conforming to IS:13755), and thickness not less than 8mm of approved brand laid on bed of 20mm thick cement mortar 1 : 4 in floors, treads of steps and landings jointed with neat cement slurry including finishing joints with grouting in white cement mixed with pigment of matching shade complete.
- (a) Plain
- (i) 300mm x 300mm
- | | | | | | |
|-------------|-----------------|---|-----------|---------|-----------|
| Firing area | 1 x 6.00 x 6.45 | = | 38.70 sqm | | |
| Dado | 2 x 6.45 x 0.30 | = | 3.87 sqm | | |
| Total | | | 42.57 sqm | 1011.60 | 43,063.81 |
- 15 15.24 Providing and fixing 1st class local wood frame works for ceiling consisting of battens 50x25mm fixed over wood plugs embedded in wall with necessary nails or screws, etc. including cost of wood plugs complete.
- | | | | | | |
|-------------|---------------------------|---|-----------|----------|-----------|
| Firing area | 13 x 6.45 x 0.050 x 0.075 | = | 0.314 cum | | |
| | 14 x 6.00 x 0.050 x 0.075 | = | 0.315 cum | | |
| Total | | | 0.629 cum | 39779.80 | 25,021.49 |
- 16 15.21 Providing and fixing recessed ceiling with 12.5mm tapered Gypboard which includes providing and fixing G.I perimeter funnels with nylon sleeves and screws intermediate channels fixed to GI seat and steel expansion fastener etc. all complete including rounding, filling and finishing the tapered and square of the board with jointing compound and two coats of primer suitable to Gypboard.
- | | | | | | |
|-------------|-----------------|---|-----------|---------|-----------|
| Firing area | 1 x 6.00 x 6.45 | = | 38.70 sqm | | |
| Total | | | 38.70 sqm | 1639.00 | 63,429.30 |
- 17 16.14 Providing and fixing wind ties section 40mm x 6mm flat iron.
- | | | | | | |
|-------------|-----------|---|----------|--------|----------|
| Firing area | 4 x 6.50 | = | 26.00 Rm | | |
| Target area | 2 x 15.50 | = | 31.00 Rm | | |
| Total | | | 57.00 Rm | 139.60 | 7,957.20 |
- 18 16.37 Providing Trapezoidal Polyester Pre-Coated Galvanised Steel Sheets Roofing of any colour of 1.06m width at all levels including fitting and fixing ridging with self drilling, self tapping screws, EPDM washers etc. complete excluding the cost of purlin, rafter and trusses.
- iv) 0.65 mm thick
- Area of the Building
- | | | | | | |
|--------------|------------------|---|------------|---------|------------|
| Firing area | 1 x 6.00 x 6.45 | = | 38.70 sqm | | |
| Target area | 1 x 14.50 x 4.75 | = | 68.88 sqm | | |
| Total | | = | 107.58 sqm | | |
| Area of roof | = 107.58 x 1.50 | = | 161.37 sqm | 1051.70 | 169,712.83 |
- 19 16.38 Providing and fixing of Polyester Pre-Coated Galvanised Steel Sheets of any colour ridges, gutters or valleys 50cm overall width 0.50mm thick with 150 mm overlapping fixed with Self Drilling & Tapping Screws with EPDM washer but excluding the cost of base frame.

SPA ZOBAWK

iv) 0.65 mm thick

Firing area	1 x 7.50	=	7.50 RM		
Target area	1 x 16.00	=	16.00 RM		
		=	23.50 RM	487.70	11,460.95

20 21.08 12mm cement plaster 1 : 3 (1 cement : 3 fine sand).

Skirting wall

Skirting wall	1 x 6.45 x 0.90	=	5.81 sqm		
Colm at F.A.	24 x 2.75 x 0.30	=	19.80 sqm		
Colm at T.A.	20 x 4.00 x 0.30	=	24.00 sqm		
Colm at T.A.	20 x 3.70 x 0.30	=	22.20 sqm		
Beam at F.A.	2 x 6.00 x 1.40	=	16.80 sqm		
	2 x 6.45 x 1.40	=	18.06 sqm		
Colm at T.A.	2 x 14.50 x 1.40	=	40.60 sqm		
Colm at T.A.	2 x 4.75 x 1.40	=	13.30 sqm		
Total		=	160.57 sqm	144.20	23,154.19

21 21.65 Applying one coat of cement primer of approved brand and manufacture on wall surface.

All CP area	As per item No 20.00	=	160.57 sqm		
Total		=	160.57 sqm	26.40	4,239.05

22 21.95 Wall painting with interior emulsion paint of approved brand and manufacture on new work (two or more coats) to give an even shade.

a) Regular interior emulsion like Rangoli delux emulsion etc.

All Plaster area	As per item No 21	=	160.57 sqm		
Total		=	160.57 sqm	87.30	14,017.76

23 21.89 Finishing walls with water proofing cement paint of approved brand and manufacture and of required shade on new work (three or more coats) to give an even shade.

All walling facing outside	as per item No =	=	160.57		
Total		=	160.57 sqm	65.60	10,533.39

Total (A) ₹. 887,981.89

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 354,127.18

Total 'B' ₹. 1,242,109.07

SAY ₹. 1,242,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Construction of Archery Range (91.44m)

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11

1 3.15 Construction of Embankment with Material Deposited from Roadway Cutting (Construction of embankment with approved materials deposited at site from roadway cutting and excavation from drain and foundation of other structures graded and compacted to meet requirement of table 300-2)

SIDE EMBANKMENT

Side 2 x 30.00 x 1.50 x $\frac{8.50 + 0.00}{2}$ = 382.50 cum

End 1 x 30.00 x 3.50 x $\frac{8.50 + 0.00}{2}$ = 446.25 cum

Total = 828.75 cum 144.00 119,340.00

Total (A) ₹. 119340.00

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 47,592.79

Total 'B' ₹. 166932.79

SAY ₹. 167,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF BUILDING

Sl No.	Sub-Head / Name of Building	No of Unit	Cost per unit / Building	Building portion (Civil works)
1	2			3
1	Academic / Administrative building	1	4781000.00	4781000.00
2	Canteen / Retail stall	1	2,391,000.00	2391000.00
3	Boys Hostel	1	11953000.00	11953000.00
4	Girls Hostel	1	11953000.00	11953000.00
5	Type iv Quarters	1	2400000.00	2400000.00
6	Type III Quarters	1	1731000.00	1731000.00
7	Type I Quarters	3	1170000.00	3510000.00
8	Guest House	1	4184000.00	4184000.00
9	Construction of Indoor Stadium	1	43,011,000.00	43011000.00
10	LS Provision for Internal Electrification	1		7,417,000.00
11	LS Provision for Power connection	1		1,187,000.00
	TOTAL Rs.			94518000.00

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STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Academic / Administrative building**

Sl No	SOR No	Sub Head	Qty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	200.00	sqm	12620.00	2,524,000.00
					Total for building portion Rs	2,524,000.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	200.00	sqm	306.00	61,200.00
	1.2.5	Using special finishes in flooring 1		%	5.00%	126,200.00
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	50,480.00
					Total for Extra Rs.	237,880.00

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	189,300.00
	3.2	External Service Connection for Water Supply		%	1.00%	25,240.00
	3.4.2	Casing Capping Wiring in RCC Building		%	12.50%	315,500.00
	3.6	Site Development (Earth work)		%	5.00%	126,200.00
					Total for service Rs.	656240.00

G Total ` 3418120.00
Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 1,363,146.26
Total 'B' ₹. 4781266.26
SAY ₹. 4,781,000.00

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Lunglei Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Canteen / Retail stall**

SI No	SOR No	Sub Head	Qty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	100.00	sqm	12620.00	1,262,000.00
					Total for building portion Rs	1,262,000.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	100.00	sqm	306.00	30,600.00
	1.2.5	Using special finishes in flooring 1		%	5.00%	63,100.00
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	25,240.00
					Total for Extra Rs.	118,940.00

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	94,650.00
	3.2	External Service Connection for Water Supply		%	1.00%	12,620.00
	3.4.2	Casing Capping Wiring in RCC Building		%	12.50%	157,750.00
	3.6	Site Development (Earth work)		%	5.00%	63,100.00
					Total for service Rs.	328120.00

G Total ` 1709060.00

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 681,573.13

Total 'B' ₹. 2390633.13

SAY ₹. 2,391,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Boys Hostel**

Sl No	SOR No	Sub Head	Qty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	500.00	sqm	12620.00	6,310,000.00
					Total for building portion Rs	6,310,000.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	500.00	sqm	306.00	153,000.00
	1.2.5	using special finishes in flooring 1		%	5.00%	315,500.00
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	126,200.00
					Total for Extra Rs.	594,700.00

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	473,250.00
	3.2	External Service Connection for Water Supply		%	1.00%	63,100.00
	3.4.2	Casing Capping Wiring in RGC Building		%	12.50%	788,750.00
	3.6	Site Development (Earth work)		%	5.00%	315,500.00
					Total for service Rs.	1640600.00

G Total 8545300.00

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 3,407,865.64

Total 'B' ₹. 11953165.64

SAY ₹. 11,953,000.00

(R LALZIDINGA)
Sub-Divisional Officer PWD
Lunglei Building Sub-Div.-I

(LALTHAN ZUALA)
Executive Engineer PWD
Lunglei Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Girls Hostel**

SI No	SOR No	Sub Head	Qnty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	500.00	sqm	12620.00	6,310,000.00
					Total for building portion Rs	6,310,000.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	500.00	sqm	306.00	153,000.00
	1.2.5	Using special finishes in flooring 1		%	5.00%	315,500.00
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	126,200.00
					Total for Extra Rs.	594,700.00

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	473,250.00
	3.2	External Service Connection for Water Supply		%	1.00%	63,100.00
	3.4.2	Casing Capping Wiring in RCC Building		%	12.50%	788,750.00
	3.6	Site Development (Earth work)		%	5.00%	315,500.00
					Total for service Rs.	1640600.00

G Total ` 8545300.00

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 3,407,865.64

Total 'B' ₹. 11953165.64

SAY ₹. 11,953,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Type iv Quarters**

Sl No	SOR No	Sub Head	Qty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	100.40	sqm	12620.00	1,267,048.00
					Total for building portion Rs	1,267,048.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	100.40	sqm	306.00	30,722.40
	1.2.5	Using special finishes in flooring 1		%	5.00%	63,352.40
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	25,340.96
					Total for Extra Rs.	119,415.76

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	95,028.60
	3.2	External Service Connection for Water Supply		%	1.00%	12,670.48
	3.4.2	Casing Capping Wiring in RCC Building		%	12.50%	158,381.00
	3.6	Site Development (Earth work)		%	5.00%	63,352.40
					Total for service Rs.	329432.48

G Total 1715896.24

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 684,299.42

Total 'B' ₹. 2400195.66

SAY ₹. 2,400,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Type III Quarters**

Sl No	SOR No	Sub Head	Qty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	72.40	sqm	12620.00	913,688.00
					Total for building portion Rs	913,688.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	72.40	sqm	306.00	22,154.40
	1.2.5	Using special finishes in flooring 1		%	5.00%	45,684.40
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	18,273.76
					Total for Extra Rs.	86,112.56

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	68,526.60
	3.2	External Service Connection for Water Supply		%	1.00%	9,136.88
	3.4.2	Casing Capping Wiring in RCC Building		%	12.50%	114,211.00
	3.6	Site Development (Earth work)		%	5.00%	45,684.40
					Total for service Rs.	237558.88

G Total 1237359.44

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 493,458.94

Total 'B' ₹. 1730818.38

SAY ₹. 1,731,000.00

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STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Type I Quarters**

Sl No	SOR No	Sub Head	Qnty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	48.95	sqm	12620.00	617,749.00
		Total for building portion Rs				617,749.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	48.95	sqm	306.00	14,978.70
	1.2.5	Using special finishes in flooring 1		%	5.00%	30,887.45
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	12,354.38
		Total for Extra Rs.				58,221.13

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	46,331.18
	3.2	External Service Connection for Water Supply		%	1.00%	6,177.49
	3.4.2	Casing Capping Wiring in-RCC Building		%	12.50%	77,218.63
	3.6	Site Development (Earth work)		%	5.00%	30,887.45
		Total for service Rs.				160614.75

G Total ` 836584.88

Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 333,630.05

Total 'B' ₹. 1170214.93

SAY ₹. **1,170,000.00**


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STATE SPORTS ACADEMY AT ZOBAWK

**Preliminary Estimate for
Construction of State Sports Academy at Zobawk, Mizoram
Sub-Head
Guest House**

SI No	SOR No	Sub Head	Qty	Unit	Rate :- SOR 2007	Amount in Rs
1		2	3	4	5	6
1		Building Portion, as per normal Plinth area rate				
	1.1.2.1	Ground Floor		sqm	11680.00	0.00
	1.1.2.2	First & Other floor		sqm	9930.00	0.00
	1.1.2.6	Precoated roofing with Timber Truss	175.00	sqm	12620.00	2,208,500.00
					Total for building portion Rs	2,208,500.00

2 Extra for :-

	1.2.4	AntiTermite treatment (Ground Floor only)	175.00	sqm	306.00	53,550.00
	1.2.5	Using special finishes in flooring 1		%	5.00%	110,425.00
	1.2.6	Using special finishes in toilet flooring 2		%	2.00%	44,170.00
					Total for Extra Rs.	208,145.00

3 Service for :-

	3.1	Internal Water Supply and Sanitary Installations (% means percentage of building cost)		%	7.50%	165,637.50
	3.2	External Service Connection for Water Supply		%	1.00%	22,085.00
	3.4.2	Casing Capping Wiring in RCC Building		%	12.50%	276,062.50
	3.6	Site Development (Earth-work)		%	5.00%	110,425.00
					Total for service Rs.	574210.00

	G Total	2990855.00
	Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹.	1,192,752.97
	Total 'B' ₹.	4183607.97
	SAY ₹.	4,184,000.00


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STATE SPORTS ACADEMY AT ZOBAWK
(A-2) INDOOR

TITLE :- Construction of Indoor Stadium

Sl No	SOR No	Brief description of Item	Details of Quantity				Qty	Unit	Rate SOR '07	Amount in (Rs)
			Nos	Length	Breath	Height				
1	2	3	4	5	6	7	8	9	10	11
1	2.03	Earthwork in excavation exclusive of compensation of earth Site preparation for foundation cutting								
		(b) Hard soil (pick work)								
			1	65.00	30.00	$\frac{8.00 + 0.00}{2}$	= 7800.00	cum		
		Total					= 7800.00	cum	83.90	654,420.00
2	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.								
		(b) Hard Soil (pick work)								
		Column Foot :-								
		Column at perimetre	28	2.10	2.10	2.00	= 246.96	cum		
		Column at middle	12	2.40	2.40	2.00	= 138.24	cum		
		Column at Entry	2	1.80	1.80	2.00	= 12.96	cum		
		Total					= 398.16	cum	227.80	90,700.85
3	2.18	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and lift upto 1.5 m.								
		Site of fdn.	1	$\frac{398.16}{3}$			= 265.44	cum		
		Filling in Plinth 0.25 m thick								
		BAY-1	1	12.00	25.00	0.25	= 75.00	cum		
		BAY-2	1	12.00	18.50	0.25	= 55.50	cum		
		BAY-3	1	36.00	25.00	0.25	= 225.00	cum		
		Stair	1	12.00	6.50	0.25	= 19.50	cum		
		Entrance	1	6.00	1.50	0.25	= 2.25	cum		
		Total					642.69	cum	46.70	30,013.62
4	2.21	Providing and filling stone aggregates of size below 90mm in plinth, etc. in layers not exceeding 10 cms in depth, consolidating each layer by ramming and watering and dressing complete.								
		Filling in Plinth 0.20 m thick								
		BAY-1	1	12.00	25.00	0.20	= 60.00	cum		
		BAY-2	1	12.00	18.50	0.20	= 44.40	cum		
		BAY-3	1	36.00	25.00	0.20	= 180.00	cum		
		Stair	1	12.00	6.50	0.20	= 15.60	cum		
		Entrance	1	6.00	1.50	0.20	= 1.80	cum		
		Total					= 301.80	cum	1260.60	380,449.08
5	2.23	Diluting and injecting chemical emulsion for post constructional anti termite treatment with Chlorpyriphos/Lindane emulsifiable chemical 20% with 1%								

(b) Along external wall below concrete or masonry apron using chemical emulsion @ 2.25 litres per linear metre including drilling and plugging holes etc complete.

Length wise	2	x	60.00	=	120.00	Rm		
Short wise	2	x	25.00	=	50.00	Rm		
Total				=	170.00	Rm	93.30	15,861.00

(c) Treatment of soil under existing floor using chemical emulsion @ 1 litre per hole, 300mm apart including drilling 12mm diameter holes and plugging with cement mortar 1:2 (1 cement : 2 coarse sand) to match the existing floor

Area of the Building

BAY-1	1	x	12.00	x	25.00	=	300.00	sqm		
BAY-2	1	x	12.00	x	18.50	=	222.00	sqm		
BAY-3	1	x	36.00	x	25.00	=	900.00	sqm		
Stair	1	x	12.00	x	6.50	=	78.00	sqm		
Entrance	1	x	6.00	x	1.50	=	9.00	sqm		
Total						=	1509.00	sqm	426.50	643,588.50

6 4.05 Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -

(a) All work upto foundation & plinth level :

Column Foundation bed :-

Column at perimetre	28	x	2.10	x	2.10	x	0.20	=	24.70	cum	
Column at middle	12	x	2.40	x	2.40	x	0.20	=	13.82	cum	
Column at Entry	2	x	1.80	x	1.80	x	0.20	=	1.30	cum	

Ground Floor :- Below flooring

BAY-1	1	x	12.00	x	25.00	x	0.10	=	30.00	cum	
BAY-2	1	x	12.00	x	18.50	x	0.10	=	22.20	cum	
BAY-3	1	x	36.00	x	25.00	x	0.10	=	90.00	cum	
Stair	1	x	12.00	x	6.50	x	0.10	=	7.80	cum	

Apron :- All around the building

Length wise	2	x	61.50	x	0.75	x	0.10	=	9.23	cum	
Short wise	2	x	26.50	x	0.75	x	0.10	=	3.98	cum	
Total								=	203.03	cum	3991.60 810,414.55

7 4.11 Providing and laying Damp Proof Course 50mm thick with cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 stone aggregate 12.50mm nominal size) .

BAY-1	1	x	12.00	x	25.00	=	300.00	sqm		
BAY-2	1	x	12.00	x	18.50	=	222.00	sqm		
BAY-3	1	x	36.00	x	25.00	=	900.00	sqm		
Stair	1	x	12.00	x	6.50	=	78.00	sqm		
Entrance	1	x	6.00	x	1.50	=	9.00	sqm		
Total						=	1509.00	sqm	266.10	401,544.90

8 5.42 Providing and laying in position machine batched, machine mixed and machine vibrated design mix M-20 grade reinforced cement concrete excluding cost of centering and shuttering and reinforcement in -

(a) All work upto foundation & plinth level :

Column footing	28	x	2.10	x	2.10	x	0.25	=	30.87	cum	
	28	x	2.10	x	2.10	+ 0.50 x 0.55	x 0.35	=	22.98	cum	
									2		

Column footing	12	x	2.40	x	2.40	x	0.25	=	17.28	cum	
	12	x	2.40	x	2.40	+ 0.50 x 0.55	x 0.35	=	12.68	cum	
									2		

Colmn footing	2 x 1.80 x 1.80 x 0.25	=	1.62 cum		
	$2 \frac{1.80 \times 1.80 + 0.50 \times 0.55}{2} \times 0.35$	=	1.23 cum		
Colmn.below Ground	28 x 0.35 x 0.35 x 1.80	=	6.17 cum		
Colmn.below Ground	12 x 0.35 x 0.35 x 1.80	=	2.65 cum		
Colmn.below Ground	2 x 0.35 x 0.35 x 1.80	=	0.44 cum		
Tie beam L wise	5 x 60.00 x 0.30 x 0.30	=	27.00 cum		
Tie beam L wise	1 x 6.00 x 0.30 x 0.30	=	0.54 cum		
Tie beam S wise	11 x 25.00 x 0.30 x 0.30	=	24.75 cum		
Tie beam S wise	2 x 1.50 x 0.30 x 0.30	=	0.27 cum		
Total			148.48 cum	5370.80	797,456.38

(b) Wall, Column, Pilller, Post. Abutment etc
Column :-

Ground floor	42 x 4.20 x 0.35 x 0.35	=	21.61 cum		
First floor	30 x 9.00 x 0.35 x 0.35	=	33.08 cum		
Total		=	54.69 cum	5317.00	290,786.73

(c) Beams, plinth beams, girders, bressumers, cantilevers, suspended floors, lintels, roofs, staircases, spiral staircases, shelves, etc. upto floor two level or floor two below from the ground floor (as indicated in the drawing).

(i) Beam,

Slab Beam (L)	5 x 60.00 x 0.35 x 0.65	=	68.25 cum		
Slab Beam (L)	1 x 6.00 x 0.35 x 0.65	=	1.37 cum		
Slab Beam (S)	11 x 25.00 x 0.35 x 0.65	=	62.56 cum		
Slab Beam (S)	2 x 1.50 x 0.35 x 0.65	=	0.68 cum		
Other Beam (L)	6 x 60.00 x 0.20 x 0.30	=	21.60 cum		
Other Beam (L)	1 x 24.00 x 0.20 x 0.30	=	1.44 cum		
Other Beam (L)	1 x 6.00 x 0.20 x 0.30	=	0.36 cum		
Other Beam (S)	7 x 25.00 x 0.20 x 0.30	=	10.50 cum		
Other Beam (S)	2 x 1.50 x 0.20 x 0.30	=	0.18 cum		
Total		=	166.94 cum	5391.30	900,023.62

(ii) Suspended floor (Slab), Balconies, Landing
First floor slab :-

BAY-1	1 x 12.00 x 25.00 x 0.13	=	39.00 cum		
BAY-2	1 x 12.00 x 18.50 x 0.13	=	28.86 cum		
BAY-3	1 x 36.00 x 25.00 x 0.13	=	117.00 cum		
Stair	1 x 12.00 x 6.50 x 0.13	=	10.14 cum		
Entrance	1 x 6.00 x 1.50 x 0.13	=	1.17 cum		
Total			196.17 cum	5391.30	1,057,611.32

(iii) Staircases

Waist	2 x 4.50 x 1.75 x 0.15	=	2.36 cum		
Landing	1 x 6.00 x 2.00 x 0.15	=	1.80 cum		
Step	$28 \times 2.00 \times 0.30 \times \frac{0.15 + 0.00}{2}$	=	1.26 cum		
Total		=	5.42 cum	5391.30	29,220.85

(iv) Shelves, Chajjas, Fins, Lintel etc

All Lintel :-

D	6 x 2.20 x 0.13 x 0.13	=	0.22 cum		
D1	12 x 1.65 x 0.13 x 0.13	=	0.33 cum		
D2	2 x 2.05 x 0.13 x 0.13	=	0.07 cum		

W	8	x	1.90	x	0.13	x	0.13	=	0.26	cum		
FW	38	x	1.90	x	0.13	x	0.13	=	1.22	cum		
V	6	x	3.70	x	0.13	x	0.13	=	0.38	cum		
All Fins :-												
W (H)	8	x	1.10	x	0.10	x	0.40	=	0.35	cum		
W (V)	16	x	2.00	x	0.10	x	0.40	=	1.28	cum		
HW (H)	38	x	1.10	x	0.10	x	0.40	=	1.67	cum		
HW (V)	76	x	2.00	x	0.10	x	0.40	=	6.08	cum		
V(H)	6	x	1.10	x	0.10	x	0.40	=	0.26	cum		
V(V)	12	x	0.45	x	0.10	x	0.40	=	0.22	cum		
Total								=	12.34	cum	5391.30	66,528.64

(d) Arches, archribs, domes, vaults, shells, folded plates, roofs having slope more than 15 degree upto floor two level or floor two below from the ground floor (as indicated in the drawing).

RCC Gutter :-

Horz portion	2	x	61.50	x	0.75	x	0.10	=	9.23	cum		
Incline portion	2	x	61.50	x	0.30	x	0.10	=	3.69	cum		
Horz portion	2	x	26.50	x	0.75	x	0.10	=	3.98	cum		
Incline portion	2	x	26.50	x	0.30	x	0.10	=	1.59	cum		
Total								=	18.49	cum	5105.80	94,406.24

9 5.07 HYSD bars like TATA/SAIL (ISI/ISO certified) or equivalent reinforcement for RCC work including straightening, cutting, bending, placing in position and binding all complete.

Foundation	148.48	x	100.00	kg/cum	=	14848.00	kg		
Column	54.69	x	310.00	kg/cum	=	16953.90	kg		
Beam	166.94	x	270.00	kg/cum	=	45073.80	kg		
Slab	196.17	x	100.00	kg/cum	=	19617.00	kg		
Stair	5.42	x	120.00	kg/cum	=	650.40	kg		
Fins, Chaja, Gutter	30.83	x	80.00	kg/cum	=	2466.40	kg		
Total					=	99609.50	kg	54.30	5,408,795.85

10 5.08 Centering and shuttering including strutting, propping, etc. and removal of form works in -

(a) Foundations, footings, bases of columns etc. for mass concrete.

Foundation	28	x	4	x	2.10	x	0.20	=	47.04	sqm		
	12	x	4	x	2.40	x	0.20	=	23.04	sqm		
	2	x	4	x	1.80	x	0.20	=	2.88	sqm		
Total								=	72.96	sqm	133.90	9,769.34

(c) Columns, pillars, piers, abutments, Post and struts

Below GF beam	28	x	4	x	1.80	x	0.35	=	70.56	sqm		
	12	x	4	x	1.80	x	0.35	=	30.24	sqm		
	2	x	4	x	1.80	x	0.35	=	5.04	sqm		
Ground floor	42	x	4	x	4.20	x	0.35	=	246.96	sqm		
First floor	30	x	4	x	9.00	x	0.35	=	378.00	sqm		
Total								=	730.80	sqm	241.60	176,561.28

(d) Lintels, beams, plinth beams, girders, bressumers and cantilevers, etc.

Tie beam L wise	5	x	2	x	60.00	x	0.30	=	180.00	sqm		
Tie beam L wise	1	x	2	x	6.00	x	0.30	=	3.60	sqm		
Tie beam S wise	11	x	2	x	25.00	x	0.30	=	165.00	sqm		
Tie beam S wise	2	x	2	x	1.50	x	0.25	=	1.50	sqm		

Slab Beam (L)	5	x	2	x	60.00	x	0.65	=	390.00	sqm
	5	x	1	x	60.00	x	0.35	=	105.00	sqm
Slab Beam (L)	1	x	2	x	6.00	x	0.65	=	7.80	sqm
	1	x	1	x	6.00	x	0.35	=	2.10	sqm
Slab Beam (S)	11	x	1	x	25.00	x	0.65	=	178.75	sqm
	11	x	1	x	25.00	x	0.35	=	96.25	sqm
Slab Beam (S)	2	x	2	x	1.50	x	0.65	=	3.90	sqm
	2	x	1	x	1.50	x	0.35	=	1.05	sqm
Roof Beam (L)	6	x	2	x	60.00	x	0.30	=	216.00	sqm
	6	x	1	x	60.00	x	0.25	=	90.00	sqm
Roof Beam (L)	2	x	2	x	6.00	x	0.30	=	7.20	sqm
	2	x	1	x	6.00	x	0.25	=	3.00	sqm
Roof Beam (L)	2	x	2	x	25.00	x	0.30	=	30.00	sqm
	2	x	1	x	25.00	x	0.25	=	12.50	sqm
Roof Beam (S)	2	x	1	x	25.00	x	0.30	=	15.00	sqm
	2	x	1	x	25.00	x	0.25	=	12.50	sqm
Roof Beam (S)	2	x	2	x	1.50	x	0.30	=	1.80	sqm
	2	x	1	x	1.50	x	0.25	=	0.75	sqm
Total								=	1523.70	sqm
									184.20	280,665.54

(e) Suspended floors, roofs, landings, shelves and their support, balconies and chajias, etc.

For First floor slab :-

BAY-1	1	x	12.00	x	25.00	=	300.00	sqm	
BAY-2	1	x	12.00	x	18.50	=	222.00	sqm	
BAY-3	1	x	36.00	x	25.00	=	900.00	sqm	
Stair	1	x	12.00	x	6.50	=	78.00	sqm	
Entrance	1	x	6.00	x	1.50	=	9.00	sqm	
Total						=	1509.00	sqm	
								276.00	416,484.00

11 6.01 First class brickwork in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1:3 (1 cement : 3 sand

Entrance step

Front	1	x	6.00	x	0.90	x	0.15	=	0.81	cum
Front	1	x	6.00	x	0.60	x	0.15	=	0.54	cum
Front	1	x	6.00	x	0.30	x	0.15	=	0.27	cum

Side Drain :- All around the building

Length wise :-

Side	2	x	61.50	x	0.50	x	0.25	=	15.38	cum
Bottom	1	x	61.50	x	1.00	x	0.10	=	6.15	cum

Short wise :-

Side	2	x	26.10	x	0.50	x	0.25	=	6.53	cum
Bottom	1	x	26.10	x	1.00	x	0.10	=	2.61	cum
Total								=	32.29	cum
									5456.90	176,203.30

12 6.05 Half brick masonry with first class brick in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1:3 (1 cement : 3 fine sand)

Walling :- Facing outside (Perimetre of the bdg)

GF (LW)	2	x	60.00	x	4.20	=	504.00	sqm
GF (SW)	2	x	25.00	x	4.20	=	210.00	sqm
FF (LW)	2	x	60.00	x	9.00	=	1080.00	sqm
FF (SW)	2	x	25.00	x	9.00	=	450.00	sqm

Walling :- All internal Partition

Ground floor & First Floor :-

Length wise :-

Entrance	2	x	12.00	x	4.20	=	100.80	sqm		
Toi	5	x	6.00	x	4.20	=	126.00	sqm		
	4	x	1.20	x	4.20	=	20.16	sqm		
Short wise :-										
Entrance	4	x	6.00	x	4.20	=	100.80	sqm		
Toi	2	x	4.50	x	4.20	=	37.80	sqm		
	4	x	1.50	x	4.20	=	25.20	sqm		
Total										
Deduction for opening										
D	6	x	2.10	x	1.20	=	15.12	sqm		
D1	12	x	2.10	x	0.65	=	16.38	sqm		
D2	2	x	2.10	x	0.90	=	3.78	sqm		
W	8	x	2.00	x	0.90	=	14.40	sqm		
FW	38	x	1.50	x	0.90	=	51.30	sqm		
V	6	x	0.45	x	0.60	=	1.62	sqm		
Total deduction = 102.60 sqm										
Net Area (2654.76 - 102.60) = 2552.16 sqm										
									631.10	1,610,668.18

- 13 7.01 Regular coursed rubble masonry with hard stone in foundation upto one storey above and below ground level including curing, etc. complete.

(a) in cement mortar 1 : 3 (1 cement : 3 fine sand)

Plinth wall 0.60m High from G Level :-

Below All wall Facing outside (Perimetre of the Building)

Length wise :-

Back	1	x	60.00	x	0.45	x	0.60	=	16.20	cum
Front	1	x	60.00	x	0.45	x	0.60	=	16.20	cum

Short wise :-

L & R	2	x	25.00	x	0.45	x	0.60	=	13.50	cum
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Below All internal Parttion wall :-

Length wise :-

Thro Colmn	1	x	24.00	x	0.45	x	0.60	=	6.48	cum
Partition	5	x	6.00	x	0.45	x	0.60	=	8.10	cum
Partition	6	x	1.50	x	0.45	x	0.60	=	2.43	cum

Short wise :-

Thro Colmn	1	x	25.00	x	0.45	x	0.60	=	6.75	cum
Partition	4	x	1.50	x	0.45	x	0.60	=	1.62	cum
Partition	2	x	4.50	x	0.45	x	0.60	=	2.43	cum

Total								=	73.71	cum	3936.70	290,174.16
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- 14 7.17 Providing weep holes in brick masonry/stone masonry, plain/reinforced concrete, abutment, wing wall, return wall with 100mm dia PVC pipe extending through the full width of the structure with slope of 1(V):20(H) towards drawing face complete as per drawing and technical specification.

at Plinth wall	40	x	0.45	=	18.00	Rm		
Total				=	18.00	Rm	662.40	11,923.20

- 15 9.06 Providing 1st class local wood dressed in frames of chaukat for doors, windows, clerestory windows fixed in position.

Door (vrt)	12	x	2.10	x	0.10	x	0.10	=	0.25	cum
Door (Horzt)	12	x	1.38	x	0.10	x	0.10	=	0.17	cum
Door1 (Vert)	24	x	2.10	x	0.10	x	0.10	=	0.50	cum
Door1 (Horz)	24	x	1.18	x	0.10	x	0.10	=	0.28	cum
Door2 (Vert)	4	x	2.10	x	0.10	x	0.10	=	0.08	cum
Door2 (Horz)	4	x	0.83	x	0.10	x	0.10	=	0.03	cum
W (vrt)	16	x	2.00	x	0.10	x	0.10	=	0.32	cum

W (Horz)	24	x	1.06	x	0.10	x	0.10	=	0.25	cum		
FW (Vert)	76	x	1.50	x	0.10	x	0.10	=	1.14	cum		
FW (Horz)	114	x	1.06	x	0.10	x	0.10	=	1.21	cum		
V (Vert)	12	x	0.45	x	0.10	x	0.10	=	0.05	cum		
V (Horz)	12	x	0.60	x	0.10	x	0.10	=	0.07	cum		
Total								=	4.35	cum	17287.20	75,199.32

- 16 9.11 Providing and fixing 1st class local wood *panelled* shutters for doors etc. including M.S. butt hinges with necessary screws, etc. complete.

(a) 40 mm thick.

D	6	x	2.10	x	1.20	=	15.12	sqm		
D1	12	x	2.10	x	0.65	=	16.38	sqm		
D2	2	x	2.10	x	0.90	=	3.78	sqm		
Total						=	35.280	sqm	1186.40	41,856.19

- 17 9.15 Providing and fixing 1st class local wood *glazed* shutters using 3mm thick plate sheet glass for doors, windows, etc. including M.S. butt hinges with necessary screws complete.

(a) 40mm thick

All windows with ventilation above :-

W	8	x	0.90	x	2.00	=	14.40	sqm		
HW	38	x	0.90	x	1.50	=	51.30	sqm		
V1	6	x	0.60	x	0.45	=	1.62	sqm		
Total						=	67.32	sqm	1173.90	79,026.95

- 18 9.19 Extra for providing 4mm thick ordinary glass panes instead of 3mm thick in *panelled and glazed* doors, windows etc. (area of doors, windows etc. to be measured).

All widows	Area as above item No. = 17	=	67.32	sqm	44.40	2,989.01
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- 19 9.48 Providing and fixing dressed 1st class local wood shelves supported on wooden brackets 50mmx70mm fixed at suitable distance but not exceeding 75cm apart etc.

(b) 25mm thick

Changing room	4	x	4	x	0.30	x	1.20	=	5.76	sqm		
Toi	2	x	4	x	0.30	x	1.20	=	2.88	sqm		
Locker	3	x	4	x	0.30	x	1.20	=	4.32	sqm		
Total								=	12.96	sqm	998.10	12,935.38

- 20 9.55 Providing and fixing wooden pelmet with 25mm dia wooden curtain rod and bracket including fixing wooden plugs etc. complete (to be fixed on masonry or concrete work)

(A) 1st class teak wood

(b) 12mm thick 150mm wide Pelmet.

D	6	x	1.40	=	8.40	Rm		
D1	12	x	0.85	=	10.20	Rm		
D2	2	x	1.10	=	2.20	Rm		
W	8	x	1.10	=	8.80	Rm		
HW	38	x	1.10	=	41.80	Rm		
Total				=	50.60	Rm	151.50	7,665.90

- 21 10.08 Providing and fixing M.S. Grills with 16mm flats M.S. of desired sections, fixed with screws in position in wooden frames of windows etc. including applying priming coat of approved steel primer etc. complete.

(b) Using 4mm thick section.

W	8 x 0.90 x 2.00	=	14.40 sqm		
HW	38 x 0.90 x 1.50	=	51.30 sqm		
V1	6 x 0.60 x 0.45	=	1.62 sqm		
Total		=	67.320 sqm	1056.10	71,096.65

22 10.13 Providing and fixing M.S tubular section in built up section of truss welded in position including cutting, hoisting, fixing in position and applying priming coat with approved steel primer etc. complete.

Rafter 88.9mmdia	@ 6.86 kg / Rm				
	42 x 14.00 x 6.86 Kg	=	4033.68 Kg		
Tie 101.6mmdia	@ 8.62 kg / Rm				
	21 x 26.40 x 8.62 Kg	=	4778.93 Kg		
King Post 42.46mmdia	@ 2.61 kg / Rm				
	21 x 3.00 x 2.61 Kg	=	164.43 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	42 x 3.50 x 2.61 Kg	=	383.67 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	84 x 3.00 x 2.61 Kg	=	657.72 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	84 x 2.50 x 2.61 Kg	=	548.10 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	84 x 2.00 x 2.61 Kg	=	438.48 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	84 x 1.50 x 2.61 Kg	=	328.86 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	84 x 2.50 x 2.61 Kg	=	548.10 Kg		
Strut 42.46mmdia	@ 2.61 kg / Rm				
	84 x 1.00 x 2.61 Kg	=	219.24 Kg		
Purlin 33.7mmdia	@ 2.04 kg / Rm				
	26 x 63.00 x 2.04 Kg	=	3341.52 Kg		
Total		=	15442.73 Kg		
Add 5% Wastes		=	772.14		
G Total		=	16214.87 Kg	89.40	1,449,609.38

23 10.14 Supplying and fixing M.S. decorative railing 80cm high in staircase consisting of 25mm aluminium square sections inserted into 20mm dia. M.S. bars @ 30 cm centres 60 x 60 x 4mm thick plate at the base fixed with wooden wedge by I.W. screws to receive the wooden handrails 12.5cm x 10cm including cost of polishing the wooden rail.

Stair case	2 x 4.50	=	9.00 Rm		
Total		=	9.00 Rm	1036.60	9,329.40

24 12.21 Providing & laying Ceramic tiles of approved quality, size, shape (conforming to IS:13755), and thickness not less than 8mm of approved brand laid on bed of 20mm thick cement mortar 1 : 4 in floors, treads of steps and landings jointed with neat cement slurry including finishing joints with grouting in white cement mixed with pigment of matching shade

(a) Plain

(i) 300mm x 300mm
Ground Floor :-

BAY-1	1	x	12.00	x	25.00	=	300.00	sqm		
Dado	2	x	12.00	x	0.30	=	7.20	sqm		
Dado	2	x	25.00	x	0.30	=	15.00	sqm		
BAY-2	1	x	12.00	x	18.50	=	222.00	sqm		
Dado	2	x	12.00	x	0.30	=	7.20	sqm		
Dado	2	x	18.50	x	0.30	=	11.10	sqm		
BAY-3	1	x	36.00	x	25.00	=	900.00	sqm		
Dado	2	x	36.00	x	0.30	=	21.60	sqm		
Dado	2	x	25.00	x	0.30	=	15.00	sqm		
Stair	1	x	12.00	x	6.50	=	78.00	sqm		
Dado	2	x	12.00	x	0.30	=	7.20	sqm		
Dado	2	x	6.50	x	0.30	=	3.90	sqm		
Entrance	1	x	6.00	x	1.50	=	9.00	sqm		
Dado	2	x	6.00	x	0.30	=	3.60	sqm		
Dado	2	x	1.50	x	0.30	=	0.90	sqm		
First Floor :-										
Changing & Toi	1	x	6.00	x	25.00	=	150.00	sqm		
Dado	2	x	6.00	x	0.30	=	3.60	sqm		
Dado	2	x	25.00	x	0.30	=	15.00	sqm		
Main floor	1	x	6.00	x	25.00	=	150.00	sqm		
Dado	2	x	6.00	x	0.30	=	3.60	sqm		
Dado	2	x	25.00	x	0.30	=	15.00	sqm		
Main floor	1	x	12.00	x	18.50	=	222.00	sqm		
Dado	2	x	12.00	x	0.30	=	7.20	sqm		
Dado	2	x	18.50	x	0.30	=	11.10	sqm		
Main floor	1	x	36.00	x	25.00	=	900.00	sqm		
Dado	2	x	36.00	x	0.30	=	21.60	sqm		
Dado	2	x	25.00	x	0.30	=	15.00	sqm		
Lobby	1	x	12.00	x	6.50	=	78.00	sqm		
Dado	2	x	12.00	x	0.30	=	7.20	sqm		
Dado	2	x	6.50	x	0.30	=	3.90	sqm		
Total						=	3204.90	sqm	1011.60	3,242,076.84

25 12.30 White glazed tiles of minimum thickness 5mm in skirtings, risers of steps and dado laid on a bed of 12mm thick cement plaster 1 : 3 finished with flushed pointing in white cement.

(a) Plain White.

(ii) Glazed tiles 15x24cm size

L & G Toilet	8	x	6.00	x	1.20	=	57.60	sqm		
	8	x	6.00	x	1.20	=	57.60	sqm		
	12	x	1.20	x	0.60	=	8.64	sqm		
	12	x	1.50	x	1.20	=	21.60	sqm		
Total						=	145.440	sqm		
D/D fr opening	14	x	0.83	x	1.20	=	13.94	sqm		
Total deduction						=	13.94	sqm		
Net Area	(145.44	-	13.94)	=	131.500	sqm	1,076.90	141,612.35

26 14.28 Providing and fixing brass sliding door bolts (aldrops) bright finished with nuts and screws etc. complete.

(b) 250 x 16 mm

For double shutter panelled door	=	10	No	720.90	7,209.00
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27 14.29 Providing and fixing Brass Tower Bolts (Socket Bolts) bright finished with necessary screws etc. complete.

(c) 200 mm

For wooden frame windows	=	92	No	133.10	12,245.20
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28	14.32	Providing and fixing brass handles with necessary screws, etc. complete (b) 125 mm For wooden frame windows &	=	92	No	172.90	15,906.80
29	14.33	Providing and fixing bright finished brass two lever mortise door lock with necessary screws, etc. complete. (a) Union type. For new flush door	=	14	No	1047.60	14,666.40
30	15.06	60cm x 60cm raised box pattern ceiling ventilator with dressed planks top cover 13mm x 15mm galvanised wire netting inside in 1st class local wood frame and hinges. For all rooms	=	20	No	628.50	12,570.00
31	15.24	Providing and fixing 1st class local wood frame works for ceiling consisting of battens 50x25mm fixed over wood plugs embedded in wall with necessary nails or screws, etc. including cost of wood plugs complete.					

Toi & Changing	52	x	6.00	x	0.050	x	0.075	=	1.170	cum		
	14	x	25.00	x	0.050	x	0.075	=	1.313	cum		
Main	52	x	6.00	x	0.050	x	0.075	=	1.170	cum		
	14	x	25.00	x	0.050	x	0.075	=	1.313	cum		
Main	42	x	12.00	x	0.050	x	0.075	=	1.890	cum		
	26	x	18.50	x	0.050	x	0.075	=	1.804	cum		
Main	52	x	36.00	x	0.050	x	0.075	=	7.020	cum		
	74	x	25.00	x	0.050	x	0.075	=	6.938	cum		
Stair	15	x	6.00	x	0.050	x	0.075	=	0.338	cum		
	14	x	6.50	x	0.050	x	0.075	=	0.341	cum		
Hanger	300	x	2.00	x	0.050	x	0.075	=	2.250	cum		
Total								=	25.547	cum	39779.80	1,016,254.55

32 15.21 Providing and fixing recessed ceiling with 12.5mm tapered Gypboard which includes providing and fixing G.I perimeter funnels with nylon sleeves and screws intermediate channels fixed to G.I seat and steel expansion fastener etc. all complete including rounding, filling and finishing the tapered and square of the board with jointing compound and two coats of primer suitable to Gypboard.

BAY-1	1	x	12.00	x	25.00	=	300.00	sqm		
BAY-2	1	x	12.00	x	18.50	=	222.00	sqm		
BAY-3	1	x	36.00	x	25.00	=	900.00	sqm		
Stair	1	x	12.00	x	6.50	=	78.00	sqm		
Entrance	1	x	6.00	x	1.50	=	9.00	sqm		
First Floor :-										
Changing & Toi	1	x	6.00	x	25.00	=	150.00	sqm		
Main floor	1	x	6.00	x	25.00	=	150.00	sqm		
Main floor	1	x	12.00	x	18.50	=	222.00	sqm		
Main floor	1	x	36.00	x	25.00	=	900.00	sqm		
Lobby	1	x	12.00	x	6.50	=	78.00	sqm		
Total						=	3009.00	sqm	1639.00	4,931,751.00

33 16.14 Providing and fixing wind ties section 40mm x 6mm flat iron.

Lengthwise	2 x 60.00	=	120.00 Rm		
	2 x 50.00	=	100.00 Rm		
	2 x 40.00	=	80.00 Rm		
	2 x 30.00	=	60.00 Rm		
	2 x 20.00	=	40.00 Rm		
Shortwise	2 x 26.00	=	52.00 Rm		
	2 x 20.00	=	40.00 Rm		
	2 x 15.00	=	30.00 Rm		
	2 x 12.00	=	24.00 Rm		
	2 x 10.00	=	20.00 Rm		
Total			566.00 Rm	139.60	79,013.60

34 16.37 Providing Trapezoidal Polyester Coated Galvanised Steel Sheets Roofing of any colour manufactured by DYNA ROOF of 1.06m width at all levels including fitting and fixing ridging with self drilling , self tapping screws, EPDM washers etc. complete excluding the cost of purlin, rafter and trusses.
iv) 0.65 mm thick

Area of the Building

BAY-1	1 x 12.00 x 25.00	=	300.00 sqm		
BAY-2	1 x 12.00 x 18.50	=	222.00 sqm		
BAY-3	1 x 36.00 x 25.00	=	900.00 sqm		
Stair	1 x 12.00 x 6.50	=	78.00 sqm		
Entrance	1 x 6.00 x 1.50	=	9.00 sqm		
Total		=	1509.00 sqm		
Area of roof	= 1509.00 x 1.50	=	2263.50 sqm	1051.70	2,380,522.95

35 16.38 Providing and fixing of Polyester Coated Galvanised Steel Sheets of any colour manufactured by DYNA ROOF ridges, gutters or valleys 50cm overall width 0.50mm thick with 150 mm overlapping fixed with Self Drilling & Tapping Screws with EPDM washer but excluding the cost of base frame.
iv) 0.65 mm thick

Main ridge	1 x 40.00	=	40.00 RM		
	1 x 20.00	=	20.00 RM		
		=	60.00 RM	487.70	29,262.00

36 20.06 Providing and laying water proofing treatment on roofs of slabs by applying cement slurry mixed with Armourcrete of M/s The Structural Water Proofing Company Pvt. Ltd., or Tapecrete of M/s CICO Engg. Services consisting of applying

Vernd Roof	1 x 12.00 x 2.40	=	28.80 sqm		
Gutter :-					
Horz portion	2 x 61.50 x 0.75	=	92.25 sqm		
Incline portion	2 x 61.50 x 0.30	=	36.90 sqm		
Horz portion	2 x 26.50 x 0.75	=	39.75 sqm		
Incline portion	2 x 26.50 x 0.30	=	15.90 sqm		
Total		=	213.60 sqm	281.90	60,213.84

37 21.08 12mm cement plaster 1 : 3 (1 cement : 3 fine sand).
Under Slab :-

BAY-1	1 x 12.00 x 25.00	=	300.00 sqm		
BAY-2	1 x 12.00 x 18.50	=	222.00 sqm		
BAY-3	1 x 36.00 x 25.00	=	900.00 sqm		
Stair	1 x 12.00 x 6.50	=	78.00 sqm		
Entrance	1 x 6.00 x 1.50	=	9.00 sqm		
Total		=	1509.00 sqm	144.20	217,597.80

38 21.12 15mm cement plaster 1 : 3 (1 cement : 3 fine sand).

Walling :- Facing inside (Perimetre of the bdg)

GF (LW)	2	x	60.00	x	4.20	=	504.00	sqm
GF (SW)	2	x	25.00	x	4.20	=	210.00	sqm
FF (LW)	2	x	60.00	x	9.00	=	1080.00	sqm
FF (SW)	2	x	25.00	x	9.00	=	450.00	sqm

Walling :- All internal Partion

Ground floor & First Floor :-

Length wise :-

Entrance	4	x	12.00	x	3.30	=	158.40	sqm
Toi	10	x	6.00	x	3.30	=	198.00	sqm
	8	x	1.20	x	3.30	=	31.68	sqm

Short wise :-

Entrance	8	x	6.00	x	3.30	=	158.40	sqm
Toi	2	x	4.50	x	3.30	=	29.70	sqm
	8	x	1.50	x	3.30	=	39.60	sqm

Total = 2859.78 sqm

Deduction for opening

D	6	x	2.10	x	1.40	=	17.64	sqm
D1	12	x	2.10	x	0.45	=	11.34	sqm
D2	2	x	2.10	x	1.10	=	4.62	sqm
W	8	x	2.00	x	1.10	=	17.60	sqm
FW	38	x	1.50	x	1.10	=	62.70	sqm
V	6	x	0.65	x	0.80	=	3.12	sqm

Total deduction = 117.02 sqm

Net Area (2859.78 - 117.02) = 2742.76 sqm 169.80 465,720.65

39 21.16 20mm cement plaster 1 : 3 (1 cement : 3 fine sand).

Walling :- Facing outside (Perimetre of the bdg)

GF (LW)	2	x	60.00	x	4.20	=	504.00	sqm
GF (SW)	2	x	25.00	x	4.20	=	210.00	sqm
FF (LW)	2	x	60.00	x	9.00	=	1080.00	sqm
FF (SW)	2	x	25.00	x	9.00	=	450.00	sqm
Total						=	2244.00	sqm

Deduction for opening

D	6	x	2.10	x	1.40	=	17.64	sqm
D1	12	x	2.10	x	0.85	=	21.42	sqm
D2	2	x	2.10	x	1.10	=	4.62	sqm
W	8	x	2.00	x	1.10	=	17.60	sqm
FW	38	x	1.50	x	1.10	=	62.70	sqm
V	6	x	0.65	x	0.80	=	3.12	sqm

Total deduction = 127.10 sqm

Net Area (2244.00 - 127.10) = 2116.90 sqm 211.40 447,512.66

40 21.65 Applying one coat of cement primer of approved brand and manufacture on wall surface.

Walling Facing inside as per item No	38	=	2742.76	sqm
Walling Facing outside as per item No	39	=	2116.90	sqm
Unde slab as per item No	10 (e)	=	1509.00	sqm
Total		=	6368.66	sqm

41 21.66 Applying priming coat with ready mixed primer of approved brand and manufacture on wood work and plywood complete.

(a) Ready mix white primer,
Both side including Chaukuts

D	6	x	2	x	2.10	x	1.40	=	35.28	sqm
D1	12	x	2	x	2.10	x	0.85	=	42.84	sqm
D2	2	x	2	x	2.10	x	1.10	=	9.24	sqm

W	8	x	2	x	2.00	x	1.10	=	35.20	sqm		
FW	38	x	2	x	1.50	x	1.10	=	125.40	sqm		
V	6	x	2	x	0.65	x	0.80	=	6.24	sqm		
Total								=	254.20	sqm	24.60	6,253.32

- 42 21.95 Wall painting with interior emulsion paint of approved brand and manufacture on new work (two or more coats) to give an even shade.

a) Regular interior emulsion like Rangoli delux emulsion etc.

All Plaster area As per item No	37	=	1509.00	sqm		
All Plaster area As per item No	38	=	2742.76	sqm		
All Ceiling area As per item No	32	=	3009.00	sqm		
Total		=	7260.76	sqm	87.30	633,864.35

- 43 21.89 Finishing walls with water proofing cement paint of approved brand and manufacture and of required shade on new work (three or more coats) to give an even shade.

All walling facing outside as per item No	= 39		2116.90			
Total		=	2116.90	sqm	65.60	138,868.64

- 44 21.93 Painting with synthetic enamel paint of approved brand and manufacture in all shades on new work (two or more coats).

(a) General quality

Both sides All Doors & windows including chaukut

Area as item above item No.	41	=	254.20	sqm		
Total		=	254.20	sqm	54.90	13,955.58

B Two NOS. SEPTIC TANK FOR TEN USER EACH

Size of Tank 20 user :- L = 2.30 B = 1.10 LD = 1.30 TH 1.60

- 45 2.07 Earthwork in excavation in foundation trenches or drains etc (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres.

(b) Hard Soil (pick work)

For Tank	2	x	2.56	x	1.36	x	1.70	=	11.84	cum		
For soak pit	2	x	1.00	x	1.00	x	1.20	=	2.40	cum		
Total								=	14.240	cum	227.80	3243.87

- 46 4.05 Providing and laying cement concrete 1:3:6 (1 cement : 3 coarse sand : 6 graded stone aggregate 20mm nominal size) excluding cost of centering in -

(a) All work upto foundation & plinth level :

Below flooring of Office canteen

Foundation	2	x	2.56	x	1.36	x	0.13	=	0.91	cum		
Total								=	0.91	cum	3991.60	3632.36

- 47 5.01 Providing and laying reinforced cement concrete 1:2:4 (1 cement : 2 coarse sand : 4 graded stone aggregate 20mm nominal size) excluding cost of centering and shuttering and reinforcement in -

(c) Suspended floor

	Tank cover	2	x	2.56	x	1.36	x	0.10	=	0.70	cum		
	S.P cover	2	x	1.00	x	1.00	x	0.10	=	0.20	cum		
	Total								=	0.90	cum	5093.30	4583.97
48	5.06	HYSD bars reinforcement for RCC work including straightening, cutting, bending, placing in position and binding all complete.											
		2	x	0.90	x	120.00	Kg		=	216.00	Kg	49.40	10670.40
49	5.08	Centering and shuttering including strutting, propping, etc. and removal of form works in -											
	(e) Suspended floor												
	Tank cover (B)	2	x	2.30	x	1.10			=	5.06			
	Tank cover (S)	4	x	2.56	x	0.10			=	1.02			
	Tank cover (S)	4	x	1.36	x	0.10			=	0.54			
	SP cover (B)	2	x	1.00	x	1.00			=	2.00			
	SP cover (S)	8	x	1.00	x	0.10			=	0.80			
	Total								=	9.42	sqm	276.00	2599.92
50	6.05	Half brick masonry with first class brick in foundation upto one storey above and below ground level. including curing, etc. complete.											
	(a) in cement mortar 1 : 3 (1 cement : 3 fine sand)												
	Long wall	4	x	2.56	x	1.60			=	16.38	sqm		
	Short wall	4	x	1.10	x	1.60			=	7.04	sqm		
	P Wall	2	x	1.10	x	1.30			=	2.86	sqm		
	P Wall	2	x	1.10	x	1.00			=	2.20	sqm		
	Total								=	28.48	sqm	631.10	17973.73
51	6.08	Honey-comb half brick masonry with first class brick in foundation upto one storey above and below ground level including curing, etc. complete.											
	(a) in cement mortar 1 : 3 (1 cement : 3 fine sand)												
	Soak Pit	8	x	1.00	x	1.20			=	9.60	sqm		
	Total								=	9.60	sqm	420.40	4035.84
52	21.22	15mm cement plaster 1 : 3 (1 cement : 3 fine sand) finished with a floating coat of neat cement.											
	Inside Tank												
	Long wall	4	x	2.30	x	1.60			=	14.72	sqm		
	Short wall	4	x	1.10	x	1.60			=	7.04	sqm		
	Partn Wall	2	x	1.10	x	1.30			=	2.86	sqm		
	Partn Wall	2	x	1.10	x	1.00			=	2.20	sqm		
	Floor	2	x	2.30	x	1.10			=	5.06	sqm		
	Total								=	31.88	sqm	205.10	6538.59
53	17.145	Providing and fixing on wall face SWRPVC soil, waste and vent pipes including jointing with rubber lubricant/cement solvent complete.											
	(a) 110mm dia												
	Soil pipe	4	x	0.50					=	2.00	Rm		
		2	x	1.00					=	2.00	Rm		
									=	4.00	Rm	253.70	1014.80

54	17.146	Providing and fixing SWRPVC plain bend of required degree (87.50°) including jointing with rubber lubricant/cement solvent complete. (a) 110mm dia	=	4	each	123.10	492.40
55	17.149	Providing and fixing single equal SWRPVC plain junction of required degree (T-junction) (a) 110mmx110mmx110mm dia	=	4	each	153.90	615.60
B WATER SUPPLY AND SANITARY INSTALLATION							
56	17.03	Providing and fixing vitreous china water closet squatting pan (Orissa type) with 100mm SCl 'P'/S' trap, of Parryware/ Hindware/ Cera and equivalent make, including cutting and making good the walls and floors wherever required. (a) Small (530 x410mm) (i) White Ladies Toi Ground Floor Gent Toi First Floor Total	=	1 1 2	Nos Nos Nos		
57	17.05	Providing and fixing vitreous china water closet (Floor Mounted EWC Standard 'P'/PVT) of Parryware/Hindware/Cera and equivalent make including seat and lid with C.P. brass hinges and rubber buffers, 10 litres low level vitreous china flushing cistern with fittings and C.I / R.S brackets, 40 mm porcelain enamelled flush bend, overflow arrangement with specials of standard make and mosquito proof coupling of approved design complete including painting of fittings and brackets, cutting and making good the (i) White Ladies Toi Gent Toi Total	=	2 2 4	Nos Nos Nos	1620.10	3,240.20
58	17.88	Providing and fixing White vitreous china wash basin Compact of size 45 x 30 of Parryware/ Hindware/ Cera and equivalent make including making all connections but excluding the cost of fittings. (i) White Common Toi Att Toi Total	=	2 4 6	Nos Nos Nos	536.10	3,216.60
59	17.90	Providing and fixing vitreous china tall pedestal of Parryware/ Hindware/ Cera and equivalent make for wash basin completely recessed at the back for the reception of pipes (i) White	=	6	Nos	964.90	5,789.40
60	17.119	Providing and fixing 600x450mm bevelled edge mirror of superior glass (of approved quality) complete with 6mm thick asbestos sheet ground fixed to wooden cleats with C.P. brass screws and washers. For all Toilet & Wash	=	6	Nos	780.40	4,682.40
61	17.123	Providing and fixing C.P. brass towel rail with two C.P. brass brackets to wooden cleats with C.P. brass screws. (a) 750x20mm size.	=	6	Nos	1089.80	6,538.80
62	17.125	Providing and fixing toilet paper holder. (b) C.P. brass toilet paper holder of standard size.	=	6	Nos	235.30	1,411.80

63	17.127	Providing and fixing chromium plated soap dish with brackets fixed to wooden cleats with brass screws. For all Toilet & Wash	=	6	Nos	639.90	3,839.40
64	17.145	Providing and fixing on wall face SWRPVC soil, waste and vent pipes including jointing with rubber lubricant/cement solvent complete.					
	(a)	110mm dia Soil pipe	4 x	4.50	=	18.00 Rm	
			4 x	0.90	=	3.60 Rm	
		Rain water pipe	20 x	13.50	=	270.00 Rm	
			20 x	0.75	=	15.00 Rm	
		Total			=	306.60 Rm	253.70
	(b)	75mm dia waste pipe	6 x	7.50	=	45.00 Rm	
			16 x	1.20	=	19.20 Rm	
			10 x	0.45	=	4.50 Rm	
		Total			=	68.70 Rm	147.00
65	17.146	Providing and fixing SWRPVC plain bend of required degree (87.50°) including jointing with rubber lubricant/cement solvent complete.					10,098.90
	(a)	110mm dia For Soil pipe and Rain water pipe	=	70	each	123.10	8,617.00
	(b)	75mm dia waste & vent pipe	=	60	each	73.80	4,428.00
66	17.149	Providing and fixing single equal SWRPVC plain junction of required degree (T-junction)					
	(a)	110mmx110mmx110mm dia	=	20	each	153.90	3,078.00
	(b)	75mmx75mmx75mm dia	=	20	each	92.30	1,846.00
67	17.152	Providing and fixing SWRPVC plain junction of required degree (Y-junction) including jointing with rubber					
	(a)	110 mm Y-junction.	=	5	each	209.20	1,046.00
68	18.02	Providing and fixing on terrace (at all floor levels) Polyethylene storage tank of approved brand and manufacture with cover and mosquito proof coupling and suitable locking arrangement and making necessary connections for inlet, outlet and overflow pipes but without the					
		Over Head Tanky	3 x	2000	Lits	= 6000.00	Lits 9.40 56,400.00
69	18.03	Providing and fixing G.I. pipes complete with G.I. fitting and clamps, including cutting and making good the walls etc.					
	(a)	15mm dia nominal bore					
		All Toi block	12 x	2.00	=	24.00 Rm	
			20 x	1.20	=	24.00 Rm	
			36 x	0.60	=	21.60 Rm	
			42 x	0.90	=	37.80 Rm	
		Total			=	107.40 Rm	125.50 13,478.70
70	18.04	Extra for concealed in brick and RCC works by making chases upto 7.5x7.5cm in walls and making good the same after housing pipes, etc. Quantity as a above	=	107.40	Rm	45.60	4,897.44

71	18.05	Providing and fixing G.I. pipe complete with G.I. fitting including trenching and refilling etc. (external work). (c) 25mm dia nominal bore.					
			2 x	10.00	=	20.00	Rm
			2 x	8.00	=	16.00	Rm
			2 x	6.00	=	12.00	Rm
			2 x	5.00	=	10.00	Rm
		Total			=	58.00	Rm
72	18.08	Providing and fixing brass bib cock of approved quality. (a) 15mm nominal bore				175.00	10,150.00
			=	10	each	398.10	3,981.00
73	18.10	Providing and fixing C.P. brass stop cock (concealed) of standard design and of approved make conforming to (a) 15mm nominal bore					
			=	4	each	466.20	1,864.80
74	18.13	Providing and fixing G.I. Union in existing G.I. pipe line, cutting and threading the pipe and making long screws including excavation, refilling the earth or cutting of wall and making good the same complete wherever required : (a) 15mm nominal bore					
			=	16	each	213.80	3,420.80
75	18.29	Providing and placing in position electric water pump of approved manufacture including connections to G.I pipes etc. complete with accessories. (b) 750 watt					
			=	2	each	7974.00	15,948.00

Total (A) ₹. 30748345.60
 Add 39.88% cost Index over SOR 2007 for Lunglei on Total (A) ₹. 12,262,440.23
 Total 'B' ₹. 43010785.83
 SAY ₹. 43,011,000.00


 (R. LALZIDINGA)
 Sub-Divisional Officer, PWD
 Lunglei Building Sub-Div - I


 (LALTHAN ZUALA)
 Executive Engineer PWD
 Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of Estimate

Construction of State Sports Academy at Zobawk, Mizoram

ABSTRACT OF SERVICES

Sl No.	Sub-Head / Name of Building	Building portion (Civil works)
1	2	3
1	External Electrical works & Solar street light system	6,000,000.00
2	External Water supply	1,500,000.00
	(a) Water supply Pump	1,000,000.00
	TOTAL Rs.	8,500,000.00

(Rupees eighty five lakh) only.


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 Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Extranal Electrical Works and Solar Street Light system

SI No	SOR Anl No	Description of Item	Unit	Qty	Rate	Amount in (Rs)
1	2	3	4	5	6	7
1	P&E dept. rate	Supply and installation of 250 KVA oil cooled, copper wiring outdoor type. Transformer, supplying fitting and licence fee from local power supplier.	No.	1	2,100,000	2100000.00
2		Supplying and installation of XLPE/PVC sheathed (Heavy Duty) Armoured Electric cables with alluminum Conductor for Working voltage 11kV, as per IS:7098(Part-1)/ IS:1554(Part-1) as applicable, excluding cost of excavation of soil.				
a	anl	185 sqmm 3.5 core in underground work from 11 KV line State electricity department to 11 KV sub satation,	m	200.00	2143.8	428760.00
b	anl	120 sqmm 3.5 core in underground work from 11 KV line to residential unit	m	400.00	1494.0	597600.00
c	anl	120 sqmm 3.5 core in underground work from 11 KV line up tp pump station 1	m	300.00	1494.0	448200.00
d	anl	120 sqmm 3.5 core in underground work from 11 KV line up tp pump station 2 and junction Box	m	500.00	1494.0	747000.00
3	2.07	Earthwork in excavation in foundation trenches or drains etc. (not exceeding 1.5m in width or 10sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 metres. Ordinary Soil	Cum	1000.00	151.9	151900.00
4	2.18	Filling available excavated earth (excluding rock) in trenches, plinth, sides of foundations etc. in layers not exceeding 20cm in depth, consolidating each deposited layer by ramming and watering, lead up to 50 m and lift upto 1.5 m.	Cum	820.00	46.7	38294.00
5	anl	Supply and installation of 12V70WP LED base Solar Street lighting system that will work from dusk to dawn. With steel post and theft guard.	No.	30	49616	1488480.00

Total (A) ₹. 6000234.00

SAY ₹. 6,000,000.00

(Rupees sixty lakh) only.

(R. LALZIDINGA)
Sub-Divisional Officer, PWD
Lunglei Building Sub-Div - I

(LALTHAN ZUALA)
Executive Engineer PWD
Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- External Water Supply and Water Supply Pumps

SI No	SOR Anl No	Description of Item	Unit	Qty	Rate	Amount in (Rs)
1	2	3	4	5	6	7
1		Cost of Sewage Treatment Plan including installation charges	nos	1	120,000	120000.00
2	18.05	Construction of Water storage tank ewith RCC M25 grade with water Proof treatment for the main and plaster work reting on the ground.				
		(a) Main storage tank for in take at the level of the play field.	litres	450.00	5	2250.00
		(b) Rain Water harvesting tank	litres	550.00	5	2750.00
		(c) Construction of Collecting tank for treated water from STP.	litres	350.00	5	1750.00
		(d) Construction of overhed tank for main supply.	litres	400.00	10	4000.00
		(e) Construction of overhed tank for treated water that is to be used for toilet flushing and lanscaping only.	litres	380.00	10	3800.00
3	18.05	(a) Supply and laying of supply pipe with 50mm dia GI pipe from ground sump to overhed tank.	m	23.00	428.20	9848.60
		(b) Earthwork in excavation in foundtion trenches or drain etc. (not exceeding 1.5m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within lead of 50 meters.	cum	30.00	124.69	3740.70
4	18.05	(a) Supply and laying of supply pipe with 40mm dia GI pipe from filter Recycled water collecting tank. To over head Tank.	m	20.00	428.20	8564.00
		(b) Earthwork in excavation in foundtion trenches or drain etc. (not exceeding 1.5m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within a lead of 50 meters.	cum	151.90	74.29	11284.65
5	18.05	(a) Supply and laying of supply pipe with 40mm dia GI pipe from rain water collecting tank to overhed tank.	m	70.00	428.20	29974.00
		(b) Earthwork in excavation in foundtion trenches or drain etc. (not exceeding 1.5m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within lead of 50 meters.	cum	35.00	71.32	2496.20
6	18.05	(a) Supply and laying of supply pipe with 50mm dia GI pipe from overhed tank to individual supply line.	m	30.00	428.20	12846.00
		(b) Earthwork in excavation in foundtion trenches or drain etc. (not exceeding 1.5m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within lead of 50 meters.	cum	15.00	159.03	2385.45

7	18.05	(a) Supply and laying of supply pipe with 40mm dia GI pipe from filter water to individual line.	m	14.00	428.2	5994.80
		(b) Earthwork in excavation in foundation trenches or drain etc. (not exceeding 1.5m in width or 10 sqm on plan) including dressing of sides and ramming of bottoms, lift upto 1.5m including getting out excavated soil and disposal of surplus excavated soil as directed within lead of 50 meters.	cum	20.00	142.78	2855.60
8	18.05	Provision for ground water rechaging at several locations.	nos	17	75000	1275000.00

Total (A) ₹. 1499540.00

SAY ₹. 1,500,000.00

(Rupees fifteen lakh) only.


 (R. LALZIDINGA)
 Sub-Divisional Officer, PWD
 Lunglei Building Sub-Div - I


 (LALTHAN ZUALA)
 Executive Engineer PWD
 Building Division, Lunglei

STATE SPORTS ACADEMY AT ZOBAWK

Name of work
Construction of State Sports Academy at Zobawk, Mizoram

TITLE :- Water Supply Pums

Sl No	SOR Anl No	Description of Item	Unit	Qty	Rate	Amount in (Rs)
1	2	3	4	5	6	7
1		To fill 110sqm or 110000 litres. Nos of submersible pumps is proposed with the following 4" Radial flow stainless steel body at 200' deep and 3.7 KW rating and discharge assuming 6 litres pumping per hr.	no	2	180,000	360000.00
2		Water pumping from his main reservoir to the tank at 50m head for gravity supply to the residential unit officers and Hostel. 7.5 K.W Multi stage centrifugal pump with 5mm discharge pipe.	no	1	210000	210000.00
3		Water pump from Rain water harvesting tank to overhead water tank with 3.7 KW Multi stage centrifugal pump 25m head	no	2	120000	240000.00
4		Multistage centrifugal pump from recycled water reservoir to overhead water tank for toilet flushes 3.7 K.W. multi stage centrifugal pump.	no	1	210000.0	210000.00

Total (A) ₹. 1020000.00

SAY ₹. 1,00,000.00

(Rupees ten lakh) only.

(R. LALZIDINGA)
Sub-Divisional Officer, PWD
Lunglei Building Sub-Div - I

(LALTHAN ZUALA)
Executive Engineer PWD
Building Division, Lunglei

PROJECT
STATE SPORTS ACADEMY AT
ZOBAWK

NOTES:
All dimensions in millimetres.

AREA STATEMENTS:

Sl. No.	NAME OF BUILDING	AREA (sq. m)
1	ACADEMIC/ADMINISTRATIVE BLOCK	242.72
2	CANTEEN/CAFETERIA	182.27
3	GUEST HOUSE	784.08
4	HOSTEL FOR BOYS	1000.73
5	HOSTEL FOR GIRLS	1000.73
6	TYPE IV QUARTER (1 nos.)	85.43
7	TYPE III QUARTER (2 nos.)	1402.98
8	TYPE II QUARTER (1 nos.)	275.20
9	INDOOR STADIUM	2102.72
10	TOTAL FLOOR AREA	7047.64
11	SITE AREA	86403.34
12	SUBT AREA	14172.98
13	COVERAGE	1.6
14	F.A.R.	0.08

DRAWING: PRELIMINARY DRAWING
SHEET: SITE LAYOUT PLAN
PROJECT REGN NO.: 2468 of 08/2009
SITE REGN NO.: ARCH/05/11/08
DRAWING NO.: ARCH/05/11/08

ARCHITECTURE BRANCH
CHIEF ENGINEER'S BUILDING OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MADHARA
108, GOVT. OFFICE BUILDING, NEW DELHI
PHONE NO. 011-2638 3374

LEGENDS:

- Proposed grading
- Quantity Type IV
- Type III
- Type II
- Guest house
- Academic Block
- Canteen
- Hostel

Scale: 1:1500
Date: JULY 2009
Sheet: 1, 2, 3, 4
Sheet No.: 1

DRAWN BY: [Signature]
APPROVED BY: [Signature]
ARCHITECT
REG. NO. CA-1025242
NEW DELHI



PROJECT

STATE SPORTS ACADEMY AT ZUNAWA

SITE SECTIONS

AREA STATEMENT

DRAWING PRELIMINARY DRAWING SHEET

PROJECT REGISTRATION NO.

DRAWING NO. A/CH/1/W

ARCHITECTURE BRANCH CHIEF ENGINEER'S (BUILDING) OFFICE



SHEET NO. 2 OF 5

DATE: JULY 2007

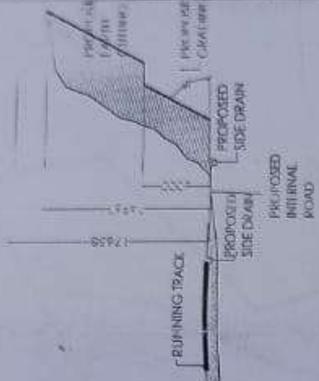
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DRAWN BY: [Signature]

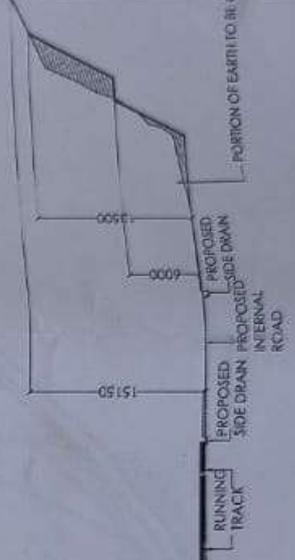
ARCHITECT: GRACE LALLAWWALA (ARCHITECT) REG. NO. CA/2004/0809

SENIOR ARCHITECT

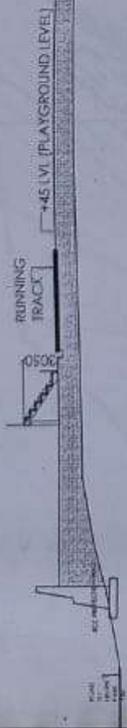
[Signature] (GEORGE LALLAW) REG. NO. CA/08/11810



SECTION AT BB'



SECTION AT AA'



PROJECT
STATE SPORTS ACADEMY AT
ZOBABW

NOTES:
All dimensions in millimetres.

Sl. No.	Description	No.
1.	Site	3
2.	Plan	10
3.	Section	6

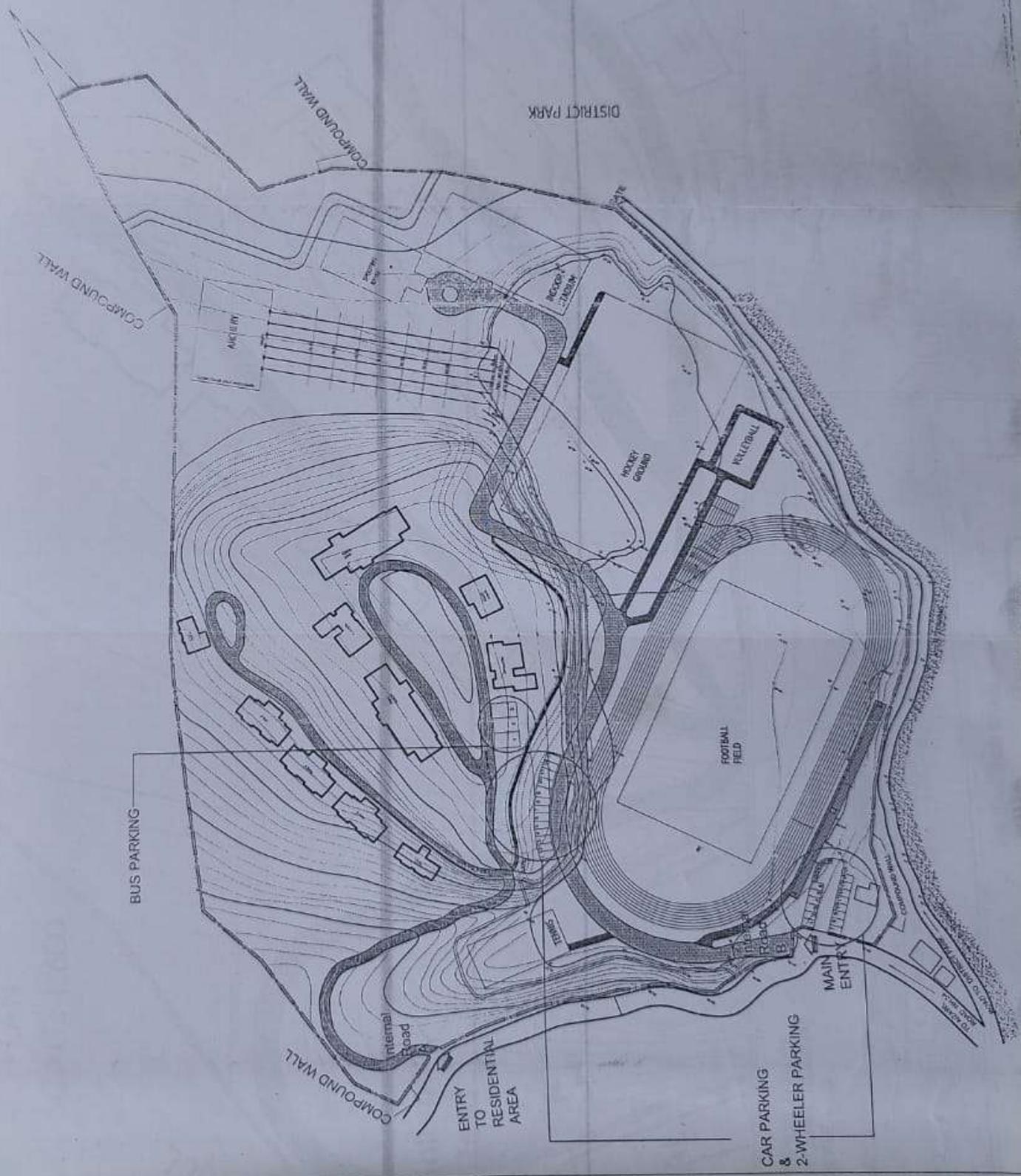
DRAWING: PRELIMINARY DRAWING
 SHEET: ROAD AND PARKING LAYOUT
 PROJECT REGN NO: 24607 of 01/07/07
 SITE REGN NO: ARCD05311/07
 DRAWING NO: ARCD05311/07

ARCHITECTURE BRANCH
 CHIEF ENGINEER'S (BUILDING) OFFICE
 PUBLIC WORKS DEPARTMENT, GOVERNMENT OF KENYA
 NATIONAL INSTITUTE OF ARCHITECTURE (NIA)
 P.O. BOX 30288, NAIROBI



Edition	1	2	3	4
DATE: 10.08.07				
SCALE: 1:1500				
DRAWN BY: [Signature]				
CHECKED BY: [Signature]				
DATE: 10.08.07				
REG. NO. CA 85/11/0				

ARCHITECT
 [Signature]
 SENIOR ARCHITECT



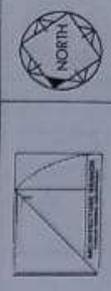
PROJECT
 MAJL SPORTS ACADEMY AT
 ZOBRAWK

REVISIONS
 All dimensions are in millimetres

Sl. No.	Description	Width (m)	Length (m)
1	Internal road (A)	4.50	598.96
2	Internal road (B)	6.00	425.46
3	Footpath	1.50	285.90
4	Boundary wall		1259.08

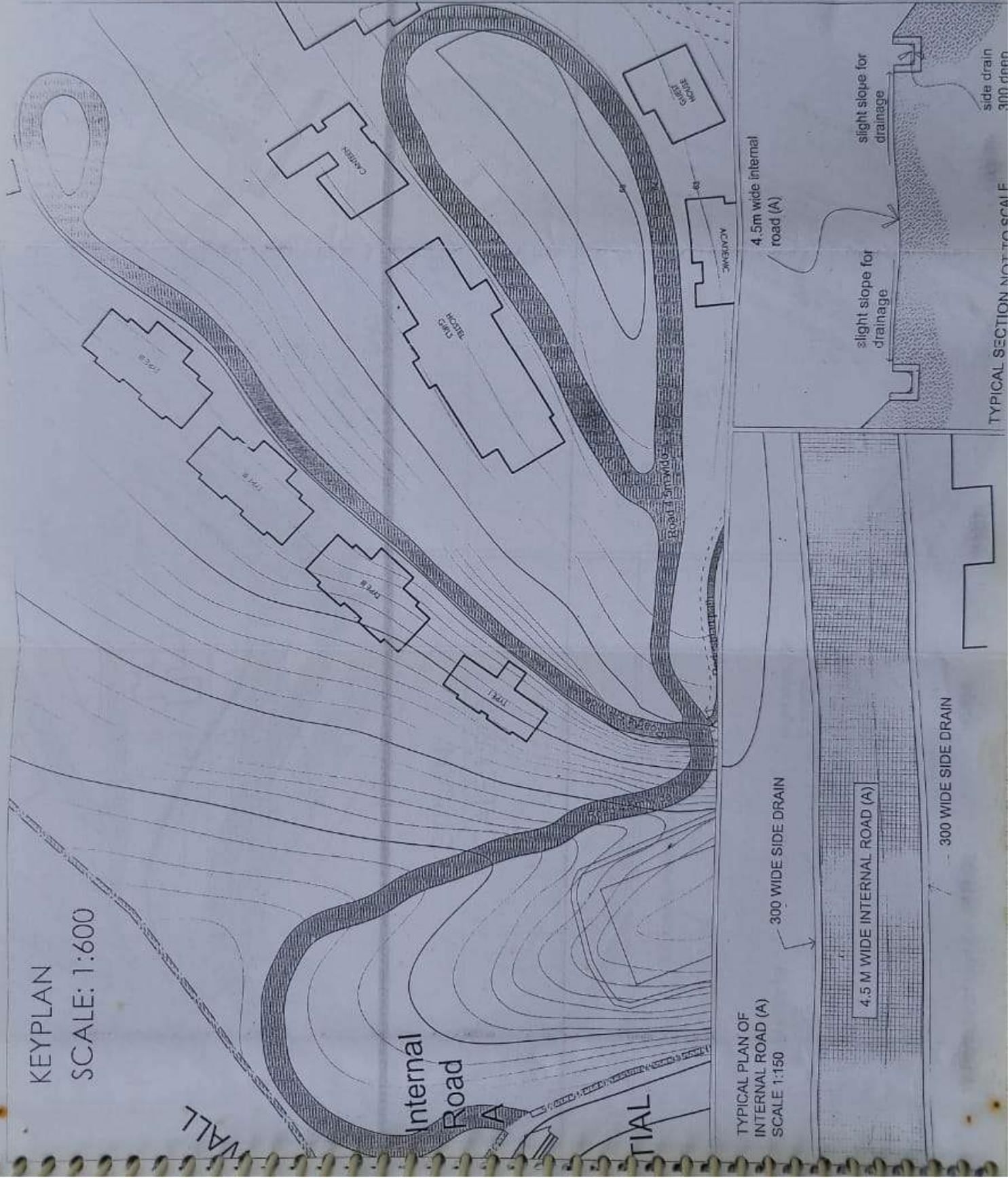
DRAWING: PRELIMINARY DRAWING
SHEET: ROAD LAYOUT
INTERNAL ROAD (A)
 PROJECT REGN NO.: 248109 dt. 09/02/09
 SITE REGN NO.: ARCH/05/11/09
 DRAWING NO.: ARCH/05/11/09

ARCHITECTURE BRANCH
 CHIEF ENGINEER'S (BUILDING) OFFICE
 PUBLIC WORKS DEPARTMENT, GOVERNMENT OF ANDHRA
 HYDRAABAD, INDIA (PIN: 500001)



Edition	1	2	3	4
DATE	10.08.09			
SCALE	A			
SHEET NO				

DRAWN BY: *Shweta*
ARCHITECT: *Shweta*
 SENIOR ARCHITECT
 REGN NO. 04/07/05
 10/08/09



KEYPLAN
 SCALE: 1:600

TYPICAL PLAN OF
 INTERNAL ROAD (A)
 SCALE 1:150

TYPICAL SECTION NOT TO SCALE

PROJECT
STATE SPORTS ACADEMY AT
ZOBAWK

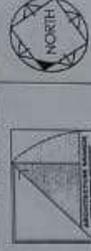
NOTES:

All dimensions in millimetres

Sl No	Description	Width (m)	Length (m)
1	Internal road (A)	4.50	598.96
2	Internal road (B)	6.00	425.46
3	Footpath	1.50	265.90
4	Boundary wall		1259.08

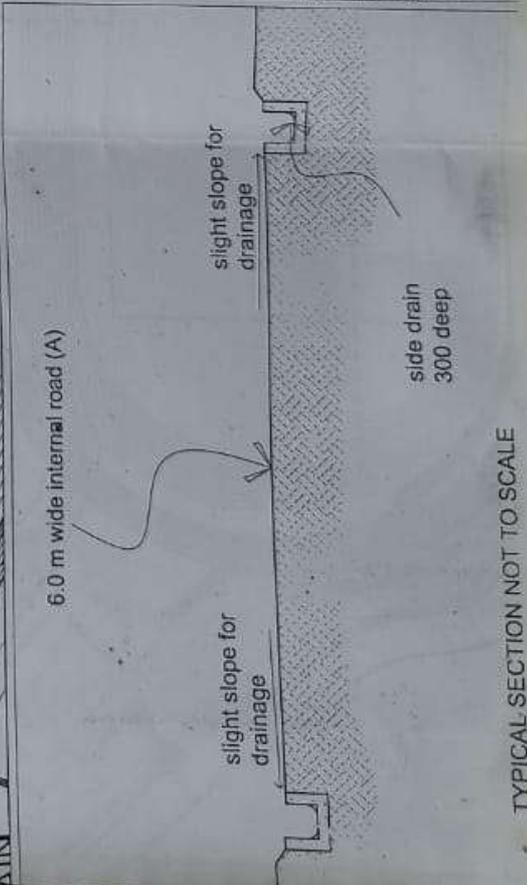
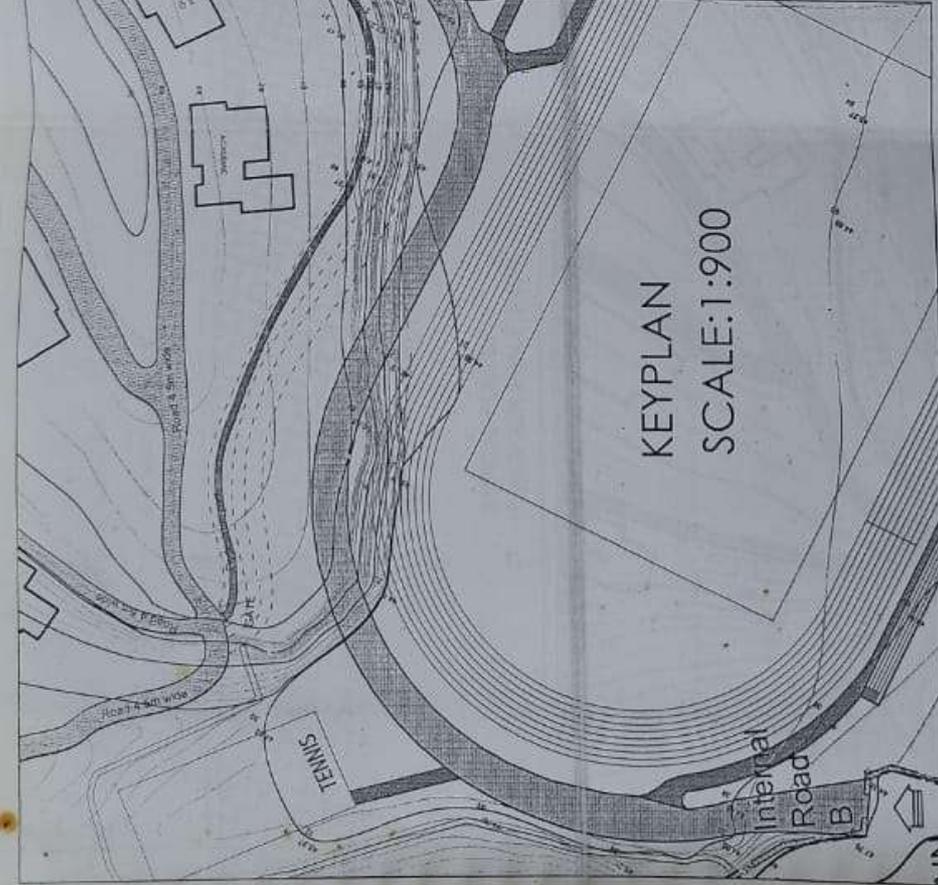
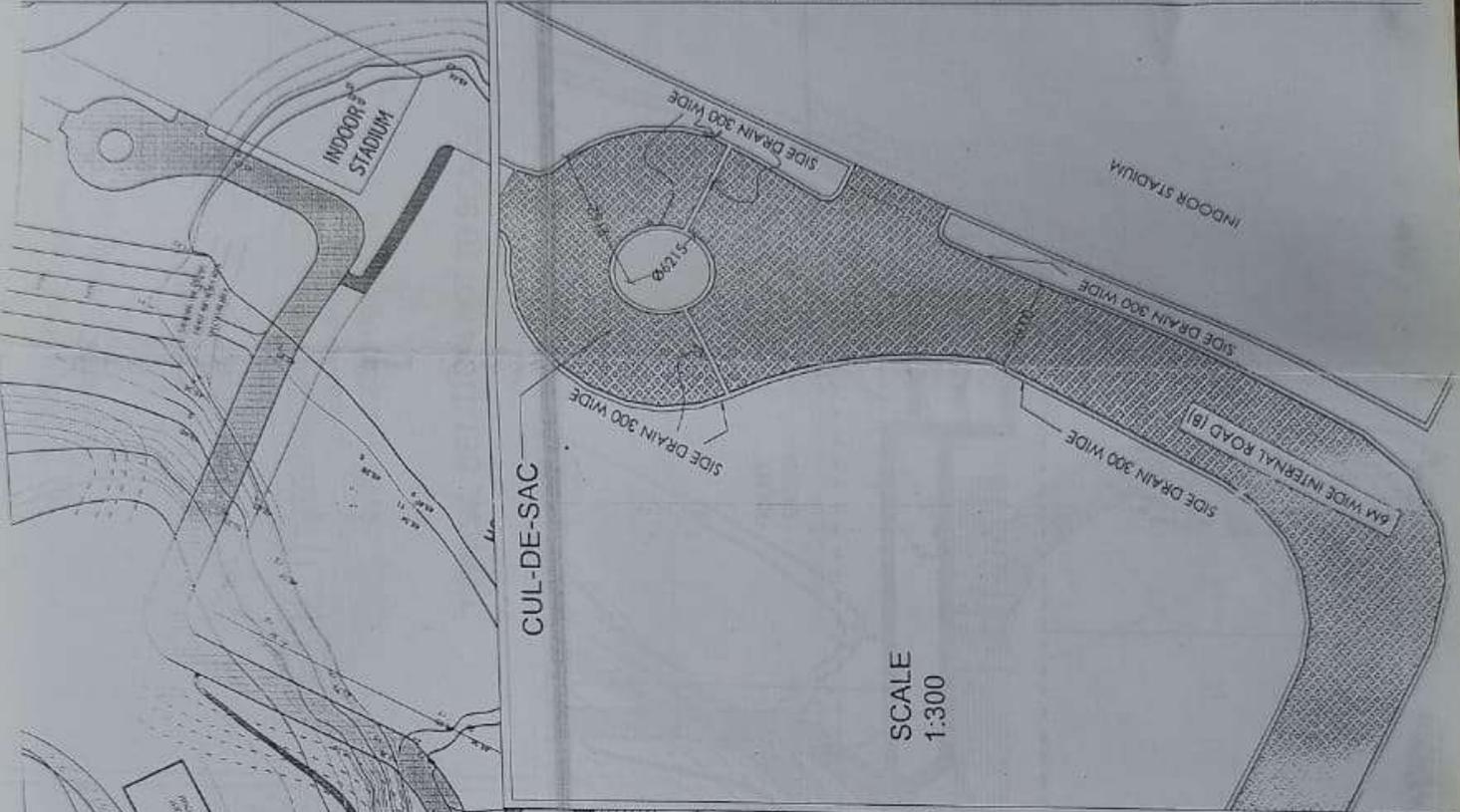
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SHEET: ROAD LAYOUT
INTERNAL ROAD (B)
PROJECT REGN NO: 248/09 dt. 09/02/09
SITE REGN NO: ARCH/STP/11/09
DRAWING NO: ARCH/STP/11/09

REGISTERED ARCHITECT
ARCHITECTURE BRANCH
CHIEF ENGINEERS' (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF ANDHRA PRADESH
TECHNICAL BLOCK, ADAR, AMBAPAL, HYDRABAD, PIN 501 301
PHONE NO. (200) 222991



Edition	1	2	3	4
DATE	10.08.09			
SHEET NO	5			

SCALE: VARIES
DRAWN BY: *Shweta*
CHECKED BY: *Shweta*
ARCHITECT
REG. NO. CP 1028
SENIOR ARCHITECT
Shweta
REGISTERED ARCHITECT



PROJECT

STADI SPORTS ACADEMY AT ZOBAWIK

NOTES

All dimensions in millimetres.

Sl. no	Description	Width (m)	Length (m)
1	Internal road (A)	4.50	598.96
2	Internal road (B)	6.00	425.46
3	Footpath	1.50	265.90
4	Boundary wall		1259.06

2.5 m wide footpath outdoor paving tile

slight slope for drainage

side drain 250 deep

TYPICAL SECTION NOT TO SCALE

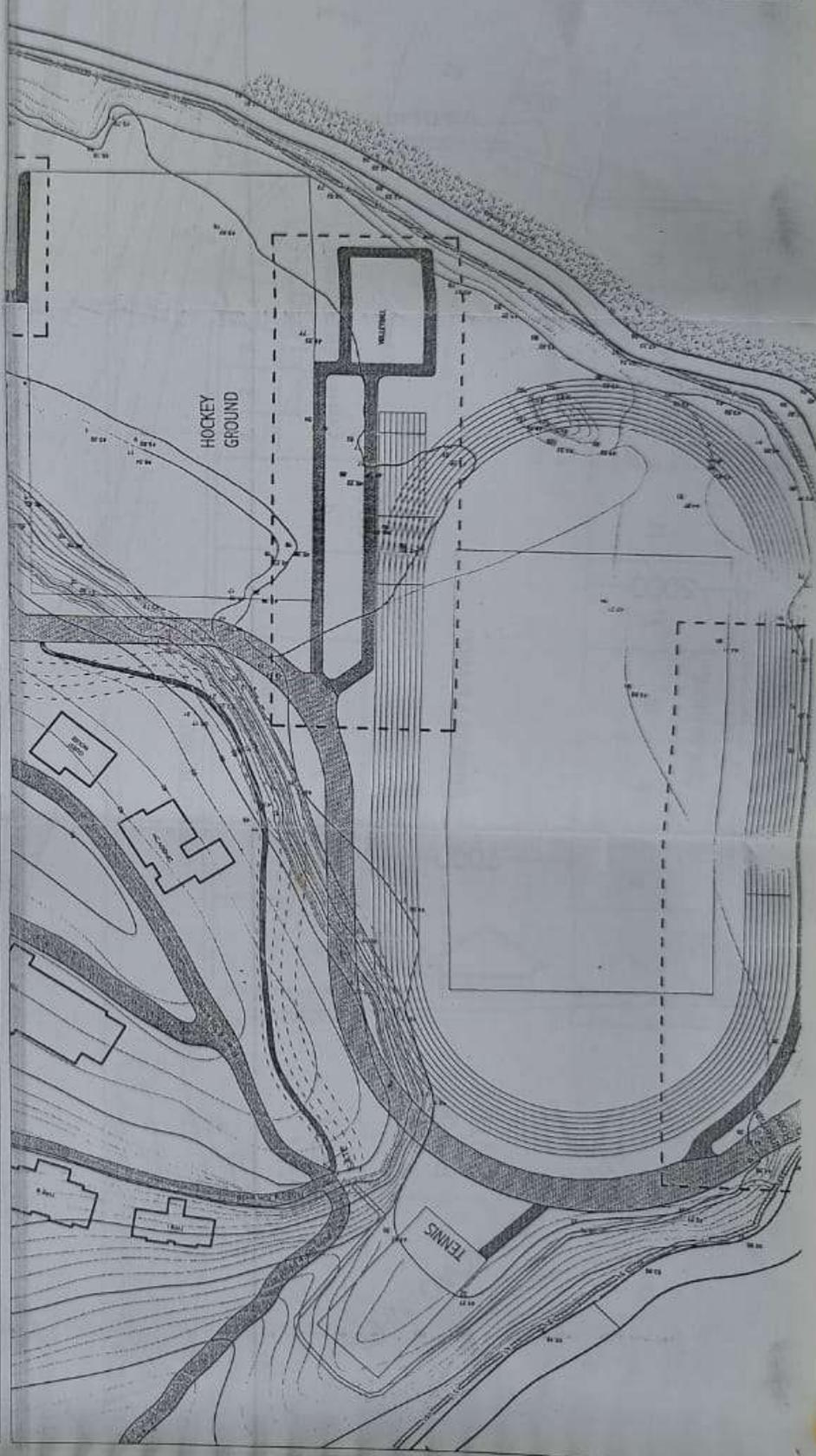
FOOTPATH 2.5 M WIDE

SIDE DRAIN 250 mm WIDE

OUTDOOR PAVING TILE

SIDE DRAIN 250 mm WIDE

TYPICAL PLAN OF FOOTPATH SCALE 1:100



DRAWING: PRELIMINARY DRAWING

SHEET: ROAD LAYOUT FOOTPATH

PROJECT REGN NO: 24802P 01/04/2009

SITE REGN NO: ARCH/075-11/09

DRAWING NO: ARCH/075-11/09

ARCHITECTURE BRANCH
CHIEF ENGINEER'S (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF ANDHRA
HYDRABAD, ANDHRA PRADESH
REGISTRATION NO: 2081/2008



Edition 1 2 3 4

DATE: 10/08/09 SHEET NO: 6

SCALE: VARIES

DRAWN BY: [Signature]

ARCHITECT

DATE: 10/08/09

REGN NO: 2081/2008

SENIOR ARCHITECT

[Signature]

ARCHITECT

[Signature]

SENIOR ARCHITECT

PROJECT

STATE SPORTS ACADEMY AT
ZOBANK

NOTES:

All dimensions in millimetres

Slr/No	Description	Nos.
1	Bus	3
2	Car	28
3	Two-wheeler	8

AREA OF BUS PARKING = 180 SQ M
 AREA OF CAR PARKING = 225 SQ M
 AREA OF 2-WHEELER PARKING = 24 SQ M
 TOTAL PARKING AREA = 429 SQ M

DRAWING: PRELIMINARY DRAWING

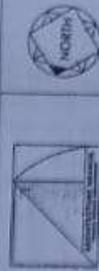
SHEET: ENLARGED
PARKING LAYOUT

PROJECT REGN NO: 78809 of 2012/09

SITE REGN NO: ARCH/ST-11/08

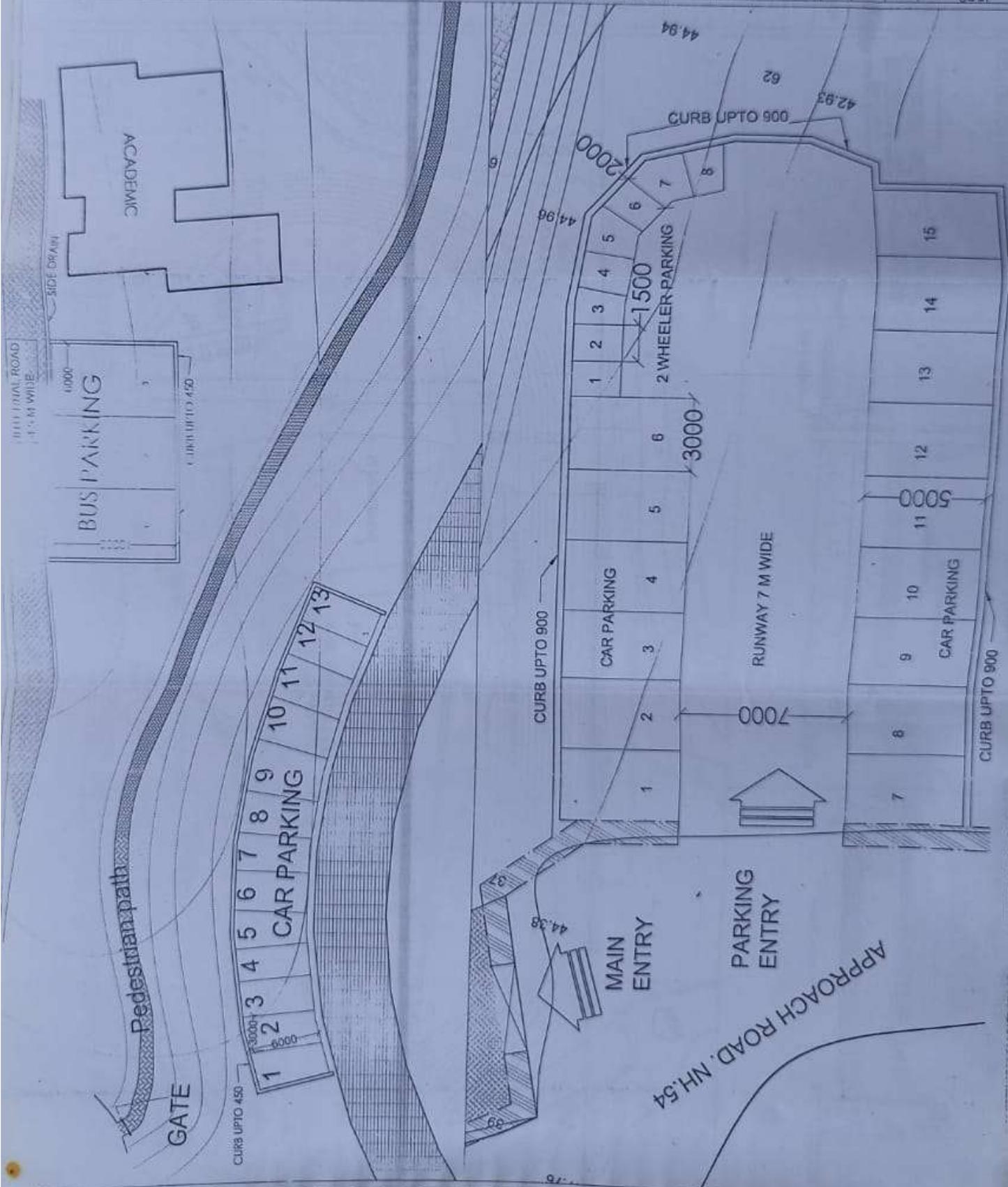
DRAWING NO: ARCH/ST-11/08

ARCHITECTURE BRANCH
 CHIEF ENGINEER'S (BUILDING) OFFICE
 PUBLIC WORKS DEPARTMENT, GOVERNMENT OF ASSAM
 (UNDER THE PROVISIONS OF THE ARCHITECTURE ACT, 1947 AND THE ARCHITECTURE (REGULATION OF PROFESSION) ACT, 1962)



Edition	1	2	3	4
DATE	10/08/09			
SCALE	1:150			
DRAWN BY:				
SHEET NO				7

ARCHITECT: *George Lakshya*
 SENIOR ARCHITECT: *George Lakshya*
 REGN NO: 14/2012/01
 REGN NO: 14/2012/01
 REGN NO: 14/2012/01

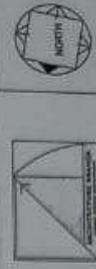


PROJECT
STATE SPORTS ACADEMY AT
ZOBAWK

DRAWING:
PRELIMINARY DRAWING
SHEET: 400M RUNNING
TRACK AND FIELD
EVENT LOCATION

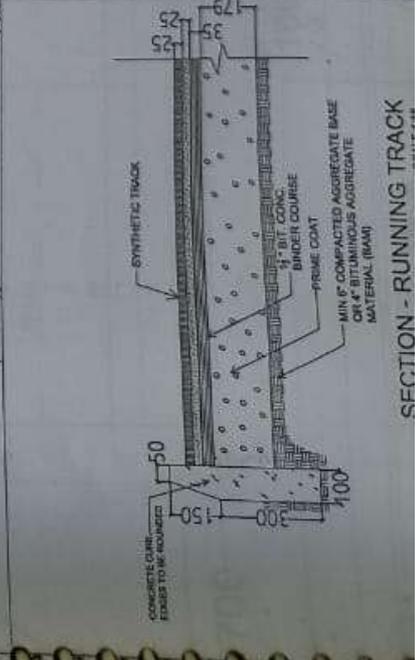
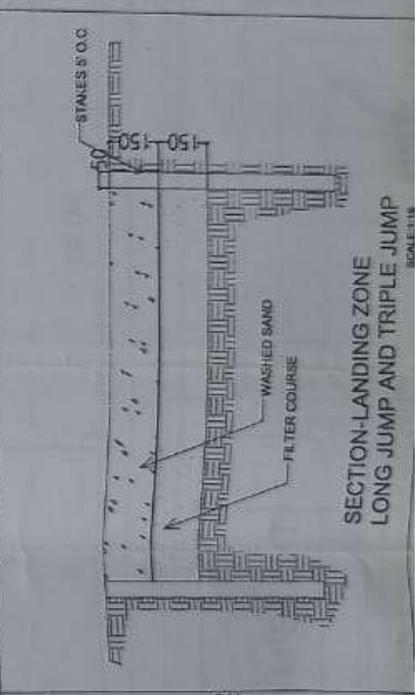
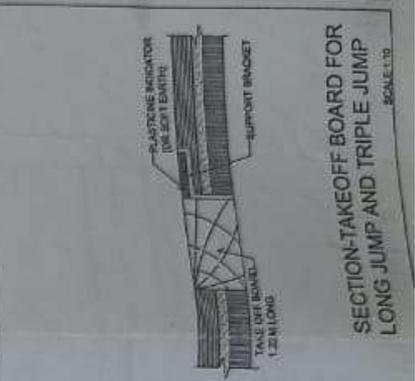
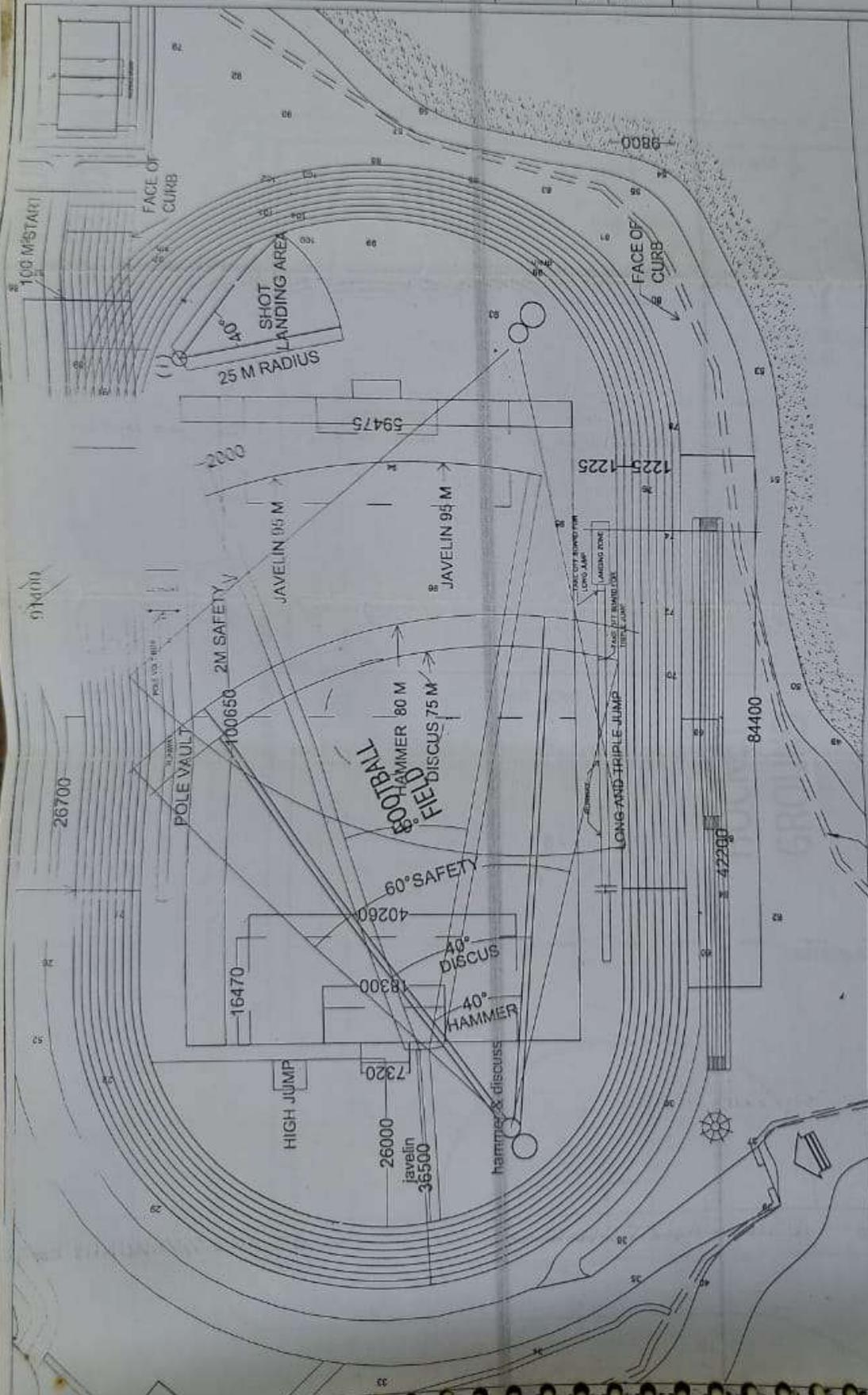
PROJECT REGISTRATION NO:
DRAWING NO:
ARCH/W:

DESIGNED AND DRAWN AT
ARCHITECTURE BRANCH
CHIEF ENGINEERS (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MEDAN



Edition 1 2 3 4 5
DATE: AUGUST, 2009
SCALE: 1:700
SHEET NO 8 OF

DRAWN BY:
ARCHITECT
SENIOR ARCHITECT



PROJECT

STATE SPORTS ACADEMY AT ZOBAWK

DRAWING: PRELIMINARY DRAWING

SHEET: VOLLEY BALL GROUND

PROJECT REGISTRATION NO.:

DRAWING NO.: ARCH-1116

DESIGNED BY: ARCHITECTURE BRANCH
CHIEF ENGINEER'S (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MICHIGAN

TURKISH/ITALIANO, AZARAK, MICROMAN 176 (B1)
PHONE NO. (0036) 222281



Edisun 1 2 3 4 5

DATE: AUGUST, 2009 SHEET NO

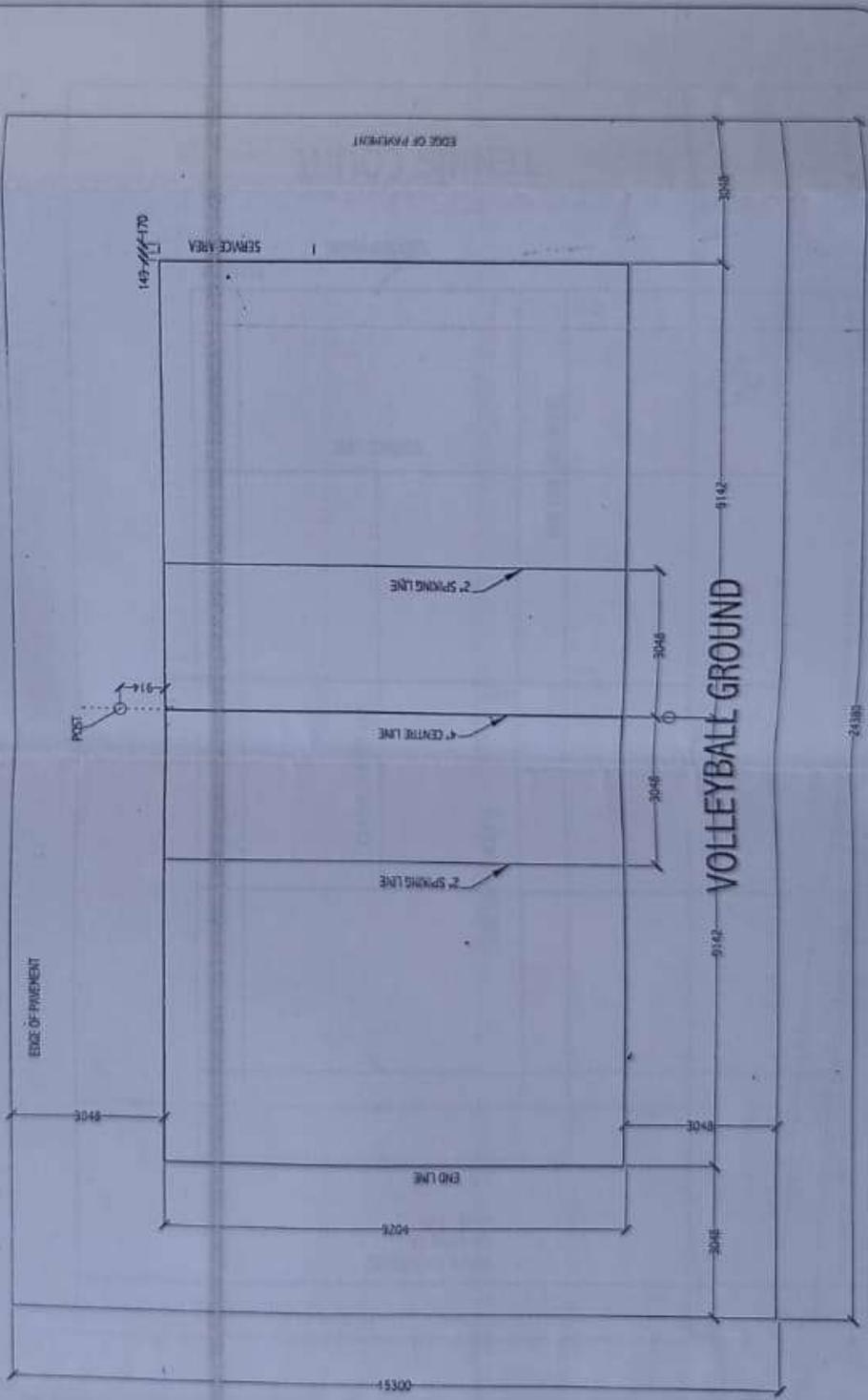
SCALE: 1:100 10 OF

DRAWN BY: LAETHIANGHUMI (D.M.E.)

ARCHITECT: (Signature) (AL CHHANDAM) REGD. NO. CA/85/11810

SENIOR ARCHITECT

(Signature) (GEORGE LALZISA) REGD. NO. CA/85/11810



VOLLEYBALL GROUND

24385

OF

PROJECT

STATE SPORTS ACADEMY AT ZOBABAW

DRAWING: PRELIMINARY DRAWING

SHEET:

TENNIS COURT

PROJECT REGISTRATION NO:

DRAWING NO: ARCHI/W-

DESIGNED AND DRAWN AT
ARCHITECTURE BRANCH
CHIEF ENGINEER'S (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MALAWA
TILIMBARUWA, AZAWA, MALAWA, P.O. BOX 101
PHONE NO (038) 232881



Edition 1 2 3 4 5

DATE: AUGUST, 2008

SHEET NO

11

OF

SCALE: 1:150

DRAWN BY:

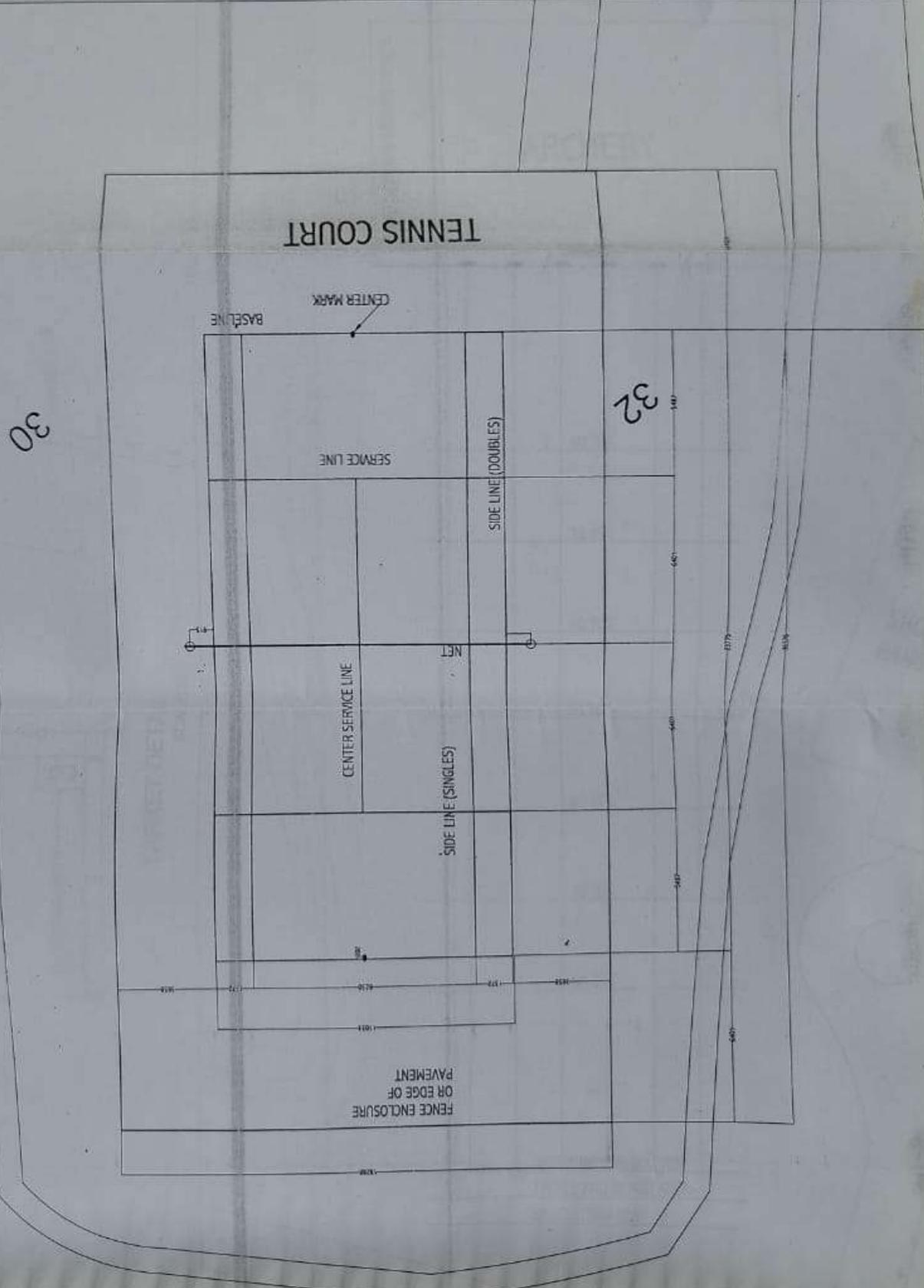
LAUWANGHIMI
ENCLII

ARCHITECT

(LALCHINDAWI)
REGD. NO. CA/MP/13281

SENIOR ARCHITECT

George Lalzwa
110800
(GEORGE LALZWA)
REGD. NO. CA/SP/11510



30

32

PROJECT

STATE SPORTS ACADEMY AT ZOBANK

DRAWING: PRELIMINARY DRAWING

SHEET: ARCHERY

PROJECT REGISTRATION NO:

DRAWING NO: ARCH/W-

ORDERED ARCHITECTURE ARCHITECTURE BRANCH CHIEF ENGINEER'S (BUILDING) OFFICE PUBLIC WORKS DEPARTMENT, GOVERNMENT OF ANDHRA PRADESH

TURKUPATI, ALVAHAL, WESTGAM, PIN 528 001 PHONE NO (0866) 222221



Edition 1 2 3 4 5

DATE: AUGUST, 2009 SHEET NO 12 OF

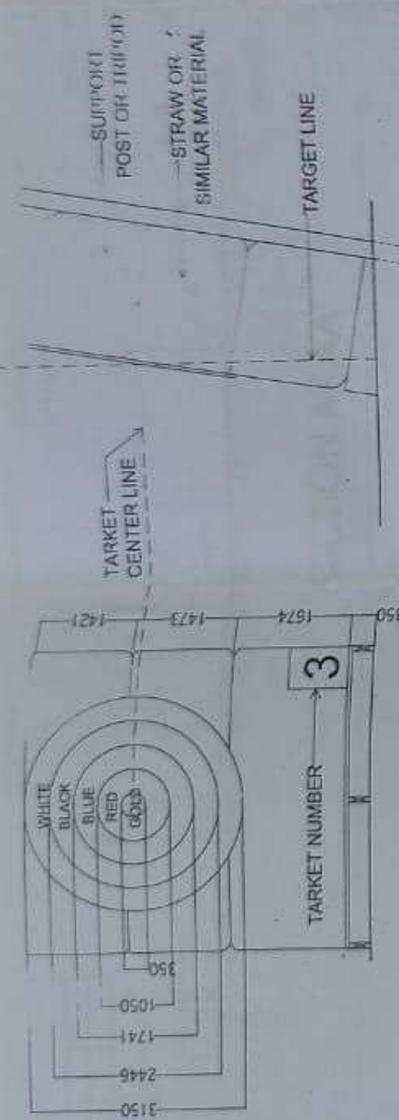
SCALE: 1:100

DRAWN BY: LUTHIANGLIM DAM III

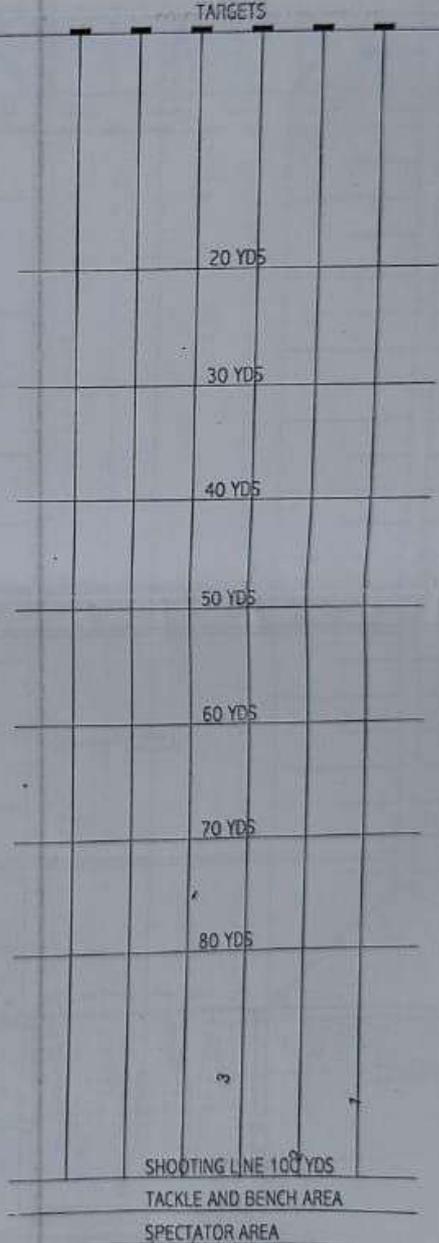
ARCHITECT: (LALCHANDRAMI)

REGD. NO. CA/BS/11810 SENIOR ARCHITECT

George Lalzua
(GEORGE LALZUA)
REGD. NO. CA/BS/11810



TARGET DETAIL SCALE: 1:75

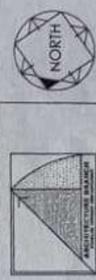


SHG RANG

PROJECT
STATE SPORTS
ACADEMY
AT
ZOBAWK

DRAWING: PRELIMINARY DRAWING
SHEET: SHOOTING RANGE
PROJECT REGN NO: 246/09 dt. 09/02/09
SITE REGN NO: ARCH/SYS-1/09
DRAWING NO: ARCH/SYS-1/09

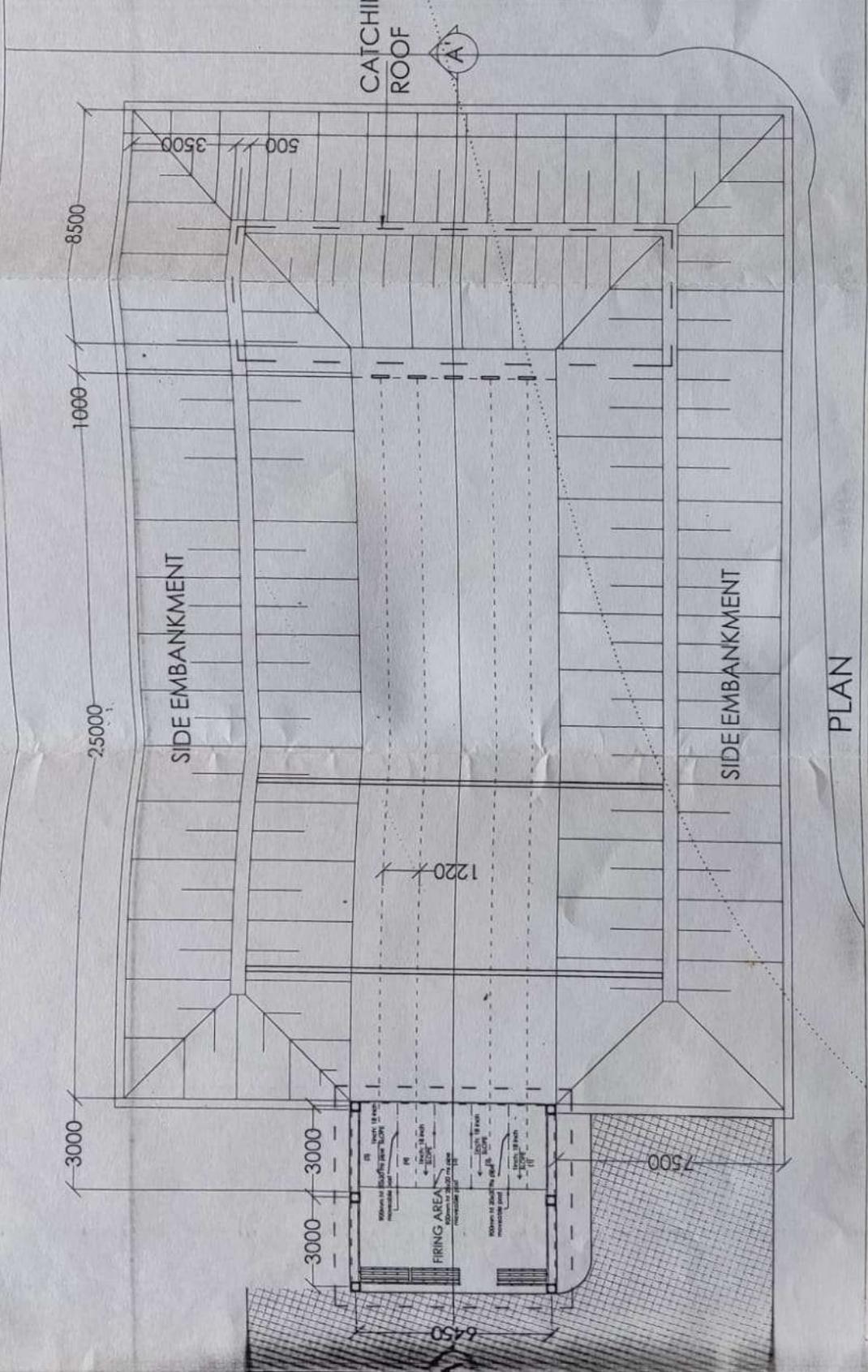
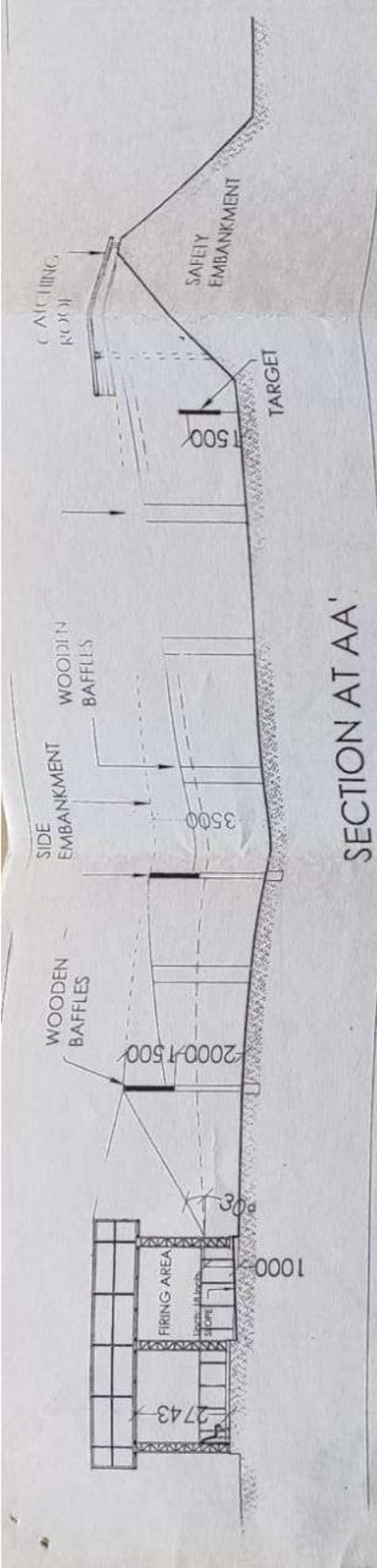
REGISTERED AND LICENSED
ARCHITECTURE BRANCH
CHIEF ENGINEER'S (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MIKRONIA
TARUWANIKANG, AIAWAL, MIKRONIA, P.O. BOX 776 (01)
PHONE NO (0397) 332891



Edition 1 2 3 4
DATE: JULY 2009
SCALE: 1:1500
SHEET NO 13 OF

DRAWN BY: *Thawadi*
ARCHITECT
REG. NO CA-2009/0678
LALU CHINIKOAM
REG. NO. 04/90/13224

SENIOR ARCHITECT
Yangyimin
REG. NO. CA/08/11810



PLAN

PROJECT
STATE SPORTS ACADEMY AT
ZOBBAWK

LEGENDS

SOLAR STREET LIGHT LED BASED
(Circle to show 120/70/60) 45 WGS

HT LINE

LT LINE

JUNCTION BOX

PUMP STATION

DRAWING:

PRELIMINARY DRAWING

SHEET:

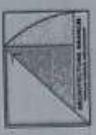
ELECTRICAL PLAN

PROJECT REGISTRATION NO.:

DRAWING NO.:

ARCHI/W:

DESIGNED AND DRAWN AT
ARCHITECTURE BRANCH
CHIEF ENGINEER'S (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MADRAS
TAMIL NADU, INDIA. ALABAMA, MISSISSIPPI, NEW YORK
PHONE NO (INDIA) 322281



Scale: 1 2 3 4 5

DATE: JULY, 2009

SCALE: 1:400

SHEET NO

14 OF

DRAWN BY:

LATHIANGHULMI
DIP-II

ARCHITECT

REGD. NO. CA/80/2008

SENIOR ARCHITECT

George Lalajina
REGD. NO. CA/80/1810

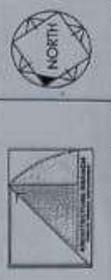


PROJECT
STATE SPORTS
ACADEMY
AT
ZOBAWK

PRELIMINARY DRAWING
DRAWING: WATER SUPPLY PLAN
WITH RAIN WATER
HARVESTING
SCHEME

PROJECT REGN NO: 246/09 dt 08/02/09
SITE REGN NO: ARCH/2015-11/09
DRAWING NO: ARCH/2015-11/09

ARCHITECTURE BRANCH
CHIEF ENGINEERS (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT
URBAN PLANNING, DESIGN, & CONSTRUCTION
REGD. NO. 2003/2009



Edition 1 2 3 4

DATE: 06.08.09 SHEET NO 16

SCALE: 1:1000
DRAWN BY: *Shamshad*
CHECKED BY: *Shamshad*
DESIGNED BY: *Shamshad*
REGD. NO. 246/09/2009
ARCHITECT: *Shamshad*
SENIOR ARCHITECT: *Shamshad*

GS	GROUND SWAMP FOR TREATED WATER FROM BORE WELLS
COH	COMMON OVERHEAD TANK
TR	TREATMENT PLANT
○	INDIVIDUAL OVERHEAD TANKS
⊗	BORE WELL
→	PIPELINE FROM INDIVIDUAL BUILDINGS TO FILTRATION PLANT
→	PIPELINE FROM OVERHEAD TANK TO INDIVIDUAL TANKS
→	PIPELINE FROM FILTERED RAINWATER COLLECTING TANK TO OVERHEAD TANK
→	PIPELINE FROM GROUND SWAMP TO OVERHEAD TANK
3	FOOTBALL GROUND WITH ADMIN. TRACK
4	VOLLEYBALL COURT
5	HOCKEY GROUND
6	INDOOR STADIUM
7	SHOOTING RANGE
8	ARCHERY
9	TENNIS
10	ADMINISTRATIVE & ACADEMIC BLOCK
11	GUEST HOUSE
12	BOYS HOSTEL
13	CANTEEN
14	GIRLS HOSTEL
15	TYPE - I QUARTER
16	TYPE - II QUARTER



PROJECT
STATE SPORTS
ACADEMY
AT
ZOBARK

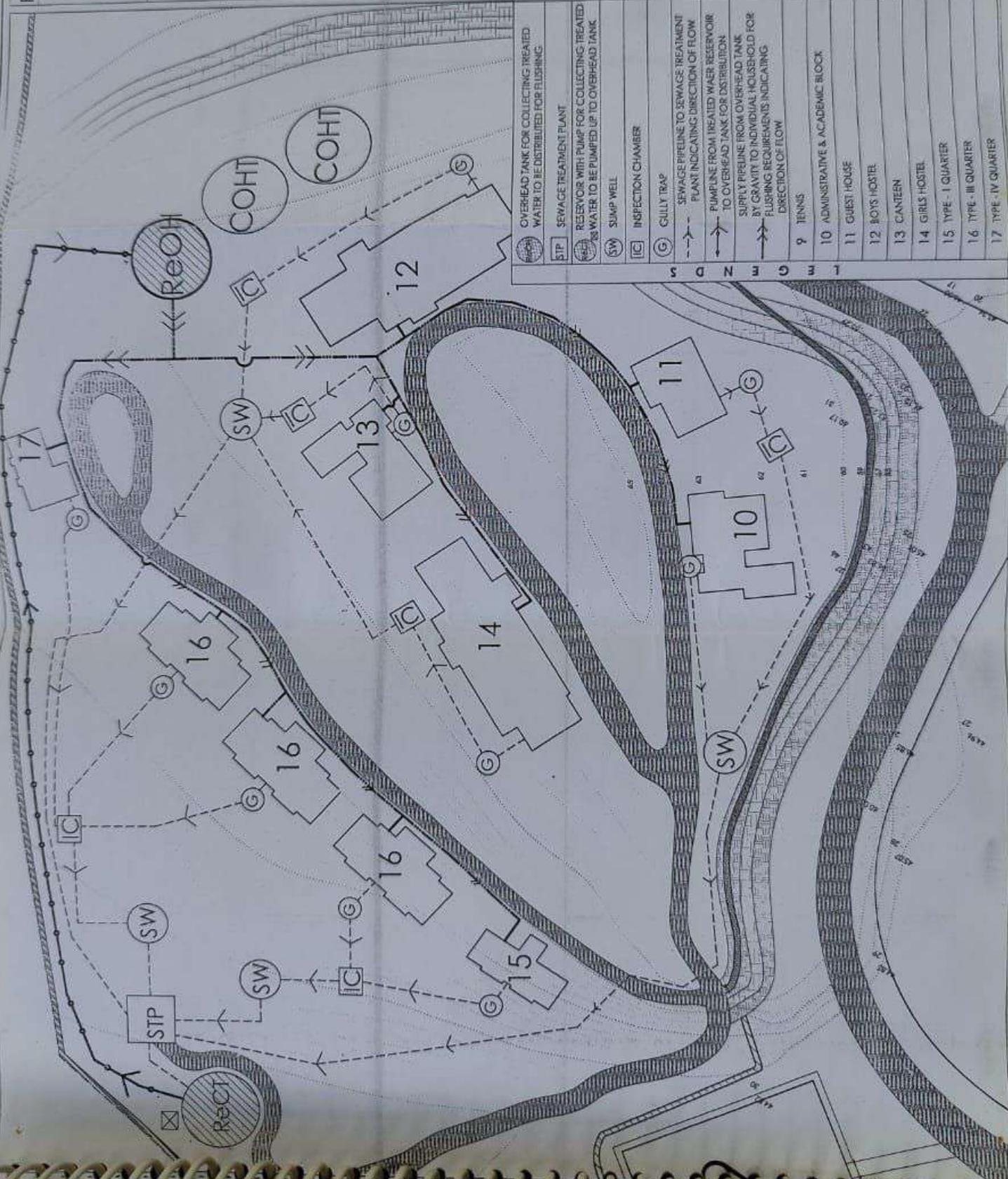
DRAWING: PRELIMINARY DRAWING
**WASTE WATER
RECYCLING PLAN**
PROJECT REGN NO.: 246279 dt: 09/03/09
SITE REGN NO.: ABC4035-11/08
DRAWING NO.: ABC4035-11/09

ARCHITECTURE BRANCH
CHIEF ENGINEER'S (BUILDING) OFFICE
PUBLIC WORKS DEPARTMENT, GOVERNMENT OF MICHAHA
TIRUNELVELI, TAMIL NADU, INDIA. TEL: 9447973781
FAX: 9447973782



Edition 1 2 3 4
DATE: 06.08.09
SHEET NO. 17

DRAWN BY: *Aravind*
ARCHITECT: *Aravind*
SENIOR ARCHITECT: *George Srinivasan*
REG. NO. CA/11/130
REG. NO. CA/11/130



- OVERHEAD TANK FOR COLLECTING TREATED WATER TO BE DISTRIBUTED FOR FLUSHING
- STP SEWAGE TREATMENT PLANT
- RESEVOR WITH PUMP FOR COLLECTING TREATED WATER TO BE PUMPED UP TO OVERHEAD TANK
- SW SLUMP WELL
- IC INSPECTION CHAMBER
- G GULLY TRAP
- SEWAGE PIPELINE TO SEWAGE TREATMENT PLANT INDICATING DIRECTION OF FLOW
- PLANT INDICATING DIRECTION OF FLOW
- PUMPLINE FROM TREATED WATER RESERVOIR TO OVERHEAD TANK FOR DISTRIBUTION
- SUPPLY PIPELINE FROM OVERHEAD TANK BY GRAVITY TO INDIVIDUAL HOUSEHOLD FOR FLUSHING REQUIREMENTS INDICATING DIRECTION OF FLOW
- 9 TENNIS
- 10 ADMINISTRATIVE & ACADEMIC BLOCK
- 11 GUEST HOUSE
- 12 BOYS HOSTEL
- 13 CANTEN
- 14 GIRLS HOSTEL
- 15 TYPE - I QUARTER
- 16 TYPE - III QUARTER
- 17 TYPE - IV QUARTER

L E G E N D S

PROJECT
STATE SPORTS
ACADEMY AT
ZOBAWK

TITLE

INDOOR STADIUM

AREA STATEMENT:

TOTAL FLOOR AREA = 3102.72 SQ. M.

DRAWING:

PRELIMINARY DRAWING

SHEET:

GROUND FLOOR PLAN

PROJECT REGISTRATION NO.:

DRAWING NO.:

ARCH/ W/:

DESIGNED AND DRAWN AT

ARCHITECTURE BRANCH

CHIEF ENGINEER'S (BUILDING) OFFICE

PUBLIC WORKS DEPARTMENT, GOVERNMENT OF ANDHRA PRADESH

TURKUNIZADAL, AGARAL, HYDRABAD 500 076 INDIA

PHONE NO. (0800) 2228991



Edition 1

2

3

4

5

DATE: JULY 2009

SCALE: 1:200

SHEET NO

19

OF

DRAWN BY:

GRACE LALLAMUNIZALI

ARCHITECT

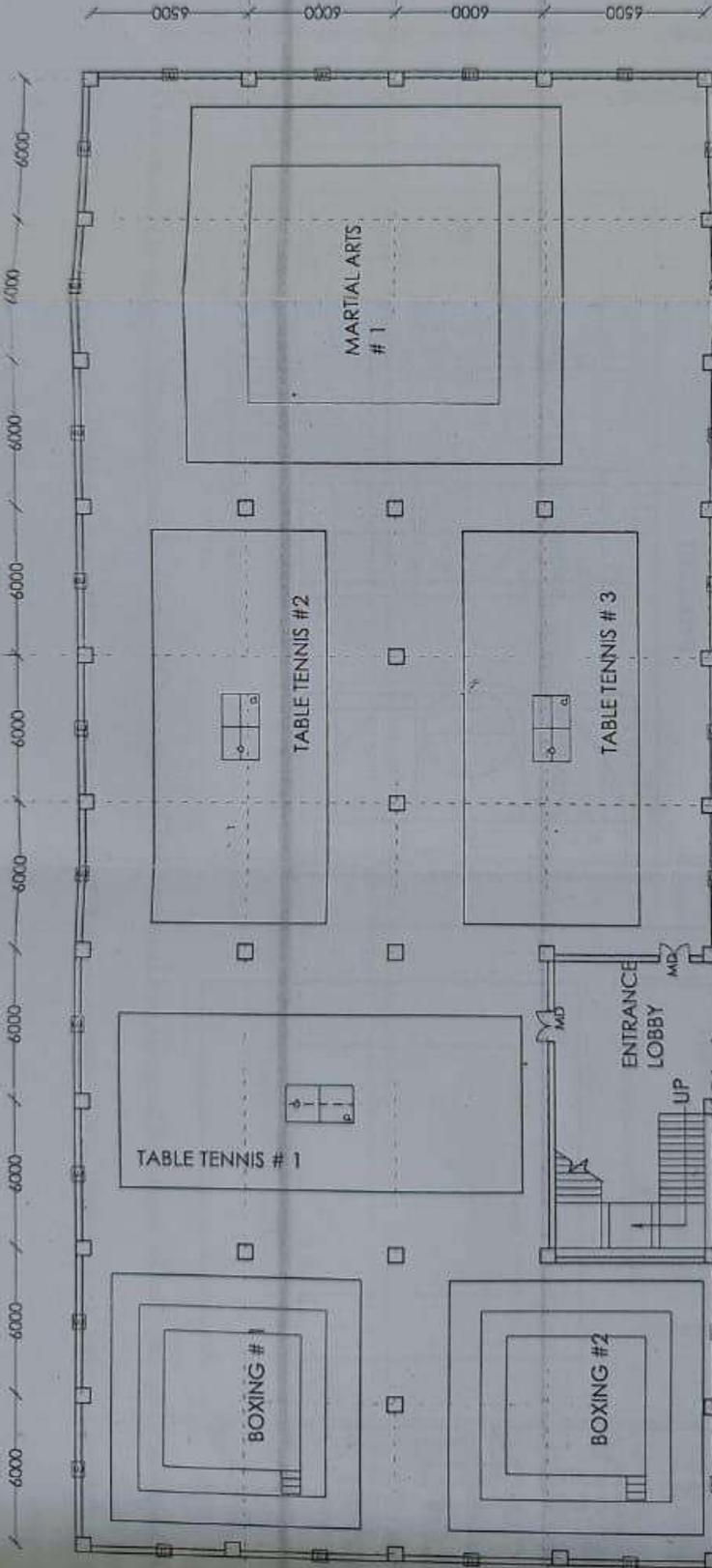
REGD. NO. CA/2004/04875

REGD. NO. CA/98/11810

ARCHITECT

Senior Architect

REGD. NO. CA/98/11810



PROJECT
STATE SPORTS
ACADEMY AT
ZOBAWK

TITLE
INDOOR STADIUM

AREA STATEMENT:
TOTAL FLOOR AREA = 3102.72 SQ. M.

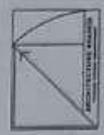
DRAWING:
PRELIMINARY DRAWING

SHEET:
FIRST FLOOR PLAN

PROJECT REGISTRATION NO.:

DRAWING NO. :
ARCH/W:

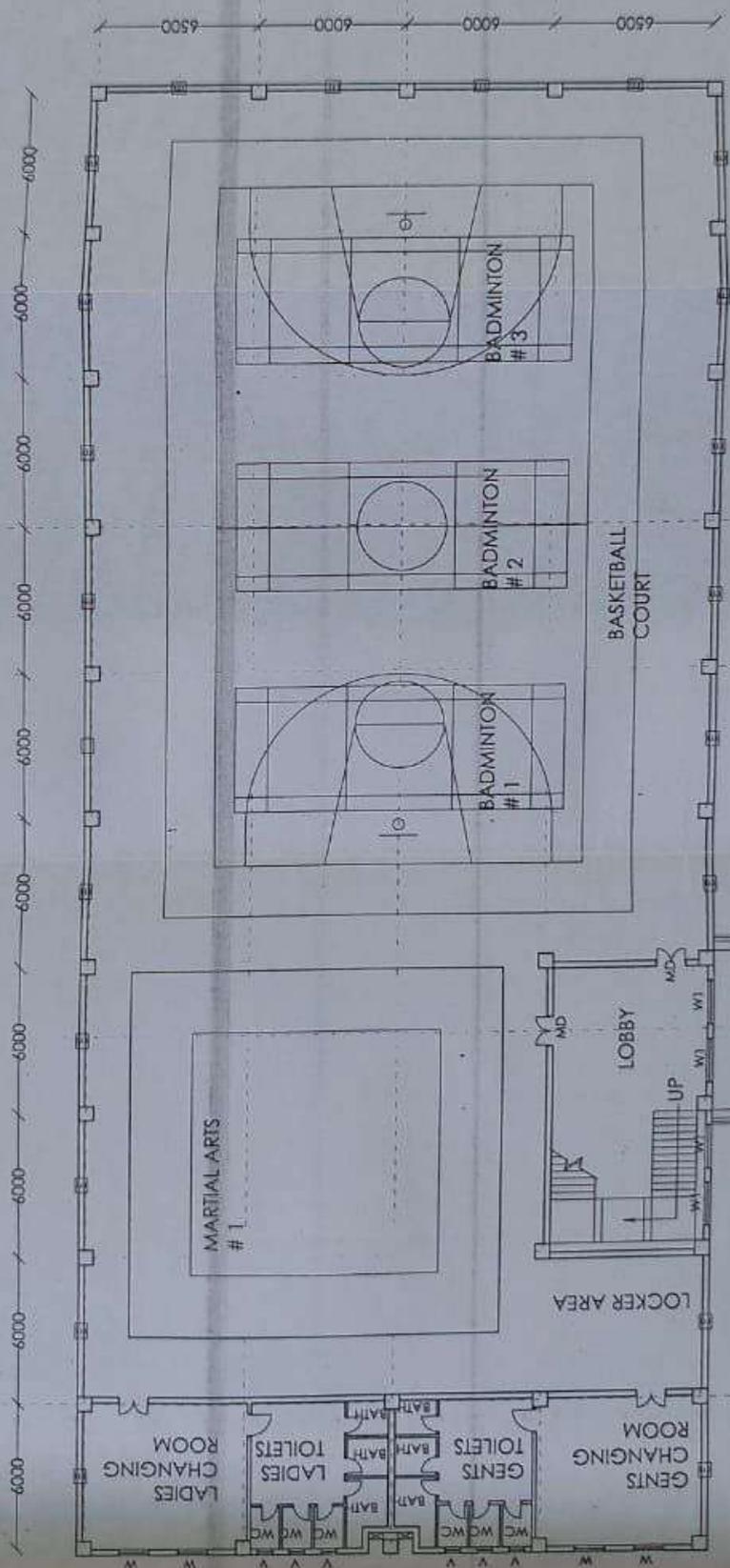
DESIGNED AND DRAWN AT:
ARCHITECTURE BRANCH
CHIEF ENGINEER'S BUILDING OFFICE
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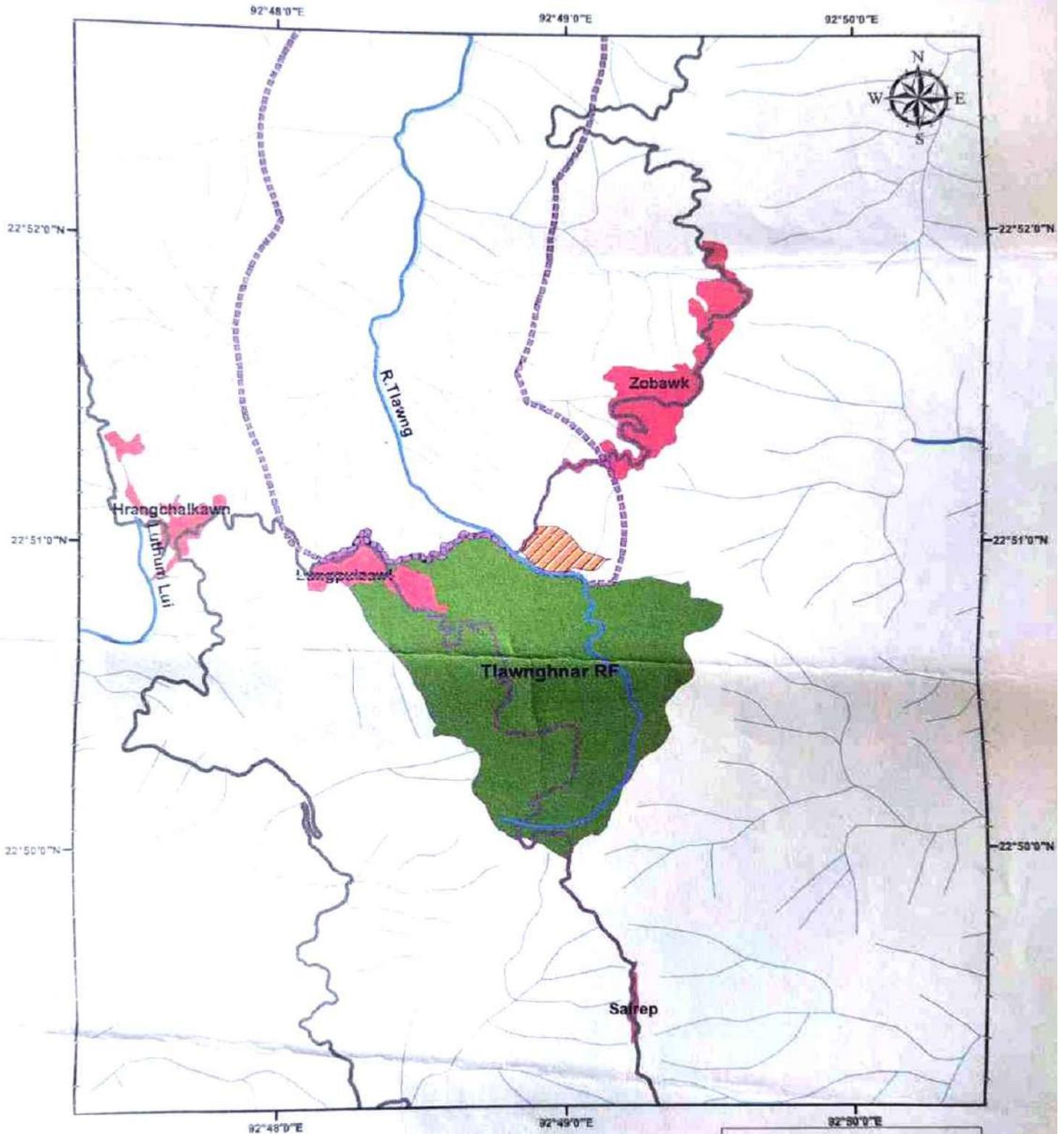
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GEO-REFERENCE MAP OF ZOBAWK SPORTS COMPLEX



[Signature]
Director
Sports & Youth Services
Mizoram, Aizawl

Prepared by :
GIS Cell, EF & CC Dept. Mizoram

Legend

- Tlawng RRF Boundary
- Reserved Forest
- Sport Complex
- Rivers
- Drainage
- Roads
- Settlement

ANNEXURE-R/5

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NDOH: 02.03.2021

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BRANCH, NEW DELHI

O.A. NO. 68 OF 2019 (EZ)

IN THE MATTER OF:

CENTER FOR ENVIRONMENT PROTECTION (CEP)

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

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Date:26.02.2021

New Delhi

Enroll: No. Mah/4037/2008.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BRANCH, NEW DELHI
O.A. NO. 68 OF 2019 (EZ)**

IN THE MATTER OF:

CENTER FOR ENVIRONMENT PROTECTION (CEP)

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

**REPORT ON BEHALF OF RESPONDENT – STATE OF
MIZORAM**

I, Shri Mr. Alexander V Chongthu, age, 45 years presently working as Additional Resident Commissioner, Government of Mizoram, Chanakyapuri, Mizoram House, New Delhi, do solemnly state and affirm as follows:-

1. That I am the Authorized Representative of the Respondent - State of Mizoram and I am competent to swear, affirm and file the instant compliance affidavit based on my knowledge as derived from the official records maintained by the State and made available to me and believed by me to be true and correct.
2. It is most humbly submitted that vide Affidavit dated 02.01.2021, the present Respondents had brought on record the facts pertaining to the pendency of 11 analogously linked Writ Petitions, before the Hon'ble High Court of Assam, Arunachal Pradesh, Nagaland, Mizoram, Aizawl Bench, Aizawl. It was submitted that the position as it stood then was twofold, *firstly*, there was a stay Order which is operating on the steps taken by the Officials of the answering State vide decision dated 05.08.2016 in regard to the cancellation of the illegal LSCs and *secondly*, that one of the main



issues before the Hon'ble High Court in the pending analogous cases by virtue of being tagged was the validity of the Notification dated 28.01.1965 notified on 19.05.1965, the finding on which would have a direct bearing on the issue of cancellation of the Land Permits of the encroachers within the answering State.

3. In light of the said, vide Order dated 05.01.2021 this Hon'ble Court was of the view that it shall be appropriate for the State to approach the Hon'ble High Court for expeditious disposal of the cases by apprising the Hon'ble High Court of the pendency of the present case before this Hon'ble Court. That thereby this Hon'ble Court was pleased to direct the State to take appropriate steps before the Hon'ble High Court and report of status of the cases be filed before next date of hearing.
4. That this Affidavit is being filed in the most respectful compliance to the Order dated 05.01.2021 passed by this Hon'ble Court.
5. It is most humbly submitted that vide Notification No.DC.XN-(A)-3/65 dated 28.01.1965 notified on 19.05.1965 passed by the erstwhile Mizo District Council, sixteen (16) Riverine Forests were notified and accordingly the encroachments done in violation of the said Notification are in consideration in the present matter.
6. That the legality and validity of the said Notification was under challenge before the Hon'ble High Court of Guahati at Aizawl in WP(C) No. 45 and 51 of 2017 preferred by a total of 45 Petitioners claiming payment of compensation on the basis of the Supplementary Award No. 6 of 2003.
7. The said, Writ Petitions were clubbed together with Eleven (11) analogously linked cases which were pending before the Hon'ble High Court of Judicature at Aizawl, pertaining to claims of the Six



Forty-Nine (649) persons whose lands were acquired for the construction of the Tural Hydro Electric Project ("THEP") within the Tural Riverine Reserve Forest Area ("TRRF").

8. That all the Petitioners had challenged the said Order dated 05.08.2016 issued by the Chief Secretary, Government of Mizoram vide which the Revenue Department was directed to cancel all the LSCs granted within the TRRF and further directed the District Collector to take appropriate steps to cancel the Supplementary Award No. 6/2003, stating that the same is illegal per-se. That further, the legality and validity of the Notification dated 28.01.1965 passed under Section 14 r/w Section 21 of the Mizo District (Forest) Act, 1955 was also under challenge.
9. That vide the common final Order and Judgment dated 27.01.2021, the Hon'ble High Court of Judicature at Aizawl, was pleased to set aside the Notification dated 28.01.1965 passed under Section 14 r/w Section 21 of the Mizo District (Forest) Act, 1955 and consequently was also pleased to set aside the Order dated 05.08.2016, issued by the Chief Secretary, Govt. of Mizoram. A true copy of the final Judgment and Order dated 27.01.2021, passed by the Hon'ble High Court of Assam, Arunachal Pradesh, Nagaland, Mizoram, Aizawl Bench, Aizawl in WP(C) No. 45/2017 and connected matters is attached herewith and marked as ANNEXURE A.
10. That the background in brief of the aforesaid Writ Petitions are as follows, for the kind perusal of this Hon'ble Court:
 - i. The Supplementary Award No. 6 of 2003, was passed for payment of compensation for the land acquisition for construction of the THEP within the TRRF.



- ii. That in the case of CRP NO. 2 of 2011 titled- '*NEEPCO vs. Shri Nagurthanmawia and 37 Ors.*' the validity of the final Order dated 10.12.2010, passed in the Execution Petition No. 13 of 2010 relating to Award No. 6 of 2003 was challenged by the NEEPCO, before the Hon'ble High Court of Gauhati. Aizawl Bench.
- iii. That the Hon'ble High Court vide Order dated 02.07.2012 set aside the Execution Order by making an observation in para 30, that Cl. 8 of the agreement dated 29.05.1996 which was entered into between the Government of Mizoram and NEEPCO, provided that the land required for the Project would be acquired by the State Government and handed over to NEEPCO on payment of necessary fee to the State Government as assessed by the State Government. That accordingly the NEEPCO has paid the amount for compensatory afforestation which was the necessary fee to be paid to the State Government. That further, the Hon'ble Court also considered the relevant portion of the Award No. 6 of 2003 as approved by the State Government, which stated that if NEEPCO takes the stand that they would not pay any compensation after they have paid the amount for compensatory afforestation to the Forest Department, Mizoram, the question as to whether or not compensation will be paid to private land/garden owners would need to be considered by the Council of Ministers, Government of Mizoram.
- iv. That based on the facts and contentions in the said case the Hon'ble Court concluded that –
- “34..that in view of the CBI investigation as referred to above and the stand taken by Forest Department, Mizoram, the Chief Secretary to the Government of Mizoram may look into the matter and take a



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conscious decision keeping in view the public interest
involved.” *(Emphasis added)*

- v. That in compliance of the above stated Order the Chief Secretary, Mizoram, issued an Order vid Memo No. C. 18017/100/ (A)/2014-REV dated 05.08.2016 and directed the Revenue Department to cancel all the LSCs granted within the TRRF and further directed the District Collector to take appropriate steps to cancel the Supplementary Award No. 6/2003.
11. It is most respectfully submitted the Hon'ble High Court passed the Final Order dated 27.01.2021, upon consideration of the provisions under Sections 14-21, of the Mizo District (Forest) Act, 1955. That Section 14 of the Act empowers the Government to constitute any Government land as a Government Reserve Forest and Section 15 requires to publish notification of proposal in Zoram Hriattirna (The then official bulletin of Mizo District Council) for this purpose specifying the land and thereby to invite claim of rights and objections if any, in this regard. Thereafter, Section 16 required survey of the proposed site and demarcation of the same by the Council Forest Officer(s) and followed by disposal of claims and objections and then to submit a written report in this regard to the Executive Committee within 120 days from the date of publication of the Notification under Section 15 aforementioned. Thereafter, as provided in Section 21 of the Act, the Executive Committee, after disposal of all appeals as provided under Section 19, required to publish in the Assam Gazette, the final Notification specifying the limit of the Council Reserved Forest and declare the same to be the Council Reserved Forest from the date of such final Notification. A copy of the Mizo District (Forest) Act, 1955 as published in the Official Assam Gazette, is attached herewith and marked as **ANNEXURE B**



12. That upon consideration of the above stated provisions, the Hon'ble High Court was pleased to set aside and quash the Order dated 05.08.2016 issued by the Chief Secretary to the Government of Mizoram and the Notification dated 28.01.1965 made under Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955, by holding that:

"40. A perusal of the Notification dated 28.01.1965 published in the Hon'ble Court observed that the Notification was issued under Section 14 read with Section 21 of The Mizo District (Forest) Act, 1955. However, it is noticed that before making the final Notification under Section 21 of the said Act, no preliminary notification as required under Section 15 of the said Act, quoted above, was ever published in the official bulletin of the Council "Zoram Hriattirna". That in light of the said, the Hon'ble Court was pleased to hold that the Notification cannot be accepted to be a legally valid notification declaring the Tutrial riverine area as the Council Reserved Forest, where LSCs of the petitioners were issued in favour of the petitioners for no fault of them or their misrepresentation of facts."

41. The grounds of delay and laches to challenge the said Gazette Notification dated 19.05.1965 cannot come on the way of the petitioners right to seek relief of compensation under the Awards as the cause of action for challenge of the said Notification by the petitioners arose only on and from the date of the impugned Order dated 05.08.2016 as the date of knowledge."

13. The answering Respondent herein further seeks liberty to file additional affidavit in course of litigation as and when directed by this Hon'ble Court or required in the facts and circumstances of the case.



(ALEXANDER V. CHONGTHU)
Addl. Resident Commissioner
Govt. of Mizoram, New Delhi

VERIFICATION:-

I, the Deponent named hereinabove, do hereby solemnly affirm and verify that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.

Verified at New Delhi on this the 25th day of February, 2021

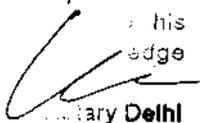

DEPONENT
(ALEXANDER V. CHONGTHU)
Addl. Resident Commissioner
Govt. of Mizoram, New Delhi


I identified the deponent
has sig. in my presence



Verified..... Deponent
Shri.....
S/o.....
ID.....
the.....
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A.V. Chongthu
H. Chongthu at N. Delhi
Subscribed by
25/02/2021


New Delhi | 25/02/2021

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Annexure - A

**IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM
& ARUNACHAL PRADESH)**

AIZAWL BENCH : AIZAWL

WP(C) NO. 45 OF 2017,

WP(C) NO. 51 OF 2017,

WP(C) NO. 130 OF 2013,

WP(C) NO. 131 OF 2013,

WP(C) NO. 132 OF 2013,

WP(C) NO. 135 OF 2013,

WP(C) NO. 16 OF 2013,

WP(C) NO. 116 OF 2013,

WP(C) NO. 117 OF 2013

&

WP(C) NO. 118 OF 2013

::: B E F O R E :::

THE HON'BLE MR. JUSTICE AJIT BORTHAKUR

Date of conclusion of Hearing and Judgment : 27.01.2021.

J U D G M E N T & O R D E R (O R A L)

Since the issues involved in all the above ten (10) writ petitions are arising out of land acquisition Awards mentioned below in respect of Tuirial Hydro Electric Project, Mizoram under the Land Acquisition Act, 1894 they

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are taken up together and disposed of by this common Judgment and Order.

[2.] Heard Mr. A.R. Malhotra, the learned counsel appearing for the petitioners in WP(C) Nos. 45 of 2017; 51 of 2017 and 16 of 2014; Mr. Lalfakawma, the learned counsel appearing for the petitioners in WP(C) Nos. 130 of 2013; 131 of 2013; 132 of 2013 and 135 of 2013. Also heard Mr. Lalchhanliana Khiangte, the learned counsel for the petitioners in WP(C) Nos. 116 of 2015; 117 of 2015 and 118 of 2015. Further, heard Mr. C. Zoramchhana, the learned Addl. Advocate General for the respondent Nos. 1, 2 and 3; Ms. Zairemsangpuii, the learned CGC appearing for the respondent No. 4 as well as Mr. V.K. Jindal, the learned Senior Advocate assisted by Mr. Roshan Subedi, the learned counsel appearing for the respondent No. 5/NEEPCO.

[3.] The aforesaid ten writ petitions are preferred being not executed the following Awards are not executed relating to acquisition of lands of the petitioners for construction of the Tuirial Hydro Electric Project, Mizoram.

(A) Award No. 4/2002 dated 18/6/2002

[WP(C) No. 130/2013;

WP(C) No. 16/2014 &

WP(C) No. 118/2015]

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(B) Award No. 5/2003 dated 16/7/2003 & Supplementary Award No. 6/2003 dated 27.01.2006.

[WP(C) No. 132/2013;

WP(C) No. 135/2013;

WP(C) No. 116/2015]

(C) Award No. 5/2002 dated 26/8/2002

[WP(C) No.131/2013]

(D) Award No. 6/2003 & Supplementary Award No.6/2003

[WP(C) No.45/2017

WP(C) No. 51/2017

WP(C) No. 117/2015]

Now let us see the reliefs prayed by the petitioners Award wise and writ petition wise relevant thereto:

(A) AWARD No. 4/2002:

The Award No. 4 was made and published by the District Collector on 18/06/2002 for an amount of Rs. 8,04,90,627.00 towards payment of compensation to 352 awardees for trees, crops, plants, etc., in respect of 9310 bighas of land to be acquired for submergence area (Phase-I). It may pertinently be mentioned that the NEEPCO in pursuance to MoU dated 12/08/2003 paid 50% of the awarded amount to the land

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holders, was subsequently objected by the State Government and Government of India.

The following writ petitions are related to claim for execution of the aforesaid award and for making a supplementary award.

(i) **W.P(C) No.130/2013:**

The aforesaid Writ Petition is filed by 229 number of Awardees with a common prayer to direct the Respondents to pay the balance compensation amount to the Petitioners under the above Award No. 4/2002 and also to make a Supplementary Award to the said Award No. 4 of 2002 and further to pay interest @ 6% p.a due to delay in payment.

(ii) **W.P(C) No.16/2014:**

This Writ Petition is filed by 20 number of Awardees of Award No. 4/2002 with similar prayers as made in W.P(C) No. 130/2013.

(iii) **W.P(C) No.118/2015:**

This Writ Petition is filed by 32 number of Awardees of Award No. 4/2002 with similar prayers as that of W.P(C) No. 130/2013.

(B) **AWARD NO. 5/2003:**

The Award No. 5/2003 dated 16/7/2003 was passed by the Collector for Rs. 5,58,60,928.00 for payment to 348 number of Awardees as compensation for trees, crops, plants etc., in respect of 16468.77 bighas of land acquired for submergence area Phase – II of the Tuirial Hydro Electric Project.

(i) W.P(C) No. 132/2013:

This Writ Petition is filed by 165 number of Awardees of Award No. 5/2003 with a prayer to direct the Respondents to pay the compensation amount to the Petitioners as per Award No. 5/2003 and also to make a Supplementary Award to the Award No. 5/2003.

(ii) W.P (C) No. 135/2013:

This Writ Petition is filed by 53 number of Awardees of Award No. 5/2003 with similar prayers as that of W.P(C) No.132/2013.

(iii) W.P (C) No.116/2015:

This Writ Petition is filed by 44 number of Awardees of Award No.5/2003 with similar prayers as that of W.P (C) No. 132/2013.

(C) AWARD NO. 5/2002:

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Award No. 5/2002 dated 26/8/2002 is for Rs.68,52,716.00 for payment to 74 petitioners as compensation for standing crops, trees etc., for construction of borrow area and saddle dam area in respect of 857.84 bighas of land was passed by the Collector.

The following Writ Petition is related to the execution of the aforesaid award and for making Supplementary Award to Award No.5/2002.

(i) W.P (C) No. 131/2013:

The instant Writ Petition is filed by 70 number of Petitioners/ awardees for execution of the said award and for making a Supplementary Award to the Award No. 5.

(D) AWARD NO. 6/2003:

Award No. 6/2003 is for Rs.8,85,50,461.00 for payment to 196 petitioners who are Land Settlement Certificate holders as compensation for standing crops etc., in respect of 9189.94 bighas of land (Phase –III) was passed by the Collector.

The following Writ Petitions are related to the Execution of the aforesaid award and for making Supplementary Award to Award No.6/2003:-

(i) W.P (C) No. 117/2015:

This Writ Petition is filed by 15 number of Awardees of Award No. 6/2003 for execution of the Award No. 6/2003 and to make a Supplementary Award to Award No. 6/2003.

(ii) W.P(C) No. 51/2017 & W.P(C) No.45/2017:

Consequent upon the order dated 02.07.2012 passed in CRP No.02/2011, the Government of Mizoram issued the impugned order dated 05.08.2016 to cancel all the LSCs of the land owners and to cancel the Award No.6/2003 and supplementary award No. 6/2003. The Writ Petitioners in both the writ petitions have assailed the said impugned order of the Government of Mizoram dated 05.08.2016.

[4.] Petitioners of WP(C) Nos. 130/2013; 16/2014 and 118/2015 are the awardees of the Award No. 4/2002 dated 18.06.2002, petitioners of WP(C) No. 131/2013 are the awardees of the Award No. 5/2002 dated 22.08.2002, petitioners of WP(C) No. 132/2013, 135/2013 and 116/2015 are the awardees of the Award No. 5/2003 dated 14.07.2003 and the petitioners of WP(C) No. 117/2015 are the awardees of the Award No. 6/2003 dated 14.07.2003.

[5.] All those awards were made by the Deputy Commissioner-cum-Collector, Aizawl. Land of those 4 (four) Awards are on either side or both of the banks of the river Tuirial and those lands were acquired under the

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provisions of the Land Acquisition Act, 1894 as amended for the public purpose, i.e., for construction of 60 Mega Watt - Tuirial Hydro Electric Project in Aizawl District. Description of those 4 (four) Awards are as follows:-

Award No. 4/2002

Land at Village Council area of Mauchar, Saipum and North Hlimen.

Notification dated 20.08.2001 ,

Declaration dated 11.04.2002

Total land acquired - 9310.39 Bighas

Temporary private land holdings – 352 in nos. over 5508.00 Bighas

Government free land - 3802.39 Bighas

Award No. 5/2002

Land at Village Council area of Saipum and Mauchar

Notification dated 18.01.2002

Declaration dated 10.07.2002

Total Land measuring - 857.84 Bighas

Temporary private land holdings - 74 in nos. over 635 Bighas Government

free land - 222.84 Bighas

Award No. 5/2003

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Land at Village Council area of Mauchar, Zohmun, Palsang, North Hlimen,
North Khawdungsei.

Notification dated 20.08.2001

Declaration dated 18.11.2002

Total Land measuring - 16468.77 Bighas

Temporary private land holdings - 366 in nos. over 5535.5 Bighas

Government free land - 10933.27 Bighas

Award No. 6/2003

Land at Village Council area of North Serzawl, Ratu, Sunhluchhip, North
Hlimen and Bukpui.

Notification dated 20.08.2001

Declaration dated 09.05.2003

Total Land measuring - 9189 Bighas

Temporary private land holdings - 196 in nos. over 3636.43 Bighas

Government free land - 5553.51 Bighas

[6.] WP(C) Nos. 130/2013; 131/2013; 132/2013; 135/2013; 16/2014;
116/2015; 117/2015 and 118/2015 relate to prayers for (i) payment of
balance amount / non- payment of compensation for crops and other jirats
standing over the land of the petitioners acquired for construction of Tuirial
Hydro Electric Project, (ii) for payment of solatium and interest to them by
making Supplementary Awards and also (iii) to pay them interest for

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delayed payment. Aforementioned Awards of the District Collector, Aizawl were approved vide letter dated 05.01.2006.

[7.] Be it mentioned that the land holdings of the petitioners and other persons covered by those Awards are under temporary permits like Village Council Pass, Periodic Patta etc. and the Awards were made only for standing crops, trees, WRCs, fishery etc., and as there was no claim for land value, no Awards in that regard was made.

[8.] As the awardees/LSC holders of the land involved in the Award No. 4/2002 did not receive any awarded amount of compensation, they by way of agitation did not allow the NEEPCO to start the construction work of said Tuirial Hydro Electrical Project. As such, after a joint decision of the agitators/awardees, the Pass holders, LSC holders and the Government officials, the NEEPCO, which is the requiring authority paid 50% of the awarded amount to the awardees of the said Award No. 4/2002, enabling them to construct the said Hydro Electric Project. Excepting the same, no payments towards compensation in the aforementioned Awards have been made till date. However, NEEPCO has paid the requisite amount of Rs. 24.46 Crores to the Forest Department of the State as compensatory afforestation cost since deforestation of forest land was carried out for construction of the said project.

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[9.] While the State of Mizoram as Lushai Hills District Council was a part of the State of Assam, the Government of Assam on 28.01.1965 issued an Order under Section 14 r/w Section 21 of the Mizo District (Forest) Act, 1955 notifying that the Forest within half a mile on either side of 16 (sixteen) rivers, including the river 'Tuirial' as Reserved Forest under the Mizo District Council w.e.f. the date of notifications issued on 16.04.1956 and 16.09.1957 respectively. The said Order dated 28.01.1965 of the Government of Assam was published in the Assam Gazette in its issue dated 19.05.1965. The erstwhile Lushai Hills District Council on being formed as Union Territory of India and then State of Mizoram, it adapted the said decision of the Government of Assam and accordingly, half a mile on either side of the river 'Tuirial' continued to be a Reserved Forest land. It is already noted above that the lands involved in these cases under the Award Nos. 4/2002, 5/2002, 5/2003 and 6/2003 of the Deputy Commissioner, Aizawl are located on either or both the banks of the said river Tuirial and were required for public purpose of construction of Tuirial Hydro Electric Project.

[10.] It is noticed from several communications dated 16.07.1993, 15.10.1993, 26.03.1999, 05.11.1999, 16.03.2000 between the Ministry of Environment & Forest, Government of India and the Forest Department, Government of Mizoram, that the lands of the said Tuirial Hydro Electric Project and the submerged areas fell under the Riverine Forest Land of the

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river Turrial. In spite of such knowledge, the Revenue Department of the State approved the aforesaid Awards of the Deputy Commissioner-cum-Collector, Aizawl regarding compensation for crop damages and jirats payable to its awardees/ petitioners/private individuals without ascertaining as to whether the lands occupied by them fell under the Reserve Forest Land or not.

[11.] It needs to be mentioned that awardees of Award No. 6/2003 filed Execution Case No. 13/2010 in the Court of the learned Addl. District Judge, Aizawl for execution of the said Award, including the Supplementary Award. The learned Addl. District Judge-I, Aizawl by her Order dated 10.12.2010 held *inter-alia* that the State has the legal obligation to make payment of the Awarded amount with interest by procuring the same from NEEPCO and directed to deposit the awarded amount in the Executing Court within three (3) months.

[12.] Aggrieved by the aforesaid direction of the Executing Court, the respondent NEEPCO preferred a revision petition being CRP No. 2/2011 before this Court challenging the propriety and correctness of the said Order of the learned Executing Court dated 10.12.2010. While disposing the Revision Petition vide Judgment & Order dated 02.07.2012 this Court observed in no uncertain terms that as the State Government acquired the lands for the said project, as such, it is liable to pay compensation to the respective land owners. The Court further observed that whether the State

Government should recover the amount due to the awardee petitioners from NEEPCO or whether the NEEPCO should pay the amount to the State Government is a matter which no way concerns the land owners and accordingly, the State Government is under an obligation to satisfy the Awards by depositing the same with the Executing Court. However, in view of the CBI investigation regarding the alleged illegal issuance of the Passes, LSCs, Periodic Pattas etc. over such Government forest lands and the stand taken by the Forest Department, Government of Mizoram that the lands involved in the case fall under the Reserved Forest Land, by the said Order dated 02.07.2012, passed in CRP No. 2/2011, the Court opined that the Chief Secretary of the State may look into the matter and take a conscious decision keeping in mind the involvement of public interest, observing that it is not for the Court to suggest as to what course of action should be adopted and accordingly, refrained from saying any further.

[13.] In PIL No. 15/2008, considering the fact that the land area involved in the Tuirial Hydro Electric Project being Forest Land and persons who without any right, title and interest, lodged their claims for compensation had been considered for payment of such compensation by the State Government on the basis of the Awards passed by the Collector, Aizawl and subsequently, the awarded amounts were being enhanced by the Reference Court, a Division Bench of this Court by an Order dated 21.04.2010 directed the CBI for investigation into the matter. Accordingly,

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the CBI registered a case being CBI (ACB) Case No. RC6(A) 2010-IMPH and after completion of investigation, laid a charge-sheet in May, 2012 against nine (9) persons, who are not petitioners in the Writ Petitions.

[14.] Considering the Order dated 02.07.2012 passed in CRP No. 2/2011 and the report of the CBI filed in May 2012, the Chief Secretary to the Government of Mizoram by his Order dated 05.08.2016 cancelled the LSCs falling within the Riverine Forest Land of Tuirial river with regard to the petitioners/awardees of the Awards aforementioned. Therefore, the petitioners have challenged the said order of the Government by filing the Writ Petitions under consideration stating that the same is illegal *par-se*. The petitioners have also challenged the legality and validity of the order dated 28.01.1965 passed under Section 14 r/w Section 21 of the Mizo District (Forest) Act, 1955 that was earlier passed by the then Chief Executive Member, Mizo District Council notifying that the Forest area falling within half a mile on either side of the river 'Tuirial' as Reserve Forest Land.

[15.] The petitioners have contended that the Awards No. 4/2002 dated 18.06.2002, Awards No. 5/2002 dated 22.08.2002, Awards No. 5/2003 dated 14.07.2003 and Award No. 6/2003 dated 14.07.2003, passed by the Deputy Commissioner-cum-Collector, Aizawl that are approved by the Revenue Department of the State with regard to compensation for acquisition of land for the said Tuirial Hydro Electric Project and its

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submerged areas are still in force and those Awards are not under challenge in any of the proceedings.

[16.] While making assessment for compensation, the Deputy Commissioner-cum- Collector, Aizawl assessed the market value of lands under possession of the petitioner LSC holders based on the following considerations.

(i) The Council of Ministers, Government of Mizoram in their meeting on 25.05.1999 decided that compensation may be paid for standing crops where the land is to be acquired not as a matter of recognizing the validity of the Passes issued by the Village Councils. Such being the case, there is no valid ground for ignoring the rightful claims of the private land owners whose lands are covered by the District Council Passes and which were found to have been allotted way back in 1950s. Moreover, most of the Passes in question were issued even before the promulgation of the Forest Conservation Act, 1980 and a number of land holdings in question are situated outside the so-called Riverine Forest Reserved, which covers only the river bank at the radius 805 meters from Tuirial river.

(ii) The Verification Reports indicate that the Environment & Forest Department has not physically looked after the said Riverine Forest and there had been every opportunity for private land owners to develop the land in question in such a situation. Moreover, no natural vegetations like wild bamboos, trees etc., which are claimed to be of the Forest Reserve are

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not counted for awarding compensation. As such, the compensation assessment under the present acquisition should not be treated to have similarities with those of the Compensatory Afforestation.

(iii) With regard to payment for compensation for damages, if NEEPCO Ltd. takes the stand that they are not in a position to consider payment of compensation after they have paid substantial amount for Compensatory Afforestation to the Forest Department, the Government of Mizoram needs to decide the question as to whether or not compensation will be paid to the private land/garden owners.

[17.] The Deputy Commissioner-cum- Collector, Aizawl clearly stated that the land involved in the area is situated on both the banks/sides of the river Tuirial. But, in none of those Awards, the Deputy Commissioner-cum-District Collector, Aizawl mentioned or specified regarding the parcel of land which fall within the Riverine Forest Land of river Tuirial and which are outside of such area.

[18.] The NEEPCO took the stand that as they have already paid Compensatory Afforestation cost of Rs. 24.46 Crores to the Forest Department of the State, they would not pay any further amount towards payment of compensation against the Awards. Likewise, the Forest Department of the State also took the stand that as the land holdings involved in the awards fall under Tuirial Riverine Reserve Forest area, any

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Pass, LSCs etc., issued to any person(s)/private individual(s) for any such forest land is illegal and admitted that it has already received Compensatory Afforestation cost of Rs. 24.46 Crores from the NEEPCO to do the needful in this regard.

[19.] Mr. A.R. Malhotra, learned counsel appearing for the petitioners, submits that all the above referred Awards had attained finality after the same received due approval of the State Government vide the letter dated 05.01.2006. Mr. A.R. Malhotra emphatically submits that those Awards were duly passed by the Collector, Aizawl strictly following the prescribed procedure in the Land Acquisition Act, 1894 and hearing the objections, counter objections and on the spot verification of the ownership claims of the petitioners over their respective land holdings so acquired as well. However, the respondent No. 2 having misread the observation made in the judgment and order dated 02.07.2012 passed in CRP No. 02/2011 by order dated 05.08.2016, the Chief Secretary to the Government of Mizoram has illegally come to the conclusion that the LSCs issued to the petitioners for their land holdings were all illegal as the same are within the Riverine Forest area as declared and constituted by the erstwhile Mizo District Council way back in the year 1965 without affording the petitioners any opportunity of being heard.

[20.] Mr. A.R. Malhotra, learned counsel for the petitioners contends that the Government of Mizoram including the Forest Department had supported

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the claims of the petitioners in all the earlier Writ Petitions, but now the aforesaid contradictory/inconsistent new illegal stand has been taken in the instant Writ Petitions. According to Mr. A.R. Malhotra, as the land was acquired by the State Government, it is liable to pay compensation as per the Awards to the petitioners, who were duly accepted to be the rightful owners of the same. Mr. A.R. Malhotra, relevantly referred to para No. 35 of the Judgment and Order, dated 08.05.2015 passed in Contempt Case No. 09/2014, wherein it was observed that by Order dated 02.07.2012, passed in the said CRP No. 2/2011, this Court neither made any specific direction to the Chief Secretary nor specified any time limit for compliance of any such direction and only made an observation which is evident from the word "may" that appears in 'para 34' of the aforesaid Order dated 02.07.2012. Therefore, Mr. A.R. Malhotra contends that the impugned Order dated 05.08.2016 declaring the LSCs, Passes etc. of the petitioners is invalid or *non-est* in law as before making the final notification as contemplated under Section 21 of the Mizo District (Forest) Act, 1955 no preliminary notification under Section 15 of the said Act was published in the ZORAM HRIATTIRNA, which was the official bulletin of the Mizo District Council.

[21.] Mr. C. Zoramchhana, the learned Addl. Advocate General appearing for the State respondents, submits that the relevant records pertaining to declaration of the riverine area of Tuirial river as forest area under the Mizo

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District (Forest) Act, 1955, which is now renamed as the Mizoram (Forest) Act, 1995 are not traceable to ascertain whether the requirements of Sections 15, 16, 17 & 18 of the said Act were fulfilled or not. However, Mr. C. Zoramchhana submits that the Notification dated 16.04.1956 declaring certain river areas as Council Reserved Forest is presumed to have been issued only after fulfilling the requirements of the said Act of 1955.

[22.] Mr. C. Zoramchhana further submits that the final Notification issued in the Assam Gazette dated 28.01.1965 would have not been issued had all the requirements of the said Act not been fulfilled, that is, a presumption may be taken that all claims of land holders which might have arisen with respect to the areas within Tuirial Riverine Forest were settled way back in 1950s.

[23.] Mr. C. Zoramchhana submits that since the petitioners were allotted LSCs in 1993 and 1994, after 38 years of the impugned Notification, dated 28.01.1965, they are not supposed to know whether the requirements of the said Act were fulfilled or not. Mr. C. Zoramchhana vehemently submits that the case of the petitioners in regard to issuance of LSCs in their favor were not endorsed to the Directorate of Land Revenue & Settlement Department for decision and approval in view of the Order dated 13.05.1983 which stated that those proposed LSCs which are complicated in nature should be referred to the said Department for

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consideration and approval and as such, the LSCs issued by the Assistant Settlement Officer to the petitioners were void *ab-initio*.

[24.] Mr. C. Zoramchhana, learned Addl. Advocate General contends that the Government has the prerogative to cancel all LSCs of the petitioners as per the provisions of the relevant Revenue Rules and added further that as per Section 3 (a) of the Mizo District (Agricultural Land) Act, 1963, no land can be allotted under the said Act and that Section 2 of the Forest (Conservation) Act, 1980 prohibits using of the reserved forest area for any non-forest purpose without approval of the Central Government.

[25.] Mr. C. Zoramchhana further contends that when a process for acquisition of land was initiated, the Conservator of Forests, Mizoram reported vide his Letter dated 10.08.1990 that the entire proposed land area for acquisition for construction of the Tuirial Hydro Electric Project falls under the Riverine Reserved Forest. However, it is submitted that as per Section 2 of the Forest (Conservation) Act, 1980 and Section 3 (a) of the Mizo District (Agricultural Land) Act, 1963 the issue of LSCs to the petitioners during the period 1993-1994 within the Riverine Reserved Forest Area after 28 years from the date of the said Notification published in the Assam Gazette in its issue dated 19.05.1965 was illegal and as such, the LSCs issued to the petitioners were void *ab initio*.

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[26]. Mr. V.K. Jindal, the learned Senior counsel appearing for the NEEPCO, submits that the writ petitions having contained the common prayer to execute the related Awards and to make Supplementary Award by awarding solatium and interest is not sustainable as there exists alternate legal remedy for execution thereof and provision for reference to the Court under Section 18 of the Land Acquisition Act, 1894 for the purpose and in case of being aggrieved by any order passed by the executing Court, there is remedy for filing Civil Revision. Mr. V.K. Jindal further submits that some of the petitioners have approached to the Reference Court and the Executing Court for award of the additional benefits and for executing the related Awards and accordingly got appropriate reliefs.

[27.] Mr. V.K. Jindal submits with reference to the Order dated 04.12.2007 passed in WP(C) No. 77/2006 filed by 34 number of awardees of Award No. 6/2003 that this Court had declined to pass any order for execution of the award and directed the land owners to approach the appropriate forum. Mr. V.K. Jindal, the learned Senior Counsel, submits that similarly by Order dated 10.12.2010 passed by the Executing Court in Execution Case No. 13/2010 filed by some of the awardees of Award No. 6/2003 and the Supplementary Award directed the State Government to make the payment after procuring the same from the NEEPCO. Thus, the aforesaid Order clearly demonstrates that some of the petitioners have already availed the alternate remedy through the Reference Court for grant



of solatium etc. and as such, the prayer to execute the Award by way of filing Writ Petitions was declined.

[28.] According to Mr. V.K. Jindal, the land in question is a reserved forest land and was converted to non-forest purpose on payment of deforestation compensation of Rs. 24.46 crores as assessed by the State Forest Department with due permission of the Central Government and as such, the land in question being a forest land no individual can acquire any right whatsoever over the same. Mr. V.K. Jindal relevantly expressed ignorance about the utilization of the said amount of Rs. 24.46 crores paid by the NEEPCO to the Government on account of deforestation compensation due to acquisition of the land for the Hydro Electric Project.

[29.] Mr. V.K. Jindal vehemently submits that the petitioners had managed to procure LSCs through the Village Panchayats and the District Administration without the knowledge and consent of the State Government and as such, the fraudulently obtained Awards being void *ab initio* cannot be put into execution, and so the said Awards are not required to be challenged by any party. Mr. V.K. Jindal, however, submits that none of the above Awards was passed against NEEPCO and therefore, it is not a necessary party, to the decision in the said Writ Petitions. The question of payment of the awarded amount is an issue between the petitioners and the State Government which acquired the land.

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[30.] A perusal of the impugned Order dated 05.08.2016 reveals that the Chief Secretary to the Government of Mizoram had relied on the purported direction contained in the Judgment and Order dated 02.07.2012 in CRP No. 2/2011 and the Joint Verification Reports as well while issuing the directions as under (relevant portion)-

"..... From all the facts and documents available specifically the Joint Verification Reports and as the Hon'ble Gauhati Court also recognized the fact that the concerned land hereof lies under the Riverine Reserved Forest of Tuirial River and accepts the payment made by NEEPCO to Environment & Forest Department for compensatory afforestation as correct in Judgment & Order dated 02.07.2012 in CRP No. 2/2011 thereby rendering illegal the issuance of LSCs within such Riverine Reserved Forest Area and as all the LSCs of the landowners covered by Award No. 6 of 2003/ Supplementary Award No. 6/2003 were also found to be illegally directly issued by the then Assistant Settlement Officer without approval of the Government, the Chief Secretary, Govt. of Mizoram has thereby arrived at a decision, as obligated by the said Judgment & Order of the Hon'ble Gauhati Court, that necessary action be immediately taken as follows:

1. *Revenue Department shall formally cancel all the LSCs of the landowners concerned hereof.*

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2. *The District Collector concerned shall take appropriate steps for cancellation of the Award No. 6 of 2003 and Supplementary Award No. 6 of 2003.*
3. *The Government Advocate concerned in Execution Case No. 13/2010 and Review Case No. 12 of 2015 shall also immediately take necessary action to seek the Hon'ble Court's judicious decision to vacate all the orders passed in the said Execution/ Review Case on account of this new development as each and every proceeding arising in the Court of Law based on Award No. 6/2003 or Supplementary Award No. 6/2003 i.e. LA Case No. 1 of 2004 and even the said Execution Case No. 13/2010 and Review Case No. 12/2015 is thereby rendered nugatory due to the fact that all the LSCs concerned in the said Award No. 6/2003 and Supplementary Award No. 6/2003 is found to be illegal and cancelled by the Government.*
4. *The above decision and the subsequent actions to be taken thereof shall not in any way be deemed to have any derogatory affect on the ongoing project."*

[31.] A perusal of the above Order, dated 05.08.2016, reveals that the same was issued based on the purported direction of this Court, dated 02.07.2012, passed in CRP No. 02/2011 which was, of course, as referred therein preceded by an agreement between the land holders and the

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Government held on 18.04.2013 and a number of decisions of the Council of Ministers, and further, in view of dismissal of Contempt Case No. 9/2014 as well as findings after verifications to the effect that the LSCs issued to the petitioners over the Tuirial riverine reserved forest area were not issued following the relevant provisions of law in force.

[32.] It is noticed that in the Judgment and Order dated 02.07.2012, passed in CRP No. 02/2011, this Court, besides setting aside and modifying the Order dated 10.12.2010 of the Executing Court in Execution Case No. 13/2010, to the effect "by procuring the same from the NEEPCO, observed as herein below extracted –

"34. Before parting with the record, this Court would like to observe that in view of the CBI investigation as referred to above and the stand taken by Forest Department, Mizoram, the Chief Secretary to the Government of Mizoram may look into the matter and take a conscious decision keeping in view the public interest involved. However, it is not for the Court to suggest as to what course of action should be adopted. Beyond this, the Court refrains from saying any further".

[33.] With regard to the above para No. 34, this Court in Contempt Case No.09/2014 interpreted the said para in para 35 of the Judgment and Order dated 08.05.2015 as follows:-

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"35. The Court while deciding the said revision petition, by its order dated 02.07.2012 passed in said CRP No. 2/2011 neither made any specific direction to the Chief Secretary of the State nor specified any time limit for compliance of any such direction and only made an observation which is evident from the word "may" that appears in 'para 34' of the said order dated 02.07.2012. Said observation of the Court dated 02.07.2012 with "may" itself is susceptible to an interpretation that as per the said order dated 02.07.2012, keeping in view the public interest involved in the case, the Chief Secretary of the Government of Mizoram was free either to look into the matter and take a conscious decision or not".

[34.] Thus, the observation made in para 34 of the Judgment and Order, dated 02.07.2012 passed in CRP No. 02/2011 was interpreted and clarified in the aforesaid subsequent Judgment and Order dated 08.05.2015 passed in Contempt Case No. 09/2014 to the effect that the same had no legally binding effect on, that is, not a mandatory direction specific to the State Government to do certain act in a certain way as misinterpreted in the Order dated 05.08.2016.

On the other hand, the Government of Mizoram also referred to the Order dated 21.04.2010 passed in PIL No. 15/2008 based on which the CBI investigation was going on into the allegedly bogus claims made by some of the awardees. Pursuant to the said order, the CBI registered a case being

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CBI (ACB) Case No. RC6(A)2010-IMPH and after completion of investigation laid a charge-sheet against 9 (nine) persons, none of whom is petitioner in the above Writ Petitions.

[35.] Further, it is noticed that on 18.04.2013, the Government of Mizoram acknowledged their liability to the awardees by convening a meeting with them to bargain on the amount of awarded compensation for acquisition of their lands to which they agreed "*to accept payment of certain amount of compensation plus interest etc.*". However, instead of following the provisions of the Land Acquisition Act in making payment of compensation to the awardee/petitioners as per the terms of the Awards, which received the final approval of the State Government, resorted to two physical verifications in absence of all the petitioners/LSC holders and without affording them sufficient opportunity of being heard unilaterally came to the findings that "all the LSCs of the petitioners falls within the riverine reserved forest areas" and their "LSCs were directly issued by the Assistant Settlement Officer without approval of the Government and these LSCs are thereby invalid in the eye of the Government".

[36.] The Hon'ble Supreme Court in para 12 of the judgment rendered in **Suzuki Parasrampuriah Suitings Private Limited -vs- Official Liquidator Of Mahendra Petrochemicals Limited** reported in **(2018) 10 SCC 707** held as under-

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"12. A litigant can take different stands at different times but cannot take contradictory stands in the same case. A party cannot be permitted to approbate and reprobate on the same facts and take inconsistent shifting stands. The untenability of an inconsistent stand in the same case was considered in *Amar Singh v. Union of India*

"50. This Court wants to make it clear that an action at law is not a game of chess. A litigant who comes to court and invokes its writ jurisdiction must come with clean hands. He cannot prevaricate and take inconsistent positions."

[37.] Thus, in the backdrop of facts, it is noticed that the Government of Mizoram most arbitrarily without due process of the provisions of the Mizoram Land Revenue Laws and the Rules made thereunder, pre-decided and directed the District Collector to cancel all the LSCs of the Landowners concerned formally and to this end to initiate appropriate steps for cancellation of the Award No. 6 of 2003 and the Supplementary Award No. 6 of 2003 as stated above.

[38.] With regard to the plea of the respondents/State Government that the acquired land falls within the riverine forest area of Tuirial river, this Court feels it apposite to extract herein below the relevant provisions of The Mizo District (Forest) Act, 1955-

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"14. Power to constitute Council Reserve Forest- The District Council may constitute any land at the disposal of the Council as a Council Reserve Forest in the manner hereinafter provided.

15. Notification of proposal to constitute a Council Reserve Forest- Whenever it is proposed to constitute any land as a Council Reserve Forest, the Executive Committee shall publish a notification in the Zoram Hriattirna, (1) declaring that it is proposed to constitute such a land a reserved forest, and (2) specifying as nearly as possible the situation and limits of such land and (3) inviting claim of rights and objections.

16. Survey of the proposed Council Reserved Forest- The Executive Committee, as soon as a notification is issued under Section 15 shall cause the area to be surveyed and demarcated by one or more of the Council Forest Officers not below the rank of Forester, shall also enquire into any right of any person in the area and shall also submit reports the Executive Committee which report shall deal with all points including compensation involved or alteration of the area recommended.

17. Disposal of claims and objections- All claims of right on the land and all objections against the proposed Council Reserved Forest shall be submitted in writing to the Executive Committee within 120

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days from the date of publication of the notification under section 15.

18. *Council Forest Tribunal-* The Executive Committee shall appoint a Council Forest Tribunal who shall decide all claims of right on land all objections against the proposed Reserved Forest. The orders of the Council Forest Tribunal shall be published forthwith in the Assam Gazette.

19. *Appeal-* All appeals against the decision of the Council Forest Tribunal shall be submitted to the Executive Committee within 30 days of the order issued by the Council Forest Tribunal. The Executive Committee shall review the case as it deems necessary and pass order which shall be final.

20. *Nothing contained in sections 18 and 19 of this Act shall bar the jurisdiction of a competent Civil Court.*

21. *Final Notification constituting Council Reserved Forest-* The Executive Committee shall after disposal of all appeals, publish in the Assam Gazette the final notification specifying the limit of the Council Reserved Forest incorporating therein any changes and modifications made from the preliminary notification under section 15 of this Act

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and declaring the same to be a Council Reserved Forest from the date fixed by such notification”.

[39.] The above provisions in The Mizo District (Forest) Act, 1955 prescribed the procedure for constituting the Government reserved forest in the State of Mizoram except the areas under the jurisdiction of the Chakma, Lai and Mara District Councils.

It is seen that the above Section 14 of the said Act empowers the Government to constitute any Government land as a Government Reserve Forest and Section 15 requires to publish notification of proposal in Zoram Hriattirna (The then official bulletin of Mizo District Council) for this purpose specifying the land and thereby to invite claim of rights and objections if any, in this regard. Thereafter, Section 16 required survey of the proposed site and demarcation of the same by the Council Forest Officer(s) and followed by disposal of claims and objections and then to submit a written report in this regard to the Executive Committee within 120 days from the date of publication of the Notification under Section 15 aforementioned. Thereafter, as provided in Section 21 of the Act, the Executive Committee, after disposal of all appeals as provided under Section 19, required to publish in the Assam Gazette, the final Notification specifying the limit of the Council Reserved Forest and declare the same to be the Council Reserved Forest from the date of such final Notification.

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[40.] A perusal of the Notification dated 28.01.1965 published in the Assam Gazette dated 19.05.1965 reveals that the Chief Executive Officer, Mizo District Council declared forests located within half a mile on either side of the river Tuirial and 15 other rivers to be the Council Reserved Forest. This Notification was issued under Section 14 read with Section 21 of The Mizo District (Forest) Act, 1955. However, it is noticed that before making the final Notification under Section 21 of the said Act, no preliminary notification as required under Section 15 of the said Act, quoted above, was ever published in the official bulletin of the Council "Zoram Hriattirna". As such, the impugned Notification cannot be accepted to be a legally valid notification declaring the Tuirial riverine area as the Council Reserved Forest, where LSCs of the petitioners were issued in favour of the petitioners for no fault of them or their misrepresentation of facts. Hence, the aforesaid impugned Order dated 05.08.2016 stating that the lands of the petitioners are covered by the Riverine Reserved Forest area is not sustainable.

[41.] The grounds of delay and laches to challenge the said Gazette Notification dated 19.05.1965 cannot come on the way of the petitioners' right to seek relief of compensation under the Awards as the cause of action for challenge of the said Notification by the petitioners arose only on and from the date of the impugned Order dated 05.08.2016 as the date of knowledge. Therefore, the petitioners have good and sufficient reasons for

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the delayed challenge to the said Notification. Further, it follows an obvious inference that as Section 22 of The Mizo District (Forest) Act, 1955 has been adapted and continued to be in force till date, it is undoubtedly within the competence and authority of the Executive Committee of the then Mizo District Council or the Government of Mizoram, after amendment, allotment of lands may be made to any individual or a community granting rights of any nature to such individuals, of a community as the case may be and therefore, the land allotments made by issuing LSCs in favour of the petitioners cannot now be cancelled without following the procedure prescribed in the Mizoram (Land Revenue) Act, 2013 and the Rules made thereunder. Moreover, as their lands have been included in the Final Awards made under the Land Acquisition Act, 1894 the question whether those are valid or not cannot be gone into at a subsequent stage.

[42.] It is surprising to notice that the Notification dated 16.04.1956, under Section 14 read with Section 21 of The Mizo District (Forest) Act, 1955 was published by the Executive Committee of the Mizo District Council, referred to above, which the respondents claimed to be the preliminary Notification in the Zoram Hriattirna (the official Bulletin of the Council) in its issue dated 29.02.1956, that is, before the date of the Notification without any explanation and as such, both the dates could not be reconciled being contradictory. It is also surprising that the respondents have claimed that after an unexplained delay of 10 years from the

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aforementioned preliminary Notifications, the State Government published the so called final Notification in The Assam Gazette dated 19.05.1965 whereby, one mile riverine area was reduced to half a mile on either side of the river. The aforesaid claims of the respondents/Government were not raised literally in course of the acquisition process of the lands of the petitioners leading to the said Awards, which have already attained finality on receiving the Government approval, the same cannot be raised at this belated stage to defeat the rights of the petitioners to compensations in terms of the awards.

[43.] The Apex Court in **Pune Municipal Corporation And Another -vs- Harakchand Misirimal Solanki & Others** reported in **(2014) 3 SCC 183** held as under-

"18. The 1894 Act being an expropriatory legislation has to be strictly followed. The procedure, mode and manner for payment of compensation are prescribed in Part V (Sections 31-34) of the 1894 Act. The Collector, with regard to the payment of compensation, can only act in the manner so provided. It is settled proposition of law (classic statement of Lord Roche in *Nazir Ahmad*) that where a power is given to do a certain thing in a certain way, the thing must be done in that way or not at all. Other methods of performance are necessarily forbidden."

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[44.] The Hon'ble Supreme Court in **State of Karnataka & Others - vs- I.S Nirvane Gowda & Others** reported in (2007) 15 SCC 744 held that ".....When the lands were included in the reserved forest, the entries in the Revenue records were of no consequence and further, mere *saguvali chits* did not confer any title on the suit lands.which was the part of the reserved forest." However, it may be noted that in the fact situations in the instant proceedings the purported declaration of the land in question as council forest reserve cannot be said to have been established in accordance with the relevant provisions of law as stated above in the present writ proceedings.

[45.] In the case of **State of Jharkhand & Other -vs- K.N. Farms and Industries Private Ltd.** reported in (2012) 5 SCC 297, it is held as extracted hereunder-

"The said mandamus could not have been issued as it was clearly beyond the scope of writ petition No. 1546 of 2005. The respondent had not made a grievance that the agreement dated 28.02.1960 was ultra vires the provisions of the 1894 Act or that even though possession of a substantial portion of the land specified in the agreement had been handed over on 31-3-1960, the State Government was under a legal obligation to initiate the acquisition proceedings and pay compensation under the 1894 Act."

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[46.] It is noticed that pursuant to the Notification published by the Collector, Aizawl under Sections 4(1) and 9(1) of the Land Acquisition Act, the petitioners have submitted their claims for compensation for acquisition of their lands for the public purpose of construction of Tuirial Hydro Electric Project under NEEPCO and after due process of enquiry into the objections of the persons interested and on due approval passed the Awards under Section 11 of the said Act and thereafter, pronounced the final Awards under Section 12 (2) of the said Act. It is seen that some of the petitioners, more particularly of WP(C) No. 130/2013; WP(C) No. 16/2014; WP(C) No. 118/2015; WP(C) No. 132/2013; WP(C) No. 135/2013 and WP(C) No. 116/2015 being aggrieved by the amount of compensation awarded approached the Civil Court for execution of the Awards. Having not got appropriate reliefs, they expected in the execution proceedings, have preferred the extra-ordinary writ jurisdiction under Article 226 of the Constitution of India instead of following the procedure prescribed in the Land Acquisition Act, 1894 for the effective protection of their interest in the lands and right to compensation for acquisition of the same for public purpose. It may be mentioned that Part-V of the Act deals with the mode of payment of compensation of the awarded amount for land acquisition. Section 31(2) of the Act requires the Collector to deposit the awarded amount in Court in case it is not received by the persons interested or there is some dispute. Under the said Act, the deposit is required only with a view to avoid liability to pay interest, but if it does not deposit the amount under

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Section 31, acquisition would not lapse thereby. The land owners' right to be compensated is enforceable against the State as the Awards in question are not vitiated by malafide and it is the liability of the Collector in terms of the relevant provisions of the Land Acquisition Act to pay the amount awarded together with interest in the event of the amount not being paid on time to the awardee/petitioners.

[47.] A land acquisition Award undoubtedly has the sanctity of a decree and as such, in the complicated backdrops of claims and counter-claims of the parties in the instant writ proceedings, the Awards in question cannot be executed by resorting to the extra-ordinary jurisdiction under Article 226 by way of issuing the writ of mandamus or certiorari as a short cut method to compel the Government which has not bothered to pay the compensation to the awardee petitioners, whose landed property has been acquired more than eighteen (18) years ago for public purpose. The petitioners apparently have an alternate and efficacious remedy in the Land Acquisition Act, 1894 to compel the Government to pay the compensation due to them, in the present complicated nature of facts involved in their claims and counter-claims of the State Government, the writ jurisdiction cannot be the appropriate remedy to enforce their rights. It may be pointed out here that the Collector by making the Awards did not act as agent of the Government, but as a statutory authority and the same having attained finality on receipt of approval of the Government, the same do bind both

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the Collector and the writ petitioners. It may further be pertinently mentioned, as submitted by both sides, that the acquired land has already been handed over to the NEEPCO and the NEEPCO has already completed construction of the Hydro Electric Project.

[48.] Accordingly, directions are made as follows-

(A). The impugned Order dated 05.08.2016 issued by the Chief Secretary to the Government of Mizoram and the impugned Notification dated 28.01.1965 made under Section 14 read with Section 21 of the Mizo District (Forest) Act, 1955 are hereby set aside and quashed as prayed for in WP(C) No. 45/2017 and WP(C) No. 51/2017; and

(B). The petitioners of all the above Writ Petitions shall seek alternative remedy for execution of the Awards in accordance with the procedure prescribed in the Land Acquisition Act, 1894.

It is, however, made clear that despite having directed as above, the State Government is at liberty to pay the compensation amounts due to the writ petitioners.

Accordingly, the writ petitions are disposed of.

JUDGE

Mahruai/Zotei

True copy

(2) "Council Forest" means the forest in the District other than the "Reserved Forest";

(3) "Council Forest Officer" means any person appointed as such or holding an office by or under the orders of the District Council and shall include Forest Guards, Assistant Foresters, Foresters, Assistant Rangers, Forest Rangers and any other person appointed to discharge the duties and function of a Council Forest Officer under this Act or any Rule thereunder;

(4) "Council Reserved Forest" means any forest constituted as such by or under the orders of the Mizo District Council;

(5) "Deputy Commissioner" means the Deputy Commissioner of Mizo District;

(6) "District" means the Autonomous Mizo District;

(7) "District Council" means the District Council of the Mizo District constituted under the provisions of the Sixth Schedule to the Constitution of India and in accordance with the Assam Autonomous Districts (Constitution of District Councils) Rules, 1951;

(8) "Executive Committee" means the Executive Committee of Mizo District Council and the term "Chief Executive Member" and "Member, Executive Committee" shall be construed accordingly;

(9) "Forest offence" means an offence punishable under this Act or any rule thereunder;

(10) "Forest produce" means forest produce of Council forest and includes—

- (a) the following whether found in or brought from a forest or not, that is to say, timber, charcoal, catclaw, catechu, wood oil, resin, natural varnish, bark, lac and myrobolans, and
- (b) the following when found in or brought from a forest, that is to say:—

- (i) trees and leaves, and fruits, and all other parts or produce not herein before mentioned of trees;
- (ii) plants not being trees (including grass, creepers, reeds and moss) and all parts or produce of such plants;
- (iii) skins, horns, bones, silk, cocoons, honey and wax and all other parts or produce of animals; and
- (iv) peats, surface oil, rocks and all other products of quarries;

(11) "land at the disposal of the District Council" means any land at the disposal of the Mizo District Council in respect of which no person has acquired a permanent heritable and transferable right of use and occupancy under any law for the time being in force or any right created by grant or lease made or continued by, or on behalf of the State Government;

(12) "President" means the President of a Village Council appointed under the provisions of the Lushai Hills Autonomous District (Administration of Justice) Rules, 1953;

(13) "Reserved Forest" has the same meaning as assigned to it by subparagraph (2) of paragraph 3 of the Sixth Schedule to the Constitution of India;

(14) "River" includes also streams, canals, creeks, and other channels natural or artificial;

(15) "Secretary" means the Secretary to the Executive Committee of the Mizo District Council;

(16) "Timber" includes trees when they have fallen or have been felled, and all wood, whether cut up or fashioned, or hollowed out for any purpose or not;

(17) "Tree" includes palm, bamboo, stumps, brushwood and canes;

(18) "Village Council" means a Village Council constituted under the provisions of the Lushai Hills Autonomous District (Administration of Justice) Rules, 1953.

3. **Jurisdiction of the District Council.**—The administration of forests other than the Government reserved forests in the Mizo District is vested in the District Council of the Mizo Autonomous District.

4. **Reserved trees.**—(1) The trees specified in Appendix I to this Act shall be treated as reserved trees. Such trees in a Council Forest shall not be cut, felled, tapped, or injured in any manner, without permission of any kind issued in writing by the Executive Committee or a competent Council Forest Officer appointed in this behalf by the Executive Committee in writing.

(2) No reserved trees under six feet in girth except Nagavai (Herbol) the girth of which is one foot, shall be felled.

5. **Disposal of forest produce.**—(1) The cutting, sawing, conversion and removal of trees and timber and the collection, manufacture and removal of forest produce from a Council Forest except for purposes of personal use under such condition as the District Council may, by rules made in this behalf allow, are prohibited, except under a trade permit granted by the Executive Committee or any other officer empowered on this behalf.

(2) Trade permit shall be granted for timber, reserved or unreserved or other forest produce cut, collected or removed from the Council Forest for purposes of trade.

6. **Royalties.**—(1) The rates of royalties to be charged on all forest produce removed from the Council Forest to outside districts for trade under a trade permits are given in Appendix III to this Act. The power to increase or decrease any of the rates is vested in the Executive Committee to a limit of 25 per cent. of increase or decrease according to distance and difficulties of extraction.

(2) All other forest produce not included in the Appendix III shall be charged at such rates as may be fixed by the Executive Committee.

(3) The Executive Committee is empowered to revise whenever necessary the classification of trees mentioned in Appendix III and such revision whenever made shall be notified in the *Assam Gazette*.

(4) No forest produce shall be extracted for any purpose from any of the Council Reserved Forests except on payment of royalty and with the written permission of the Executive Committee or any other officer empowered on this behalf.

7. **Pay of fees and royalties.**—(1) All fees and royalties payable on account of any forest produce collected or removed under the provision of this Act or rules made thereunder shall be paid for at the time of marking, previous to removal or at the first forest revenue station reached by the forest produce.

(2) No forest produce shall be removed in transit post or any revenue station, unless provided with a pass in the form given in Appendix II to this Act. Such passes shall be obtained from the Officer-in-charge of the first revenue station reached by such forest produce.

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8. **Registration of property marks.**—All persons trading in or conveying timber not belonging to a Reserved Forest shall annually register their property marks at the revenue station, and shall pay a fee of Re.1 for a certificate of registration for the first time, and eight annas for each registration thereafter.

9. **Wax.**—No person shall remove wax for purposes of trade from the Council Forests, save under, and subject to, the conditions of purchasing licenses granted by the Executive Committee, or any other officer empowered in this behalf. Such licenses shall be in the form contained in Appendix IV to this Act and the amount of the fee for the same, which may from time to time be prescribed by the District Council shall be printed on each licence.

10. All breaches of the provisions of sections 4, 5, 7 and 9 shall be punishable with the application in spirit of section 188 of the Indian Penal Code.

11. **Town Forest Reserve.**—(1) The District Council by notification in the *Assam Gazette* and by publication in any other manner it deems suitable, constitute any forest which is not a Government Reserved Forest into Town Reserve Forest Reserve and may in like manner, vary or cancel any such notification.

(2) Every such notification shall specify the limits of such Town Forest Reserve or Reserves.

(3) The boundaries of the Town Forest Reserve for Ajal town shall be as described in Appendix V to this Act.

(4) No trees within a Town Forest Reserve shall be cut, felled, tapped or injured in any manner, without permission in writing, which will be subject to such condition as may be imposed by the Executive Committee or any other officer empowered in this behalf.

(5) Any one contravening the provisions of this section shall be liable to a fine not exceeding one hundred rupees or double the amount of royalty if any involved or with both.

12. **Power to constitute Village Forest Reserves.** (1) The Executive Committee may by order constitute any forest which is not a reserved forest into village forest reserve or reserves for the benefit of any village community or group of village communities, and may, in like manner, vary or cancel any such order.

(2) Every such order shall specify the limits of such Village forest reserve or reserves.

(3) The Executive Committee shall send a copy of every such order to each Village Council concerned and may direct the Village Council to announce the contents of the order properly to the Villagers by putting a copy on the Village notice board and by announcement by the Village Tlangau (official village crier). Every such order made under sub-rule (1) shall be published in Zoram Hriattina.

13. **Two classes of Village Forest Reserves.**—(1) The Village forest reserves constituted under section 12 may be of two classes, namely:

(a) Village Safety Reserve, that is reserve for the protection against fire from without or reserve constituted in the interest of health and water supply. No one shall utilise for any purpose, any portion of land inside this reserve and no tree shall be cut in this reserve except with the permission of the Executive Committee. The Village Council may dispose of any dead trees in the manner it considers most beneficial for the Village.

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(b) Village Supply Reserve, that is reserve for the supply of the needs of the Village. Any person resident in the village may cut trees and bamboos from this reserve for his household needs. The Village Council shall have the power to distribute land within this reserve for jhum.

(2) Any person doing anything in contravention of any of the provision of this Section shall be punishable with a fine not exceeding Rs.50.

(3) The boundary of the Village Forest Reserves, being properly demarcated, shall be marked by sign posts and stone pillars. The record of the boundaries stating places where such posts or marks are made shall be kept by the President. A copy signed by the President shall be submitted to the Executive Committee.

14. **Power to constitute Council Reserved Forest.**—The District Council may constitute any land at the disposal of the Council as a Council Reserved Forest in the manner hereinafter provided.

15. **Notification of proposal to constitute a Council Reserved Forest.**—Whenever it is proposed to constitute any land as a Council Reserved Forest, the Executive Committee shall publish a notification in the Zoram Hriattina, (1) declaring that it is proposed to constitute such a land a reserved forest, and (2) specifying as nearly as possible the situation and limits of such land and (3) inviting claim of rights and objections.

16. **Survey of the proposed Council Reserved Forest.**—The Executive Committee, as soon as a notification is issued under section 15 shall cause the area to be surveyed and demarcated by one or more of the Council Forest Officers not below the rank of Forester, shall also enquire into any right of any person in the area and shall also submit reports to the Executive Committee which report shall deal with all points including compensation involved or alteration of the area recommended.

17. **Disposal of claims and objections.**—All claims of right on the land and all objections against the proposed Council Reserved Forest shall be submitted in writing to the Executive Committee within 120 days from the date of publication of the notification under section 15.

18. **Council Forest Tribunal.**—The Executive Committee shall appoint a Council Forest Tribunal who shall decide all claims of right on land, all objections against the proposed Reserved Forest. The orders of the Council Forest Tribunal shall be published forthwith in the *Assam Gazette*.

19. **Appeal.**—All appeals against the decision of the Council Forest Tribunal shall be submitted to the Executive Committee within 30 days of the order issued by the Council Forest Tribunal. The Executive Committee shall review the case as it deems necessary and pass order which shall be final.

20. Nothing contained in sections 18 and 19 of this Act shall bar the jurisdiction of a competent Civil Court.

21. **Final Notification constituting Council Reserved Forest.**—The Executive Committee shall after disposal of all appeals, publish in the *Assam Gazette* the final notification specifying the limit of the Council Reserved Forest incorporating therein any changes and modifications made from the preliminary notification under section 15 of this Act and declaring the same to be a Council Reserved Forest from the date fixed by such notification.

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22. Rights in or over the Council Reserved Forest.—No person shall have rights of any nature in or over the land within the area of the Council Reserved Forest except those that may have been conferred in the usual notation referred to in section 21. The Executive Committee or any other officer empowered in this behalf may permit or grant rights of any nature to an individual or a community for the benefit of a community or communities.

23. Penalties for trespass or damage.—Any person who in a Council Reserved Forest—

- (1) trespasses or pastures cattle, or permits cattle to trespass, or
 - (2) causes any damage by negligence in felling any tree or cutting or dragging timber;
- shall be punished with fine which may extend to fifty rupees, or when the damage resulting from his offence amounts to more than twenty-five rupees to double the amount of such damage.

24. Acts prohibited.—Any person who in the Council Reserved Forest—

- (1) sets fire or in contravention of any rules made by the Executive Committee kindles any fire, or leaves any fire burning, which is liable as to endanger such a forest, or
- (2) kindles, keeps or carries any fire except in such seasons and in such manner as the Executive Committee may from time to time notify, or
- (3) fells, cuts, girdles, marks, lops, taps or injures by fire or otherwise any trees, or
- (4) quarries, stones, burns lime or charcoal or collects, subject to any manufacturing process or removes any forest produce, or
- (5) clears or breaks up any land for cultivation or any other purpose, or
- (6) poisons water or in contravention of any rules made by the Executive Committee, fishes or sets traps or snares shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees or with both.

25. Penalty for offences committed by persons having right in the forest.—Whenever fire is caused wilfully or by gross negligence in Council Reserved Forest by any person having rights in such forests or permission to hunt therein, or by any person in his employment, the Executive Committee may, despite the infliction of any punishment under this Act, direct that in such forest, or any specified portion thereof, the exercise of all or any of the rights of pasture or to forest produce shall be terminated, or for such period as it thinks fit be suspended.

26. Dereservation of forest.—Any area constituted as Council Reserved Forest will be dereserved only by or under the orders of the Executive Committee.

27. Jhuming in Council's Forest.—The right to Jhuming or any shifting cultivation in the unclassed Council Forests is conceded subject to any regulation, rules or orders that may be made or prescribed by a Village Council or any other body granted powers similar to a Village Council by the District Council.

28. Collection of timber free of royalty or permit for private use.—Any inhabitant of the District is permitted to collect free of royalty or permit such timber and other forest produce as he may require for his own use

within the unclassed Council Forests including the Village Supply Reserves but not for sale, trade, mortgage or gift for which purposes either permit or royalty or both may be imposed by the Executive Committee as it deems fit.

29. Forest offences.—(1) When there is reason to believe that a forest offence has been committed in respect of any forest produce of a Council Forest such produce together with all tools and other articles used in the commission of such alleged offence, may be seized by any Council Forest Officer, and the officer seizing such property shall keep the seized property in safe custody and report the matter to the appropriate court under the District Council or the Deputy Commissioner, as the case may be. Such court after trial of the case shall dispose of the confiscated articles according to the merit of the case in addition to any punishment as may be awarded to the offender.

(2) When the offender is not known or traceable, such seized articles shall be confiscated and taken possession of by the District Council provided that any claim for such confiscated articles within a period of one month from the date of confiscation shall be heard and disposed of in such manner as the court may order.

30. Penalty for counterfeiting or defacing marks on trees and timber, etc.—Any person who with the intent to cause damage or injury to the public or to any person, or to cause wrongful gain as defined in the Indian Penal Code—

- (a) knowingly counterfeit upon any tree or timber a mark used by Forest Officers to indicate that such tree or timber is the property of the District Council or some person, or that it may lawfully be felled or removed by some person, or
- (b) unlawfully affixes to any tree or timber a mark used by forest officers, or
- (c) alters, defaces or obliterates any such mark placed on any tree or timber by or under the authority of a Council Forest Officer, or
- (d) alters, moves, destroys or defaces any boundary mark of any forest to which this Act applies

shall be punished with imprisonment for a term which may extend to two years, or with fine, or with both.

31. Compensation for damage caused by commission of offences.—(1) When any person is convicted of felling, cutting, girdling, marking, lopping or tapping trees, or of injuring them by fire or otherwise, in contravention of this Act or of any rule thereunder the convicting court may, in addition to any other punishment which it may award, order that person to pay to the District Council such compensation, not exceeding ten rupees for each tree with respect to which the offence was committed as it may deem fit.

(2) If the person convicted of the offence committed it as the agent or servant of another person, the convicting court may, unless after hearing that other person it is satisfied that the commission of the offence was not a consequence of his instigation or of any neglect or default on his part, order him, instead of the person who committed the offence, to pay the compensation referred to in sub-section (1).

(3) Any appeal from any order under sub-section (1) or sub-section (2) shall lie to the court to which orders made by the convicting court are ordinarily appealable and the order passed on which appeal shall be final.

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32. **Forfeiture of leases.**—When the holder of any lease, license or contract whatsoever granted or continued by, or on behalf of the District Council for any of the purposes of this Act commits an offence against his Act or any rule thereunder, or when any such offence is committed by any agent or servant of the holder of any such lease, license or contract, and the District Council is satisfied that the Commission of the offence was a consequence of the instigation of such holder or of any neglect or default on his part, the District Council may, by order in writing declare the lease, license or contract to be forfeited in whole or in part with effect from a date to be specified in the order not being prior to the date of the commission of the offence

33. **Forest Officers not to trade.**—No Council Forest Officer shall, as principal or agent, trade in forest produce, or be or become interested in any lease or mortgage of any forest, or in any contract for working any forest.

34. **Persons bound to assist Forest Officer.**—Every person who exercises any right in any class of Council Forests or who is permitted to remove any forest produce from, or to pasture cattle or practise Jhum cultivation in such forest and every person who is employed by such person in such forest and every person in any village contiguous to such forest shall be bound to furnish without unnecessary delay to the nearest forest officer any information which he may possess respecting the occurrence of a fire in or near such forest, or the commission of or intention to commit any forest offence, and shall assist any forest officer demanding his aid—

- (a) in extinguishing any fire occurring in such forest;
- (b) in preventing any fire which may occur in the vicinity of such forest from spreading to such forest;
- (c) in preventing the commission in such forest of any forest offences; and
- (d) when there is reason to believe that any such offence has been committed in such forest, in discovering and arresting the offender.

35. **Recovery of money, due to District Council.**—All money, other than fines, payable to the District Council under this Act, or under any rule made thereunder, or on account of the price of any forest produce, or of expenses incurred in the execution of this Act or rule made thereunder in respect of any forest produce may if not paid when due be recovered by the same process as by which arrears of land revenue are recovered where the Assam Land and Revenue Regulation, 1866 is in force.

36. **Liability on forest produce for such money.**—(1) When any such money is payable for, or in respect of, any forest produce, the amount thereof shall be deemed to be a first charge on such produce, and such produce may be taken possession of by a forest officer specially empowered in this behalf and may be retained by him until such amount has been paid.

(2) If such amount is not paid when due, such forest officer may sell such produce by public auction, and the proceeds of the sale shall be applied first in discharging such amount.

(3) The surplus, if any, if not claimed within two months from the date of the sale by the person entitled thereto shall be forfeited to the District Council.

37. **District Council and its officers not liable for loss or damage in respect of certain forest produce.**—The District Council shall not be responsible for any loss or damage which may occur in respect of any forest produce while at the revenue stations established under this Act or rules thereunder or while collected or detained elsewhere for the purpose of this Act, and no forest officer shall be responsible for any such loss or damage unless he shall have caused the same negligently, maliciously or fraudulently.

38. **Recovery of penalties due under land.**—When any person in compliance with any rule under this Act, binds himself by any instrument to perform any duty or act or covenants by any instrument that he, or that he and his servants and agents, will abstain from any act, the whole sum mentioned in such instrument as the amount to be paid in case of a breach of any condition thereof may be recovered by the same process as by which arrears of land revenue is recovered where the Assam Land and Revenue Regulation, 1866 is in force.

39. **Distribution of Jhums.**—(1) The system of area to be allocated for distribution for Jhums, under section 13(11B) shall be notified by the Village Council in the manner it deems fit and submitted to the District Council and the District Council may issue any direction in this regard.

(2) Except for any special privileges granted under this Act to any person, distribution of Jhums to a Village shall rest with the Village Council.

(3) No Jhum shall be permitted within one hundred feet on either side of all Government roads, except with the written permission of the Deputy Commissioner in consultation with Chief Executive Member or the Executive Committee.

40. **Opening Wet cultivation.**—No new wet cultivation (Leilet) shall be opened in the district except under a pass granted by the Executive Committee on such conditions as it may deem fit to impose. In granting such pass, the Executive Committee shall take into consideration the recommendation of the Village Council.

41. **Penalties.**—If any person infringes any of the provisions of sections 29 and 40 he shall be punishable with a fine not exceeding Rs.50.

42. **Powers to make rules.**—Subject to the approval of the Governor of Assam, the District Council may frame rules for carrying out the provisions of this Act.

43. **Repeal.**—(1) The Lushai Hills District (Forest) Act, 1953 (Lushai Hills Act No.VI of 1953), is hereby repealed with effect from the appointed day.

(2) Notwithstanding such repeal all action taken, orders made, or actions given under the provisions of the Lushai Hills District (Forest) Act, 1953 shall be deemed to be valid and to have been done under the respective provisions of this Act and subsequent action shall be taken with regard to any rule, order or direction shall be in accordance with the provisions of this Act.

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APPENDIX I

Reserved Trees

All trees of the under-mentioned kinds standing on any land at the disposal of the District Council shall be reserved trees:—

Vernacular names	Botanical names	Lushai names
1. Sapas, Champas, Sopas ...	Magnolia pterocarpa, Sphenocarpa and Gustavi, Manglietia insignis, Hookeri and Caviana, Talauma Rabaniaua and Phellocarpa, Michelia Cathoortii, excelsa, Lanuginosa, Champaca, Punduana, Oblonga, Manii and Montana.	Ngjau che reng reng.
2. Chaulmugra, Lamtem ...	Taraktogenos Kurzii.	
3. Nabor, Nageswar ...	Mesua ferrea ...	Hershe.
4. Sia Nohor, Karal, Kasukoroi (Cachar) Serpoi (Kuki).	Kauea assamica and floribunda.	Serpai.
5. Gugra, Nagabhe or Makria ...	Schima Wallichii and Schima khasiana.	Khiang.
6. Kura'il ...	Dipterocarpus turbinatus.	
7. Hollong ...	Dipterocarpus pilosus ...	Lawngthing.
8. Sal ...	Shorea robusta ...	Lawngthing thachi.
9. Makai ...	Shorea assamica.	
10. Simul ...	Salmalia Malabaricum	Phunchawng.
11. Rata ...	Duoxylum binectariferum.	
12. Amari Rata ...	Amoora Rohituka, Wallichii and Chitagona.	Sahatah.
13. Kolia, Hoga, Poma, Hotia ...	Chikrassia tabularis.	Zawngtei.
14. Poma ...	Cedrela Toona, Febrifuga and microcarpa.	Yei.
15. Sisso ...	Dalbergia Sisso.	
16. Ping ...	Cynometra polyandra ...	Kawrhreihia.
17. Sonalu, Sanuru ...	Cassia Fistula and nodosa (Banarlathi).	Makpazang-chi.
18. Khair, Khoira ...	Acacia Catechu.	
19. Moi Sundi ...	Albizzia lucida.	
20. Koro'i ...	Albizzia procera ...	Kangtek.
21. Hiharu, Koro'i moroi ...	Albizzia odoratissima ...	Thingri.
22. Jutuli, Duang, Fikiri ...	Altingia excelsa ...	Hriang.
23. Hollock, Jhalna ...	Terminalia Myriocarpa ...	Char.
24. Bogi Jamuk ...	Eugenia praecox ...	Hanrifang.
25. Patijam, Barjamuk ...	Eugenia Jambolana ...	Hnui pai.
26. Sida ...	Lagerstroemia parviflora.	
27. Ajhar, Farul ...	Lagerstroemia Floss-reginae.	Thlado.
28. Khokan, Ramdala ...	Dualanga sonneratioides	Zuang.

Vernacular names	Botanical names	Lushai names
29. Panikadam, Gaborichapa ...	Nyssa sessiliflora ...	Banphar chikha.
30. Tarakhapa, Haldu, Hahud-chaki.	Adina cordifolia.	
31. Kurta ...	Palaquium polyanthum.	
32. Mohidal, Kawatuli ...	Gordia fragrantissima ...	Muk.
33. Ahui ...	Vitex peduncularis ...	Thingkha-wilu.
34. Gomari, Gamarh...	Gmelina aghorea, Limr ...	Thian-awng.
35. Bonsum, Nikahi ...	Phoebe attenuata and Hainesiana.	Zo-bul.
36. Gonsoroi, Gondroi ...	Sinnamomum Gericodaphne glanduliferum.	Khiang zawl.
37. Jat Sundi ...	Alseodaphne Owdeni ...	Bul chi.
38. Naga Dalchini, Paderai ...	Cinnamomum Zeylanicum.	
39. Agar, Sasi ...	Aquilaria Agallocha ...	Thingrai.
40. Kubir ...	Bridelia reclusa.	
41. Uriam ...	Bischofia Favanica ...	Khuangthli.
42. Garokhuta, Chhamolia ...	Aporosa Roxburghii.	
43. India rubber, Bar ...	Ficus elastica ...	Thelret.
44. Kathal ...	Artocarpus intergrifolia ...	Lamkhuang.
45. Sam ...	Artocarpus Chaplasha ...	Tatkawng.
46. Dud-chempa ...	Pseudostrobilus indica.	
47. Bola ...	Morus laevigata...	Lungli.
48. Jinari ...	Podocarpus neriifolia.	
49. Momailateki (in the districts of Nowgong and Sibsagar).	Aglaia species.	
50. Thutmala (in the districts of Cachar, Sylhet and Nowgong).	Garuga pinnata.	
51. Ruhimalla	Oilina wodier.	
52. Bhelu ...	Tetrameles nudiflora (in all Forest Divisions).	
53. Kadam ...	Anthocephalus cadamba in Sylhet, Cachar, Sibsagar, Lakhimpur, Kamrup, Hailuagon and Gam Hills Forest Division.	Banphar.
54. Kalagam, Kharika Chespa ...	Crotopocarya.	
55. Banjalakia, Bospal and Saganana.	Ammodia ...	Thuamiat.

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APPENDIX II
 Transit Pass for Forests Produce from Autonomous Mizo District
 (Section 6)

Pass for timber and other Forest produce measured and checked at

No.	Date	Name and residence of owner or consignee	Place of destination	Locality where felled or cut	Description of timber	Number of logs or pieces	Cubic contents	Rate Rs. aa. p.	Tax paid Rs.
1	2	3	4	5	6	7	8	9	10

Officer granting the Pass.

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APPENDIX--III

I. Rates for Timber

1. Timber Trees are classified into five Classes A to E as follows:—

A—CLASS

Botanical names	Venacular names	Lushai names
<i>Orus leavigata</i> ...	Bola ...	Lungli.
<i>Hoebe goalparensis</i> ..	Bonsum ...	Zobut.
<i>Hoebe attenuata</i> ..	Nikahi.	
<i>Horea robusta</i> ..	Sal ...	Lawng thing tha chi.
<i>Cacia catechu</i> ..	Khoira or Khair.	
<i>Lassia fistula</i> ..	Sonaru ...	Makpa zang- kang tha chi.
<i>Bridelia retusa</i> ..	Kuhir.	
<i>Gmelina arborea</i> ...	Gomari, Gumhar Gomahi.	Thlanvawng.
<i>Bombax malabaricum</i> ...	Simul ...	Phunchawng.
<i>Dipterocarpus macro- carpus</i> ...	Lollong ...	Lawng thing.
<i>Terminalia myriocarpa</i> ...	Hollock, Jhalna, Panisaj...	Char.
<i>Shorea assamica</i> ...	Makai.	

B—CLASS

<i>Alkodaphne owdenii</i> ...	Moricho Surati ...	Rul chi.
<i>Chikrassia tobularis</i> ...	Bogi poma, Hotia ...	Zawngtei.
<i>Cinnamomum cecido- daphne</i> and <i>Cinnamo- num glanduliferum</i> .	Gondroi or Gonseroi ...	Khiangzawl.
<i>Dalbergia sissoo</i> ...	Sissu.	
<i>Lagerstroemia flos-regine</i> .	Jarul, Ajhar ...	Thlado.
<i>Magnolia species</i> (except <i>Magnolia griffithii</i> <i>Magnolia Ptevocapa</i>) <i>Manglietia insignis</i> <i>Manglietia species</i> Pa- chylarnax <i>phaiocarpa</i> .	Champa, Sopa, Mori- cha Sundi, Kathal sopa.	Ngiau chi reug reug.
<i>Phoebe cooperiana</i> ...	Mekahi.	
<i>Edouma phellocarpa</i> ...	Tira-sopa, Tilsundi.	
<i>Perminabia tomentosa</i> ...	Pakasaj.	
<i>Amora wallichii</i> ...	Amati, Rata, Rangirata...	Sahatal.
<i>Artocarpus chaplasha</i> ...	Sam, Cham ...	Taukawng.
<i>Artocarpus integrifolia</i> ...	Kathal ...	Lankhuang.

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Botanical names	Vernacular names	Lushai names
Mesua ferrea ...	Nahor, Nageswar	Hershe.
Schinus Khasiana	Gora, Nagabha	} Khjang.
Schinus Wallichii	Mariasal, Bonak	
Dipterocarpus turbinatus ...	Kuroi, Gorjan.	

C—CLASS

Adina cordifolia ...	Haldu, Tarakhopa, Bonglon.	
Adina Oligocephala ...	Halud chapa.	
Aglai edulis ...	Momai lateku.	
Albizia lebbek ...	Moroi, Siris.	
Altingia excelsa ...	Jutuli Jikr	Hriang.
Albizia Odoratissima ...	Hikaru, Koro	Thingri.
Bischofia Javanica ...	Uai-an, Jhok	Khuangthli.
Calophyllum polyanthum Kurta.		
Cassia nodosa ...	Sonari.	
Cedrela species ...	Sun Jatipona, Kuma, Pona.	
Cinnamomum obtusifolium.	Chakaresi, Mekuridima, Paderi, Naga dalchini Tezia.	
Gordia fragrantissima ...	Mahidal	Muk.
Duabanga sonneratioides.	Khokan, Ramdal	Zuang.
Juniperus species	Haral.	
Machilus globosa	Kowla.	
Mansonia Dipikae	Badam.	
Portocarpus nerifolia	Jinari.	
Minalia citrina	Hilika, Hartaki.	
Albizia procera	Koroi	
Niferous species (except Janipers)	Pine, Fir and c.	Kangtek.
Cynometra polyandra ...	Ping	Khawhreiha.

D—CLASS

Kroecarpus fraxinifolius	Mandhani.
Oora species (except Amoora Wallichii)	Rata bandordima.
Tocarpus lakoocha	Dewachali, Dewasau, Bohot
Ombax insigne	Dumboil
Unsera serrata	Mitenga, Neut-Hetu.
Arullia integerrima	Mahutekera.
Actanopsis species	Hingori, kheenta.
Rypterania pauciflora	Garamora.

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Botanical names	Vernacular names	Lushai names
Yuccatum binextaraferum ...	Rata, Bandordima, Bandorfela.	
Yuccatum Hamiltonii ...	Gendheli poma, Rauni-poma.	
Opimia grandis	} Jam, Jaum, Bigijamukh	} Hmuipui Hmuifatng.
„ Jambolana		
„ Preacox		
Caesga pinuata ...	Thunola, Kayengia.	
Chromola subnequalis ...	Dudchampa.	
Kaya assamica ...	Sai nabor	} Serpai.
„ floribunda	Karal	
Lagerstromia parviflora ...	Sida.	
Lantana grandis ...	Yenpla, Ruhimola.	
Lophopetalum fimbriatum	Sutrong.	
Nuclea sessilifolia	Sonari.	
Mangifera indica	Am.	
Nyssa sessiliflora ..	Gahorisopa	Banphar chikhat.
Palaquium polyanthum	Kurta.	
Premna bengalensis	Gahora, Pongta, Guzen-ga, Pakirhar.	
Pterospermum acerifolium	Hatipoila, Moragoch, Madhubura.	
„ Lancealfolium.	Mota-nabor.	
Ternunalia belerica	Bhomra, Bohera.	
Vitex peduncularis	} Ahoi, Bhatkor, Manawal	} Thingkhawilu.
Vitex alissima		
Zanthoxylum budrunga	Bajrang, Bajoroni.	
Canarium resiniferum	Dhuna Gakuldhup.	
„ bengalense	Dhuna rata.	
Tetrameles nudiflora	Bhelu, Tula.	

E—CLASS

Allanthus grandis	Borpat.	
Albizia leicida	Moj, Sundi.	
„ stipulata	Sow, Harish.	
Abonia scolaris	Satiana, Satti.	
Athocarpus cadamba	Raghu, Kadam	Banphar.
Aporosa Roxburghii	Garokhat, Chapanolia.	
Bolhmiedia assamica	} Amsia, Bonjolukia, Leluk.	
Bolhmiedia Brandisii		
Bolhmiedia species		
Celtis australis	} Mauhita.	
Celtis species		

Botanical name	Vernacular names	Lushai names
<i>Cryptocarya amgdalina</i> ...	Bonhonabi.	
<i>Cyclostemon assamicus</i> ...	Rali.	
<i>Nelumnocarpus assamicus</i> ...	Jubahingori, Sita, Bandor-kakoi.	
<i>Nudosporium chinense</i> ...	Tarua, Holuk chaki, Hondori poka.	
<i>Cus nervosa</i>	Khaipam, Kharipam.
<i>Riteira acuminata</i> }	...	Baroi, Dhamin.
<i>Ritiera species</i> }	...	Chamia.
<i>Biscus macrophulla</i>	Pichola.
<i>Dia calycina</i>	Bhnichap.
<i>Tsaea panamora</i>	Bokain, Ghoramin.
<i>Dia azefarach</i>	Monipuri sim, Lonchak.
<i>Rkia Roxburghii</i>	Silgomari.
<i>Etana milleflora</i>	Seleng, Bella.
<i>Pium baecatum</i>	Amora, Amra.
<i>Ondias mangifera</i>	Palari, Sarchamia, Naga-chul.
<i>Ferculia alata</i>	Udal.
<i>Terculia vilosa</i>	Belkor, Bhuri, Boara, Pithali.
<i>Kewia nudiflora</i>	Laban, Tibin.

F—CLASS—concl'd.

Eleven other species not included in any other classes.

B. Teak and Mahogany—such royalty as fixed by the Executive Committee from time to time.

2. Rate for logs are:—

Class	Three feet to less than 4 feet 6 inches	Four feet 6 inches to less than 6 feet	Six feet and over	Remarks
	Rs. a. p. per c.ft.	Rs. a. p. per c.ft.	Rs. a. p. per c.ft.	
A.	0 7 0*	0 9 6*	0 11 6*	Measured at 4 1/2 feet from the largest end.
B.	0 4 0	4 feet 6 inches and up		The cubic contents of logs will be calculated by multiplying the square of the quarter girth taken in the middle of the log by the length of the log.
C.	0 3 0	Measured at mid-girth.	0 5 0	Measured at mid-girth.
D.	0 2 0	0 3 0		
E.	0 1 6	0 2 3		
F.	0 0 9	0 0 9		

3. The above rates are for girth measurements taken over bark. For measurements taken under bark add 6 pies per cft. to each rate. Rates for all dressed poles and logs will be 20 per cent. more than the above rates.

4. Rates for sawn timber will be double the above rates given under girth 4'-6" to less than 6' or up.

5. Payment at log rates will enable the purchaser to remove slab obtained on conversion without further payment. Payment on swan timber rates in the forests will not enable the purchaser to remove slabs obtained on conversion and these will be sold at rates which are fixed below.

6. Generally speaking timber trees will be sold by auction on tender and these figure will be guide in valuation.

7. For sales on long lease where the lessee provides roads or other means of extraction rates will be fixed on negotiation taking into account. The cost of such operation but these should not exceed a reduction of more than 40 per cent. in classes A to D and 20 per cent. in classes E and F.

B. Rates for poles—

Girth at 6 feet from thick end.

Class	Under 1 foot	1 foot and less than 1 foot 6"	1 foot 6" and less than 2 ft.	2' and less than 2'-6"	2'-6" and less than 3' 1/2"	Remarks
	(2)	(3)	(4)	(5)	(6)	
	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	
A.	0 0 3	0 0 9	0 1 6	0 2 6	0 3 6	Rates not in black squares are per running foot measured under bark as regards girth class. Rates in black square are per piece of any length. Length measurement to the nearest foot.
B.	0 2 3	0 0 6	0 1 6	0 1 6	0 2 6	
C.	0 1 9	0 0 4	0 0 0	0 1 3	0 2 0	
D.	0 1 3	0 0 3	0 0 6	0 1 0	0 1 3	
E.	0 0 9	0 2 9	0 0 3	0 0 6	0 0 9	
F.	0 0 3	0 0 9	0 1 6	0 0 3	0 0 3	

9. Rates for firewoods:—

	Rs. a. p.	
For removal by head loads monthly permit	1 0 0	Per maund.
For removal by head load yearly permit	9 0 0	3 stacked
For removal by buffalo cart	1 0 0	cft.
For removal by bullock cart or pony cart	0 12 0	
For removal by 3 ton lorry	4 8 0	
For removal otherwise	0 1 0	

10. Firewood is defined as wood under 6 feet in length unsuitable owing to thickness, crookedness or other defects or conversion into scantlings and suitable only for use as fuel.

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11. Rates for dugouts:—

Length	Class	Value of log used for dugout at rates in paragraph 2	Concession rate at per cent. (half value).
Under 25 feet	A	Rs. 55	Rs. 28
	B	40	20
	C	30	15
	D	20	10
	E	14	7
	F	7	4
25 feet to under 35 feet	A	65	33
	B	45	23
	C	35	18
	D	25	13
	E	17	9
	F	9	5
Over 35 feet	A	75	33
	B	55	28
	C	45	23
	D	30	15
	E	20	10
	F	10	5

11. (a) Dugouts are a wasteful form of using timber and rates will be increased gradually to encourage the use of boats also of boat manufacture in Assam. Ajhar is not permitted to be used for dugouts.

12. Rates for slabs:—

Class	Rs. a. p.
A. 6' and below annas 4, 6' to under 12' annas 8, 12' and over annas 12	6 0 0
B. 6' to under 12' annas 4, 12' and over annas 6	5 0 0
C. 6' to under 12' annas 4, 12' and over annas 5	4 0 0
D. 6' to under 12' annas 2, 12' and over annas 4	3 0 0
E. 6' to under 12' anna 1, 12' and over annas 2	2 0 0
F. 6' to under 12' pice 6, 12' and over anna 1	1 0 0

13. Rates for charcoal 4 (four) annas per maund.

14. Rates for special agricultural requirements.

	Rs. a. p.
1. Plough pieces of reserved species converted from branchwood of felled trees.	0 2 0 each.
2. Plough pieces of reserved species converted from branch wood of felled trees.	0 3 0 "
3. Old Gonsoroi stumps (of felled trees)	0 3 0 "

Rs. a. p.

4. Undressed posts (cheaper substituted for bamboo) of all species except Jarul, Nageswar, Cham, Gundroi, Kurta, Rata, Poma, Jhoki, Tailo, Sundi, Karal, Jam and Ping upto 12' in girth and 15' in length. 0 2 0 each
5. Chamia used (used as post plate and for other purposes) of all species except Jarul, Nageswar, Cham, Gundroi, Kurta, Kota, Poma, Jhoki, Tailo, Sundi, Karal, Jam and Ping upto 2' girth and 25' in length. 0 2 0 "
6. Husking pole of all species except hardwood. 0 2 0 "
7. Husking pole of hard wood 0 3 0 "
8. Paddle or oar of all species upto 5' in length 0 1 0 "
9. Paddle or oar of over 5' in length 0 2 0 "
10. Ish (a part of plough) of all species 9' in length 0 1 0 "
11. Gañ (around wooden vessel for husking paddly) of all species upto 3' girth and 18" 20" in length. 0 1 0 "
12. Gail (a round wooden vessel for husking paddly of all species over 3' girth. 0 2 0 "
13. Kund (a small dugout for watering paddy field, etc.) of all species up to 10' in length. 0 8 0 "
14. Kund (a small dugout for watering paddy field, etc.), of all species over 10' in length. 1 0 0 "
15. Plough of all species 0 2 0 "
16. Poles (for fencing paddy fields and homestead lands against names) of all species upto 6" in girth and 15" in length. 0 2 0 per 100

15. Bamboos:—

	Rs. a. p.
Bambusa vulgaris—bariala	6 0 0
Bambusa tulda—Jati mirtenga	4 0 0
Bambusa pallida—Hill jati bijli	3 0 0
Bambusa balcooa—bhaluka barua	6 0 0
Dendracalamus hamiltonii—Kako pecha	1 8 0
Dendracalamus strictus—Male Natabans	4 0 0
Pseudestachyum polymorphum—Bajal	0 12 0
Telmustachyum dubloo—dalú	1 0 0
Melecanna bambusoides—muli	1 8 0
Other bamboos 2" and above	1 0 0
" " 1" and above	0 8 0
" " less than 1"	0 4 0

Above rates are per hundred in each case.

16. Rates for thatching grass:—

Pieces fifteen per 1,000 bundles of 2' girth of Re. 0-6-0 per 100 bundles of 4" diameter.

17. Cane—
 Calamus garuba—Sundi—2 annas per 240 ft.
 " tenuis—Jati—Jali.
 " flagellum—raidang
 " latifolius—Houka horna
 Daemonorops jenkinsianus—golla
 Calamus leptespadix tita —2 annas per 240 ft. } 2 annas per 240 ft.

Calamus floribundus—legeri—9 pies per 240 ft. All above rates are for whole canes.

18. Ekra and other reeds:—
 8 annas per 100 bundles of 18" girth or less.
 19. Sand—Boulder—
 Rs. 0-12-0 per 100 cft. respectively.
 20. Gravel, broken stone—shingle—
 Rs. 1-0-0 per 100 cft.
 21. Squared stone—
 Rs. 1-8-0 per 100 cft.
 22. Roofing leaves—
 Toko at 10 annas per 1,000 leaves.
 Jeng and other leaves—5 annas per 1,000 leaves.

23. Increase and decrease of any of the rates is vested in the Executive Committee to a limit of 25 per cent. of decrease and 25 per cent. increase according to distance and difficulties of extraction.

24. All other minor forest produce not listed above at 12½ per cent. *ad valorem*.

APPENDIX IV

LICENSE TO PURCHASE WAX FROM COUNCIL FORESTS IN THE AUTONOMOUS MIZO DISTRICT

Fee Rs.3

No. of book

No. of License

Subject to the provisions of Section 9 of the Mizo District (Forest) Act, 1955, this license to purchase wax has been granted for one year from _____ to _____ both days inclusive, under the conditions specified on the reverse.

To

Of

Circle

District

Date

The

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} Signature and designation of the officer granting the license.

The conditions, under which this license is granted, are—

- (i) That the license is not transferable.
- (ii) That the license shall always be in the personal possession of the licensee when purchasing wax.
- (iii) That the license shall be returned either to the Executive Committee or to the Officer by whom it was issued, within one week of, or before, the date on which the period for which it was issued expires.

Breach of any of the conditions under which the license is granted or of any of the provisions of the rules under which it was issued, will render the license liable to forfeiture and the holder thereof to the punishment provided in the Act.

APPENDIX V

Boundaries of the Town Forest Reserve of Aijal Town

The boundary starts at the 2nd mile stone of the Aijal-Dwarbond Road and goes down the Dwarbond Road to the Chaitlang kawn (thence along the old Champhai Road to Zemabawk, thence along the Champhai Road to the Dhobi nalla garden. It then follows down the Chite lui to a point where a jhum road crosses it about one mile below the Government garden where a stone is placed. It follows the jhum road to the Tuikhur lui to its source at the Thakthing Bazar. Thence along the Lungleh Road to the Kulikawn it crosses the kawn and comes to the source of the Sihpui lui just in front of Pika's house, down the stream to the upper Sihpui tuikhur. Thence on a straight line to the stream of Ngaizel tuikhur. Up the Ngaizel tuikhur to a hill between Hmara and Thang-phnnga's houses. Thence to the source of the Kulikawn tuikhur. Down the Kulikawn tuikhur to the Mission veng lui, down the Mission veng lui to its junction with a stream which takes its rise from the Chawlhmun tlang, thence along the path to the Sedai kawn. Crossing the kawn to the source of the Sedai lui, down the Sedai lui to the Vaiveng lui. Down the Vaiveng lui to its junction with a stream. Up the stream to the saddle between the Pensioner veng and Maubawk, across the kawn to the source of the tributary of the Hmeichhe veng tuikhur, down the tuikhur to the Tuikual, up the Tuikual to the mouth of Hn mtheilo lui a small stream where a stone is placed. Thence it ascends the Hn mtheilo stream and passing below Chandra Lohar's house comes to the saddle on the ridge in front of a Gurkha blacksmith behind the hillock above Vaiyakawn, where a stone is placed. Thence to Sriman Tilla along the path along the edge of the gardens to a stone at Sriman Tilla. Thence it descends to the Sairang Road at the one mile furlongs where a Charpui stands then it runs down a stream just below it (Charpui) it thence run up to the Pather khana spur including the Ngantawm ngaw where boundary stones are erected and thence to Raltawna's Leilet. Thence it follows a cattle path at a point where a stone is placed to Ratanmals' leilet. Then following up the stream North of the leilet to the saddle on the southern entrance of Chaitlang meeting the starting point of the boundary.

D. DAS.

Secretary to the Govt. of Assam, Tribal Areas Deptt.

The 22nd August 1955

No. TAD/R/76/53.—In pursuance of paragraph 11 of the Sixth Schedule to the Constitution of India, the following Act of the Garo Hills District Council, which received the assent of the Governor of Assam, is hereby published for general information:—

ACT No. IV of 1955

THE GARO HILLS DISTRICT (TRANSFER OF LAND) ACT, 1955

(Received the assent of the Governor of Assam on the 21st August 1955)

[Published in the *Assam Gazette*, dated 24th August 1955]

An Act

to provide for the transfer of land in the Autonomous District of Garo Hills.

Preamble.—Whereas it is expedient to make provisions in the Autonomous District of Garo Hills with respect to the transfer, allotment, occupation or use of land in the interest of the inhabitants thereof:

It is hereby enacted as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Garo Hills District (Transfer of Land) Act, 1955.

(2) It extends to the whole of the Garo Hills Autonomous District.

(3) It shall come into force at once.

2. **Definition.**—In this Act—

(1) "Chief Executive Member" means the Chief Executive Member of the Executive Committee of the Garo Hills District Council;

(2) "District" means the Garo Hills Autonomous District;

(3) "District Council" means the District Council of the Garo Hills Autonomous District;

(4) "Executive Committee" means the Executive Committee of the Garo Hills District Council;

(5) "Land" includes benefits to arise out of land and things attached to the earth or permanently fastened to anything attached to the earth, but shall exclude minerals, natural gas and petroleum;

(6) "Tribal" means a person who belongs to one of the Scheduled Tribes of Assam and specified as such by order made by the President of India under Article 342(i) of the Constitution of India in so far as the specification pertains to the Autonomous District of Assam, and for the purpose of this Act it shall include the Rabhas and the Kacharies, residents of the District.

3. **Transfer of Land.**—No land within the District shall be sold, mortgaged, leased, bartered, gifted or otherwise transferred by a tribal to a non-tribal or by a non-tribal to another non-tribal except with the prior sanction of the Executive Committee.

Provided that no sanction will be necessary in the case of a lease of a building on rent.

4. **Acquired rights not to be affected.**—Any right in respect of land already acquired under any law in force shall not be affected by the coming into force of this Act.

5. **Ejectment.**—If any person other than a tribal is found to be in possession of any land otherwise than in accordance with the provisions of this Act, or in such possession thereof as found contrary to section 4 above, the Chief Executive Member or any other Officer authorised in writing by

the Chief Executive Member in this behalf, may serve a notice upon such person requiring him to vacate the land within three months from the date of service of the notice and to remove any buildings or fences which may have been raised on such land subject to the condition that crops actually growing on the land may be allowed to remain till they are ripe for harvest.

6. **Penalty.**—Any person or persons intentionally disobeying an order or requisition to vacate under section 5 shall be liable to a fine which may extend to two hundred rupees, and, in case of a continuing breach, to a further fine which may extend to fifty rupees for each day during which the breach continues.

7. **Appeal.**—Any person aggrieved by an order under section 5 may, within a period of thirty days from the date of such an order, prefer an appeal to the Chief Executive Member, or, if the Chief Executive Member is the Officer who passed such orders, to the District Revenue Tribunal to be appointed by, or under the orders of, the Executive Committee in this behalf. Every order passed in appeal under this section shall be final.

8. **Application for transfer.**—(1) All applications for sale, mortgage, lease, gift or any other form of transfer of land from a tribal to a non-tribal or from a non-tribal to another non-tribal shall be made to the Secretary, Executive Committee of the District Council and such applications shall be accompanied by an application fee and a transfer fee at rates specified in the Schedule to this Act.

The Executive Committee shall be competent either to grant or refuse the sanction for the transfer of land.

Provided that in the event of the application being rejected the transfer fee shall be refunded.

Provided also that in the event of refusal the reasons shall be recorded for any such refusal for transfer of land from a tribal to a non-tribal or from a non-tribal to another non-tribal.

(2) The fees shall be deposited by the applicant into the District Fund and the receipted voucher shall be attached to the application as a proof of the deposit.

9. **Power to make rules.**—The Executive Committee, may, subject to the approval by the District Council, make rules for the purpose of carrying out the provisions of this Act; and such rules shall be published in the *Assam Gazette* and thereafter shall have the force of law.

SCHEDULE

1. The rate of application fee is rupee one for each application.

2. The rate of transfer fee is:—

(a) Five per cent. of the sale price in case of sale;

(b) Two and half per cent. of the value of the property as may be valued by the Chief Executive Member in case of a gift.

The valuation of the property shall be based on the current market value of the property taking into consideration of the value of similar properties in the neighbouring area.

(c) Five per cent. of the consideration money in the case of lease.

(d) Re.1 per hundred in the case of mortgage when the amount of mortgage does not exceed Rs.1,000 and Re.1 for every additional one thousand and fraction thereof.

D. DAS,

Secretary to the Govt. of Assam, Tribal Areas Deptt.

The 18th August 1955

No.GDC-1/155/1497.—Under Rule 36(1) of the Assam Autonomous Districts (Constitution of District Councils) Rule 1951. I R. G. Momin, Chairman, Garo Hills District Council, do hereby summon the District Council to sit in its Session commencing from Tuesday, the 27th September 1955 at 11 a.m. in the District Council Hall, Tura.

R. G. MOMIN,
Chairman,
Garo Hills District Council, Tura.

The 17th August 1955

No.DCL.5/53-5/117.—I hereby notify that under the powers conferred on him by Rule 36(1) of the Assam Autonomous Districts (Constitution of District Councils) Rules, 1951, Dr. Rosama, Chairman, Mizo District Council is pleased to summon the Mizo District Council to meet in Session commencing from 10 a.m. of the 3rd October 1955 in the Council Chamber, Aijal, Mizo District.

H. K. BAWICHHUAKA,
Secretary,
District Council, Mizo District.

The 1st July 1955

No.RCE.9/55/274.—In exercise of the powers conferred by sub-paragraph (7) of paragraph 2 of the Sixth Schedule to the Constitution of India, the Pawi-Lakher Regional Council is pleased to make the following amendments to the Pawi-Lakher Regional Council (Procedure and Conduct of Business) Rules, 1952, hereinafter referred to as the "Principal Rules":—

In rule 27 of the Principal Rules, the following shall be inserted at the end of sub-rule (1):—

"Copies of Bills to be introduced in the Council shall be sent to the Governor, the Deputy Commissioner and the Subdivisional Officer sufficiently in advance".

HENGMANGA,
Chairman,
Pawi-Lakher Regional Council.

The 23rd August, 1955

In exercise of the powers conferred by Rule 36(1) of the Assam Autonomous Districts (Constitution of District Councils) Rules, 1951, and pursuant to Rule 36(3) of the said Rules, I, U Fredishon War, Chairman, Districts Council, United Khasi-Jaintia Hills Autonomous District, do hereby summon the District Council of the United Khasi-Jaintia Hills Autonomous District to meet on Monday, the 3rd October 1955, at the old Constitution Hall, Shillong at 11 a.m.

F. WAR,
Chairman, District Council, United Khasi-Jaintia Hills
Autonomous District.

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along with the dates fixed for nomination of candidates and election in the official Gazette and shall also have the same published in the notice boards of the offices of the Municipal Board and also of the Deputy Commissioner or the Subdivisional Officer, as the case may be, not less than two days before the date fixed for nomination of candidates. The Chairman of the Board, the candidates, the Magistrate and other authorities shall act according to that programme. No separate notice under rule 19(3) or any other rule in connection with the election programme either by the Chairman or the Board or the Magistrate shall be necessary when the programme as aforesaid is drawn up and published by the State Government".

A. M. DAM,
Secretary to the Government of Assam,
I. S.-G. Dept.

True copy

ANNEXURE-R/6 **FORM - A**

Form for seeking prior approval of Central Government under section 2 of the Forest(Conservation) Act, 198
for Diversion of fresh forest area

PART - I

(To be filled up by User Agency)

A. General Details**A-1. Project Details**

- (i). Proposal No. : FP/MZ/Others/152833/2022
- (ii). Name of Project for which Forest Land is required : Construction of Zobawk Mini Sport Complex
- (iii). Short narrative of the proposal and Project/scheme for which the forest land is required : for construction of playground, hostels, office and outdoor and indoor stadium
- (iv). State : Mizoram
- (v). Category of the Proposal : Others
- (vi). Shape of forest land proposed to be diverted : Hybrid
- (vii). Estimated cost of the Project(Rupees in lacs) : 180
- (viii). Area of forest land proposed for diversion(in ha.): 4
- (ix). Non-forest land required for this project(in ha.): 12.34
- (x). Total period for which the forest land is proposed to be diverted(in years): 100

A-2. Details of User Agency

- (i). Name : SPORTS AND YOUTH SERVICES DEPARTMENT
- (ii). Address1 : MINECO, Khatla Veng
- (iii). Address2 : NIL
- (iv). State : Mizoram
- (v). District : Aizawl

(vi). Pin : 796001

(vii). Landmark : NIL

(viii). Email address : joseph.mcs@mizoram.gov.in

(ix). Landline Telephone No. : 91-03892-2335263

(x). Fax No. : 91-

(xi). Mobile No. : 9436153445

(xii). Website (if any) : sysmizoram.gov.in

(xiii). Legal status of User Agency : State Government

A-3. Details of Person Making Application

(i). First Name: Joseph

(ii). Middle Name: H

(iii). Last Name: Lalramsanga

(iv). Gender: NIL

(v). Designation: Director

(vi). Address 1: MINECO, Khatla Veng

(vii). Address 2: NIL

(viii). State: Mizoram

(ix). District: Aizawl

(x). Tehsil: NIL

(xi). Pin: 796001

(xii). Landmark: NIL

(xiii). Email Address: empeeroy@yahoo.co.in

(xiv). Landline Telephone No.: 0-

(xv). Fax No.: NIL

(xvi). Mobile No.: 9436153445

(xvii). Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency: 

B. Details of land required for the Project

B-1. Details of proposal seeking prior approval of Central Government under the Act for diversion of forest land for the Project already submitted in the past

List of proposal submitted in Past							
S.no	Proposal Status.	Proposal No.	Moef File No.	Area Proposed for Diversion(Ha.)	Area Diverted(Ha.)	Date of In-Principle Approval	Date of Final Approval
NIL							

B-2. Details of forest land proposed to be diverted

B-2.1 Details of Divisions involved

Details of Divisions involved			
S.no	Division Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Lunglei	4	12.34
Total		4	12.34

B-2.2 Details of Districts involved

District wise breakup			
S.no	District Name	Forest Land(ha.)	Non-Forest Land(ha.)
1.	Lunglei	4	12.34
Total		4	12.34

B-2.3 Village wise breakup

Villages wise breakup			
S.no	Village	Forest Land(ha.)	Non-Forest Land(ha.)
1	Zobawk	4	12.34
Total		4	12.34

B-2.4

Component wise breakup

Component wise breakup			
S.no	Component	Forest Land(ha.)	Non-Forest Land(ha.)
1	sports complex	4	12.34
2	ground	0	0
Total		4	12.34

C. Maps of forest land proposed to be diverted

Division 1. : Lunglei			
(i). Area of forest land proposed to be diverted(in ha.) : 4			
(ii). Nature of the Project: Hybrid			
(a). No. of patches : One			
Patch wise details			
Patch No.	Area of Patch(in ha.)	Kml File of Patches To view KML file on google the same may be downloaded and then open if in google earth install in your computer.	
1.	4		View File
(b). No. of Segments : One			
Segment wise details			
Segments	Segment Area(in ha.)	Kml File of Segments (To view KML file on google the same may be downloaded and then open if in google earth install in your computer).	
1.	0		View File
(iii). Copy of Survey of India Toposheet indicating boundary of forest land proposed to be diverted: 			
(iv). Scanned copy of the Geo-referenced map of the forest land proposed to be diverted prepared by using GPS or Total Station: 			

D. Justification for locating the Project in forest land and details of alternatives examined:

(i). Copy of note containing justification for locating the Project in forest land: 

(ii). Whether a copy of map indicating location of alternative examine is required to be provided: No

(a). Reason for not providing such map: NA

E. Employment likely to be generated

(i). Whether the Project is likely to generate employment?: Yes

(ii). Permanent/Regular Employment(Number of persons): 10

(iii). Temporary Employment(Number of person-days): 600

F. Displacement of People due to the Project, if any

(i). Whether Project involves displacement?: No

G. Details of Cost-Benefit analysis for the Project

(i). Whether the Project requires Cost-Benefit analysis?: No

H. Status of Environmental Clearance

(i). Whether the Project requires Clearance under the Environment (Protection) Act 1986 ?
: No

I. Status of Wilddelife Clearance

(i). Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? : No

J. Applicability of special provisions governing Scheduled Areas

(i). Whether the Project or a part thereof is located in a Scheduled Area? : No

K. Status of settlement of rights under the Forest Rights Act,2006 on the forest land proposed to be diverted

(i). Whether the process for settlement of Rights under the Forest Rights Acts 2006 on the forest land proposed to be diverted has been completed? : No

L. Details of land identified for Compensatory Afforestation

(i). Whether non-forest or Revenue forest land is required to be provided by User Agency?:
No

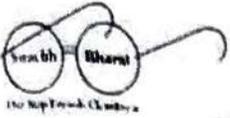
(ii). Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted?: Not Applicable

(iii) . Reason for not providing Non-Forest Land: Others

Additional information Details

Documents		
S.No	Documents	Remarks
1		UNDERTAKING CERTIFICATE - NET PRESET VALUE
2		Muck Disposal
3		Undertaking For Project affected Forest
4		Expenditure

Print page



NO.B.13012/68/2000-SYS/Vol-II/Pt

GOVERNMENT OF MIZORAM

SPORTS & YOUTH SERVICES DEPARTMENT

Mizoram Secretariat, MINECO, New Building, 2nd Floor, Room No. 206, Aizawl, Mizoram - 796001

Aizawl, the 22nd of Mar., 2022

TO WHOM IT MAY CONCERN

This is to Certify that Directorate of Sports & Youth Service Department, Govt of Mizoram is undertaking the project Construction of Zobawk Mini Sports Complex at Zobawk, Lunglei District Mizoram.

In order to obtain the necessary Forest Clearance for the above work: Shri Joseph H. Lalramsanga, Director, Sports & Youth Services is hereby authorized to upload the proposal for the diversion of Forest area under Section 2 of Forest Conservation Act, 1980 on Ministry of Environment, Forest and Climate Change of Government of India Portal www.forestclearance.nic.in along with requisite documents to the concerned Department/Agencies and he is also authorized to sign and submit such papers on behalf of Govt. of Mizoram, Sports & Youth Services Department.

Place: Aizawl
Date: 22.03.2022

(Dr. LALROZAMA)

Secretary to the Govt. of Mizoram
Sports & Youth Services Department
Government of Mizoram

Untitled Map

Write a description for your map.

Legend

Lunglei District Park

Zobawk

Discipleship

Zobawk Higher Secondary S



Lunglei District Park

Google Earth

200 m

338
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Date 23.03.2022

UNDERTAKING BY USER AGENCY**For Net Present Value**

Sports & Youth Services Department is liable to pay the Net Present Value cost as per the demand note to be issued by the Government. While processing the proposal, if there is an increase in Net Present Value cost decided by the Government, Sports & Youth Services Department is ready to pay the increased amount.

For Additional amount of the Net Present Value.

Do hereby undertake to bear the cost of Additional amount of the Net Present Value of the diverted deemed forest land measuring 16.339 Ha in Lunglei District. If any becoming due after finalizing revision of the same by the Hon'ble Supreme Court of India.

(JOSEPH H. LA RAMSANGA)

Director

Sports & Youth Services Department

Government of Mizoram

Sports & Youth Services

Mizoram - Aizawl

Dated Aizawl, the 1st July 2022

MUCK DISPOSAL PLAN

Construction activities at Zobawk Sports Mini Complex, Lunglei involve earthworks both cutting and filling. The earthwork likely to be generated from cutting will be marginal and no dumping is likely to be required. Hence, no Muck disposal plan is required. Therefore, no major impact on land environment is anticipated.


(JOSEPH H. LALRAMSANGA)
Director
Sports & Youth Services
Mizoram, Aizawl
Sports & Youth Services
Mizoram : Aizawl

NO.B.13012/106/2019-DTE(SYS)
GOVERNMENT OF MIZORAM
DIRECTORATE OF SPORTS & YOUTH SERVICES

341

Dated Aizawl, the 1st July 2022

UNDERTAKING FOR EXTRACTION OF PROJECT AFFECTED TREES

Sports & Youth Services Department, Govt. of Mizoram, the User Agency hereby undertake that the extraction of project affected trees on the Forest land being diverted shall be reduced to the bare minimum and the trees will be felled by the concern Division Forest Officer of the State Government on the work "Zobawk Sports Mini Complex, Lunglei" and the cost of extraction of project affected trees shall be borne by the User Agency.


(JOSEPH H. L. AIZAWL)
Director (YANGA)
Sports & Youth Services
Mizoram, Aizawl

STATE SPORTS ACADEMY, ZOBAWK (NLCPR)

Approved cost	:	Rs. 1751.24 lakh
Admissible grant	:	Rs. 1576.12 lakh
State Matching Share	:	Rs. 175.12 lakh.

Fund Position	:	Grant	Loan	Total	Sanction No. & Year
1 st Installment	:	630.45	70.05	700.50	49(2010-11)
2 nd Installment	:	554.27	61.59	615.86	28(2015-16)
3 rd Installment	:	296.18	32.91	329.09	144(2017-18)

Total : **1480.90** **164.55** **1645.45**

Fund yet to be released : 95.22 10.57 105.79

State Matching Share Backlog : nil

Date of approval of the scheme: 29th July 2011

Tendered Cost : Rs. 1645.45

Date of Award of Contract : 07.06.2012

Original date of Completion : 31.07.2012

Rescheduled date completion : 30.10.2017

Physical Progress : 67.00% (quarter ending June 2016)
67.00% (quarter ending Sept 2016)
70.00% (quarter ending December 2016)
86.00% (quarter ending September 2017)
91.00% (quarter ending December 2017)
93.00% (quarter ending March 2018)
96.00% (quarter ending June 2018)
96.00% (quarter ending September 2018).
98.75% (quarter ending September 2019)
98.75% (quarter ending June 2020)
100% (quarter ending Sept 2020)

Expenditure Incurred : 697.78 lakh (quarter ending June 2016)
1254.77 lakh (quarter ending September 2016)
1254.77 lakh (quarter ending December 2016)
1316.36 lakh (quarter ending September 2017)
1645.47 lakh (quarter ending December 2017)
1645.47 lakh(quarter ending March 2018)
1645.47 lakh (quarter ending June 2018)
1645.47 lakh (quarter ending September 2018).
1645.47lakh(quarter ending September 2019).
1645.47lakh(quarter ending June 2020).
1645.47lakh(quarter ending Sept 2020)

UC Submission : Upto 3rd installment submitted

Note : Proposal for allocation of State Matching Share amounting to Rs. 10.57 lakh submitted to the Govt. on 19.12.2019.

TRUE COPY



Gmail

Proof of Service

Office Swaraj&Kotwal <office@swarajandkotwal.com>

Service: Reply Affidavit in OA150/2022| PI Vanramchhuangi Vs UOU & ors

1 message

Office Swaraj&Kotwal <office@swarajandkotwal.com>

Wed, Aug 2, 2023 at 11:18 AM

To: "advocatenandita@gmail.com" <advocatenandita@gmail.com>, secy-moef@nic.in

Dear Ma'am/ Sir,

Hope this email finds you well.

Please find attached the Amended Reply Affidavit filed on behalf of the State of Mizoram in the above-captioned matter, for your kind reference and record.

Best Regards,
Ana Upadhyay
Advocate
+91 6202231868

Junior to Mr. Siddhesh Kotwal
Standing Counsel for the State of Mizoram
New Delhi

J-1, First Floor,
"Upasana" Building,
1, Hailey Road,
New Delhi -110001
India.
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